

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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VOLUME 1429

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VOLUME I429

1986

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I. N^{os} 24232-24243

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 18 June 1986 to 7 July 1986

Nos. 24232 to 24243

Traités et accords internationaux

enregistrés

du 18 juin 1986 au 7 juillet 1986

N^{os} 24232 à 24243

No. 24232

**SPAIN
and
NORWAY**

**Exchange of notes constituting an agreement on matters of
defence. Madrid, 3 May 1985**

Authentic texts: Spanish and Norwegian.

Registered by Spain on 18 June 1986.

**ESPAGNE
et
NORVÈGE**

**Échange de notes constituant un accord en matière de
défense. Madrid, 3 mai 1985**

Textes authentiques : espagnol et norvégien.

Enregistré par l'Espagne le 18 juin 1986.

EXCHANGE OF NOTES CON-
STITUTING AN AGREE-
MENT¹ BETWEEN SPAIN
AND NORWAY ON MATTERS
OF DEFENCE

ÉCHANGE DE NOTES CONS-
TITUANT UN ACCORD¹
ENTRE L'ESPAGNE ET LA
NORVÈGE EN MATIÈRE DE
DÉFENSE

I

[SPANISH TEXT — TEXTE ESPAGNOL]

EL MINISTRO DE DEFENSA

Madrid, 3 de mayo de 1985

Querido Ministro:

En nuestro encuentro de hoy:

Conscientes de pertenecer a un mismo conjunto geopolítico que requiere la existencia de buenas relaciones de amistad entre los dos países;

Deseosos de reforzar nuestros vínculos de amistad mediante la colaboración en el desarrollo económico y tecnológico;

Interesados en reforzar nuestras relaciones en el ámbito de los equipos de defensa, y asimismo en función de la cooperación multilateral de ambos países en materia de armamentos; y

Dispuestos a cooperar en el ámbito de la defensa, especialmente en el terreno del desarrollo y producción de materiales de uso militar, decidimos:

1. *Objeto*

Promover la cooperación y los intercambios de información en lo referente a los materiales de defensa y equipos.

2. *Ambito de la cooperación*

2.1. Fomentar el desarrollo de una estrecha cooperación entre los centros de investigación y las industrias de armamento de los dos países. Dicha cooperación podrá alcanzar los equipos terrestres, navales, aéreos y aeroespaciales, incluidos los misiles, las municiones y los componentes asociados.

2.2. Esta cooperación tendrá por objeto la investigación, el desarrollo y la fabricación común de los materiales y equipos mencionados en el párrafo anterior, así como la transferencia de tecnologías que permitan una estrecha cooperación industrial y la coproducción de materiales y equipos destinados a las necesidades de los dos países, así como la exportación, la cual se llevará a cabo respetando la política y la legislación de ambos países.

¹ Came into force on 3 May 1985, the date of the exchange of notes, in accordance with paragraph 7.1 of the said notes.

¹ Entré en vigueur le 3 mai 1985, date de l'échange des notes, conformément au paragraphe 7.1 desdites notes.

2.3. Promover el establecimiento de acuerdos entre sus respectivas empresas referente a subcontratas, a compensaciones, a licencias de fabricación y transferencia de tecnología cuando se cursen pedidos de armamentos y de materiales por uno de los Gobiernos a las empresas del otro para el equipamiento de sus Fuerzas Armadas. Ambos Gobiernos seguirán atentamente, en el marco de sus legislaciones respectivas, el cumplimiento de las obligaciones así contraídas.

2.4. Se entenderá por "empresa" las sociedades o establecimientos privados o estatales que sean de la jurisdicción de cada país.

2.5. Favorecer la concertación de acuerdos específicos relativos a la formación de personal técnico y a la garantía de la calidad de los materiales producidos.

3. *Aplicación*

3.1. Se creará una Comisión Mixta para la Cooperación Tecnológica e Industrial en materia de Defensa.

3.2. Esta Comisión Mixta será responsable de examinar y supervisar el desarrollo de esta Cooperación. Estudiará cualquier problema que pueda suscitarse, así como las medidas que puedan adoptarse para su resolución. Considerará los pasos convenientes para mejorar la cooperación prevista y someterá a los dos Ministros las conclusiones y recomendaciones a las que llegue.

3.3. La Comisión Mixta para la Cooperación Tecnológica e Industrial en materia de Defensa se reunirá, al menos, una vez al año, y estará presidida por parte española por el Director General de Armamento y Material del Ministerio de Defensa, y por parte noruega por el Director General de Material del Ministerio de Defensa, quienes podrán delegar su presidencia.

3.4. Se designarán tantos representantes y asesores a la Comisión Mixta como se estime conveniente, pudiendo además convocar a quien se estime oportuno a las sesiones de la Comisión Mixta en función de las materias que pudieran tratarse.

3.5. La Comisión Mixta estará asistida permanentemente por un miembro de cada parte de la Comisión, que actuarán como coordinadores de sus respectivos Ministerios de Defensa.

4. *Proyectos*

Los proyectos de cooperación serán objeto, cuando sea conveniente, de acuerdos específicos entre Gobiernos, entre órganos y organismos de los respectivos Ministerios de Defensa, o entre empresas.

5. *Seguridad*

5.1. La información intercambiada para el desarrollo de la cooperación descrita en este documento, recibirá por parte del receptor un nivel de protección de seguridad equivalente a la otorgada por la organización de origen.

5.2. Se concluirá lo antes posible, un acuerdo específico relativo a la protección de la información y material clasificados transferidos bajo las provisiones de la presente cooperación.

6. *Terceros Estados*

En el caso de que la cooperación implicase la participación de terceros Estados, los dos Gobiernos favorecerán las negociaciones necesarias para que su

participación pueda efectuarse dentro del marco de la presente cooperación y del respeto a la política y legislación de cada país.

7. Vigencia

7.1. Este acuerdo tendrá una vigencia de 10 años, al final de los cuales se prorrogará automáticamente por períodos sucesivos de dos años, al menos que por acuerdo mutuo se decida de otro modo. Entrará en vigor el día de la fecha.

7.2. Este acuerdo podrá ser denunciado unilateralmente, teniendo efecto dicha denuncia seis meses después de su notificación escrita. Las responsabilidades relativas a la protección de información clasificada transferida en el ámbito de esta cooperación seguirá vigente en caso de denuncia.

7.3. En caso de denuncia se mantendrán consultas para la mejor solución de los problemas pendientes.

7.4. Los acuerdos específicos que se hayan firmado en virtud de esta cooperación, bien sea entre organismos estatales o empresas privadas, con o sin la participación de terceros, seguirán vigentes hasta su expiración.

Reciba un cordial saludo,

NARCÍS SERRA I SERRA

Excmo. Sr. D. Anders C. Sjaastad
Ministro de Defensa de Noruega
Oslo

[TRANSLATION]

MINISTER OF DEFENCE

Madrid, 3 May 1985

Sir:

At our meeting today,

Mindful of belonging to a single geopolitical system which requires good and friendly relations between our two countries,

Desiring to strengthen our ties of friendship by means of cooperation in economic and technological development,

Interested in strengthening our relations in the field of defence equipment and in respect of multilateral cooperation involving both countries in the area of armaments, and

[TRADUCTION]

LE MINISTRE DE LA DÉFENSE

Madrid, le 3 mai 1985

Monsieur le Ministre,

Au cours de notre entretien de ce jour,

Conscients d'appartenir à un même ensemble géopolitique qui exige l'existence de bonnes relations amicales entre nos deux pays,

Désireux de renforcer nos liens d'amitié grâce à la collaboration en matière de développement économique et technique,

Souhaitant renforcer nos relations dans le domaine des équipements défensifs, et en fonction de la coopération multilatérale des deux pays en matière d'armements, et

Willing to co-operate in the field of defence, especially in the area of the development and production of military *matériel* we decided:

1. *Purpose*

To promote cooperation and exchanges of information with regard to defence *matériel* and equipment.

2. *Scope of cooperation*

2.1. To foster the development of close cooperation between the research centres and arms industries of the two countries. Such cooperation may include land, sea, air and aerospace equipment, including missiles, munitions and related components.

2.2. The purpose of the cooperation is jointly to research, develop and manufacture the *matériel* and equipment referred to in the preceding paragraph and to transfer technology which would make for close industrial cooperation and the joint production of *matériel* and equipment both to meet the needs of the two countries and for export. Such export shall be in compliance with the policies and legislation of both countries.

2.3. To promote the establishment, between their respective enterprises, of agreements concerning subcontracting, compensation, manufacturing licences and technology transfers in connection with orders placed by the Government of one Party with the enterprises of the other Party for weapons and *matériel* for its armed forces. The two Governments shall, within the framework of their respective laws, monitor closely the implementation of the contracts thus concluded.

2.4. "Enterprise" shall mean the private or State firms or establishments under the jurisdiction of each country.

Prêts à coopérer dans le domaine de la défense, particulièrement en matière de développement et de production de matériels militaires, nous avons décidé :

1. *Objet*

Promouvoir la coopération et les échanges de renseignements en ce qui concerne les matériels défensifs et les équipements.

2. *Portée de la coopération*

2.1. Stimuler l'instauration d'une coopération étroite entre les centres de recherche et les industries d'armements des deux pays. Cette coopération peut s'étendre aux équipements terrestres, navals, aériens et aérospatiaux, y compris les missiles, les munitions et les composants associés.

2.2. Cette coopération aura pour objet la recherche, la mise au point et la fabrication en commun des matériels et équipements visés au paragraphe ci-dessus, ainsi que le transfert de technologies qui permette une étroite coopération industrielle et la coproduction de matériels et d'équipements destinés à répondre aux besoins des deux pays et à ceux de l'exportation, qui doit s'effectuer dans le respect de la politique et de la législation des deux pays.

2.3. Favoriser la conclusion d'accords entre les entreprises respectives des deux pays en matière de sous-traitance, de compensation, de licence de fabrication et de transfert de technologies à l'occasion de commandes d'armements et de matériel par l'un des gouvernements aux entreprises de l'autre en vue de l'équipement de ses forces armées. Les deux gouvernements suivront attentivement, dans le cadre de leurs législations respectives, l'exécution des engagements ainsi conclus.

2.4. Le terme « entreprise » désigne les sociétés ou établissements privés ou publics relevant de la juridiction de chaque pays.

2.5. To promote the conclusion of specific agreements on the training of technical personnel and guarantees of the quality of the *matériel* manufactured under this Agreement.

3. Implementation

3.1. A Mixed Commission shall be established for technological and industrial co-operation in matters relating to defence.

3.2. This Mixed Commission shall consider and supervise the development of such cooperation. It shall study any problem which may arise and the measures which may be taken to resolve it. It shall consider appropriate steps for improving the cooperation provided for in this Agreement and shall submit its conclusions and recommendations to the two Ministers.

3.3. The Mixed Commission for technological and industrial cooperation in matters relating to defence shall meet at least once a year and shall be presided over by the Director-General of Armaments and *Matériel* of the Ministry of Defence, for the Spanish side, and by the Director-General of *Matériel* of the Ministry of Defence, for the Norwegian side, who may delegate their functions.

3.4. As many representatives and advisors shall be appointed to the Mixed Commission as is deemed appropriate. In addition, anyone whose presence might be deemed expedient may be invited to attend the meetings of the Mixed Commission depending on the matters to be discussed.

3.5. Each Party shall be represented on the Mixed Commission by a permanent member. These members shall serve as co-ordinators for their respective Ministries of Defence.

4. Projects

Co-operation projects shall be dealt with, where appropriate, in special agreements between the Governments,

2.5. Favoriser la négociation d'accords spécifiques relatifs à la formation de personnel technique et à la garantie de la qualité des matériels produits.

3. Application

3.1. Une Commission mixte sera constituée pour la coopération technique et industrielle en matière de défense.

3.2. Cette Commission mixte sera chargée d'étudier et de surveiller le déroulement de ladite coopération. Elle étudiera tout problème susceptible de se poser, ainsi que les mesures à prendre pour le résoudre. Elle examinera les moyens d'améliorer la coopération prévue et soumettra aux deux Ministres ses conclusions et recommandations.

3.3. La Commission mixte pour la coopération technique et industrielle en matière de défense se réunit au moins une fois par an et est présidée, pour l'Espagne, par le Directeur général de l'armement et du matériel du Ministère de la défense et, pour la Norvège, par le Directeur général du matériel du Ministère de la défense, qui pourront déléguer leurs fonctions de président.

3.4. La Commission mixte comprend le nombre de représentants et de conseillers jugé utile et peut en outre convoquer à ses sessions les personnes appropriées en fonction des questions à traiter.

3.5. La Commission mixte est régulièrement assistée d'un membre de chacune de ses parties, qui font fonction de coordonnateurs pour leur Ministère de la défense respectif.

4. Projets

Les projets de coopération feront, le cas échéant, l'objet d'accords spécifiques entre gouvernements, entre

between organs and agencies of the respective Ministries of Defence, or between enterprises.

5. *Security*

5.1. Information exchanged for the purpose of developing cooperation as described in this Agreement shall be accorded a level of security by the receiving agency equivalent to that accorded by the originating agency.

5.2. A specific agreement shall be concluded as soon as possible concerning the protection of classified information and *matériel* transferred pursuant to this Agreement.

6. *Third countries*

In the event that cooperation entails the participation of third countries, the two Governments shall facilitate the negotiations necessary for their participation within the framework of the cooperation provided for in this Agreement and in compliance with the policies and laws of each country.

7. *Duration*

7.1. This Agreement shall be valid for 10 years, after which it shall be automatically renewed for successive periods of two years, unless otherwise decided by mutual agreement. It shall enter into force on today's date.

7.2. This Agreement may be unilaterally denounced. Such denunciation shall become effective six months after written notification thereof. In the event of denunciation, the obligations relating to the protection of classified information transferred under this Agreement shall remain in force.

7.3. In the event of denunciation, consultations shall continue with a view to achieving the best resolution of outstanding problems.

7.4. The specific agreements signed pursuant to this Agreement between

organes et organismes des Ministères de la défense respectifs ou entre entreprises.

5. *Sécurité*

5.1. Les renseignements échangés pour faciliter la coopération décrite au présent document feront l'objet, de la part du destinataire, de la même protection de sécurité que de la part de l'organisme d'origine.

5.2. Un accord spécifique sera conclu le plus tôt possible au sujet de la protection des renseignements et documents confidentiels communiqués en vertu des dispositions de la présente coopération.

6. *Etats tiers*

Dans le cas où la coopération implique la participation d'Etats tiers, les deux gouvernements facilitent les négociations nécessaires pour que leur participation puisse s'effectuer dans le cadre de la coopération visée et du respect de la politique et de la législation de chaque pays.

7. *Durée*

7.1. Le présent accord demeurera en vigueur pendant 10 années, au bout desquelles il sera automatiquement prolongé pour des périodes successives de deux ans, à moins qu'il n'en soit convenu autrement d'un commun accord. Il entre en vigueur à la date de ce jour.

7.2. Le présent accord peut être dénoncé unilatéralement, ladite dénonciation prenant effet six mois après sa notification écrite. Les responsabilités relatives à la protection des renseignements confidentiels communiqués dans le cadre de la coopération subsisteront en cas de dénonciation.

7.3. En cas de dénonciation, des consultations se tiendront afin de résoudre au mieux les problèmes en suspens.

7.4. Les accords spécifiques conclus en vertu de la coopération, que ce

State agencies or private enterprises, with or without the participation of third countries, shall remain in force until their expiration.

Accept, Sir, etc.

NARCÍS SERRA I SERRA

His Excellency

Mr. Anders C. Sjaastad
Minister of Defence of Norway
Oslo

soit entre organismes publics ou entreprises privées, avec ou sans la participation de tiers, demeureront en vigueur jusqu'à leur expiration.

Veillez agréer, Monsieur le Ministre, etc.

NARCÍS SERRA I SERRA

Son Excellence

Monsieur Anders C. Sjaastad
Ministre de la défense de la Norvège
Oslo

II

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

FORSVARSDEPARTEMENTET

Madrid, 3. mai 1985

Kjære Minister,

Jeg takker for Deres brev av i dag, som på norsk lyder som følger:

“I vissheten om å tilhøre det samme geopolitiske området, som krever gode og vennskapelige forbindelser mellom de to land;

Med ønske om å styrke våre vennskapsbånd gjennom samarbeid for økonomisk og teknologisk utvikling;

Interesserte i å styrke våre forbindelser når det gjelder forsvarsmateriell, og også i lys av begge lands felles multilaterale samarbeide vedrørende forsvarsmateriell,

Og rede til å samarbeide i forsvarsspørsmål, med særlig henblikk på utvikling og produksjon av materiell til militært bruk,

Har vi på vårt møte idag besluttet følgende:

1. *Målsetting*

Fremme samarbeid og utveksling av informasjon i forbindelse med forsvarsmateriell og utstyr.

2. *Samarbeidets rekkevidde*

2.1. Fremme utviklingen av et nært samarbeid mellom forskningssentra og forsvarsindustrien i de to land. Samarbeidet kan omfatte hær-, sjøforsvars-, luftforsvars- og romfartsutstyr, innbefattet rakettvåpen, ammunisjon og tilhørende komponenter.

2.2. Dette samarbeid skal ha til formål å legge forholdene til rette for felles forskning, utvikling og produksjon av det materiell og utstyr som nevnes i foranstående paragraf, så vel som overføring av teknologi med henblikk på et nært industrielt samarbeid og samproduksjon av materiell og utstyr som de to land har behov for, samt for eksport, som skal skje i overensstemmelse med de to lands politikk og lovgivning.

2.3. Oppmuntre til opprettelse av avtaler mellom firmaer i de to land i forbindelse med underentrepriser, vederlag, produksjonslisenser og overføring av teknologi ved våpeneller materiellbestillinger fra en av de to regjeringer hos den annen regjerings firmaer, når bestillingen gjelder utstyr til deres respektive væpnede styrker. De to regjeringer skal, innenfor rammen av sine respektive lovgivninger, nøye overvåke at slike avtaler blir overholdt.

2.4. Med "firmaer" skal forstås de private eller statlige selskap eller firmaer som er underlagt hvert av de to lands lovgivning.

2.5. Oppmuntre til opprettelse av særavtaler i forbindelse med opplæring av teknisk personell og til kvalitetssikring av produsert materiell.

3. Gjennomføring

3.1. Det skal opprettes en blandet komité for teknologisk og industrielt forsvarssamarbeid.

3.2. Denne komitéen skal være ansvarlig for kontroll og overvåking av samarbeidets utvikling. Den skal studere ethvert problem som måtte oppstå, samt ta stilling til de skritt som blir tatt for å løse slike problem. Den skal vurdere nødvendige tiltak for å bedre samarbeidet, samt legge frem for de to ministre de konklusjoner og anbefalinger den måtte komme frem til.

3.3. Den blandede komité for teknologisk og industrielt forsvarssamarbeid skal møtes minst en gang i året, og den skal på spansk side ledes av Generaldirektøren for forsvarsmateriell i Forsvarsministeriet, og på norsk side av Sjefen for materiellavdelingen i Forsvarsdepartementet, som begge kan delegere sitt formannsskap.

3.4. Det skal til komitéen oppnevnes det antall representanter og rådgivere som ansees passende, og det skal også kunne innkalles de personer man måtte finne ønskelig til komitéens møter, alt etter de spørsmål som skal opp til behandling.

3.5. Den blandede komité skal til enhver tid være betjent av et spansk og et norsk medlem, som skal fungere som koordinatorene i sine respektive forsvarsministerier.

4. Prosjekter

Samarbeidsprosjektene skal, når det finnes ønskelig, gjøres til gjenstand for spesifikke avtaler mellom regjeringer, mellom de respektive forsvarsministeriers underlagte organer eller organismer, eller mellom firmaer.

5. Sikkerhet

5.1. Informasjon som blir utvekslet for å fremme det samarbeid som beskrives i dette dokument, skal av mottageren gis den samme grad av sikkerhetsbeskyttelse som den informasjonens opphavsmann har gitt den.

5.2. Det skal snarest mulig opprettes en spesifikk avtale vedrørende beskyttelse av klassifisert forsvarsmateriell og informasjon, utvekslet innenfor rammen av dette samarbeidets bestemmelser.

6. Tredje land

I tilfelle samarbeidet måtte innbefatte medvirkning av tredje land, skal de to regjeringer legge alt til rette for nødvendige forhandlinger for at en slik

medvirkning skal kunne skje innenfor rammen av denne avtale og i overensstemmelse med hvert lands politikk og lovgivning.

7. Gyldighet

7.1. Denne avtalen skal gjelde i 10 år, og skal deretter automatisk forlenges for to år av gangen, om det ikke etter felles overenskomst blir bestemt noe annet. Den vil tre i kraft fra i dag.

7.2. Avtalen kan unilateralt bringes til opphør; som da skal tre i kraft seks måneder etter at et slikt opphør er blitt skriftlig meddelt. Ansvarsforholdet når det gjelder beskyttelse av klassifisert informasjon som er blitt utvekslet innenfor rammen av denne samarbeidsavtalen, skal fortsatt gjelde i tilfelle opphør av avtalen.

7.3. I tilfelle opphør av avtalen, skal det bli holdt konsultasjoner med henblikk på å finne en best mulig løsning på ikke løste problemer.

7.4. De spesifikke avtaler som er blitt undertegnet i kraft av denne samarbeidsavtalen, det være seg mellom statlige organer eller private firmaer, med eller uten medvirkning av tredje parter, skal gjelde til den dato de utløper.”

Med vennlig hilsen,

[Signed — Signé]

ANDERS C. SJAASTAD

Hans Eksellense Herr Narcís Serra i Serra
Spanias Forsvarsminister
Madrid

[TRANSLATION]

MINISTRY OF DEFENCE

Madrid, 3 May 1985

Sir,

Thank you for your letter of today's date, which in Norwegian reads as follows:

[See note I]

Accept, Sir, etc.

[Signed]

ANDERS C. SJAASTAD

His Excellency
Mr. Narcís Serra i Serra
Minister of Defence of Spain
Madrid

[TRADUCTION]

MINISTÈRE DE LA DÉFENSE

Madrid, le 3 mai 1985

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre note de ce jour qui se lit comme suit :

[Voir note I]

Veuillez agréer, Monsieur le Ministre, etc.

[Signé]

ANDERS C. SJAASTAD

Son Excellence
M. Narcís Serra i Serra
Ministre de la défense de l'Espagne
Madrid

No. 24233

**SPAIN
and
ALGERIA**

**Basic Agreement on economic co-operation. Signed at
Madrid on 3 July 1985**

*Authentic texts: Spanish, French and Arabic.
Registered by Spain on 18 June 1986.*

**ESPAGNE
et
ALGÉRIE**

**Accord-Cadre de coopération économique. Signé à Madrid
le 3 juillet 1985**

*Textes authentiques : espagnol, français et arabe.
Enregistré par l'Espagne le 18 juin 1986.*

[SPANISH TEXT — TEXTE ESPAGNOL]

ACUERDO MARCO DE COOPERACIÓN ECONÓMICA ENTRE EL GOBIERNO DE ESPAÑA Y EL GOBIERNO DE LA REPÚBLICA ARGELINA DEMOCRÁTICA Y POPULAR

El Gobierno de España y el Gobierno de la República Argelina Democrática y Popular,

En el espíritu de amistad y cooperación que une a los dos países y deseos de desarrollar en su mutuo beneficio la cooperación económica e industrial entre los dos países,

De acuerdo con su voluntad de establecer una cooperación global concebida desde una perspectiva a medio y largo plazo, de mejorar la calidad de sus relaciones y de intensificarlas,

Deseosos de plasmar en sus relaciones de cooperación los objetivos comunes a ambas Partes para la puesta en marcha de un Nuevo Orden Económico Internacional.

Han convenido lo siguiente:

Artículo 1. Los dos Gobiernos inscribirán su cooperación en una perspectiva a medio y largo plazo, en el marco de un contexto global con vistas a intensificar y diversificar sus relaciones económicas.

Artículo 2. Esta cooperación se orientará a mejorar y reforzar el potencial económico de cada uno de los dos países, especialmente en lo referente a los medios respectivos de concepción, producción y realización.

Artículo 3. Las dos Partes velarán para que toda acción de cooperación se integre en las prioridades y objetivos de las políticas económicas de cada uno de los dos países.

Artículo 4. Toda acción de cooperación se orientará a reforzar los objetivos de diversificación y desarrollo dinámico y armonioso de las relaciones en todos los campos.

Artículo 5. Toda acción de cooperación que lo requiera velará por integrar de manera específica la transferencia, el conocimiento y la innovación tecnológicas.

Los dos Gobiernos tomarán las medidas de impulso, apoyo y estímulo que sirvan para favorecer las mejores condiciones de transferencia de tecnología.

La cooperación entre los dos países y entre los Organismos de los dos países, en todas sus modalidades, se inscribirá en los objetivos a medio y largo plazo de la cooperación global.

Para ello, ambas Partes velarán, por los medios apropiados, para asegurar una articulación eficaz y la coherencia necesaria entre las diferentes formas de la cooperación.

Artículo 6. Las dos Partes favorecerán acciones específicas dirigidas a fomentar la cooperación entre pequeñas y medianas empresas y estimularán la

multiplicación de intercambios y contactos institucionales así como la creación de estructuras apropiadas cuando ello fuera necesario.

Artículo 7. Con vistas a asegurar un desarrollo duradero y armonioso de su cooperación, los dos Gobiernos tratarán de favorecer que las operaciones emprendidas en común sean llevadas a su término, en conformidad con los principios y objetivos fijados en el presente Acuerdo.

Para ello, los dos Gobiernos utilizarán su influencia y sus buenos oficios para favorecer el respeto de los compromisos contractuales que hayan suscrito las empresas de ambos países en el marco de sus relaciones.

Para este fin, los dos Gobiernos actuarán para facilitar el arreglo amigable de las diferencias que puedan surgir entre los agentes económicos con motivo de la ejecución de los contratos, y se esforzarán por vislumbrar en común soluciones que permitan a los agentes económicos cumplir sus compromisos y resolver así sus diferencias.

Artículo 8. Con vistas a fomentar la cooperación entre los dos países, las dos Partes precisarán los sectores prioritarios, aunque no exclusivos, de la cooperación bilateral, de acuerdo con los objetivos y prioridades económicas de cada uno de los dos países.

Artículo 9. Las dos Partes convienen examinar las posibilidades de nuevas formas de cooperación, especialmente favorecer la creación de Sociedades de Economía Mixta, entre los agentes económicos de los dos países que operen tanto en cada uno de los dos países como en países terceros.

Artículo 10. Las dos Partes convienen que las cuestiones relativas al transporte de mercancías serán objeto, de resultar necesario, de arreglos a concluir entre las Autoridades competentes de los dos países.

Artículo 11. Las dos Partes convienen la instauración de una cooperación entre sus organismos respectivos de comercio exterior, el Instituto Nacional de Fomento de la Exportación (INFE) y el Centro Nacional de Comercio Exterior (CNCE).

Artículo 12. Las dos Partes convienen que la cooperación financiera a medio y largo plazo es fundamental para el desarrollo de las relaciones económicas entre los dos países y se comprometen a examinar las posibilidades de mejorar las condiciones de financiación con vistas a favorecer el desarrollo de su cooperación económica, de acuerdo con sus legislaciones respectivas.

Artículo 13. El Comité Mixto encargado del seguimiento de la aplicación del presente Acuerdo, examinará los problemas resultantes de su ejecución, estudiará las soluciones apropiadas y se reunirá en el marco de la Comisión Mixta establecida por el Protocolo de 11 de Mayo de 1983.

Artículo 14. Toda diferencia resultante de la interpretación o aplicación del presente Acuerdo será resuelta de común acuerdo entre los dos Gobiernos.

Artículo 15. A) El presente Acuerdo entrará en vigor en la fecha en que las Partes contratantes se comuniquen mutuamente la conclusión de los trámites previstos en sus legislaciones respectivas.

B) El presente Acuerdo permanecerá en vigor por un período de cinco años. Será renovado por tácita reconducción salvo denuncia de una de las dos Partes contratantes con un preaviso de seis meses antes de la fecha de expiración.

C) La expiración del presente Acuerdo no prejuzgará la realización de los proyectos iniciados durante el período de validez del presente Acuerdo.

HECHO en Madrid el 3 de Julio de 1985, en lenguas árabe, francesa y española, dando los tres textos igualmente fe.

Por el Gobierno
de la República Argelina
Democrática y Popular:

[Signed — Signé]

AHMED TALEB IBRAHINI
Miembro del Buró Político
del Partido F.L.N.
Ministro de Asuntos Exteriores

Por el Gobierno
de España:

[Signed — Signé]

FERNANDO MORÁN LÓPEZ
Ministro de Asuntos Exteriores

ACCORD-CADRE¹ DE COOPÉRATION ÉCONOMIQUE ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE ALGÉRIENNE DÉMOCRATIQUE ET POPULAIRE ET LE GOUVERNEMENT D'ESPAGNE

Le Gouvernement de la République Algérienne Démocratique et Populaire et le Gouvernement d'Espagne,

Dans l'esprit d'amitié et de coopération qui unit les deux pays et désireux de développer à leur avantage réciproque la coopération économique et industrielle entre les deux pays,

Conformément à leur volonté de mettre en œuvre une coopération globale conçue dans une perspective à moyen et long terme, d'améliorer la qualité de leurs relations et de les intensifier,

Soucieux de traduire dans leurs rapports de coopération les objectifs communs aux deux Parties pour la mise en œuvre d'un Nouvel Ordre Economique International,

Sont convenus de ce qui suit :

Article 1^{er}. Les deux Gouvernements inscriront leur coopération dans une perspective à moyen et à long terme, dans le cadre d'une approche globale dans le but d'intensifier et diversifier leurs relations économiques.

Article 2. Cette coopération visera à améliorer et à renforcer le potentiel économique de chacun des deux pays, notamment au niveau des moyens respectifs de conception, de production et de réalisation.

Article 3. Les deux Parties veilleront à ce que toute action de coopération s'intègre dans les priorités et objectifs des politiques économiques de chacun des deux pays.

Article 4. Toute action de coopération visera à renforcer les objectifs de diversification et de développement dynamique et harmonieux des relations dans tous les domaines.

Article 5. Toute action de coopération qui le requiert veillera à intégrer d'une manière spécifique le transfert, la maîtrise et l'innovation technologiques.

Les deux Gouvernements prendront des mesures d'incitation, de soutien et d'encouragement de nature à favoriser les meilleures conditions de transfert de technologie.

La coopération entre les deux pays et entre les organismes des deux pays, dans toutes ses formes, s'inscrira dans les objectifs à moyen et long terme de la coopération globale.

A cette fin, les deux Parties veilleront, par des moyens appropriés, à assurer une articulation efficace et la cohérence nécessaire entre les différentes formes de la coopération.

¹ Entré en vigueur le 20 avril 1986, date de la dernière des notifications (effectuées les 7 janvier et 20 avril 1986) par lesquelles les Parties contractantes se sont informées de l'accomplissement des procédures prévues par leurs législations respectives, conformément à l'alinéa A de l'article 15.

Article 6. Les deux Parties favoriseront des actions spécifiques afin de promouvoir la coopération entre petites et moyennes entreprises et encourageront la multiplication des échanges et contacts institutionnels ainsi que la création de structures appropriées en tant que de besoin.

Article 7. En vue d'assurer un développement durable et harmonieux de leur coopération, les deux Gouvernements veilleront à favoriser que les opérations engagées en commun soient menées à leur terme, conformément aux principes et objectifs arrêtés dans le présent Accord.

A cet effet les deux Gouvernements useront de leur influence et de leurs bons offices pour favoriser le respect des engagements contractuels auxquels auront souscrit les entreprises des deux pays dans le cadre de leurs relations.

A cette fin, les deux Gouvernements œuvreront pour faciliter le règlement à l'amiable des différends qui pourraient surgir entre les opérateurs économiques lors de l'exécution de contrats, et s'efforceront de dégager en commun des solutions permettant aux opérateurs économiques d'honorer leurs engagements et de résoudre ainsi leurs différends.

Article 8. Afin de promouvoir la coopération entre les deux pays, les deux Parties désigneront les secteurs prioritaires, bien que non-exclusifs, de la coopération bilatérale conformément aux objectifs et priorités économiques de chacun des deux pays.

Article 9. Les deux Parties conviennent d'examiner les possibilités de nouvelles formes de coopération, notamment favoriser la création de Sociétés d'Economie Mixte entre les agents économiques des deux pays opérant tant dans chacun des deux pays que dans des pays tiers.

Article 10. Les deux Parties sont convenues que les questions relatives au transport de marchandises feront l'objet, si nécessaire, d'arrangements à conclure entre les Autorités compétentes des deux pays.

Article 11. Les deux Parties conviennent de l'instauration d'une coopération entre leurs organismes respectifs de commerce extérieur, l'Institut National pour la Promotion des Exportations (INFE) et le Centre National du Commerce Extérieur (CNCE).

Article 12. Les deux Parties conviennent que la coopération financière à moyen et long terme est fondamentale pour le développement des relations économiques entre les deux pays et s'engagent à examiner les possibilités d'amélioration des conditions de financement de nature à favoriser le développement de leur coopération économique, conformément à leurs législations respectives.

Article 13. Le Comité Mixte chargé du suivi de l'application du présent Accord, examinera les problèmes découlant de son exécution, étudiera les solutions appropriées et se réunira dans le cadre de la Commission Mixte établie par le Protocole du 11 mai 1983.

Article 14. Tout différend inhérent à l'interprétation ou à l'application du présent Accord sera réglé, d'un commun accord, entre les deux Gouvernements.

Article 15. A) Le présent Accord entrera en vigueur à la date à laquelle les parties contractantes se seront mutuellement communiquées l'accomplissement des procédures prévues par leurs législations respectives.

B) Le présent Accord restera en vigueur pour une période de cinq ans. Il sera renouvelé par tacite reconduction sauf dénonciation d'une des deux Parties contractantes avec un préavis de six mois avant la date d'échéance.

C) L'échéance du présent Accord ne préjugera pas de la mise en œuvre des projets déjà engagés pendant la période de validité dudit Accord.

FAIT à Madrid le 3 juillet 1985, en langues arabe, française et espagnole, chacun des trois textes faisant également foi.

Pour le Gouvernement
de l'Espagne :

[Signé]

FERNANDO MORÁN LÓPEZ
Ministre des Affaires Etrangères

Pour le Gouvernement
de la République Algérienne
Démocratique et Populaire :

[Signé]

AHMED TALEB IBRAHINI
Membre du Bureau Politique
du Parti F.L.N.
Ministre des Affaires Etrangères

حسرومدريد في ٣ جويليه ١٩٨٥، في ثلاث نسخ
باللغات العربية والفرنسية والاسبانية وتتساوى النصوص الثلاثة
في القوة القانونية •

عن حكومة اسبانيا

Fernando Morán

فيرناندو موران
وزير الشؤون الخارجية

عن حكومة الجمهورية الجزائرية

الديمقراطية الشعبية •

Ahmed Tahar

أحمد طالب الإبراهيمي
عضو المكتب السياسي لحزب
جبهة التحرير الوطني، وزير
الشؤون الخارجية

المادة الثانية عشر :

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اتفق الطرفان على أن التعاون المالي على المديين المتوسط والبعيد أمرا أساسيا من أجل تطوير العلاقات الاقتصادية القائمة بين البلدين وتعبدا ببحث امكانيات تحسين شروط تمويل من شأنها أن تسهل تنمية تعاونهما الاقتصادي ، وفقا للتشريعات في كل من البلدين .

المادة الثالثة عشر :

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تبحث اللجنة المشتركة الكلفة بمتابعة تطبيق هذا الاتفاق المشاكل الناتجة عن تنفيذه ، وتدرس الحلول الملائمة كما تجتمع في اطار اللجنة المشتركة التي أقامها بروتوكول ١١ ماي ١٩٨٣ .

المادة الرابعة عشر :

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يحتسب كل خلاف ناشئ عن تفسير هذا الاتفاق أو تطبيقه بموجب اتفاق مشترك بين الحكومتين .

المادة الخامسة عشر :

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أ - يدخل هذا الاتفاق حيز التنفيذ ابتداء من التاريخ الذي يتم فيه الطرفان المتعاقدان بأشعار كل منهما الآخر باتمام الاجراءات التي تنص عليها التشريعات الخاصة بكل منهما .
 ب - يبقى هذا الاتفاق نافذ المفعول مدة خمس سنوات . ويجدد تلقائيا ما لم يشعر أحد الطرفين المتعاقدين الطرف الآخر وذلك بستة أشهر قبل نهاية الأجل المحدد له .
 ج - أن أجل هذا الاتفاق لا ينبغي أن يمس تنفيذ المشاريع المتعهد بها خلال مدة صلاحيته .

ولهذا الغرض تستعمل الحكومتان نفوذهما ومساعدتهما الحميدة من أجل احترام التعهدات التعاقدية التي تلتزم بهما شركات البلدين في إطار العلاقات القائمة بينهما .

ولهذه الغاية تعمل الحكومتان على تسهيل فوض ، بالتراضي ، النزاعات التي قد تحدث بين المتعاملين الاقتصاديين عند تنفيذ العقود ، كما تسعىان لايجاد ، بالاشتراك ، حلولاً تمكن المتعاملين الاقتصاديين تنفيذ تعهداتهم وحل خلافاتهم .

المادة الثامنة :

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قصد ترقية التعاون بين البلدين ، يعين الطرفان - القطاعات ذات الأولوية - دون اقصاء أى قطاع - في التعاون الثنائي طبقاً للأهداف والأولويات الاقتصادية لكل من البلدين .

المادة التاسعة :

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يتفق الطرفان على بحث امكانيات الوصول الى أشكال جديدة من التعاون ، وخاصة على تسهيل انشاء شركات ذات اقتصاص مخطط بين الوكلاء الاقتصاديين لكلا البلدين العاملين سواء في بلد كل منهما أو في بلدان أخرى .

المادة العاشرة :

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اتفق الطرفان على أن المسائل المتعلقة بنقل البضائع ستكون ، أن لزم الأمر ، محل اتفاقيات تبرم من قبل السلطات المختصة لكلا البلدين .

المادة الحادية عشر :

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اتفق الطرفان على اقامة تعاون بين هيئات التجارة الخارجية لكلا البلدين ، المعهد الوطني لترقية الصادرات (I.N.P.E.) والمركز الوطني للتجارة الخارجية (C.N.C.E.) .

المادة الثالثة :

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يسهر الطرفان على أن يندرج كل عمل تعاوني ضمن أولويات وأهداف السياسة الاقتصادية لكل من البلدين .

المادة الرابعة :

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يهدف كل عمل تعاوني الى تدعيم أهداف التنويع والتنمية الديناميكية والمنسجمة للعلاقات في كافة الميادين .

المادة الخامسة :

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أن كل عمل تعاوني يسهم ، اذا دعت الحاجة الى ذلك ، وبصفة خاصة ، على ادراج نقل التكنولوجيا والتحكيم بها وتجديدها . تتخذ الحكومتان اجراءات حث ودعم وتشجيع من شأنها توفير أفضل الشروط لنقل التكنولوجيا .

يندرج التعاون بين البلدين وهيئاتهما بجميع أشكاله ، ضمن الأهداف المتوسطة والبعيدة المدى لتعاونهما الشامل . ولهذه الغاية يسهر الطرفان ، باستعمال الوسائل المناسبة ، على ضمان الارتباط الفعال والتنسيق الضروري بين مختلف أنواع التعاون .

المادة السادسة :

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يسهل الطرفان القيام بأعمال محددة هدفها تشجيع التعاون بين الشركات الصغيرة والمتوسطة ويشجعان على مضاعفة المبادلات والاتصالات بين مؤسسات البلدين ، وكذلك انشاء البنيات الملائمة اذا اقتضت الحاجة لذلك .

المادة السابعة :

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من أجل ضمان تنمية مستمرة ومنسجمة لتعاونهما ، تسهر الحكومتان على الحث على اتمام تنفيذ العمليات المباشرة بشكل مشترك ، وفقا للمبادئ والأهداف المحددة في هذا الاتفاق .

[ARABIC TEXT — TEXTE ARABE]

اتفاق عام للتعاون الاقتصادي بين حكومة
الجمهورية الجزائرية الديمقراطية الشعبية
وحكومة اسبانيا

ان حكومة الجمهورية الجزائرية الديمقراطية الشعبية وحكومة
اسبانيا •

انطلاقا من روح الصداقة والتعاون التي تربط البلدين ورغبة
منهما في تنمية التعاون الاقتصادي والصناعي بين البلدين لفائدتهما
المشتركة •

وطبقا لارادتهما في اقامة تعاون شامل يندرج في اطار آفاق
متوسطة وبعيدة المدى وفي تحسين نوعية العلاقات القائمة بينهما
وتدعيمها •

وحرصا منهما على ترجمة الأهداف المشتركة للطرفين من أجل
اقامة نظام اقتصادي دولي جديد ، في اطار علاقات التعاون بين
البلدين •

فقد اتفقتا على ما يلي :

المادة الأولى :

تعمل الحكومتان على ادراج تعاونهما على المديين المتوسط
والبعيد ، في اطار اتجاه شامل يهدف الى تدعيم وتنويع علاقاتهما
الاقتصادية •

المادة الثانية :

يهدف هذا التعاون الى تحسين وتعيم الامكانيات الاقتصادية
لكل من البلدين ، وخاصة على مستوى الوسائل التي تتوفر
عليها كل من البلدين في ميادين التصميم والانتاج والانجاز •

[TRANSLATION — TRADUCTION]

**BASIC AGREEMENT¹ ON ECONOMIC COOPERATION BETWEEN
THE GOVERNMENT OF SPAIN AND THE GOVERNMENT OF
THE PEOPLE'S DEMOCRATIC REPUBLIC OF ALGERIA**

The Government of Spain and the Government of the People's Democratic Republic of Algeria,

In the spirit of friendship and cooperation which unites the two countries and wishing, to their mutual advantage, to develop economic and industrial cooperation between them,

In accordance with their wish to initiate comprehensive cooperation over the medium and long term so as to enhance and intensify their relations,

Wishing to reflect in their co-operative relations the objectives common to both Parties for the establishment of a new international economic order,

Have agreed as follows:

Article 1. The two Governments shall co-operate over the medium and long term within the context of a comprehensive approach, with a view to intensifying and diversifying their economic relations.

Article 2. Such cooperation shall be designed to improve and strengthen the economic potential of each of the two countries, particularly with respect to the means of conception, production and implementation of projects.

Article 3. The two Parties shall ensure that all cooperation activities are integrated with the priorities and objectives established under the economic policies of each country.

Article 4. All cooperation activities shall be designed to promote the diversification and dynamic and harmonious development of relations in all spheres.

Article 5. Where appropriate, cooperation activities shall specifically ensure the integration of transfers of technology, and of technological expertise and innovations.

The two Governments shall take measures to give impetus, support and encouragement designed to promote optimum conditions for the transfer of technology.

Every aspect of cooperation between the two countries and between agencies in the two countries shall be reflected in medium and long-term comprehensive cooperation objectives.

To that end the two Parties shall ensure, by appropriate means, that there is effective linkage and the requisite coherence between the various forms of cooperation.

¹ Came into force on 20 April 1986, the date of the last of the notifications (effected on 7 January and 20 April 1986) by which the Contracting Parties informed each other of the completion of the formalities required by their respective legislation, in accordance with article 15 (A).

Article 6. The two Parties shall encourage specific activities designed to promote cooperation between small and medium-sized enterprises, and shall encourage the development of institutional exchanges and contacts as well as the necessary establishment of appropriate structures.

Article 7. With a view to ensuring the lasting and harmonious development of cooperation between them, the two Governments shall endeavour to ensure that activities which are undertaken jointly are completed, in accordance with the principles and objectives laid down in this Agreement.

For that purpose, the two Governments shall use their influence and their good offices to encourage compliance with the contractual commitments undertaken by enterprises of the two countries in the context of relations between them.

To that end, the two Governments shall endeavour to facilitate the friendly settlement of any differences that may arise between economic agents with regard to the execution of contracts, and shall seek to devise joint solutions that will enable economic agents to discharge their obligations and thus resolve their differences.

Article 8. With a view to promoting cooperation between the two countries, the two Parties shall specify priority, but not exclusive, sectors of bilateral cooperation, in accordance with the objectives and economic priorities of each country.

Article 9. The two Parties agree to consider the possibilities of new forms of cooperation, and, in particular, to encourage the formation of mixed investment companies between the economic agents of the two countries operating in each of the two countries as well as in third countries.

Article 10. The two Parties agree that questions relating to the transport of goods shall, where necessary, be the subject of agreements to be concluded between the competent authorities of the two countries.

Article 11. The two Parties agree to initiate cooperation between their respective foreign trade agencies, the National Institute for the Promotion of Exports (INFE) and the National Centre for Foreign Trade (CNCE).

Article 12. The two Parties agree that medium and long-term financial cooperation is essential to the development of economic relations between the two countries and undertake to review the prospects for improving the terms of financing with a view to promoting the development of their economic cooperation, in accordance with the legislation of their respective countries.

Article 13. The Joint Committee responsible for monitoring the implementation of this Agreement shall examine the problems arising from its execution, consider appropriate solutions and meet under the aegis of the Joint Commission established under the Protocol of 11 May 1983.

Article 14. Any dispute arising over the interpretation or implementation of this Agreement shall be resolved by the two Governments by common agreement.

Article 15. (A) This Agreement shall enter into force on the date on which the Contracting Parties inform each other that they have completed the formalities required under the legislation of their respective countries.

(B) This Agreement shall remain in force for a period of five years. It shall be renewed by tacit agreement unless it is denounced by one of the Contracting Parties at least six months prior to the date of expiry.

(C) The expiry of this Agreement shall not affect the execution of projects initiated during the period in which it was in force.

DONE at Madrid on 3 July 1985, in the Arabic, French and Spanish languages, the three texts being equally authentic.

For the Government
of the People's Democratic Republic
of Algeria:

[Signed]

AHMED TALEB IBRAHINI
Member of the Political Bureau
of the FLN Party
Minister for Foreign Affairs

For the Government
of Spain:

[Signed]

FERNANDO MORÁN LÓPEZ
Minister for Foreign Affairs

No. 24234

**FRANCE
and
SENEGAL**

**Convention on procedures for the transfer of DCAN to the
Senegalese State. Signed at Dakar on 26 October 1979**

Authentic text: French.

Registered by France on 26 June 1986.

**FRANCE
et
SÉNÉGAL**

**Convention sur les modalités de transfert de la DCAN à
l'État sénégalais. Signée à Dakar le 26 octobre 1979**

Texte authentique : français.

Enregistrée par la France le 26 juin 1986.

CONVENTION¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DU SÉNÉGAL ET LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE SUR LES MODALITÉS DE TRANSFERT DE LA DCAN À L'ÉTAT SÉNÉGALAIS

A la suite des travaux effectués par la Commission bipartite instituée par la Convention franco-sénégalaise du 29 mars 1974² et notamment des propositions relatives aux modalités de transfert de la DCAN présentées à l'issue de la réunion à Dakar de cette Commission les 5 et 6 mars 1979,

Le Gouvernement de la République du Sénégal et le Gouvernement de la République Française,

Soucieux de renforcer la coopération entre les deux pays dans un secteur essentiel pour le développement de l'économie sénégalaise,

Sont convenus de ce qui suit :

Article premier. L'Etat français remettra le premier janvier 1980 à l'Etat sénégalais, qui accepte, les moyens de production et les droits et obligations contractuels de la Direction des Constructions et Armes Navales (DCAN) de Dakar, qui, à la même date, disparaîtra en tant qu'établissement public français.

Article 2. Les modalités de ce transfert font l'objet des articles suivants qui portent :

- sur la dévolution des biens,
- sur le personnel et la formation,
- sur les relations des marines française et sénégalaise avec la société DAKAR-MARINE à laquelle l'Etat sénégalais confiera l'exploitation des installations remises par la DCAN.

SECTION I. DÉVOLUTION DES BIENS

Article 3. Le transfert de propriété des biens immobiliers déjà effectué par la Convention franco-sénégalaise du 29 mars 1974 fait l'objet d'un procès-verbal comportant la liste des biens transférés.

Le transfert de la gestion de ces biens interviendra globalement le 1^{er} janvier 1980.

Il sera en outre établi une liste des logements, propriété de l'Etat du Sénégal en vertu des accords franco-sénégalais du 29 mars 1974³, qui ont été laissés à la disposition du personnel de la DCAN.

Article 4. Les cessions à l'Etat sénégalais de gros outillages, moyens de transport, petits outillages et mobiliers, auront lieu globalement et à titre gracieux le 1^{er} janvier 1980.

¹ Entré en vigueur le 21 février 1985, date de la dernière des notifications (effectuées les 16 septembre 1980 et 21 février 1985) par lesquelles les Parties se sont notifié l'accomplissement des procédures internes requises, avec effet rétroactif au 1^{er} janvier 1980, conformément à l'article 21.

² Voir « Convention sur l'évolution de la Direction des constructions et armes navales », Nations Unies, *Recueil des Traités*, vol. 1062, p. 91.

³ Voir « Accord de coopération en matière de défense », Nations Unies, *Recueil des Traités*, vol. 1061, p. 297; voir aussi note 2 ci-dessus.

Article 5. Le transfert des stocks interviendra le 1^{er} janvier 1980 et le paiement sera effectué par le Sénégal par tranches annuelles égales, sur 5 ans, le premier versement intervenant le 1^{er} juillet 1980.

Article 6. L'exécution des contrats avec les clients de la DCAN en cours au 1^{er} janvier 1980, sera poursuivie par Dakar-Marine.

Article 7. Les cessions, transferts et substitutions prévus aux articles 4, 5 et 6 supra seront réalisés selon les modalités indiquées à l'annexe II du procès-verbal de la réunion de la Commission bipartite franco-sénégalaise des 5 et 6 mars 1979.

Les documents de circonstance seront visés du Payeur de France, Directeur du Domaine français au Sénégal et du Directeur des Domaines de la République du Sénégal.

En ce qui concerne les marchés de fournitures à la DCAN non exécutés en totalité au 31 décembre 1979, celle-ci poursuivra la conclusion d'avenants de résiliation et, le cas échéant, provoquera la main-levée des nantissements.

La partie sénégalaise fera son affaire des commandes ultérieures de fournitures qui lui seront nécessaires.

Article 8. Les transferts, cessions et substitutions prévus aux articles ci-dessus, seront réalisés, sauf exceptions nécessitées par l'application de l'article 16 ci-après.

Article 9. Toutes les opérations de cession et transfert se feront, en ce qui concerne la DCAN, en exonération de tous droits et taxes.

SECTION II. PERSONNEL-FORMATION

Article 10. La totalité des personnels sénégalais liés à la DCAN pour un contrat relevant de la législation sénégalaise seront transférés à Dakar-Marine.

Le transfert de la DCAN au Sénégal vaudra substitution d'employeur.

Tous les contrats de travail correspondants subsisteront entre Dakar-Marine et ces personnels. Il n'y aura donc pas de paiement d'indemnité de licenciement.

Les droits à congé et les charges réglementaires échus au 1^{er} janvier 1980 seront à la charge du Ministère français de la Défense (DTCN).

Article 11. Outre les 3 postes existant déjà, la partie française est disposée à affecter à Dakar-Marine les 7 postes d'assistants techniques non pourvus sur le quota des 15 postes ouverts par le Comité ministériel franco-sénégalais de 1978, sans préjudice de tous autres recrutements effectués par la partie sénégalaise au titre de la globalisation.

Article 12. Le Centre de Perfectionnement de l'Arsenal sera repris par Dakar-Marine le 1^{er} septembre 1979, dans les conditions prévues à l'annexe III au procès-verbal de la réunion de la Commission bipartite franco-sénégalaise des 5 et 6 mars 1979.

SECTION III. RELATIONS DE DAKAR-MARINE ET DES MARINES FRANÇAISE ET SÉNÉGALE

Article 13. Les « facilitations » accordées à la Marine française par les accords de coopération en matière de Défense ne sont pas modifiées par le transfert de la DCAN aux autorités sénégalaises.

Dakar-Marine continuera d'assurer à la Marine française les prestations et les services rendus par la DCAN selon les modalités indiquées à l'annexe IV au procès-verbal de la réunion de la Commission bipartite franco-sénégalaise des 5 et 6 mars 1979.

Article 14. Conformément au plan de répartition établi à la suite des accords franco-sénégalais du 29 mars 1974, l'Arsenal sera divisé en 3 zones relevant respectivement de la Marine sénégalaise, de la Marine française et de Dakar-Marine.

Chacune de ces autorités est responsable de l'entretien de sa zone, y compris les parties d'utilisation commune.

La répartition des charges afférentes aux parties d'utilisation commune fera l'objet d'un protocole particulier.

Article 15. Les prestations mutuelles après le transfert, devront être prévues sous la forme de relations commerciales, selon un protocole à définir.

SECTION IV. SERVICE DES CONSTRUCTIONS ET ARMES NAVALES

Article 16. Le 1^{er} janvier 1980, un Service des Constructions et Armes Navales sera créé par la partie française pour :

- poursuivre la liquidation des affaires en cours de la DCAN,
- assurer au profit de la Marine Française :
 - le suivi technique et financier des travaux confiés à Dakar-Marine
 - l'exécution des travaux d'électronique par les techniciens de la DTCN ainsi que les autres prestations que Dakar-Marine ne fournirait plus
 - la gestion du stock de rechanges.

Ce service conservera les moyens nécessaires à son fonctionnement (bureaux, locaux, logements des personnels, véhicules, outillages . . .) qui seront définis d'un commun accord.

Le statut des personnels sera le même que celui des personnels de la DCAN.

Les conditions de fonctionnement de ce service seront les mêmes que celles de la DCAN, en particulier aux plans douanier et fiscal. Les travaux ou fournitures reçus seront hors taxes/hors douanes.

SECTION V. DISPOSITIONS PARTICULIÈRES

Article 17. Afin de faciliter le démarrage de l'exploitation, par Dakar-Marine, des installations remises par la DCAN, la partie française prendra les dispositions nécessaires pour apporter une charge productive de 200 000 heures en 1980. Pour 1981 et au delà, la charge apportée sera constituée par l'entretien de la batellerie de la Marine, des stations radio et des bateaux de passage de la Marine française.

Article 18. Dans ce même esprit et pour la seule année 1980, le Ministère français de la Défense (DTCN) mettra en place son SCAN, 10 expatriés de plus que ceux nécessaires pour la liquidation des affaires en cours. Ces 10 personnes comprendront, en plus d'un Chef des travaux et de 3 électroniciens, 6 autres personnes dont les qualifications seront définies d'accord [des] parties. Ces 10 agents seront placés pour emploi auprès de Dakar-Marine sur la base d'un

programme de travaux établi d'accord [des] parties, les travaux au profit de la Marine française ayant priorité.

SECTION VI. DISPOSITIONS FINALES

Article 19. Les parties conviennent de se reporter aux dispositions du procès-verbal de la réunion de la Commission bipartite sur l'évolution de la DCAN des 5 et 6 mars 1979 et de ses annexes pour le règlement des modalités de transfert de la DCAN qui n'auraient pas été prévues dans la présente Convention.

Article 20. Tout différend né de l'application ou de l'interprétation des dispositions de la présente Convention et de ses annexes¹ sera soumis, pour règlement amiable, à la Commission mixte franco-sénégalaise.

Article 21. La présente Convention entrera en vigueur à la date de la dernière notification constatant l'accomplissement des formalités propres à chaque partie, au plus tard le 1^{er} janvier 1980.

FAIT à Dakar, le 26 octobre 1979.

Pour le Gouvernement
de la République du Sénégal :

[Signé]

LOUIS ALEXANDRENNE
Ministre du Plan
et de la Coopération

Pour le Gouvernement
de la République Française :

[Signé]

ROBERT GALLEY
Ministre de la Coopération

¹ La Convention ne comporte pas d'annexe (renseignement fourni par le Gouvernement français.)

[TRANSLATION — TRADUCTION]

CONVENTION¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF SENEGAL AND THE GOVERNMENT OF THE FRENCH REPUBLIC ON THE PROCEDURES FOR THE TRANSFER OF DCAN TO THE SENEGALESE STATE

Following the work carried out by the Bilateral Commission established under the Franco-Senegalese Convention of 29 March 1974² and, in particular, the proposals concerning the procedures for the transfer of DCAN submitted at the conclusion of the meeting of the Commission at Dakar on 5 and 6 March 1979,

The Government of the Republic of Senegal and

The Government of the French Republic,

Desiring to strengthen co-operation between the two countries in the sector of vital importance for the development of the Senegalese economy,

Have agreed as follows:

Article 1. The French State shall transfer, on 1 January 1980, to the Senegalese State, which accepts, the means of production and the contractual rights and obligations of the Direction des constructions et armes navales (DCAN) (Naval Construction and Weapons Board) at Dakar, which, on the same date, shall cease to be a French public establishment.

Article 2. The procedures for the transfer shall be the subject of the following articles which relate to:

- The transmission of property;
- Personnel and training;
- The relations of the French and Senegalese Navies with the Dakar-Marine company, to which the Senegalese State shall entrust the operation of the facilities transferred by DCAN.

SECTION I. TRANSMISSION OF PROPERTY

Article 3. The transfer of ownership of the immovable property already effected by the Franco-Senegalese Convention of 29 March 1974 shall be the subject of a report containing a list of the property transferred.

The management of the said property shall be transferred as a whole on 1 January 1980.

A list of the housing quarters which became the property of the State of Senegal under the Franco-Senegalese Agreements of 29 March 1974³ and was placed at the disposal of DCAN personnel shall also be drawn up.

¹ Came into force on 21 February 1985, the date of the last of the notifications (effected on 16 September 1980 and 21 February 1985) by which the Parties notified each other of the completion of the required internal procedures, with retroactive effect from 1 January 1980, in accordance with article 21.

² See "Convention on the future of the Direction des constructions et armes navales", United Nations, *Treaty Series*, vol. 1062, p. 91.

³ See "Agreement on co-operation in defence matters", United Nations, *Treaty Series*, vol. 1061, p. 297. Also see note 2 above.

Article 4. Large-scale equipment, means of transport, small-scale equipment and movable property shall be ceded as a whole and free of charge to the Senegalese State on 1 January 1980.

Article 5. Supplies shall be transferred on 1 January 1980, and payment shall be made by Senegal in equal annual instalments over five years, the first payment to be made on 1 July 1980.

Article 6. Dakar-Marine shall continue the execution of contracts with DCAN clients in effect on 1 January 1980.

Article 7. The ceding transfers and substitutions provided for under articles 4, 5 and 6 above shall be carried out according to the procedures set forth in annex II to the record of the meeting of the Franco-Senegalese Bilateral Commission of 5 and 6 March 1979.

The relevant documents shall be countersigned by the Paymaster-General of France, the Director of French State Property in Senegal and the Director of State Property of the Republic of Senegal.

In respect of supply contracts with DCAN which have not been fully executed by 31 December 1979, DCAN shall continue to conclude termination amendments and, where necessary, shall release collateral security.

The Senegalese Party shall take charge of subsequent orders of supplies which it requires.

Article 8. The transfers, ceding and substitutions provided for under the foregoing articles shall be carried out with account taken of the exceptions required by the application of article 16 below.

Article 9. In respect of DCAN, all ceding and transfer operations shall be exempt from all duties and fees.

SECTION II. PERSONNEL TRAINING

Article 10. All Senegalese personnel attached to DCAN under a contract subject to Senegalese legislation shall be transferred to Dakar-Marine.

The transfer of DCAN to Senegal shall be equivalent to a change of employer.

All corresponding work contracts shall be maintained between Dakar-Marine and the said personnel. No redundancy payments therefore shall be made.

Leave entitlements to and statutory expenses as at 1 January 1980 shall be the responsibility of the French Ministry of Defence (Naval Construction Department).

Article 11. In addition to the three existing posts, the French Party is prepared to allocate to Dakar-Marine the seven technical assistants posts remaining unfilled out of the quota of 15 posts established by the Franco-Senegalese Ministerial Committee of 1978, without prejudice to any other recruitment conducted by the Senegalese Party for the purposes of full staffing.

Article 12. Dakar-Marine shall take over the Naval Dockyard Advanced Training Centre on 1 September 1979 under the conditions set forth in annex III to the record of the meeting of the Franco-Senegalese Bilateral Commission of 5 and 6 March 1979.

SECTION III. RELATIONS BETWEEN DAKAR-MARINE AND THE FRENCH AND SENEGALESE NAVIES

Article 13. The "facilities" accorded to the French Navy under agreements on co-operation in defence matters shall not be changed by the transfer of DCAN to the Senegalese authorities.

Dakar-Marine shall continue to provide to the French Navy the services provided by DCAN according to the procedures set forth in annex IV to the record of the meeting of the Franco-Senegalese Bilateral Commission of 5 and 6 March 1979.

Article 14. In accordance with the apportionment plan drawn up after the Franco-Senegalese Agreements of 29 March 1974, the dockyard shall be divided into three zones under the authority respectively of the Senegalese Navy, the French Navy and Dakar-Marine.

Each of these authorities shall be responsible for maintaining its zone, including the parts used jointly.

The apportionment of the expenses relating to the parts used jointly shall be the subject of a special protocol.

Article 15. After the transfer, mutual services shall be provided for in the form of trade relations in accordance with a protocol to be drawn up.

SECTION IV. NAVAL CONSTRUCTION AND WEAPONS SERVICE

Article 16. On 1 January 1980, a Service des Constructions et Armes Navales (SCAN) (Naval Construction and Weapons Service) shall be established by the French Party to:

- Continue the settlement of DCAN's outstanding business; and
- Assume responsibility, on behalf of the French Navy, for:
 - The technical and financial follow-up of work entrusted to Dakar-Marine,
 - The execution of electronic work by Naval Construction Department technicians and the provision of the other services which Dakar-Marine would no longer furnish; and,
 - Management of the supply of spare parts.

This service shall retain the resources required for its operation (offices, premises, housing for personnel, vehicles, equipment . . .) which shall be determined by mutual agreement.

The status of the personnel shall be the same as that of DCAN personnel.

The operating conditions of this service shall be the same as those of DCAN, particularly with regard to customs and tax matters. The work carried out or supplies received shall be exempt from taxes and customs duties.

SECTION V. SPECIAL PROVISIONS

Article 17. In order to assist Dakar-Marine in assuring the operation of the facilities transferred by DCAN, the French Party shall take the necessary steps to provide a production contribution of 200,000 hours in 1980. For 1981 and following years, the contribution provided shall consist of maintenance of the Navy fleet and the radio stations and shore boats of the French Navy.

Article 18. Similarly and for 1980 only, the French Ministry of Defence (Naval Construction Department) shall assign to its SCAN 10 expatriates in addition to those required for settling outstanding business. These 10 persons shall include, in addition to a work supervisor, three electronics engineers and six other persons whose qualifications shall be determined by agreement between the Parties. These 10 persons shall be assigned to Dakar-Marine for employment on the basis of a work programme drawn up by agreement between the Parties, work for the French Navy being accorded priority.

SECTION VI. FINAL PROVISIONS

Article 19. The Parties shall agree to refer to the provisions of the record of the meeting of the Bilateral Commission on the future of DCAN of 5 and 6 March 1979 and the annexes thereto in order to determine procedures for the transfer of DCAN which may not have been provided for in this Convention.

Article 20. Any disputes arising out of the application or interpretation of the provisions of this Convention and its annexes¹ shall be submitted to the joint Franco-Senegalese Commission for amicable settlement.

Article 21. This Convention shall enter into force on the date of the later notification concerning the completion of the necessary formalities by each Party, at the latest on 1 January 1980.

DONE at Dakar, on 26 October 1979.

For the Government
of the Republic of Senegal:

[Signed]

LOUIS ALEXANDRENNE
Minister of Planning and Co-operation

For the Government
of the French Republic:

[Signed]

ROBERT GALLEY
Minister of Co-operation

¹ There are no annexes to the Convention (information provided by the Government of France).

No. 24235

**FRANCE
and
PANAMA**

**Agreement concerning the treatment and protection of
investments (with exchanges of letters). Signed at
Panama on 5 November 1982**

Authentic texts: French and Spanish.

Registered by France on 26 June 1986.

**FRANCE
et
PANAMA**

**Accord sur le traitement et la protection des investissements
(avec échanges de lettres). Signé à Panama le 5 no-
vembre 1982**

Textes authentiques : français et espagnol.

Enregistré par la France le 26 juin 1986.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE PANAMA SUR LE TRAITEMENT ET LA PROTECTION DES INVESTISSEMENTS

Le Gouvernement de la République française et le Gouvernement de la République de Panama, ci-après dénommés « les Parties contractantes »,

Souhaitant développer la coopération économique entre les deux Etats dans le respect du Droit International et créer des conditions favorables pour les investissements français à Panama et panaméens en France,

Persuadés que l'encouragement et la protection de ces investissements sont propres à stimuler les transferts de capitaux et de technologie entre les deux pays dans l'intérêt de leur développement économique,

Sont convenus des dispositions suivantes :

Article 1. Pour l'application du présent accord :

1. Le terme « investissement » désigne des avoirs tels que les biens, droits et intérêts de toutes natures et, plus particulièrement :

- a) les biens meubles et immeubles ainsi que tous autres droits réels tels que les hypothèques, gages, usufruits, cautionnements ou autres garanties, créances privilégiées et droits analogues ;
- b) les actions, primes d'émission et autres formes de participation même minoritaires ou indirectes aux sociétés constituées sur le territoire de l'une des Parties;
- c) les obligations, créances et droits à toutes prestations ayant valeur économique;
- d) les droits d'auteur, les droits de propriété industrielle (tels que brevets d'invention, licences, marques déposées, modèles et maquettes industrielles), les procédés techniques et le savoir faire, les noms déposés et la clientèle;
- e) les concessions accordées par la loi ou en vertu d'un contrat, notamment les concessions relatives à la prospection, la culture, l'extraction ou l'exploitation de richesses naturelles y compris celles qui se situent dans les zones maritimes des Parties contractantes;

étant entendu que lesdits avoirs doivent être ou avoir été investis conformément à la législation de la Partie contractante sur le territoire ou dans les zones maritimes de laquelle l'investissement est effectué, avant ou après l'entrée en vigueur du présent accord.

Toute modification de la forme d'investissement des avoirs n'affecte pas leur qualification d'investissement, à condition que cette modification ne soit pas contraire à la législation de l'Etat sur le territoire ou dans les zones maritimes duquel l'investissement est réalisé.

¹ Entré en vigueur le 9 octobre 1985, soit un mois après la date de réception de la dernière des notifications par lesquelles les Parties s'étaient informées (les 3 février 1984 et 9 septembre 1985) de l'accomplissement des procédures internes requises, conformément à l'article 12.

2. Le terme de « nationaux » désigne les personnes physiques possédant la nationalité de l'une des Parties contractantes, conformément à la législation de celle-ci.

3. Le terme de « sociétés » désigne toute personne morale constituée sur le territoire de l'une des Parties contractantes conformément à la législation de celle-ci et y possédant son siège social, ou contrôlée directement ou indirectement par des nationaux de l'une des Parties contractantes, ou par des personnes morales possédant leur siège social sur le territoire de l'une des Parties contractantes et constituées conformément à la législation de celle-ci.

4. Le terme de « revenus » désigne toutes les sommes produites par un investissement, tels que bénéfices, redevances ou intérêts, durant une période donnée.

Les revenus de l'investissement et, en cas de réinvestissement, les revenus de leur réinvestissement jouissent de la même protection que l'investissement.

5. L'expression « zones maritimes » s'entend des zones marines et sous-marines sur lesquelles les Parties contractantes exercent, en conformité avec le Droit International, la souveraineté, des droits souverains ou une juridiction.

Article 2. Chacune des Parties contractantes admet et encourage, dans le cadre de sa législation et des dispositions du présent accord, les investissements effectués par les nationaux et sociétés de l'autre Partie sur son territoire et dans ses zones maritimes.

Article 3. Chacune des Parties contractantes s'engage à assurer sur son territoire et dans ses zones maritimes un traitement juste et équitable, conformément à sa législation dans le respect du Droit International, aux investissements des nationaux et sociétés de l'autre Partie et à faire en sorte que l'exercice du droit ainsi reconnu ne soit entravé ni en droit, ni en fait.

Article 4. Chaque Partie contractante applique sur son territoire et dans ses zones maritimes, aux nationaux ou sociétés de l'autre Partie, en ce qui concerne leurs investissements et activités liées à ces investissements, le traitement accordé à ses nationaux ou sociétés, ou le traitement accordé aux nationaux ou sociétés de la Nation la plus favorisée, si celui-ci est plus avantageux. A ce titre les nationaux autorisés à travailler sur le territoire et les zones maritimes de l'une des Parties contractantes doivent pouvoir bénéficier des facilités matérielles appropriées pour l'exercice de leurs activités professionnelles.

Ce traitement ne s'étend toutefois pas aux privilèges qu'une Partie contractante accorde aux nationaux ou sociétés d'un Etat tiers en vertu de sa participation ou de son association à une zone de libre échange, une union douanière, un marché commun ou toute autre forme d'organisations économiques régionales.

Article 5. 1. Les investissements effectués par des nationaux ou sociétés de l'une des Parties contractantes bénéficient, sur le territoire et dans les zones maritimes de l'autre Partie contractante d'une protection et d'une sécurité pleines et entières.

2. Les Parties contractantes ne prennent pas de mesures d'expropriation ou de nationalisation ou toutes autres mesures dont l'effet est de déposséder, directement ou indirectement, les nationaux et sociétés de l'autre Partie, des investissements leur appartenant sur son territoire et dans ses zones maritimes, si

ce n'est pour cause d'utilité publique ou d'« intérêt social » et à condition que ces mesures ne soient ni discriminatoires, ni contraires à un engagement spécifique en la matière.

Les mesures de dépossession qui pourraient être prises doivent l'être conformément aux procédures constitutionnelles ou légales respectives et donner lieu au paiement d'une indemnité prompte et adéquate dont le montant calculé sur la valeur intégrale des investissements concernés doit être évalué par rapport à une situation économique normale et antérieure à toute menace de dépossession.

Les mesures nécessaires et adéquates seront prises pour que l'indemnité, son montant et ses modalités de versement soient fixés à une date qui ne sera pas postérieure à celle de l'expropriation. Cette indemnité est effectivement réalisable, versée sans retard et librement transférable. Elle produit jusqu'à la date du versement des intérêts calculés au taux d'intérêt agréé par les Parties contractantes.

3. Les investisseurs de l'une des Parties contractantes dont les investissements auront subi des pertes dues à la guerre ou à tout autre conflit armé, révolution, état d'urgence national ou révolte survenu sur le territoire ou dans les zones maritimes de l'autre Partie contractante, bénéficieront, de la part de cette dernière, d'un traitement non moins favorable que celui accordé dans des cas analogues à ses propres investisseurs ou à ceux de la Nation la plus favorisée. Dans ce cas ils recevront une indemnisation adéquate.

Article 6. Chaque Partie contractante, sur le territoire ou dans les zones maritimes de laquelle des investissements ont été effectués par des nationaux ou sociétés de l'autre Partie contractante, accorde à ces nationaux ou sociétés le libre transfert :

- a) des intérêts, dividendes, bénéfices et autres revenus courants;
- b) des redevances découlant des droits incorporels désignées au paragraphe 1, lettres *d* et *e* de l'article 1;
- c) des versements effectués pour le remboursement des emprunts régulièrement contractés;
- d) du produit de la cession ou de la liquidation totale ou partielle de l'investissement en incluant les plus-values du capital investi;
- e) des indemnités de dépossession ou de perte prévues à l'article 5, paragraphes 2 et 3 ci-dessus.

Les nationaux de chacune des Parties contractantes qui ont été autorisés à travailler sur le territoire ou les zones maritimes de l'autre Partie contractante au titre d'un investissement agréé sont également autorisés à transférer dans leur pays d'origine une quotité appropriée de leur rémunération.

Les transferts visés aux paragraphes précédents sont effectués sans retard au taux de change normal officiellement applicable à la date du transfert.

Article 7. Dans la mesure où la réglementation de l'une des Parties contractantes prévoit une garantie pour les investissements effectués à l'étranger, celle-ci peut être accordée, dans le cadre d'un examen cas par cas, à des investissements effectués par des nationaux ou sociétés de cette Partie sur le territoire ou dans les zones maritimes de l'autre Partie.

Les investissements des nationaux et sociétés de l'une des Parties contractantes sur le territoire ou dans les zones maritimes de l'autre Partie, ne pourront obtenir la garantie visée à l'alinéa ci-dessus que s'ils ont au préalable, obtenu l'agrément de cette dernière Partie.

Article 8. 1. Tout différend relatif aux investissements entre l'une des Parties contractantes et un national ou une société de l'autre Partie contractante est autant que possible réglé à l'amiable entre les deux parties concernées.

2. Si le différend n'a pas été réglé à l'amiable dans un délai de six mois, il pourra être réglé selon les procédures figurant dans des engagements particuliers qui pourraient exister entre la Partie Contractante et le national ou la société de l'autre Partie contractante, dès lors que ces engagements auront été conclus avant l'entrée en vigueur du présent accord.

En l'absence de tels engagements, le différend sera soumis à l'arbitrage international conformément au règlement d'arbitrage de la Commission des Nations Unies pour le Droit Commercial International, tel qu'il a été adopté par l'Assemblée Générale des Nations Unies dans sa résolution 31/98 du 15 décembre 1976¹ et compte tenu des dispositions du présent accord.

Article 9. Si l'une des Parties contractantes, en vertu d'une garantie donnée pour un investissement réalisé sur le territoire de l'autre Partie, effectue des versements à l'un de ses nationaux ou à l'une de ses sociétés, elle est, de ce fait, subrogée dans les droits et actions de ce national ou de cette société.

Lesdits versements n'affectent pas les droits du bénéficiaire de la garantie à recourir à ou à poursuivre les actions prévues à l'article 8.

Article 10. Les investissements ayant fait l'objet d'un engagement particulier de l'une des Parties contractantes à l'égard des nationaux et sociétés de l'autre Partie contractante sont régis, sans préjudice des dispositions du présent accord, par les termes de cet engagement dans la mesure où celui-ci comporte des dispositions non moins favorables que celles qui sont prévues par le présent accord.

Article 11. 1. Les différends entre les Parties contractantes relatifs à l'interprétation ou à l'application du présent accord doivent être réglés, par une commission technique bilatérale et, si nécessaire, par d'autres voies diplomatiques.

2. Si dans un délai de six mois à partir du moment où il a été soulevé par l'une ou l'autre des Parties contractantes, le différend n'est pas réglé, il est soumis à la demande de l'une ou l'autre Partie contractante, à un Tribunal d'arbitrage.

3. Ledit Tribunal sera constitué pour chaque cas particulier de la manière suivante :

Chaque Partie contractante désignera un membre, et les deux membres désignent, d'un commun accord, un ressortissant d'un Etat tiers qui est nommé Président par les deux Parties contractantes. Tous les membres doivent être nommés dans un délai de deux mois à compter de la date à laquelle une des Parties contractantes a fait part à l'autre Partie contractante de son intention de soumettre le différend à arbitrage.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, trente-et-unième session, Supplément n° 39 (A/31/39)*, p. 200.

4. Si les délais fixés au paragraphe 3 ci-dessus n'ont pas été observés, l'une ou l'autre Partie contractante, en l'absence de tout accord applicable, invite le Secrétaire Général de l'Organisation des Nations Unies à procéder aux désignations nécessaires. Si le Secrétaire Général est un ressortissant de l'une ou l'autre Partie contractante ou si, pour une autre raison, il est empêché d'exercer cette fonction, le Secrétaire Général adjoint, le plus ancien, et ne possédant pas la nationalité de l'une des Parties contractantes procède aux désignations nécessaires.

5. Le Tribunal d'arbitrage prend ses décisions à la majorité des voix. Ces décisions seront définitives et exécutoires de plein droit pour les Parties contractantes.

Le Tribunal fixe son propre règlement. Il interprète la sentence à la demande de l'une ou l'autre Partie contractante. A moins que le Tribunal n'en dispose autrement, compte tenu de circonstances particulières, les frais de justice, y compris les vacations des arbitres, sont répartis également entre les deux Gouvernements.

Article 12. Chacune des Parties notifiera à l'autre l'accomplissement des procédures internes requises en ce qui la concerne pour l'entrée en vigueur du présent accord, qui prendra effet un mois après le jour de la réception de la dernière notification.

L'accord est conclu pour une durée initiale de dix ans; il restera en vigueur après ce terme à moins que l'une des deux Parties ne le dénonce par la voie diplomatique avec préavis d'un an.

A l'expiration de la période de validité du présent Accord les investissements effectués pendant qu'il était en vigueur continueront de bénéficier de la protection de ses dispositions pendant une période supplémentaire de quinze ans.

EN FOI DE QUOI les représentants des deux Gouvernements, dûment autorisés à cet effet, ont signé le présent accord et y ont apposé leur sceau.

FAIT à Panama, le 5 novembre 1982 en deux originaux, chacun en langues française et espagnole, les deux textes faisant également foi.

Pour le Gouvernement
de la République française :

[Signé]

PIERRE-ANDRÉ DUMONT
Ambassadeur de France au Panama

Pour le Gouvernement
de la République de Panama :

[Signé]

JUAN JOSÉ AMADO III
Ministre des Relations Extérieures

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO ENTRE EL GOBIERNO DE LA REPÚBLICA FRANCESA Y EL GOBIERNO DE LA REPÚBLICA DE PANAMÁ SOBRE EL TRATO Y LA PROTECCIÓN DE LAS INVERSIONES

El Gobierno de la República Francesa y el Gobierno de la República de Panamá, llamados en adelante “Las Partes Contratantes”,

Deseando desarrollar la cooperación económica entre ambos Estados en el respeto del Derecho Internacional y crear condiciones favorables para las inversiones de Francia en Panamá y de Panamá en Francia.

Convencidos de que el fomento y la protección de estas inversiones son propicios para estimular las transferencias de capitales y de tecnología entre ambos países y, por ende, favorecer su desarrollo económico,

Han convenido en las siguientes disposiciones:

Artículo 1. Para la aplicación del presente Convenio:

1. El término “Inversión” designa los haberes como son los bienes, derechos e intereses de toda naturaleza y, en particular:

- a) los bienes muebles e inmuebles así como todos los demás derechos reales como hipotecas, prendas, usufructos, fianzas u otras garantías, créditos privilegiados y derechos análogos;
- b) las acciones, primas de emisión y otras formas de participación, incluso minoritarias o indirectas en las sociedades constituidas en el territorio de una de las Partes;
- c) las obligaciones, créditos, y derechos a cualquier prestación que tenga valor económico;
- d) los derechos de autor, los derechos de propiedad industrial (como patentes de invención, licencias, marcas registradas, modelos y maquetas industriales), los conocimientos y procedimientos técnicos, nombres registrados y la clientela;
- e) las concesiones otorgadas or la Ley o en virtud de un contrato, especialmente las concesiones relativas a la exploración, al cultivo, a la extracción o a la explotación de riquezas naturales incluyendo aquellas que se sitúan en las zonas marítimas de las Partes Contratantes;

quedando entendido que dichos haberes deben ser o haber sido invertidos conforme a la legislación de la Parte Contratante en cuyo territorio o zonas marítimas se efectúa la inversión, antes o después de la entrada en vigencia del presente Convenio.

Cualquier modificación de la forma de inversión de los haberes no afecta su carácter de inversión, siempre y cuando dicha modificación no sea contraria a la legislación del Estado en cuyo territorio o en cuyas zonas marítimas se lleva a cabo la inversión.

2. El término “nacionales” designa las personas naturales que posean la nacionalidad de una de las Partes Contratantes, conforme a la legislación de ésta.

3. El término "sociedades" designa a toda persona jurídica constituída en el territorio de una de las Partes Contratantes conforme a la legislación de ésta y que posea en el mismo su domicilio social, o que sea controlada directa o indirectamente por nacionales de una de las Partes Contratantes o por personas jurídicas que posean su domicilio social en el territorio de una de las Partes Contratantes y estén constituídas conforme a la legislación de ésta.

4. El término "renta" designa todas las sumas producidas por una inversión tales como beneficios, regalías, o intereses durante un período dado.

La renta de la inversión y, en caso de reinversión, la renta de su reinversión gozan de la misma protección que la inversión.

5. La expresión "zonas marítimas" designa las zonas marinas o submarinas en que las Partes Contratantes ejercen, de conformidad con el Derecho Internacional, la soberanía, derechos soberanos o una jurisdicción.

Artículo 2. Cada una de las Partes Contratantes admite y fomenta, en el marco de su legislación y de las disposiciones del presente Convenio, las inversiones efectuadas por los nacionales y sociedades de la otra Parte en su territorio y en sus zonas marítimas.

Artículo 3. Cada una de las Partes Contratantes se compromete a garantizar a las inversiones de los nacionales y sociedades de la otra Parte en su territorio y en sus zonas marítimas un trato justo y equitativo conforme al orden jurídico interno en el respecto del Derecho Internacional, y a hacer lo necesario para que el ejercicio del derecho así reconocido no se vea obstaculizado ni de derecho ni de hecho.

Artículo 4. Cada Parte Contratante aplica en su territorio y en sus zonas marítimas, a los nacionales y sociedades de la otra Parte, en lo que se refiere a sus inversiones y actividades vinculadas con estas inversiones, el trato acordado a sus nacionales o sociedades, o el trato acordado a los nacionales o sociedades de la Nación más favorecida, si éste es más ventajoso. En tal concepto, los nacionales autorizados a trabajar en el territorio y las zonas marítimas de una de las Partes Contratantes deben poder disfrutar de las facilidades materiales apropiadas para el ejercicio de sus actividades profesionales.

Este trato no se extiende, sin embargo, a los privilegios que una Parte Contratante acuerda a los nacionales o sociedades de un tercer Estado en virtud de su participación o de su asociación en una zona de libre comercio, una unión aduanera, un mercado común o cualquier otra forma de organizaciones económicas regionales.

Artículo 5. 1. Las inversiones efectuadas por nacionales o sociedades de una de las Partes Contratantes gozan en el territorio y en las zonas marítimas de la otra Parte Contratante, de plena protección y seguridad.

2. Las Partes Contratantes no tomarán medidas de expropiación o de nacionalización o cualquier otra medida cuyo efecto sea desposeer, directa o indirectamente a los nacionales y a las sociedades de la otra Parte, de las inversiones que le pertenezcan en su territorio y en sus zonas marítimas, a no ser que sea por razones de utilidad pública o de interés social, y siempre y cuando dichas medidas no sean discriminatorias ni contrarias a un compromiso específico sobre el particular.

Las medidas de desposesión que pudieran tomarse, deben hacerse de conformidad con los procedimientos legales o constitucionales respectivos y dar lugar al pago de una indemnización pronta y adecuada cuyo importe calculado sobre el valor íntegro de las inversiones correspondientes debe evaluarse con relación a una situación económica normal y anterior a cualquier amenaza de desposesión.

Se tomarán las medidas necesarias y adecuadas para que esta indemnización, su importe y sus modalidades de pago sean determinadas en una fecha que no será posterior a la fecha de la expropiación. Dicha indemnización será efectivamente realizable, pagada sin demora, libremente transferible y producirá hasta la fecha del pago intereses calculados según una tasa de interés acordada por las Partes Contratantes.

3. Los inversionistas de una de las Partes Contratantes cuyas inversiones hayan sufrido pérdidas debidas a la guerra o a cualquier otro conflicto armado, revolución, estado de emergencia nacional o rebelión sucedido en el territorio o en las zonas marítimas de la otra Parte Contratante, gozarán, por parte de esta última, de un trato no menos favorable que el otorgado en casos análogos a sus propios inversionistas o a los de la Nación más favorecida. En este caso recibirán una indemnización adecuada.

Artículo 6. Cada Parte Contratante, en cuyo territorio o zonas marítimas se han efectuado inversiones por nacionales o sociedades de la otra Parte Contratante, acuerda a estos nacionales o sociedades la libre transferencia:

- a) de los intereses, dividendos, beneficios y demás rentas corrientes;
- b) de las regalías que se deriven de los derechos incorporales designados en el párrafo 1), letras d) y e) del Artículo 1;
- c) de los pagos efectuados para el reembolso de los préstamos contraídos regularmente;
- d) del producto de la cesión o de la liquidación total o parcial de la inversión incluyendo las plusvalías del capital invertido;
- e) de las indemnizaciones de desposesión o de pérdida previstas en el Artículo 5, párrafo 2 y 3 anteriores.

Los nacionales de cada una de las Partes Contratantes que hayan sido autorizados a trabajar en el territorio o en las zonas marítimas de la otra Parte Contratante en concepto de una inversión admitida, también están autorizados a transferir a su país de origen una cuota adecuada de su remuneración.

Las transferencias a que se refieren los párrafos anteriores se efectúan sin demora a la tasa de cambio normal aplicable oficialmente en la fecha de la transferencia.

Artículo 7. En la medida en que la reglamentación de una de las Partes Contratantes prevea una garantía para las inversiones efectuadas en el extranjero, está podrá otorgarse, tras examen caso por caso, a inversiones efectuadas por nacionales o sociedades de esta Parte en el territorio o en las zonas marítimas de la otra Parte.

Las inversiones de los nacionales o sociedades de una de las Partes Contratantes en el territorio o en las zonas marítimas de la otra Parte, sólo podrán

obtener la garantía a la que se refiere el apartado anterior después de haber obtenido previamente la autorización de esta última Parte.

Artículo 8. 1. Cualquier discrepancia relativa a las inversiones entre una de las Partes Contratantes y un nacional o una sociedad de la otra Parte Contratante, se solucionará dentro de lo posible amistosamente entre ambas partes interesadas.

2. Si tal discrepancia no se ha solucionado amistosamente en un plazo de seis meses, podrá solucionarse según los procedimientos que figuren en los compromisos particulares que pudiesen existir entre las Partes Contratantes y el nacional o la sociedad de la otra Parte Contratante, siempre que dichos compromisos hayan sido firmados antes de la entrada en vigor del presente Convenio.

En ausencia de tales compromisos, esta discrepancia será sometida al arbitraje internacional, conforme al reglamento de arbitraje de la Comisión de las Naciones Unidas para el Derecho Comercial Internacional tal como fue adoptado por la Asamblea General de las Naciones Unidas en su resolución N° 31/98 del 15 de diciembre de 1976 y teniendo en cuenta las disposiciones del presente Convenio.

Artículo 9. Si una de las Partes Contratantes, en virtud de una garantía dada para una inversión realizada en el territorio de la otra Parte, efectúa pagos a uno de sus nacionales o a una de sus sociedades, queda, por lo tanto, subrogada en los derechos y acciones de aquel nacional o aquella sociedad.

Dichos pagos no afectan los derechos que el beneficiario de la garantía tiene para recurrir a o proseguir las acciones previstas en el Artículo 8.

Artículo 10. Las inversiones que hayan sido objeto de un compromiso particular por una de las Partes Contratantes respecto a los nacionales y sociedades de la otra Parte Contratante, se regirán, sin perjuicio de las disposiciones del presente Convenio, por los términos de este compromiso siempre y cuando éste contenga disposiciones no menos favorables que las previstas por el presente Convenio.

Artículo 11. 1. Las discrepancias entre las Partes Contratantes relativas a la interpretación o a la aplicación del presente Convenio deben solucionarse, dentro de lo posible, por una comisión bilateral técnica y, si es necesario, por otras vías diplomáticas.

2. Si en un plazo de seis meses a partir del momento en que se ha planteado por una u otra de las Partes Contratantes, la discrepancia no ha sido solucionada, se someterá, a petición de una u otra de las Partes Contratantes, a un Tribunal de Arbitraje.

3. Dicho Tribunal estará constituido para cada caso particular de la manera siguiente:

Cada Parte Contratante designará a un miembro y los dos miembros designarán, de común acuerdo, a un miembro de un tercer Estado que será nombrado Presidente por las dos Partes Contratantes. Todos los miembros deben ser nombrados en un plazo de dos meses a contar de la fecha en que una de las Partes Contratantes ha comunicado a la otra Parte Contratante su intención de someter la discrepancia a arbitraje.

4. Si los plazos fijados en el párrafo 3 anterior no se cumplen, una u otra de las Partes Contratantes, a falta de cualquier acuerdo aplicable, invitará al Secretario General de la Organización de las Naciones Unidas para que proceda a los nombramientos necesarios. Si el Secretario General es nacional de una u otra de las Partes Contratantes o si, por cualquier otra razón, no puede ejercer dicha función, el Secretario General adjunto, de mayor antigüedad y que no posea la nacionalidad de una de las Partes Contratantes efectuará los nombramientos necesarios.

5. El Tribunal de Arbitraje tomará sus resoluciones por mayoría de votos. Estas resoluciones serán definitivas y ejecutorias de pleno derecho por ambas Partes Contratantes.

El Tribunal determinará su propio reglamento. Interpretará la sentencia a petición de una u otra de las Partes Contratantes. A menos que el Tribunal disponga de otro modo, habida cuenta de circunstancias particulares, los gastos de justicia, incluyendo los honorarios de los árbitros, se repartirán por partes iguales entre ambos Gobiernos.

Artículo 12. Cada una de las Partes notificará a la otra el cumplimiento de los procedimientos internos requeridos para la entrada en vigencia del presente Convenio, que surtirá efecto un mes después de la fecha de recibo de la última notificación.

El Convenio se establece por un período inicial de diez años y continuará vigente terminado dicho período, a menos que una de las Partes lo denuncie por vía diplomática con un año de preaviso.

A la expiración del período de vigencia del presente Convenio, las inversiones efectuadas mientras estaba en vigencia seguirán gozando de la protección de sus disposiciones durante un período suplementario de quince años.

EN FE DE LO CUAL, los representantes de ambos Gobiernos, debidamente autorizados para tal efecto, han firmado el presente Convenio y han fijado sus sellos.

DADO en Panamá, el 5 de noviembre de 1982, en dos originales, cada uno en los idiomas francés y español, siendo ambos textos igualmente fehacientes.

Por el Gobierno
de la República Francesa:

[Signed — Signé]

PIERRE-ANDRÉ DUMONT
Embajador de Francia
en Panamá

Por el Gobierno
de la República de Panamá:

[Signed — Signé]

JUAN JOSÉ AMADO III
Ministro de Relaciones
Exteriores

ÉCHANGES DE NOTES

I a

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE PANAMÁ
MINISTERIO DE RELACIONES EXTERIORES
PANAMÁ

5 de noviembre de 1982

Señor Embajador:

En el curso de las negociaciones que han llevado a la firma en el día de hoy, del Convenio entre nuestros dos países sobre el Trato y la Protección de las Inversiones, su delegación indicó que la expresión francesa “utilidad pública” utilizada en el Artículo 5, párrafo 2º) de dicho Convenio, incluye, en particular, el concepto de interés social a que se refiere la constitución política de mi país.

Le quedaría agradecido, tenga a bien confirmarme el acuerdo de su Gobierno al respecto.

Permítame reiterarle, Señor Embajador, las seguridades de mi más alta consideración.

[Signed — Signé]

JUAN JOSÉ AMADO III
Ministro de Relaciones Exteriores

Su Excelencia Señor Pierre-André Dumont
Embajador de Francia en Panamá

[TRADUCTION — TRANSLATION]

RÉPUBLIQUE DU PANAMA
MINISTÈRE DES RELATIONS EXTÉRIEURES
PANAMA

Le 5 novembre 1982

Monsieur l'Ambassadeur,

[Voir note II a]

[Signé]

JUAN JOSÉ AMADO III
Ministre des relations extérieures

Son Excellence Monsieur Pierre-André Dumont
Ambassadeur de France au Panama

II a

AMBASSADE DE FRANCE AU PANAMA

Panama, le 5 novembre 1982

Monsieur le Ministre,

J'ai l'honneur d'accuser réception de votre lettre en date de ce jour rédigée comme suit :

« Au cours des négociations qui ont abouti à la signature aujourd'hui de l'accord entre nos deux pays sur le traitement et la protection des investissements, votre délégation a indiqué que l'expression française d'« Utilité Publique » mentionnée à l'article 5, paragraphe 2) dudit accord inclut notamment la notion d'intérêt social à laquelle se réfère la Constitution de mon pays.

Je vous serais obligé de bien vouloir me confirmer l'accord de votre Gouvernement sur ce qui précède.

Veillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération. »

J'ai l'honneur de vous confirmer l'accord de mon Gouvernement sur ce texte.

Je vous prie d'agréer, Monsieur le Ministre, les assurances de ma très haute considération.

[Signé]

PIERRE-ANDRÉ DUMONT
Ambassadeur de France au Panama

A Son Excellence Monsieur Juan José Amado III
Ministre des relations extérieures
de la République de Panama

I b

AMBASSADE DE FRANCE AU PANAMA

Panama, le 5 novembre 1982

Monsieur le Ministre,

J'ai l'honneur de me référer à l'accord signé ce jour entre le Gouvernement de la République française et le Gouvernement de la République de Panama sur le traitement et la protection des investissements et de préciser que l'interprétation de cet Accord est la suivante :

1. *En ce qui concerne l'article 3 :*

a) Sont considérées comme des entraves de droit ou de fait au traitement juste et équitable, toute restriction abusive ou discriminatoire à l'achat et au transport de matières premières et de biens intermédiaires, d'énergie et de combustibles ainsi que de moyens de production et d'exploitation de tout genre,

toute entrave abusive ou discriminatoire à la vente et au transport des produits à l'intérieur du pays et à l'étranger ainsi que toute autre mesure qui pourrait avoir un effet analogue;

b) Les Parties Contractantes examineront avec bienveillance, dans le cadre de leur législation interne, les demandes d'entrée et d'autorisation de séjour, de travail et de circulation introduites par des nationaux d'une Partie contractante au titre d'un investissement sur le territoire de l'autre Partie contractante.

2. *En ce qui concerne l'article 5 :*

Le taux d'intérêt agréé par les Parties contractantes est le taux d'intérêt officiel du droit de tirage spécial tel que fixé par le Fonds Monétaire International.

Je vous serais obligé de bien vouloir me faire part de l'accord de votre Gouvernement sur le contenu de cette lettre.

Veillez agréer, Monsieur le Ministre, les assurances de ma très haute considération.

[Signé]

PIERRE-ANDRÉ DUMONT
Ambassadeur de France au Panama

A Son Excellence Monsieur Juan José Amado III
Ministre des relations extérieures
de la République de Panama

II b

[SPANISH TEXT — TEXTE ESPAGNOL]

REPÚBLICA DE PANAMÁ
MINISTERIO DE RELACIONES EXTERIORES
PANAMÁ

5 de noviembre de 1982

Señor Embajador:

Tengo el honor de acusar recibo de su carta de hoy cuyos términos son los siguientes:

“Tengo el honor de referirme al Convenio firmado en el día de hoy entre el Gobierno de la República Francesa y el Gobierno de la República de Panamá, relativo al Trato y la Protección de las Inversiones y de precisar que la interpretación de este Convenio es la siguiente:

1. *En lo que se refiere al Artículo 3:*

a) Se consideran como obstáculos de derecho o de hecho al trato justo y equitativo, cualquier restricción abusiva o discriminatoria a la adquisición y al transporte de materias primas y bienes intermedios, de energía y combustibles, así como de medios de producción y explotación de cualquier tipo,

cualquier obstáculo abusivo o discriminatorio a la venta y al transporte de productos dentro del país y en el extranjero, así como toda otra medida que podría tener un efecto análogo;

b) Las Partes Contratantes examinarán con benevolencia, en el ámbito de su legislación interna, las solicitudes de entrada y autorización de residencia, de trabajo y de circulación introducidas por nacionales de una Parte Contratante en concepto de una inversión en el territorio de la otra Parte Contratante.

2. *En lo que se refiere al Artículo 5:*

La tasa de interés admitida por las Partes Contratantes es la tasa de interés oficial de derechos especiales de giro tal y como esté fijado por el Fondo Monetario Internacional.

Le quedaría muy agradecido tuviera a bien comunicarme el acuerdo de su Gobierno sobre el contenido de esta carta.

Permítame reiterarle, Señor Ministro, las seguridades de mi más alta consideración.”

Tengo el honor de confirmarle el acuerdo de mi Gobierno sobre el contenido de esta carta.

Permítame reiterarle, Señor Embajador, las seguridades de mi más alta consideración.

[Signed — Signé]

JUAN JOSÉ AMADO III
Ministro de Relaciones Exteriores

Su Excelencia Señor Pierre-André Dumont
Embajador de Francia en Panamá

[TRADUCTION¹ — TRANSLATION²]

REPÚBLICA DE PANAMÁ³
MINISTERIO DE RELACIONES EXTERIORES³
PANAMÁ

Le 5 novembre 1982

Monsieur l'Ambassadeur :

J'ai l'honneur d'accuser réception de votre lettre de ce jour dont les termes sont les suivants :

[Voir note I b]

¹ Traduction fournie par le Gouvernement français.

² Translation supplied by the French Government.

³ République du Panama, Ministère des relations extérieures, Panama.

J'ai l'honneur de vous faire part de l'accord de mon Gouvernement sur le contenu de cette lettre.

Veillez agréer, Monsieur l'Ambassadeur, les assurances de ma très haute considération.

[Signé]

JUAN JOSÉ AMADO III
Ministre des relations extérieures

A Son Excellence Monsieur Pierre-André Dumont
Ambassadeur de France au Panama

[TRANSLATION — TRADUCTION]

**AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FRENCH
REPUBLIC AND THE GOVERNMENT OF THE REPUBLIC OF
PANAMA CONCERNING THE TREATMENT AND PROTEC-
TION OF INVESTMENTS**

The Government of the French Republic and the Government of the Republic of Panama, hereinafter referred to as the “Contracting Parties”,

Desiring to increase economic co-operation between the two States in respect of international law and to create favourable conditions for French investments in Panama and Panamanian investments in France,

Convinced that the promotion and protection of such investments are likely to stimulate transfers of capital and technology between the two countries in the interest of their economic development,

Have agreed on the following provisions:

Article 1. For the purposes of this Agreement:

1. The term “investments” shall apply to assets such as property, rights and interests of all categories and, particularly to:

- (a) Movable and immovable property and all other rights in rem such as mortgages, securities, usufructs, sureties or other guarantees, preferential claims and similar rights;
- (b) Shares, premiums and other forms of participation, albeit minority or indirect, in companies organized in the territory of either Party;
- (c) Bonds, claims and rights to any benefits having an economic value;
- (d) Copyright, industrial property rights (such as patents, licences, registered trademarks, industrial models and mock-ups), technical processes and know-how, registered trade names and goodwill;
- (e) Concessions accorded by law or by virtue of a contract, including concessions for prospecting, cultivating, mining or developing natural resources, including those situated in the maritime zones of the Contracting Parties;

it being understood that the said assets shall be or shall have been invested in accordance with the legislation of the Contracting Party in whose territory or maritime zones the investment is made, before or after the entry into force of this Agreement.

Any change in the form in which assets are invested shall not affect their status as an investment, provided that the change is not contrary to the legislation of the State in whose territory or maritime zones the investment is made.

2. The term “nationals” shall apply to individuals having the nationality of either Contracting Party, in accordance with its legislation.

¹ Came into force on 9 October 1985, i.e., one month after the date of receipt of the last of the notifications by which the Parties informed each other (on 3 February 1984 and 9 September 1985) of the completion of the required internal procedures, in accordance with article 12.

3. The term “companies” shall apply to any body corporate organized in the territory of either Contracting Party in accordance with the legislation of that Party and having its registered office there, or controlled directly or indirectly by nationals of one of the Contracting Parties, or by bodies corporate having their registered offices in the territory of one of the Contracting Parties and organized in accordance with its legislation.

4. The term “income” shall apply to all proceeds from an investment, such as profits, royalties or interest for a given period.

The income from an investment and, in the case of reinvestment, the income from reinvestment, shall have the same protection as the investment.

5. The term “maritime zones” shall mean the marine and submarine areas over which the Contracting Parties exercise sovereignty, sovereign rights or jurisdiction in accordance with international law.

Article 2. Each Contracting Party, within the framework of its legislation and the provisions of this Agreement, shall permit and promote, investments in its territory and maritime zones by nationals and companies of the other Party.

Article 3. Each Contracting Party shall undertake to accord, in its territory and maritime zones, just and equitable treatment, in accordance with its legislation and in respect of international law, to the investments of nationals and companies of the other Party, and to ensure that the exercise of the right so granted is not impeded either *de jure* or *de facto*.

Article 4. Each Contracting Party, in its territory and maritime zones, shall apply to nationals and companies of the other Party, in respect of their investments and activities related to those investments, the treatment accorded to its own nationals or companies, or the treatment accorded to nationals or companies of the most favoured nation, if the latter is more advantageous. In that context nationals authorized to work in the territory and maritime zones of one of the Contracting Parties must have access to the appropriate material facilities for carrying out their professional activities.

Such treatment shall not, however, include privileges granted by either Contracting Party to nationals or companies of a third State by virtue of its participation in or association with a free trade area, customs union, common market or any other form of regional economic organization.

Article 5. 1. The investments made by nationals or companies of one of the Contracting Parties shall enjoy full and absolute protection and security in the territory and maritime zones of the other Contracting Party.

2. The Contracting Parties shall not take expropriation, nationalization or any other measures which would have the effect of dispossessing, directly or indirectly, the nationals and companies of the other Party, of investments belonging to them in its territory and maritime zones, except for reasons of public necessity or “public interest” and on condition that such measures are not discriminatory or contrary to a specific undertaking on the matter.

Any dispossession measures taken must be carried out in accordance with the respective constitutional or legal procedures and shall give rise to payment of prompt and adequate compensation, the amount of which, calculated on the basis of the full value of the investments concerned, must be assessed in relation to a normal economic situation prior to any threat of dispossession.

Necessary and adequate measures shall be taken to ensure that the amount and manner of payment of the compensation may be determined at the latest on the date of expropriation. Such compensation shall be effectively realizable, paid without delay and freely transferrable. It shall yield interest, calculated at the rate agreed upon by the Contracting Parties up to the date of payment.

3. Investors of one of the Contracting Parties whose investments have suffered losses resulting from war or any other armed conflict, revolution, state of national emergency or revolt in the territory or maritime zones of the other Contracting Party shall receive, from that Party, treatment that is no less favourable than that accorded in similar cases to its own investors or those of the most-favoured nation. In such an event they shall receive adequate compensation.

Article 6. A Contracting Party, in whose territory or maritime zones investments have been made by nationals or companies of the other Contracting Party, shall accord to these nationals or companies the free transfer of:

- (a) Interest, dividends, profits and other current income;
- (b) Royalties from the intangible property listed in article 1, paragraph 1, subparagraphs (d) and (e);
- (c) Payments by way of repayments on loans which have been contracted in the normal manner;
- (d) Proceeds of the transfer or complete or partial liquidation of the investment, including appreciation in the invested capital;
- (e) Compensation for dispossession or loss provided for in article 5, paragraphs 2 and 3 above.

Nationals of each Contracting Party who have been authorized to work in the territory or maritime zones of the other Contracting Party by virtue of an approved investment shall also be authorized to transfer to their country of origin an appropriate proportion of their remuneration.

The transfers referred to in the preceding paragraphs shall be carried out without delay at the normal rate of exchange officially applicable on the date of transfer.

Article 7. In so far as the regulations of one Contracting Party contain guarantees for investments made abroad, a guarantee may be granted, on a case-by-case basis, for investments made by nationals or companies of that Party in the territory or maritime zones of the other Party.

The guarantee referred to in the preceding paragraph shall be available for investments by nationals and companies of one Contracting Party in the territory or maritime zones of the other Party only if the investments have been granted prior approval by the latter Party.

Article 8. 1. Any dispute concerning investments between one of the Contracting Parties and a national or company of the other Contracting Party shall, as far as possible, be settled amicably between the two parties concerned.

2. If the dispute has not been settled amicably within a period of six months, it may be settled in accordance with the procedures appearing in any special undertakings which may exist between the Contracting Party and the national or company of the other Contracting Party, provided that such undertakings have been concluded before the entry into force of this Agreement.

In the absence of such undertakings, the dispute shall be submitted to international arbitration in accordance with the arbitration rules of the United Nations Commission on International Trade Law, as adopted by the General Assembly of the United Nations in its resolution 31/98 of 15 December 1976,¹ and taking into account the provisions of this Agreement.

Article 9. When one Contracting Party, by virtue of a guarantee issued in respect of an investment in the territory of the other Party, makes payments to one of its own nationals or companies, it shall thereby enter into the rights and shares of the said national or company.

Such payments shall not affect the rights of the beneficiary of the guarantee to have recourse to or pursue the action envisaged in article 8.

Article 10. Without prejudice to the provisions of this Agreement, investments which have been the subject of a specific undertaking by one Contracting Party *vis-à-vis* nationals and companies of the other Party shall be governed, by the terms of that undertaking, in so far as its provisions are no less favourable than those laid down by this Agreement.

Article 11. 1. Disputes between the Contracting Parties concerning the interpretation or application of this Agreement must be settled by a bilateral technical commission and, if necessary, by other diplomatic means.

2. If the dispute is not settled, within six months from the time it was raised by one of the Contracting Parties, it shall be submitted, at the request of either Contracting Party, to an arbitral tribunal.

3. The tribunal shall be formed for each individual case in the following manner:

Each Contracting Party shall designate a member, and the two members shall designate, by joint agreement, a national of a third State to be appointed Chairman by the two Contracting Parties. All members must be appointed within a period of two months following the date on which one of the Contracting Parties informed the other Contracting Party of its intention to submit the dispute to arbitration.

4. If the time-limits laid down in paragraph 3 above have not been respected, either Contracting Party, in the absence of any applicable agreement, shall invite the Secretary-General of the United Nations to make the necessary designations. If the Secretary-General is a national of one of the Contracting Parties or if, for any other reason, he is unable to perform this function, the most senior Under-Secretary-General, who is not a national of one of the Contracting Parties, shall make the necessary designations.

5. The arbitral tribunal shall take its decisions by majority vote. Such decisions shall be final and fully enforceable for the Contracting Parties.

The Tribunal shall establish its own rules of procedure. It shall interpret the ruling at the request of either Contracting Party. Unless the Tribunal provides otherwise, taking special circumstances into account, the legal costs, including the fees of the arbitrators, shall be shared equally by the two Governments.

¹ United Nations, *Official Records of the General Assembly, Thirty-first Session, Supplement No. 39 (A/31/39)*, p. 182.

Article 12. Each Party shall notify the other of the internal procedures required for the entry into force of this Agreement; the latter shall enter into force one month after the date of receipt of the last such notification.

The Agreement is concluded for an initial period of 10 years; it shall remain in force thereafter unless either Party gives notice through the diplomatic channel one year in advance of its intention to terminate the Agreement.

Investments made while this Agreement was in force shall continue to enjoy the protection of its provisions for an additional period of 15 years after it has ceased to have effect.

IN WITNESS WHEREOF the representatives of the two Governments, duly authorized for that purpose, have signed this agreement and affixed their seals thereto.

DONE at Panama, on 5 November 1982, in duplicate in the French and Spanish languages, both texts being equally authentic.

For the Government
of the French Republic:

[Signed]

PIERRE-ANDRÉ DUMONT
Ambassador of France to Panama

For the Government
of the Republic of Panama:

[Signed]

JUAN JOSÉ AMADO III
Minister for Foreign Affairs

EXCHANGES OF NOTES

I a

REPUBLIC OF PANAMA
MINISTRY OF FOREIGN AFFAIRS
PANAMA

5 November 1982

Sir,

In the course of the negotiations which led to the signing, today, of the agreement between our two countries concerning the treatment and protection of investments, your delegation indicated that the French expression "*utilité publique*" used in article 5, paragraph 2 of the agreement includes, in particular, the concept of public interest which is referred to in the political constitution of my country.

I should be grateful if you would be so good as to confirm that your Government agrees to this.

Accept, Sir, etc.

[Signed]

JUAN JOSÉ AMADO III
Minister for Foreign Affairs

His Excellency Mr. Pierre-André Dumont
Ambassador of France to Panama

II a

FRENCH EMBASSY IN PANAMA

Panama, 5 November 1982

Sir,

I have the honour to acknowledge receipt of your letter of today's date which reads as follows:

[See letter I a]

I have the honour to confirm that my Government agrees to this text.

Accept, Sir, etc.

[Signed]

PIERRE-ANDRÉ DUMONT
Ambassador of France to Panama

His Excellency Mr. Juan José Amado III
Minister for Foreign Affairs
of the Republic of Panama

I b

FRENCH EMBASSY IN PANAMA

Panama, 5 November 1982

Sir,

I have the honour to refer to the agreement signed today between the Government of the French Republic and the Government of the Republic of Panama on the treatment and protection of investments and to clarify that the interpretation of this Agreement is as follows:

1. *In respect of article 3:*

(a) Any improper or discriminatory restriction on the purchase and transportation of raw materials and intermediate goods, energy and fuel and means of production and operation of all types, any improper or discriminatory impediment on the sale and transportation of products within the country and abroad and any other measure which could have a similar effect shall be considered *de jure* or *de facto* impediments to just and equitable treatment;

(b) The Contracting Parties shall give favourable consideration, within the framework of their domestic legislation, to applications for entry and for residence, work and travel permits submitted by nationals of a Contracting Party by virtue of an investment in the territory of the other Contracting Party.

2. *With regard to article 5:*

The interest rate agreed upon by the Contracting Parties shall be the official rate of interest of the special drawing right as established by the International Monetary Fund.

I should be grateful if you would be so good as to inform me of your Government's agreement on the contents of this letter.

Accept, Sir, etc.

[Signed]

PIERRE-ANDRÉ DUMONT
Ambassador of France to Panama

His Excellency Mr. Juan José Amado III
Minister for Foreign Affairs
of the Republic of Panama

II b

REPUBLIC OF PANAMA
MINISTRY OF FOREIGN AFFAIRS
PANAMA

5 November 1982

Sir:

I have the honour to acknowledge receipt of your letter of today's date which reads as follows:

[See letter I b]

I have the honour to confirm that my Government agrees to the contents of this letter.

Accept, Sir, etc.

[Signed]

JUAN JOSÉ AMADO III
Minister for Foreign Affairs

His Excellency Mr. Pierre-André Dumont
Ambassador of France to Panama

No. 24236

**FRANCE
and
CANADA**

Agreement concerning the promotion of film and video co-production projects in the field of animation. Signed at Paris on 10 January 1985

Authentic texts: French and English.

Registered by France on 26 June 1986.

**FRANCE
et
CANADA**

Accord relatif à la promotion de projets de coproduction cinématographique ou audiovisuelle dans le domaine de l'animation. Signé à Paris le 10 janvier 1985

Textes authentiques : français et anglais.

Enregistré par la France le 26 juin 1986.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DU CANADA RELATIF À LA PROMOTION DE PROJETS DE COPRODUCTION CINÉMATOGRAPHIQUE OU AUDIOVISUELLE DANS LE DOMAINE DE L'ANIMATION

Le Gouvernement de la République française et le Gouvernement du Canada, Soucieux de promouvoir le développement de la coopération audiovisuelle et cinématographique dans le domaine de l'animation par des actions concrètes en faveur d'œuvres de qualité,

Sont convenus de ce qui suit :

Article I. Aux fins du présent Accord, l'expression « œuvre audiovisuelle » s'entend d'une œuvre audio-visuelle d'animation de toute durée et sur tout support, coproduite pour toute forme de distribution cinématographique et audiovisuelle.

Article II. Des projets d'œuvres audio-visuelles peuvent bénéficier, conformément aux modalités définies ci-dessous, d'une aide financière sélective, en application de la législation en vigueur de chacun des deux Etats.

2. Ces projets d'œuvres audio-visuelles doivent avoir été admis au bénéfice de la coproduction aux termes de l'Accord franco-canadien sur les relations cinématographiques du 30 mai 1983² ou de l'Accord franco-canadien sur les relations dans le domaine de la télévision du 11 juillet 1983³.

3. Ces projets d'œuvres audio-visuelles doivent présenter un intérêt commun pour les deux parties et apporter une contribution à la qualité de la production audiovisuelle d'animation.

Article III. 1. En principe, chacune des parties apporte son aide financière sélective à un nombre identique de projets à participation majoritaire. A cet effet un équilibre général doit être assuré par les Parties entre les montants qu'elles versent respectivement pour la réalisation de projet d'œuvres audio-visuelles bénéficiant de l'aide financière sélective prévue par les dispositions du présent Accord.

2. Chacune des parties apporte dans le cadre de ses disponibilités budgétaires une aide financière sélective à la coproduction d'œuvres audiovisuelles faisant l'objet du présent accord.

Le montant maximum attribué par chacune d'elles pour l'ensemble des coproductions est de 3 000 000 FF pour la partie française et de 500 000 dollars pour la partie canadienne.

3. L'aide financière sélective de chaque partie, calculée en fonction de la portion du budget de production qu'assume le coproducteur relevant de la juridiction de cette partie est fixée comme suit :

¹ Entré en vigueur le 10 janvier 1985 par la signature, conformément au paragraphe 1 de l'article VII.

² Nations Unies, *Recueil des Traités*, vol. 1353, p.241.

³ *Ibid.*, p. 253.

- dans le cas d'un projet à participation majoritaire assurée par un coproducteur canadien : un montant maximum de 200 000 dollars canadiens venant du Canada;
- dans le cas d'un projet à participation majoritaire assurée par un coproducteur français : un montant maximum de 1 200 000 FF venant de la France.

L'aide financière sélective accordée par le pays du coproducteur minoritaire, appréciée par rapport à la portion du budget de production qu'assume ce coproducteur minoritaire, doit représenter un pourcentage identique à celui qu'atteint l'aide sélective accordée par le pays du coproducteur majoritaire, appréciée par rapport à la portion du budget de production qu'assume ce coproducteur majoritaire. Ce pourcentage ne peut être supérieur à 20%.

4. Ces montants ci-dessus sont révisables par les autorités compétentes ci-dessous définies en fonction des taux de change en vigueur au moment de l'acceptation de chaque projet d'œuvre audio-visuelle.

5. Cette aide est remboursable exclusivement à partir des revenus de toutes sources résultant de toute forme d'exploitation de l'œuvre audio-visuelle.

6. Le nombre maximum de projets d'œuvre audio-visuelles pouvant bénéficier de l'aide financière sélective des deux pays est fixé à quatre.

Article IV. 1. Un groupe d'experts est institué afin d'examiner les projets d'œuvres audio-visuelles susceptibles de recevoir l'aide financière sélective prévue à l'article III du présent Accord. Il est composé de deux groupes de trois représentants désignés respectivement par chacune des autorités compétentes suivantes :

- pour la partie canadienne : le Ministre des Communications ou s'il l'autorise, la Société de Développement de l'Industrie cinématographique canadienne (« Telefilm Canada »);
- pour la partie française : le Ministre de la Culture ou son représentant.

2. Le groupe d'experts chargé d'examiner les projets d'œuvres audio-visuelles peut se réunir alternativement au Canada ou en France dans les cas où de telles réunions sont jugées nécessaires par les autorités compétentes des deux parties. Le Groupe d'experts formule des recommandations aux autorités compétentes des deux parties sur l'aide financière sélective à apporter auxdits projets.

3. Les décisions finales relatives à l'octroi de l'aide financière sélective prévue par le présent Accord sont prises par les autorités compétentes, conformément à leur législation respective. Les autorités compétentes de chacune des deux parties s'informent sans délai des conditions de l'octroi de leurs aides financières respectives, notamment en ce qui concerne les modalités de remboursement de celles-ci.

Article V. 1. Les Parties encouragent par tous les moyens mis à leur disposition les organismes publics relevant de leur juridiction à coopérer étroitement avec les personnes et organismes privés français et canadiens afin d'accroître la recherche en commun dans le domaine de l'animation, de former le personnel technique et créateur en ce domaine et de réaliser ensemble des œuvres de qualité.

2. De plus, les Parties considèrent très favorablement l'accroissement de la coopération et des échanges entre leurs organismes publics dans les secteurs de la recherche et de la production d'œuvres d'animation.

Article VI. Chacune des Parties s'efforce de développer par tous les moyens la distribution sur son territoire des œuvres d'animation produites par des organismes relevant de l'autre Partie.

Article VII. 1. Le présent Accord entre en vigueur le jour de sa signature.

2. Il est conclu pour une durée d'une année à partir de son entrée en vigueur. Il est renouvelable annuellement par tacite reconduction, sauf dénonciation par l'une des Parties contractantes trois mois avant son échéance.

EN FOI DE QUOI les soussignés, dûment autorisés par leurs Gouvernements respectifs, ont signé le présent Accord.

FAIT à Paris le 10 janvier 1985, en double exemplaire, chacun en langues française et anglaise, les deux textes faisant également foi.

Pour le Gouvernement
de la République française :

[Signé]¹

Pour le Gouvernement
du Canada :

[Signé]²

¹ Signé par Jack Lang.

² Signé par Marcel Massé.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF CANADA CONCERNING THE PROMOTION OF FILM AND VIDEO CO-PRODUCTION PROJECTS IN THE FIELD OF ANIMATION

The Government of the French Republic and the Government of Canada,

Desirous of promoting film and video co-operation between Canada and France in the field of animation through concrete measures aimed at achieving works of high calibre,

Have agreed as follows:

Article I. For the purposes of the present Agreement, the term “film and video production” means animated film and video productions of any length and on any technical medium co-produced for any means of film and video distribution.

Article II. 1. Film and video production projects may benefit from selective financial assistance from each of the two countries in accordance with the procedures set out below and the legislation in force in each of the two States.

2. These film and video production projects must be eligible for co-production benefits under the terms of the France/Canada Agreement concerning Cinematographic Relations of May 30, 1983,² or the France/Canada Agreement concerning Television Relations of July 11, 1983.³

3. These film and video production projects must be of mutual interest in both countries and must contribute to the quality of animated film and video production.

Article III. 1. In principle, each of the Parties shall provide selective financial assistance to the same number of majority projects. To that end, an overall balance must be achieved by the Parties between the amounts that they each pay to carry out film and video production projects that benefit from the selective financial assistance under the terms of this Agreement.

2. Each of the Parties shall provide, within its budgetary assets, a selective financial assistance for the film and video co-productions under the present Agreement.

The maximum amount provided by each Party for all co-productions is \$500,000 by the Canadian Party and 3,000,000 FF by the French Party.

3. The selective financial assistance to be provided by each Party, calculated in proportion to the production budgets to be financed by the co-producer within the jurisdiction of this Party is set as follows:

— In the case of a project for which the majority co-producer is French: a maximum of 1,200,000 FF by France.

¹ Came into force on 10 January 1985 by signature, in accordance with article VII (1).

² United Nations, *Treaty Series*, vol. 1353, p. 241.

³ *Ibid.*, p. 253.

— In the case of a project for which the majority co-producer is Canadian: a maximum of CDN \$200,000 by Canada.

The selective financial assistance granted by each of the countries shall represent a percentage identical to the production budgets of their respective co-producers, and this proportion shall be the same for the country of the minority co-producer as for the country of the majority co-producer. This percentage shall not be greater than 20%.

4. These above-mentioned amounts shall be revised by the competent authorities (indicated below) in terms of the rates of exchange in effect at the time of each project's acceptance.

5. This assistance is refundable exclusively on receipts of any kind resulting from any form of exploitation of the film and video production.

6. The maximum number of film and video production projects which may benefit from selective financial assistance from the two countries is therefore limited to four.

Article IV. 1. A group of experts shall be formed to consider the film and video production projects eligible for selective financial assistance under Article III of this Agreement. It shall be composed of two groups, each comprising three members, appointed respectively by each of the following competent authorities:

— For the French Party: The Minister of Culture or his representative;

— For the Canadian Party: The Minister of Communications, or if he so authorizes, the Canadian Film Development Corporation ("Telefilm Canada").

2. The Group of Experts tasked with examining film and video production projects shall meet [alternately] in Canada and France whenever such meetings are deemed necessary by the competent authorities in the two countries. The Group of Experts shall make recommendations to these authorities on the selective financial assistance to be given to the said projects.

3. The final decisions of the granting of selective financial assistance under this Agreement shall be taken by the competent authorities in accordance with their respective legislation. The competent authorities of each of the two Parties shall promptly inform each other of the conditions pertaining to the financial assistance that they each provide, with particular regard to the procedures for reimbursement.

Article V. 1. The Parties shall encourage by every means at their disposal the public organizations within their jurisdiction to co-operate closely with private Canadian and French organizations and individuals to increase joint research in the field of animation, to train technical and creative personnel in this field and to produce together quality productions.

2. In addition, these Parties shall consider very favorably increased co-operation and exchanges between their public organizations in the research and production aspects of animated productions.

Article VI. 1. Each of the Parties shall aim at developing by any means the distribution in its territory of animated productions undertaken by organizations within the jurisdiction of the other Party.

Article VII. 1. The present Agreement shall come into force on the day of its signature.

2. This Agreement shall be valid for a period of one year from the date of its entry into force. It is renewable annually by tacit consent, unless one or the other of the Parties gives notice of termination three months before its expiry date.

IN WITNESS WHEREOF the undersigned, duly authorized by their respective Governments, have affixed their signature hereto.

DONE in two copies at Paris on 10-1-1985, each in the English and French languages, both texts being equally authentic.

For the Government
of the French Republic:
[Signed]¹

For the Government
of Canada:
[Signed]²

¹ Signed by Jack Lang.

² Signed by Marcel Massé.

No. 24237

MULTILATERAL

International Wheat Agreement, 1986:

- (a) Wheat Trade Convention, 1986 (with annex). Concluded at London on 14 March 1986.**
- (b) Food Aid Convention, 1986. Concluded at London on 13 March 1986**

Authentic texts: English, French, Russian and Spanish.

Registered ex officio on 1 July 1986.

MULTILATÉRAL

Accord international sur le blé de 1986 :

- a) Couventiou sur le commerce du blé de 1986 (avec annexe). Conclue à Londres le 14 mars 1986**
- b) Convention relative à l'aide alimentaire de 1986. Conclue à Londres le 13 mars 1986**

Textes authentiques : anglais, français, russe et espagnol.

Enregistré d'office le 1^{er} juillet 1986.

INTERNATIONAL WHEAT AGREEMENT, 1986

PREAMBLE

The signatories to this Agreement,

Considering that the International Wheat Agreement, 1949¹ was revised, renewed or extended² on successive occasions leading to the conclusion of the International Wheat Agreement, 1971,³

Considering that the provisions of the International Wheat Agreement, 1971, consisting of the Wheat Trade Convention, 1971,³ on the one hand, and the Food Aid Convention, 1980,⁴ on the other, as extended by Protocol,⁵ will expire on 30th June 1986, and that it is desirable to conclude an agreement for a new period,

Have agreed that the International Wheat Agreement, 1971 shall be updated and renamed the International Wheat Agreement, 1986, which shall consist of two separate legal instruments:

- (a) the Wheat Trade Convention, 1986 and⁶
- (b) the Food Aid Convention, 1986,⁷

and that each of these two Conventions, or either of them as appropriate, shall be submitted for signature and ratification, acceptance or approval, in conformity with their respective constitutional or institutional procedures, by the Governments concerned.

¹ United Nations, *Treaty Series*, vol. 203, p. 179.

² *Ibid.*, vol. 203, p. 179; vol. 270, p. 103; vol. 349, p. 167; vol. 444, p. 3; vol. 544, p. 350; vol. 723, p. 346, and vol. 727, p. 3.

³ *Ibid.*, vol. 800, p. 45.

⁴ *United States Treaties and Other International Agreements*, Washington, Department of State, vol. 32, part 5, 1979-1980, TIAS 10015. For the Food Aid Convention, 1971, see footnote 3 of this page.

⁵ United Nations, *Treaty Series*, vol. 1123, pp. 363 and 393; vol. 1146, pp. 334, 366, 398 and 418; and *United States Treaties and Other International Agreements*, Washington, Department of State, vol. 30, part 4, 1978-1979, TIAS 9459; vol. 32, part 3, 1979-1980, TIAS 9878; vol. 34, part 1, 1981-1982, TIAS 10350-51.

⁶ See p. 73 of this volume.

⁷ See p. 168 of this volume.

WHEAT TRADE CONVENTION,¹ 1986

PART I. GENERAL

Article 1. OBJECTIVES

The objectives of this Convention are:

(a) To further international co-operation in all aspects of trade in wheat, and other grains, especially in so far as these affect the wheat situation;

(b) To promote the expansion of international trade in grains, and to secure the freest possible flow of this trade, including the elimination of trade barriers and unfair and discriminatory practices, in the interest of all members, in particular developing members;

(c) To contribute to the fullest extent possible to the stability of international grain markets in the interests of all members, to enhance world food security, and to contribute to the development of countries whose economies are heavily dependent on commercial sales of grain;

(d) To provide a forum for exchange of information and discussion of members' concerns regarding trade in grains; and

(e) To provide an appropriate framework for the possible negotiation of a new international agreement or convention with economic provisions.

¹ Came into force on 1 July 1986, i.e., instruments of ratification, acceptance, approval or accession, or declarations of provisional application having been deposited with the Secretary-General of the United Nations not later than 30 June 1986 on behalf of Governments holding at least 60 per cent of votes set out in the Annex* in accordance with article 28 (1):

<i>State</i>	<i>Date of deposit of the instrument of ratification, accession (a), acceptance (A) or approval (AA) or declaration of provisional application (n)</i>	<i>State</i>	<i>Date of deposit of the instrument of ratification, accession (a), acceptance (A) or approval (AA) or declaration of provisional application (n)</i>
Argentina	25 June 1986 <i>n</i>	Morocco	3 June 1986 <i>n</i>
Australia	27 June 1986 <i>a</i>	Netherlands	26 June 1986 <i>n</i>
Belgium	26 June 1986 <i>n</i>	(For the Kingdom in Europe.)	
Bolivia	30 June 1986 <i>n</i>	Norway	30 June 1986 <i>AA</i>
Brazil	12 June 1986 <i>n</i>	Pakistan	30 June 1986 <i>n</i>
Canada	23 June 1986	Portugal	30 June 1986 <i>n</i>
Cuba	30 June 1986 <i>n</i>	Republic of Korea**	30 June 1986 <i>n</i>
Denmark	26 June 1986	South Africa	24 June 1986
Ecuador	1 May 1986 <i>n</i>	Spain	26 June 1986 <i>n</i>
European Economic Community	26 June 1986 <i>n</i>	Sweden	25 June 1986
Finland	18 June 1986 <i>n</i>	Switzerland	26 June 1986 <i>n</i>
France	26 June 1986 <i>n</i>	Tunisia	14 May 1986 <i>n</i>
Germany, Federal Republic of	26 June 1986 <i>n</i>	Turkey	30 June 1986 <i>n</i>
Greece	26 June 1986 <i>n</i>	Union of Soviet Socialist Republics**	30 June 1986 <i>A</i>
Holy See	23 June 1986 <i>a</i>	United Kingdom of Great Britain and Northern Ireland	26 June 1986 <i>n</i>
India	27 June 1986 <i>n</i>	(For the United Kingdom, the British Virgin Islands, Gibraltar and St. Helena.)	
Ireland	26 June 1986	United States of America**	26 June 1986 <i>n</i>
Italy**	26 June 1986 <i>n</i>		
Japan**	30 June 1986 <i>n</i>		
Luxembourg	30 June 1986 <i>n</i>		

* See p. 88 of this volume.

** See p. 167 of this volume for the texts of the declarations made upon acceptance or declaration of provisional application.

Article 2. DEFINITIONS

For the purposes of this Convention:

- (1) (a) "Council" means the International Wheat Council established by the International Wheat Agreement, 1949 and continued in being by Article 9;
 - (b) (i) "member" means a party to this Convention;
 - (ii) "exporting member" means a member so designated under Article 12;
 - (iii) "importing member" means a member so designated under Article 12;
 - (c) "Executive Committee" means the Committee established under Article 15;
 - (d) "Sub-Committee on Market Conditions" means the Sub-Committee established under Article 16;
 - (e) "grain" or "grains" means wheat, wheat flour, rye, barley, oats, maize, millet and sorghum, and such other grains and products as the Council may decide;
 - (f) (i) "purchase" means a purchase of grain for import, or the quantity of grain so purchased, as the context requires;
 - (ii) "sale" means a sale of grain for export, or the quantity of such grain so sold, as the context requires;
 - (iii) where reference is made in this Convention to a purchase or sale, it shall be understood to refer not only to purchases or sales concluded between the Governments concerned, but also to purchases or sales concluded between private traders, and to purchases or sales concluded between a private trader and the Government concerned;
 - (g) "special vote" means a vote requiring at least two thirds of the votes cast by exporting members present and voting, and at least two thirds of the votes cast by the importing members present and voting, counted separately;
 - (h) "crop year" means the period from 1 July to 30 June;
 - (i) "working day" means a working day at the headquarters of the Council.
- (2) Any reference in this Convention to a "Government" or "Governments" shall be construed as including a reference to the European Economic Community (hereinafter referred to as the EEC). Accordingly, any reference in this Convention to "signature" or to the "deposit of instruments of ratification, acceptance, or approval" or "an instrument of accession" or "a declaration of provisional application" by a Government shall, in the case of the EEC, be construed as including signature or declaration of provisional application on behalf of the EEC by its competent authority and the deposit of the instrument required by the institutional procedures of the EEC to be deposited for the conclusion of an international agreement.

Article 3. INFORMATION, REPORTS AND STUDIES

(1) To facilitate the achievement of the objectives in Article 1, make possible a fuller exchange of views at Council sessions, and provide information on a continuing basis to serve the general interest of members, arrangements shall be made for regular reports and exchange of information, and also special studies, as appropriate, covering grains, focusing primarily upon the following:

- (a) supply, demand and market conditions;

- (b) developments in national policies and their effects on the international market;
- (c) developments concerning the improvement and expansion of trade, utilization, storage and transportation, especially in developing countries.

(2) To improve the collection and presentation of information for those reports and studies referred to in paragraph (1) of this Article, to make it possible for more members to participate directly in the work of the Council, and to supplement the guidance already given by the Council in the course of its sessions, there shall be established a Sub-Committee on Market Conditions with the functions specified in Article 16.

Article 4. CONSULTATIONS ON MARKET DEVELOPMENTS

(1) If the Sub-Committee on Market Conditions, in the course of its continuous review of the market under Article 16, is of the opinion that developments in the international grain market seriously threaten to affect the interests of members, or if such developments are called to the Sub-Committee's attention by the Executive Director on his own initiative or at the request of any member of the Council, it shall immediately report the facts concerned to the Executive Committee. The Sub-Committee, in so informing the Executive Committee, shall give particular regard to those circumstances which threaten to affect the interests of members.

(2) The Executive Committee shall meet within ten working days to review such developments and, if it deems it appropriate, request the Chairman of the Council to convene a session of the Council to consider the situation.

Article 5. COMMERCIAL PURCHASES AND SPECIAL TRANSACTIONS

(1) A commercial purchase for the purposes of this convention is a purchase as defined in Article 2 which conforms to the usual commercial practices in international trade and which does not include those transactions referred to in paragraph (2) of this Article.

(2) A special transaction for the purposes of this Convention is one which includes features introduced by the Government of a member concerned which do not conform to usual commercial practices. Special transactions include the following:

- (a) Sales on credit in which, as a result of government intervention, the interest rate, period of payment, or other related terms do not conform to the commercial rates, periods or terms prevailing in the world market;
- (b) Sales in which the funds for the purchase of grain are obtained under a loan from the Government of the exporting member tied to the purchase of grain;
- (c) Sales for currency of the importing member which is not transferable or convertible into currency or goods for use in the exporting member;
- (d) Sales under trade agreements with special payments arrangements which include clearing accounts for settling credit balances bilaterally through the exchange of goods, except where the exporting member and the importing member concerned agree that the sale shall be regarded as commercial;
- (e) Barter transactions:
 - (i) which result from the intervention of Governments where grain is exchanged at other than prevailing world prices, or

- (ii) which involve sponsorship under a government purchase programme, except where the purchase of grain results from a barter transaction in which the country of final destination was not named in the original barter contract;
- (f) A gift of grain or a purchase of grain out of a monetary grant by the exporting member made for that specific purpose;
- (g) Any other categories of transactions, as the Council may prescribe, that include features introduced by the Government of a member concerned which do not conform to usual commercial practices.

(3) Any question raised by the Executive Director or by any member as to whether a transaction is a commercial purchase as defined in paragraph (1) of this Article or a special transaction as defined in paragraph (2) of this Article shall be decided by the Council.

Article 6. GUIDELINES RELATING TO CONCESSIONAL TRANSACTIONS

(1) Members undertake to conduct any concessional transactions in grains in such a way as to avoid harmful interference with normal patterns of production and international commercial trade.

(2) To this end both supplying and recipient members shall undertake appropriate measures to ensure that concessional transactions are additional to commercial sales which could reasonably be anticipated in the absence of such transactions, and would increase consumption or stocks in the recipient country. Such measures shall, for countries which are members of FAO, be consistent with the FAO Principles of Surplus Disposal and Guiding Lines and the consultative obligations of FAO members, and may include the requirement that a specified level of commercial imports of grains agreed with the recipient country be maintained on a global basis by that country. In establishing or adjusting this level, full regard shall be had to the commercial import levels in a representative period, to recent trends in utilization and imports, and to the economic circumstances of the recipient country, including, in particular, its balance-of-payments situation.

(3) Members, when engaging in concessional export transactions, shall consult with exporting members whose commercial sales might be affected by such transactions to the maximum possible extent before such arrangements are concluded with recipient countries.

(4) The Secretariat shall periodically report to the Council on developments in concessional transactions in grains.

Article 7. REPORTING AND RECORDING

(1) Members shall provide regular reports, and the Council shall maintain records for each crop year, showing separately commercial and special transactions, of all shipments of grain by members and all imports of grain from non-members. The Council shall also maintain, to the extent possible, records of all shipments between non-members.

(2) Members shall provide, as far as possible, such information as the Council may require concerning their grain supply and demand, and report promptly all changes in their national grain policies.

(3) For the purposes of this Article:

(a) Members shall send to the Executive Director such information concerning the quantities of grain involved in commercial sales and purchases and special transactions as the Council within its competence may require, including:

- (i) in relation to special transactions, such detail of the transactions as will enable them to be classified in accordance with Article 5;
- (ii) such information as may be available as to the type, class, grade and quality of the grains concerned;

(b) Any member when exporting grain shall send to the Executive Director such information relating to their export prices as the Council may require;

(c) The Council shall obtain regular information on currently prevailing grain transportation costs, and members shall report such supplementary information as the Council may require.

(4) In the case of any grain which reaches the country of final destination after resale in, passage through, or transshipment from the ports of, a country other than that in which it originated, members shall to the maximum extent possible make available such information as will enable the shipment to be entered in the records as a shipment between the country of origin and the country of final destination. In the case of a resale, the provisions of this paragraph shall apply if the grain originated in the country of origin during the same crop year.

(5) The Council shall make rules of procedure for the reports and records referred to in this Article. Those rules shall prescribe the frequency and the manner in which those reports shall be made and shall prescribe the duties of members with regard thereto. The Council shall also make provision for the amendment of any records or statements kept by it, including provision for the settlement of any dispute arising in connection therewith. If any member repeatedly and unreasonably fails to make reports as required by this Article, the Executive Committee shall arrange consultations with that member to remedy the situation.

Article 8. DISPUTES AND COMPLAINTS

(1) Any disputes concerning the interpretation or application of this Convention which is not settled by negotiation shall, at the request of any member which is a party to the dispute, be referred to the Council for decision.

(2) Any member which considers that its interests as a party to this Convention have been seriously prejudiced by actions of any one or more members affecting the operation of this Convention may bring the matter before the Council. In such a case, the Council shall immediately consult with the members concerned in order to resolve the matter. If the matter is not resolved through such consultations, the Council shall consider the matter further and may make recommendations to the members concerned.

PART II. ADMINISTRATION

Article 9. CONSTITUTION OF THE COUNCIL

(1) The International Wheat Council, established by the International Wheat Agreement, 1949, shall continue in being for the purpose of administering

this Convention with the membership, powers and functions provided in this Convention.

(2) Members may be represented at Council meetings by delegates, alternates and advisers.

(3) The Council shall elect a Chairman and a Vice-Chairman who shall hold office for one crop year. The Chairman shall have no vote and the Vice-Chairman shall have no vote while acting as Chairman.

Article 10. POWERS AND FUNCTIONS OF THE COUNCIL

(1) The Council shall establish its Rules of Procedure.

(2) The Council shall keep such records as are required by the terms of this Convention and may keep such other records as it considers desirable.

(3) In order to enable the Council to discharge its functions under this Convention, the Council may request, and members undertake to supply, subject to the provisions of paragraph (2) of Article 7, such statistics and information as are necessary for this purpose.

(4) The Council may, by special vote, delegate to any of its committees, or to the Executive Director, the exercise of powers or functions other than the following:

- (a) Decisions on matters under Article 8;
- (b) Review, under Article 11, of the votes of members listed in the Annex;
- (c) Determination of exporting and importing members and distribution of their votes under Article 12;
- (d) Location of the seat of the Council under paragraph (1) of Article 13;
- (e) Appointment of the Executive Director, under paragraph (2) of Article 17;
- (f) Adoption of the budget and assessment of members' contributions under Article 21;
- (g) Suspension of the voting rights of a member under paragraph (6) of Article 21;
- (h) Any request to the Secretary-General of UNCTAD to convene a negotiating conference under Article 22;
- (i) Exclusion of a member from the Council under Article 30;
- (j) Recommendation of an amendment under Article 32;
- (k) Extension or termination of this Convention under Article 33.

The Council may at any time revoke such delegation by a majority of the votes cast.

(5) Any decision made under any powers or functions delegated by the Council in accordance with paragraph (4) of this Article shall be subject to review by the Council at the request of any member made within a period which the Council shall prescribe. Any decision in respect of which no request for review has been made within the prescribed period shall be binding on all members.

(6) In addition to the powers and functions specified in this Convention the Council shall have such other powers and perform such other functions as are necessary to carry out the terms of this Convention.

Article 11. VOTES FOR ENTRY INTO FORCE AND BUDGETARY PROCEDURES

(1) For the purposes of the entry into force of this Convention under paragraph (1) of Article 28, the votes of each Government shall be as set out in the Annex.

(2) For the purposes of the assessment of financial contributions under Article 21, the votes of members shall be based on those set out in the Annex subject to the following:

(a) Upon the entry into force of the Convention, the Council shall redistribute the votes in the Annex among the Governments which have deposited instruments of ratification, acceptance, approval or accession to the Convention, or declarations of provisional application of it, in proportion to the number of votes held by each of them in the Annex.

(b) After the Convention has entered into force, whenever any Government becomes, or ceases to be, a party to this Convention, the Council shall redistribute the votes of the other members in proportion to the number of votes held by each member listed in the Annex.

(c) Three years after the entry into force of this Convention, and whenever the Convention is extended under paragraph (2) of Article 33, the Council shall review and may adjust the votes of members listed in the Annex.

(3) For all other purposes regarding the administration of the Convention, the votes to be exercised by members shall be as determined under Article 12.

Article 12. DETERMINATION OF EXPORTING AND IMPORTING MEMBERS AND DISTRIBUTION OF THEIR VOTES

(1) At the first session held under this Convention, the Council shall establish which members shall be exporting members and which members shall be importing members for the purposes of the Convention. In so deciding, the Council shall take account of the wheat trading patterns of those members and of their own views.

(2) As soon as the Council has determined which members shall be exporting and which shall be importing members under this Convention, the exporting members, on the basis of their votes under Article 11 shall divide their votes among them as they shall decide, subject to the conditions laid down in paragraph (3) of this Article, and the importing members shall similarly divide their votes.

(3) For the purposes of the allocation of votes under paragraph (2) of this Article, the exporting members shall together hold 1,000 votes, and the importing members shall together hold 1,000 votes. No member shall hold more than 333 votes as an exporting member or more than 333 votes as an importing member. There shall be no fractional votes.

(4) The lists of exporting and importing members shall be reviewed by the Council, in the light of changing patterns in their wheat trade, after a period of three years following the entry into force of the Convention. They shall also be reviewed whenever the Convention is extended under paragraph (2) of Article 33.

(5) At the request of any member, the Council may, at the beginning of any crop year, agree by special vote to the transfer of that member from the list of

exporting members to the list of importing members, or from the list of importing members to the list of exporting members, as appropriate.

(6) The distribution of the votes of exporting and importing members shall be reviewed by the Council whenever the lists of the exporting and importing members are changed under paragraphs (4) or (5) of this Article. Any redistribution of votes under this paragraph shall be subject to the conditions set out in paragraph (3) of this Article.

(7) Whenever any Government becomes, or ceases to be, a party to this Convention, the Council shall redistribute the votes of the other exporting or importing members, as appropriate, in proportion to the number of votes held by each member, subject to the conditions set out in paragraph (3) of this Article.

(8) Any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to exercise its votes at any meeting or meetings of the Council. Satisfactory evidence of such authorization shall be submitted to the Council.

(9) If at any meeting of the Council a member is not represented by an accredited delegate and has not authorized another member to exercise its votes in accordance with paragraph (8) of this Article, or if at the date of any meeting any member has forfeited, has been deprived of, or has recovered its votes under any provisions of this Convention, the total votes to be exercised by the exporting members at that meeting shall be adjusted to a figure equal to the total of votes to be exercised at that meeting by the importing members and redistributed among exporting members in proportion to their votes.

Article 13. SEAT, SESSIONS AND QUORUM

(1) The seat of the Council shall be in London unless the Council decides otherwise.

(2) The Council shall meet at least once during each half of each crop year and at such other times as the Chairman may decide, or as otherwise required by this Convention.

(3) The Chairman shall convene a session of the Council if so requested by (a) five members or (b) one or more members holding a total of not less than 10 per cent of the total votes or (c) the Executive Committee.

(4) The presence of delegates with a majority of the votes held by the exporting members and a majority of the votes held by the importing members prior to any adjustment of votes under paragraph (9) of Article 12 shall be necessary to constitute a quorum at any meeting of the Council.

Article 14. DECISIONS

(1) Except where otherwise specified in this Convention, decisions of the Council shall be by a majority of the votes cast by the exporting members and a majority of the votes cast by the importing members, counted separately.

(2) Without prejudice to the complete liberty of action of any member in the determination and administration of its agricultural and price policies, each member undertakes to accept as binding all decisions of the Council under the provisions of this Convention.

Article 15. EXECUTIVE COMMITTEE

(1) The Council shall establish an Executive Committee consisting of not more than six exporting members elected annually by the exporting members and not more than eight importing members elected annually by the importing members. The Council shall appoint the Chairman of the Executive Committee and may appoint a Vice-Chairman.

(2) The Executive Committee shall be responsible to and work under the general direction of the Council. It shall have such powers and functions as are expressly assigned to it under this Convention and such other powers and functions as the Council may delegate to it under paragraph (4) of Article 10.

(3) The exporting members on the Executive Committee shall have the same total number of votes as the importing members. The votes of the exporting members on the Executive Committee shall be divided among them as they shall decide, provided that no such exporting member shall have more than 40 per cent of the total votes of those exporting members. The votes of the importing members on the Executive Committee shall be divided among them as they shall decide, provided that no such importing member shall have more than 40 per cent of the total votes of those importing members.

(4) The Council shall prescribe rules of procedure regarding voting in the Executive Committee and may make such other provision regarding rules of procedure in the Executive Committee as it thinks fit. A decision of the Executive Committee shall require the same majority of votes as this Convention prescribes for the Council when making a decision on a similar matter.

(5) Any member of the Council which is not a member of the Executive Committee may participate, without voting, in the discussion of any question before the Executive Committee whenever the latter considers that the interests of that member are affected.

Article 16. SUB-COMMITTEE ON MARKET CONDITIONS

(1) The Executive Committee shall establish a Sub-Committee on Market Conditions consisting of representatives of not more than six exporting and six importing members. The Chairman of the Sub-Committee shall be appointed by the Executive Committee.

(2) The Sub-Committee shall keep under continuous review, and report to members on, all matters affecting the world grain economy. The Sub-Committee shall take account, in its review, of relevant information supplied by any member of the Council.

(3) The Sub-Committee shall supplement the guidance given by the Council to assist the Secretariat in carrying out the work envisaged in Article 3.

(4) The Sub-Committee shall make special efforts to involve other members of the Council in its discussion of questions that directly affect their interests, such as their national grain policies, or particularly in the case of developing countries, their import requirements. Any member of the Council which is not a member of the Sub-Committee may attend its meetings as an observer.

(5) The Sub-Committee shall advise in accordance with the relevant Articles of the Convention and on any matters which the Council or the Executive Committee may refer to it.

Article 17. SECRETARIAT

(1) The Council shall have a Secretariat consisting of an Executive Director, who shall be its chief administrative officer, and such staff as may be required for the work of the Council and its Committees.

(2) The Council shall appoint the Executive Director who shall be responsible for the performance of the duties devolving upon the Secretariat in the administration of this Convention and for the performance of such other duties as are assigned to him by the Council and its Committees.

(3) The staff shall be appointed by the Executive Director in accordance with regulations established by the Council.

(4) It shall be a condition of employment of the Executive Director and of the staff that they do not hold or shall cease to hold financial interest in the grain trade and that they shall not seek or receive instructions regarding their duties under this Convention from any Government or from any other authority external to the Council.

Article 18. ADMISSION OF OBSERVERS

The Council may invite any non-member State, and any intergovernmental organization, to attend any of its meetings as an observer.

Article 19. CO-OPERATION WITH OTHER INTERGOVERNMENTAL ORGANIZATIONS

(1) The Council may make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular the United Nations Conference on Trade and Development, and with the Food and Agriculture Organization and such other specialized agencies of the United Nations and intergovernmental organizations as may be appropriate.

(2) The Council, bearing in mind the particular role of the United Nations Conference on Trade and Development in international commodity trade, will, as it considers appropriate, keep the United Nations Conference on Trade and Development informed of its activities and programmes of work.

(3) If the Council finds that any terms of this Convention are materially inconsistent with such requirements as may be laid down by the United Nations through its appropriate organs or by its specialized agencies regarding intergovernmental commodity agreements, the inconsistency shall be deemed to be a circumstance affecting adversely the operation of this Convention and the procedure prescribed in Article 32 shall be applied.

Article 20. PRIVILEGES AND IMMUNITIES

(1) The Council shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

(2) The status, privileges and immunities of the Council in the territory of the United Kingdom shall continue to be governed by the Headquarters Agreement between the Government of the United Kingdom of Great Britain and

Northern Ireland and the International Wheat Council signed at London on 28 November 1968,¹

(3) The Agreement referred to in paragraph (2) of this Article shall be independent of the present Convention. It shall however terminate:

- (a) by agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the Council, or
- (b) in the event of the seat of the Council being moved from the United Kingdom, or
- (c) in the event of the Council ceasing to exist.

(4) In the event of the seat of the Council being moved from the United Kingdom, the Government of the member in which the seat of the Council is situated shall conclude with the Council an international agreement relating to the status, privileges and immunities of the Council, its Executive Director, its staff and representatives of members at meetings convened by the Council.

Article 21. FINANCE

(1) The expenses of delegations to the Council and of representatives on its Committees and Sub-Committees shall be met by their respective Governments. The other expenses necessary for the administration of this Convention shall be met by annual contributions from all members. The contribution of each member for each crop year shall be in the proportion which the number of its votes in the Annex bears to the total of the votes of members in the Annex, as adjusted under paragraph (2) of Article 11 to reflect the membership of the Convention at the time when the budget for that crop year is adopted.

(2) At its first session after this Convention comes into force, the Council shall approve its budget for the crop year ending 30 June 1987, and assess the contribution to be paid by each member.

(3) The Council shall, at a session during the second half of each crop year, approve its budget for the following crop year and assess the contribution to be paid by each member for that crop year.

(4) The initial contribution of any member acceding to this Convention under paragraph (1) of Article 27 shall be assessed by the Council on the basis of the votes to be distributed to it under paragraph (2) (b) of Article 11 and the period remaining in the current crop year, but the assessments made upon other members for the current crop year shall not be altered.

(5) Contributions shall be payable immediately upon assessment.

(6) If, at the end of six months following the date on which its contribution is due in accordance with paragraph (5) of this Article, a member has not paid its full contribution, the Executive Director shall request the member to make payment as quickly as possible. If, at the expiration of six months after the request of the Executive Director, the member has still not paid its contribution, its voting rights in the Council and in the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

(7) A member whose voting rights have been suspended under paragraph (6) of this Article shall not be deprived of any of its other rights or relieved of any of

¹ United Nations, *Treaty Series*, vol. 668, p. 3.

its obligations under this Convention, unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other of its financial obligations under this Convention.

(8) The Council shall, each crop year, publish an audited statement of its receipts and expenditures in the previous crop year.

(9) The Council shall, prior to its dissolution, provide for the settlement of its liabilities and the disposal of its records and assets.

Article 22. ECONOMIC PROVISIONS

In order to assure supplies of wheat and other grains to importing members and markets for wheat and other grains to exporting members at equitable and stable prices, the Council shall at an appropriate time examine the possibility of the negotiation of a new international agreement or convention with economic provisions. When it is judged that such a negotiation could be successfully concluded, the Council shall request the Secretary-General of the United Nations Conference on Trade and Development to convene a negotiating conference.

PART III. FINAL PROVISIONS

Article 23. DEPOSITARY

(1) The Secretary-General of the United Nations is hereby designated as the depositary of this Convention.

(2) The depositary shall notify all signatory and acceding Governments of each signature, ratification, acceptance, approval, provisional application of, and accession to, this Convention, as well as each notification and notice received under Articles 29 and 32.

Article 24. SIGNATURE

This Convention shall be open for signature at United Nations Headquarters from 1 May 1986 until and including 30 June 1986 by the Governments listed in the Annex and any Government member of the United Nations Conference on Trade and Development.

Article 25. RATIFICATION, ACCEPTANCE, APPROVAL

(1) This Convention shall be subject to ratification, acceptance or approval by each signatory Government in accordance with its respective constitutional procedures.

(2) Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 June 1986. The Council may, however, grant one or more extensions of time to any signatory Government which is unable to deposit its instrument by that date. The Council shall inform the depositary of all such extensions of time.

Article 26. PROVISIONAL APPLICATION

Any signatory Government and any other Government eligible to sign this Convention, or whose application for accession is approved by the Council, may deposit with the depositary a declaration of provisional application. Any Government depositing such a declaration shall provisionally apply this Convention and be provisionally regarded as a party thereto.

Article 27. ACCESSION

(1) Any Government listed in the Annex and any Government member of the United Nations Conference on Trade and Development may accede to the present Convention until and including 30 June 1986, except that the Council may grant one or more extensions of time to any Government which has not deposited its instrument by that date.

(2) This Convention shall be open for accession after 30 June 1986 by the Governments of all States upon such conditions as the Council considers appropriate. Accession shall be effected by the deposit of an instrument of accession with the depositary. Such instruments of accession shall state that the Government accepts all the conditions established by the Council.

(3) Where, for the purposes of the operation of this Convention, reference is made to members listed in the Annex, any member the Government of which has acceded to this Convention on conditions prescribed by the Council in accordance with this Article shall be deemed to be listed in the Annex.

Article 28. ENTRY INTO FORCE

(1) This Convention shall enter into force on 1 July 1986 if instruments of ratification, acceptance, approval or accession, or declarations of provisional application have been deposited not later than 30 June 1986 on behalf of Governments holding, at least, 60 per cent of votes set out in the Annex.

(2) If this Convention does not enter into force in accordance with paragraph (1) of this Article, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application may decide by mutual consent that it shall enter into force between themselves, or may take whatever action they consider the situation requires.

Article 29. WITHDRAWAL

Any member may withdraw from this Convention at the end of any crop year by giving written notice of withdrawal to the depositary at least ninety days prior to the end of that crop year, but shall not thereby be released from any obligations under this Convention which have not been discharged by the end of that crop year. The member shall simultaneously inform the Council of the action it has taken.

Article 30. EXCLUSION

If the Council finds that any member is in breach of its obligations under this Convention and decides further that such breach significantly impairs the operation of this Convention, it may, by special vote, exclude such member from the Council. The Council shall immediately notify the depositary of any such decision. Ninety days after the date of the Council's decision, that member shall cease to be a member of the Council.

Article 31. SETTLEMENT OF ACCOUNTS

(1) The Council shall determine any settlement of accounts which it finds equitable with a member which has withdrawn from this Convention or which has been excluded from the Council, or has otherwise ceased to be a party to this Convention. The Council shall retain any amounts already paid by such member. Such member shall be bound to pay any amounts due from it to the Council.

(2) Upon termination of this Convention, any member referred to in paragraph (1) of this Article shall not be entitled to any share of the proceeds of the liquidation or the other assets of the Council; nor shall it be burdened with any part of the deficit, if any, of the Council.

Article 32. AMENDMENT

(1) The Council may by special vote recommend to members an amendment of this Convention. The amendment shall become effective 100 days after the depositary has received notifications of acceptance from exporting members which hold two thirds of the votes of the exporting members and by importing members which hold two thirds of the votes of the importing members, or on such later date as the Council may have determined by special vote. The Council may fix a time within which each member shall notify the depositary of its acceptance of the amendment and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the depositary with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

(2) Any member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to be a party to this Convention, unless such member has satisfied the Council that acceptance could not be secured in time owing to difficulties in completing its constitutional procedures and the Council decides to extend for such member the period fixed for acceptance. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

Article 33. DURATION, EXTENSION AND TERMINATION

(1) This Convention shall remain in force until 30 June 1991, unless extended under paragraph (2) of this Article, or terminated earlier under paragraph (3) of this Article, or replaced before that date by a new agreement or convention negotiated under Article 22.

(2) The Council may, by special vote, extend this Convention beyond 30 June 1991 for successive periods not exceeding two years on each occasion. Any member which does not accept such extension of this Convention shall so inform the Council and shall cease to be a party to this Convention from the beginning of the period of extension.

(3) The Council may at any time decide, by special vote, to terminate this Convention with effect from such date and subject to such conditions as it may determine.

(4) Upon termination of this Convention, the Council shall continue in being for such time as may be required to carry out its liquidation and shall have such powers and exercise such functions as may be necessary for that purpose.

(5) The Council shall notify the depositary of any action taken under paragraph (2) or paragraph (3) of this Article.

Article 34. RELATIONSHIP OF PREAMBLE TO CONVENTION

This Convention includes the Preamble to the International Wheat Agreement, 1986.¹

¹ See p. 72 of this volume.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Convention on the dates appearing opposite their signatures.

DONE at London, this fourteenth day of March, One Thousand, Nine Hundred and Eighty-Six, the texts of this Convention in the English, French, Russian and Spanish languages being equally authentic.

ANNEX

VOTES OF MEMBERS UNDER ARTICLE 11

Algeria	14
Argentina	88
Australia	129
Austria	1
Barbados	1
Bolivia	5
Brazil	70
Canada	286
Costa Rica	3
Cuba	2
Dominican Republic	1
Ecuador	3
Egypt (Arab Republic of)	71
El Salvador	2
European Economic Community	424
Finland	2
Ghana	2
Guatemala	3
India	39
Iran	2
Iraq	5
Israel	5
Japan	185
Kenya	4
Korea, Republic of	20
Lebanon	10
Libyan Arab Jamahiriya	5
Malta	2
Mauritius	2
Morocco	10
Nigeria	8
Norway	15
Pakistan	18
Panama	2
Peru	19
Saudi Arabia	12
South Africa	11
Sweden	10
Switzerland	18
Syrian Arab Republic	5
Trinidad and Tobago	4
Tunisia	5
Turkey	4
Union of Soviet Socialist Republics	129
United States of America	311
Vatican City	1
Venezuela	30
Yemen Arab Republic	2
	<u>2,000</u>

[For the signature pages, see p. 143 of this volume.]

ACCORD INTERNATIONAL SUR LE BLÉ DE 1986

PRÉAMBULE

Les signataires du présent Accord,

Considérant que l'Accord international sur le blé de 1949¹ a été révisé, renouvelé ou reconduit² à diverses reprises, aboutissant à la conclusion de l'Accord international sur le blé de 1971³,

Considérant que les dispositions de l'Accord international sur le blé de 1971, composé de la Convention sur le commerce du blé de 1971³, d'une part, et de la Convention relative à l'aide alimentaire de 1980⁴, d'autre part, telles qu'elles ont été prorogées par Protocole⁵, viendront à expiration le 30 juin 1986 et qu'il est souhaitable de conclure un accord pour une nouvelle période,

Sont convenus que l'Accord international sur le blé de 1971 sera actualisé et intitulé l'Accord international sur le blé de 1986, lequel comprendra deux instruments juridiques distincts :

- a) La Convention sur le commerce du blé de 1986⁶; et
- b) La Convention relative à l'aide alimentaire de 1986⁷

et que chacune de ces deux Conventions, ou l'une des deux suivant qu'il conviendra, sera soumise, conformément à leurs procédures constitutionnelles ou institutionnelles, à la signature et à la ratification, l'acceptation ou l'approbation des gouvernements intéressés.

¹ Nations Unies. *Recueil des Traités*, vol. 203, p. 179.

² *Ibid.*, vol. 203, p. 179; vol. 270, p. 103; vol. 349, p. 167; vol. 444, p. 3; vol. 544, p. 351; vol. 723, p. 347, et vol. 727, p. 3.

³ *Ibid.*, vol. 800, p. 45.

⁴ *United States Treaties and Other International Agreements*, Washington, Department of State, vol. 32, part 5, 1979-1980, TIAS 10015 (anglais seulement). Pour la Convention relative à l'aide alimentaire de 1971, voir la note de bas de page 3 de la présente page.

⁵ Nations Unies. *Recueil des Traités*, vol. 1123, p. 368 et 397; vol. 1146, p. 339, 371, 402 et 422; et *United States Treaties and Other International Agreements*, Washington, Department of State, vol. 30, part 4, 1978-1979, TIAS 9459; vol. 32, part 3, 1979-1980, TIAS 9878; vol. 34, part 1, 1981-1982, TIAS 10350-51 (anglais seulement).

⁶ Voir p. 90 du présent volume.

⁷ Voir p. 176 du présent volume.

CONVENTION¹ SUR LE COMMERCE DU BLÉ DE 1986

PREMIÈRE PARTIE. GÉNÉRALITÉS

Article premier. OBJECTIFS

La présente Convention a pour objet :

a) De favoriser la coopération internationale dans tous les aspects du commerce du blé et des autres céréales, notamment du fait que ces dernières exercent une influence sur la situation du blé;

b) De favoriser le développement du commerce international des céréales et d'assurer que ce commerce s'effectue le plus librement possible, entre autres en éliminant les entraves au commerce ainsi que les pratiques déloyales et discriminatoires, dans l'intérêt de tous les membres, en particulier des membres en développement;

c) De contribuer, autant que possible, à la stabilité des marchés internationaux des céréales dans l'intérêt de tous les membres, de renforcer la sécurité alimentaire mondiale et de contribuer au développement des pays dont l'économie dépend dans une mesure importante de la vente commerciale des céréales;

d) De fournir un cadre pour l'échange d'informations et pour l'examen des préoccupations des membres concernant le commerce des céréales; et

¹ Entrée en vigueur le 1^{er} juillet 1986, des gouvernements détenant au moins 60 p. 100 des voix dénombrées dans l'annexe* ayant au 30 juin 1986 déposé auprès du Secrétaire général de l'Organisation des Nations Unies, des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, conformément au paragraphe 1 de l'article 28 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a), d'acceptation (A) ou d'approbation (AA) ou déclaration d'application provisoire (n)</i>	<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, d'adhésion (a), d'acceptation (A) ou d'approbation (AA) ou déclaration d'application provisoire (n)</i>
Afrique du Sud	24 juin 1986	Japon**	30 juin 1986 n
Allemagne. République fédérale d'	26 juin 1986 n	Luxembourg	30 juin 1986 n
Argentine	25 juin 1986 n	Maroc	3 juin 1986 n
Australie	27 juin 1986 a	Norvège	30 juin 1986 AA
Belgique	26 juin 1986 n	Pakistan	30 juin 1986 n
Bolivie	30 juin 1986 n	Pays-Bas	26 juin 1986 n
Brésil	12 juin 1986 n	(Pour le Royaume en Europe.)	
Canada	23 juin 1986	Portugal	30 juin 1986 n
Communauté économique européenne	26 juin 1986 n	République de Corée**	30 juin 1986 n
Cuba	30 juin 1986 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	26 juin 1986 n
Danemark	26 juin 1986	(Pour le Royaume-Uni, les Iles Vierges britanniques, Gibraltar et Sainte-Hélène.)	
Equateur	1 ^{er} mai 1986 n	Saint-Siège	23 juin 1986 a
Espagne	26 juin 1986 n	Suède	25 juin 1986
Etats-Unis d'Amérique**	26 juin 1986 n	Suisse	26 juin 1986
Finlande	18 juin 1986 n	Tunisie	14 mai 1986 n
France	26 juin 1986 n	Turquie	30 juin 1986 n
Grèce	26 juin 1986 n	Union des Républiques socialistes soviétiques**	30 juin 1986 A
Inde	27 juin 1986 n		
Irlande	26 juin 1986		
Italie**	26 juin 1986 n		

* Voir p. 106 du présent volume.

** Voir p. 167 du présent volume pour les textes des déclarations faites lors de l'acceptation ou de la déclaration d'application provisoire.

e) De fournir un cadre approprié pour la négociation éventuelle d'un nouvel accord international ou d'une nouvelle convention internationale qui contiendrait des dispositions économiques.

Article 2. DÉFINITIONS

Aux fins de la présente Convention :

1. a) « Conseil » désigne le Conseil international du blé constitué par l'Accord international sur le blé de 1949 et maintenu en existence par l'article 9;

b) i) « Membre » désigne une partie à la présente Convention;

ii) « Membre exportateur » désigne un membre auquel ce statut a été conféré en vertu de l'article 12;

iii) « Membre importateur » désigne un membre auquel ce statut a été conféré en vertu de l'article 12;

c) « Comité exécutif » désigne le Comité constitué en vertu de l'article 15;

d) « Sous-Comité de la situation du marché » désigne le Sous-Comité constitué en vertu de l'article 16;

e) « Céréale » ou « céréales » désigne le blé, la farine de blé, le seigle, l'orge, l'avoine, le maïs, le millet et le sorgho ainsi que toute autre céréale et tout autre produit céréalier que le Conseil pourra décider;

f) i) « Achat » désigne, suivant le contexte, l'achat de céréales aux fins d'importation ou la quantité de céréales ainsi achetée;

ii) « Vente » désigne, suivant le contexte, la vente de céréales aux fins d'exportation ou la quantité de céréales ainsi vendue;

iii) Lorsqu'il est question dans la présente Convention d'un achat ou d'une vente, il est entendu que ce terme désigne non seulement des achats ou des ventes conclus entre les gouvernements intéressés, mais aussi les achats ou les ventes conclus entre des négociants privés et des achats ou des ventes conclus entre un négociant privé et le gouvernement intéressé;

g) « Vote spécial » désigne un vote qui exige au moins les deux tiers des suffrages exprimés par les membres exportateurs présents et votants et au moins les deux tiers des suffrages exprimés par les membres importateurs présents et votants, comptés séparément;

h) « Année agricole » désigne la période du 1^{er} juillet au 30 juin;

i) « Jour ouvrable » désigne un jour ouvrable au siège du Conseil.

2. Toute mention dans la présente Convention, d'un « gouvernement » ou de « gouvernements » est réputée valoir aussi pour la Communauté économique européenne (dénommée ci-après la CEE). En conséquence, toute mention, dans la présente Convention, de la « signature » ou du « dépôt des instruments de ratification, d'acceptation ou d'approbation » ou d'un « instrument d'adhésion » ou d'une « déclaration d'application à titre provisoire » par un gouvernement, est, dans le cas de la CEE, réputée valoir aussi pour la signature ou pour la déclaration d'application à titre provisoire au nom de la CEE par son autorité compétente ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la CEE pour la conclusion d'un accord international.

Article 3. INFORMATION, RAPPORTS ET ÉTUDES

1. Aux fins de faciliter la réalisation des objectifs énoncés à l'article premier, de rendre possible un échange de vues plus complet aux sessions du Conseil et d'assurer un apport continu de renseignements dans l'intérêt général des membres, des dispositions sont prises en vue d'assurer, régulièrement, la préparation de rapports et un échange de renseignements ainsi que, lorsqu'il y a lieu, la préparation d'études spéciales. Ces rapports, échanges de renseignements et études ont trait aux céréales et portent essentiellement sur :

- a) La situation de l'offre, de la demande et du marché;
- b) Les faits nouveaux relatifs aux politiques nationales et leurs incidences sur le marché international;
- c) Les faits nouveaux intéressant l'amélioration et l'accroissement des échanges, de l'utilisation, du stockage et des transports, particulièrement dans les pays en développement.

2. Aux fins d'augmenter la quantité et d'améliorer la présentation des données rassemblées pour les rapports et études mentionnés au paragraphe 1 du présent article, de permettre à un plus grand nombre de membres de participer directement aux travaux du Conseil et de compléter les directives déjà fournies par le Conseil à ses sessions, il est établi un Sous-Comité de la situation du marché qui exerce les fonctions spécifiées à l'article 16.

Article 4. CONSULTATIONS SUR LES ÉVÉNEMENTS INTERVENUS SUR LE MARCHÉ

1. Si le Sous-Comité de la situation du marché, au cours de l'examen permanent du marché qu'il effectue en application de l'article 16, est d'avis que des événements intervenus sur le marché international des céréales sont de nature à porter préjudice aux intérêts des membres, ou si de tels événements sont signalés à l'attention du Sous-Comité par le Directeur exécutif, de sa propre initiative ou à la demande de tout membre du Conseil, le Sous-Comité rend immédiatement compte au Comité exécutif des faits en question. Le Sous-Comité en informant de la sorte le Comité exécutif, tient particulièrement compte des circonstances qui sont de nature à porter préjudice aux intérêts des membres.

2. Le Comité exécutif se réunit dans les 10 jours ouvrables pour analyser les événements en question et, s'il le juge approprié, demande au Président du Conseil de convoquer une session du Conseil pour examiner la situation.

Article 5. ACHATS COMMERCIAUX ET TRANSACTIONS SPÉCIALES

1. « Achat commercial » désigne, aux fins de la présente Convention, tout achat conforme à la définition figurant à l'article 2 et conforme aux pratiques commerciales usuelles du commerce international, à l'exclusion des transactions visées au paragraphe 2 du présent article.

2. « Transaction spéciale » désigne, aux fins de la présente Convention, une transaction contenant des éléments, introduits par le gouvernement d'un membre intéressé, qui ne sont pas conformes aux pratiques commerciales usuelles. Les transactions spéciales comprennent :

- a) Les ventes à crédit dans lesquelles, par suite d'une intervention gouvernementale, le taux d'intérêt, le délai de paiement ou d'autres conditions connexes ne sont pas conformes aux taux, aux délais ou aux conditions habituellement pratiqués dans le commerce sur le marché mondial;

- b) Les ventes dans lesquelles les fonds nécessaires à l'opération sont obtenus du gouvernement du membre exportateur sous forme d'un prêt lié à l'achat des céréales;
- c) Les ventes en devises du membre importateur, ni transférables ni convertibles en devises ou en marchandises destinées à être utilisées dans le membre exportateur;
- d) Les ventes effectuées en vertu d'accords commerciaux avec arrangements spéciaux de paiement qui prévoient des comptes de compensation servant à régler bilatéralement les soldes créditeurs au moyen d'échange de marchandises, sauf si le membre exportateur et le membre importateur intéressés acceptent que la vente soit considérée comme ayant un caractère commercial;
- e) Les opérations de troc :
 - i) Qui résultent de l'intervention de gouvernements et dans lesquelles les céréales sont échangées à des prix autres que ceux qui sont pratiqués sur le marché mondial; ou
 - ii) Qui s'effectuent au titre d'un programme gouvernemental d'achats, sauf si l'achat de céréales résulte d'une opération de troc dans laquelle le pays de destination finale des céréales n'est pas désigné dans le contrat initial de troc;
- f) Un don de céréales ou un achat de céréales au moyen d'une aide financière accordée spécialement à cet effet par le membre exportateur;
- g) Toutes autres catégories de transactions que le Conseil pourrait spécifier et qui contiennent des éléments, introduits par le gouvernement d'un membre intéressé, qui ne sont pas conformes aux pratiques commerciales usuelles.

3. Toute question soulevée par le Directeur exécutif ou par un membre en vue d'établir si une transaction donnée constitue un achat commercial au sens du paragraphe 1 ou une transaction spéciale au sens du paragraphe 2 du présent article est tranchée par le Conseil.

Article 6. DIRECTIVES CONCERNANT LES TRANSACTIONS À DES CONDITIONS DE FAVEUR

1. Les membres s'engagent à effectuer toutes transactions à des conditions de faveur portant sur les céréales de manière à éviter tout préjudice à la structure normale de la production et du commerce international.

2. A cette fin, les membres fournisseurs et les membres bénéficiaires prendront les mesures qui s'imposent pour faire en sorte que les transactions à des conditions de faveur s'ajoutent aux ventes commerciales raisonnablement prévisibles en l'absence de telles transactions et résultent en une augmentation de la consommation ou des stocks dans le pays bénéficiaire. De telles mesures devront, en ce qui concerne les pays qui sont membres de la FAO, être conformes aux Principes et directives de la FAO en matière d'écoulement des excédents ainsi qu'aux obligations des membres de la FAO en matière de consultations et pourront disposer, entre autres, qu'un niveau déterminé d'importations commerciales de céréales, convenu avec le pays bénéficiaire, sera maintenu sur une base globale par ce pays. En formulant ou en ajustant ce niveau, il conviendra de tenir pleinement compte du volume des importations commerciales au cours d'une période représentative, des tendances récentes de l'utilisation et des importations,

ainsi que de la situation économique du pays bénéficiaire, notamment de la situation de sa balance des paiements.

3. Les membres, lorsqu'ils effectuent des opérations d'exportation à des conditions de faveur, doivent entrer en consultation avec les membres exportateurs dont les ventes commerciales pourraient être touchées par de telles transactions, autant que possible avant de conclure les arrangements nécessaires avec les pays bénéficiaires.

4. Le secrétariat fait périodiquement rapport au Conseil sur les faits nouveaux en matière de transactions à des conditions de faveur portant sur des céréales.

Article 7. NOTIFICATION ET ENREGISTREMENT

1. Les membres notifient régulièrement et le Conseil enregistre pour chaque année agricole, en faisant la distinction entre les transactions commerciales et les transactions spéciales, toutes les expéditions de céréales effectuées par les membres et toutes les importations de céréales en provenance de non-membres. Le Conseil enregistre également, dans la mesure du possible, toutes les expéditions effectuées par des non-membres à destination d'autres non-membres.

2. Les membres fournissent, dans la mesure du possible, les renseignements que le Conseil peut demander concernant leur offre et leur demande de céréales et signalent sans tarder toute modification de leurs politiques nationales en matière de céréales.

3. Aux fins du présent article :

a) Les membres adressent au Directeur exécutif tous les renseignements relatifs aux quantités de céréales ayant fait l'objet de ventes et achats commerciaux et de transactions spéciales, dont le Conseil, en fonction de ses compétences, pourrait avoir besoin, y compris :

- i) En ce qui concerne les transactions spéciales, les détails de ces transactions permettant de les classer selon les catégories définies à l'article 5;
- ii) Les détails disponibles concernant le type, la catégorie, le « grade » et la qualité des céréales en cause;

b) Les membres, lorsqu'ils exportent des céréales, sont tenus d'envoyer au Directeur exécutif tous renseignements relatifs à leurs prix à l'exportation dont le Conseil pourrait avoir besoin;

c) Le Conseil reçoit régulièrement des renseignements sur les frais de transport en vigueur pour les céréales, et les membres sont tenus de communiquer au Conseil tous renseignements complémentaires dont il pourrait avoir besoin.

4. Si une quelconque quantité de céréales arrive au pays de destination finale après revente, passage ou transbordement portuaire dans un pays autre que celui dont la céréale est originaire, les membres fournissent dans toute la mesure du possible des renseignements permettant d'enregistrer l'expédition en tant qu'expédition du pays d'origine sur le pays de destination finale. Dans le cas d'une revente, les dispositions du présent paragraphe ne sont applicables que si la céréale est partie du pays d'origine pendant l'année agricole en cause.

5. Le Conseil établit un règlement concernant les notifications et les registres dont il est question dans le présent article. Ce règlement fixe la fréquence

et les modalités suivant lesquelles ces notifications doivent être faites et définit les obligations des membres à cet égard. Le Conseil arrête également la procédure de modification des registres et relevés dont il assure la tenue, ainsi que les modes de règlement de tout différend pouvant surgir à cet égard. Si un membre quelconque manque de façon répétée et sans justification aux engagements de notification contractés en vertu du présent article, le Comité exécutif engage des consultations avec le membre en cause afin de remédier à la situation.

Article 8. DIFFÉRENDS ET PLAINTES

1. Tout différend relatif à l'interprétation ou à l'application de la présente Convention qui n'a pu être réglé par voie de négociation est, à la demande de tout membre qui est partie au différend, déféré au Conseil pour décision.

2. Tout membre qui estime que ses intérêts en tant que partie à la présente Convention sont sérieusement lésés du fait qu'un ou plusieurs membres ont pris des mesures de nature à compromettre le fonctionnement de la présente Convention peut saisir le Conseil. Le Conseil consulte immédiatement les membres intéressés afin de régler la question. Si la question n'est pas réglée par ces consultations, le Conseil examine plus avant la question et peut faire des recommandations aux membres intéressés.

DEUXIÈME PARTIE. DISPOSITIONS ADMINISTRATIVES

Article 9. CONSTITUTION DU CONSEIL

1. Le Conseil international du blé, constitué en vertu de l'Accord international sur le blé de 1949, continue à exister aux fins de l'application de la présente Convention avec la composition, les pouvoirs et les fonctions prévus par ladite Convention.

2. Les membres peuvent être représentés aux réunions du Conseil par des délégués, des suppléants et des conseillers.

3. Le Conseil élit un président et un vice-président qui restent en fonction pendant une année agricole. Le Président ne jouit pas du droit de vote et le Vice-Président ne jouit pas du droit de vote lorsqu'il fait fonction de président.

Article 10. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil établit son règlement intérieur.

2. Le Conseil tient les registres prévus par les dispositions de la présente Convention et peut tenir tous autres registres qu'il juge souhaitables.

3. Afin de pouvoir s'acquitter de ses fonctions en vertu de la présente Convention, le Conseil peut demander les statistiques et les renseignements dont il a besoin, et les membres s'engagent à les lui fournir, sous réserve des dispositions du paragraphe 2 de l'article 7.

4. Le Conseil peut, par un vote spécial, déléguer à l'un quelconque de ses comités ou au Directeur exécutif l'exercice de pouvoirs ou fonctions autres que les pouvoirs et fonctions suivants :

- a) Règlement des questions dont traite l'article 8;
- b) Réexamen, conformément à l'article 11, des voix des membres nommés dans l'annexe;

- c) Détermination des membres exportateurs et des membres importateurs et répartition de leurs voix conformément à l'article 12;
- d) Choix du siège du Conseil conformément au paragraphe 1 de l'article 13;
- e) Nomination du Directeur exécutif conformément au paragraphe 2 de l'article 17;
- f) Adoption du budget et fixation des cotisations des membres conformément à l'article 21;
- g) Suspension des droits de vote d'un membre conformément au paragraphe 6 de l'article 21;
- h) Toute demande faite au Secrétaire général de la CNUCED de convoquer une conférence de négociation conformément à l'article 22;
- i) Exclusion d'un membre du Conseil en vertu de l'article 30;
- j) Recommandation d'amendement conformément à l'article 32;
- k) Prorogation ou fin de la présente Convention en vertu de l'article 33.

Le Conseil peut à tout moment rappeler cette délégation de pouvoirs à la majorité des voix exprimées.

5. Toute décision prise en vertu de tous pouvoirs ou fonctions délégués par le Conseil, conformément aux dispositions du paragraphe 4 du présent article, est sujette à révision de la part du Conseil, à la demande de tout membre, dans les délais que le Conseil prescrit. Toute décision au sujet de laquelle il n'est pas présenté de demande de réexamen dans les délais prescrits lie tous les membres.

6. Outre les pouvoirs et fonctions spécifiés dans la présente Convention, le Conseil jouit des autres pouvoirs et exerce les autres fonctions nécessaires pour assurer l'application de la présente Convention.

Article 11. VOIX POUR L'ENTRÉE EN VIGUEUR ET LES PROCÉDURES BUDGÉTAIRES

1. Aux fins de l'entrée en vigueur de la présente Convention en vertu du paragraphe 1 de l'article 28, chaque gouvernement détient le nombre de voix qui lui est attribué dans l'annexe.

2. Aux fins de la fixation des cotisations conformément à l'article 21, les voix des membres sont fondées sur celles indiquées dans l'annexe, étant toutefois entendu que :

a) Lors de l'entrée en vigueur de la présente Convention, le Conseil redistribue les voix attribuées dans l'annexe entre les gouvernements qui ont déposé des instruments de ratification, d'acceptation ou d'approbation de la présente Convention, ou des instruments d'adhésion à cette Convention, ou des déclarations d'application à titre provisoire de ladite Convention, au prorata du nombre de voix détenu par chacun des membres nommés dans l'annexe;

b) Après l'entrée en vigueur de la présente Convention, toutes les fois qu'un gouvernement devient partie à ladite Convention ou cesse de l'être, le Conseil redistribue les voix des autres membres proportionnellement au nombre de voix détenu par chacun des membres nommés dans l'annexe;

c) Trois ans après l'entrée en vigueur de la présente Convention et toutes les fois que la présente Convention est prorogée en vertu du paragraphe 2 de l'ar-

ticle 33, le Conseil réexamine et peut ajuster la répartition des voix des membres nommés dans l'annexe.

3. Aux autres fins de l'administration de la présente Convention, les voix des membres sont réparties conformément aux dispositions de l'article 12.

Article 12. DÉTERMINATION DES MEMBRES EXPORTATEURS ET DES MEMBRES IMPORTATEURS ET RÉPARTITION DE LEURS VOIX

1. A la première session qu'il tient en vertu de la présente Convention, le Conseil décide quels membres seront membres exportateurs et quels membres seront membres importateurs aux fins de ladite Convention. Le Conseil arrête cette décision en tenant compte de la structure des échanges de blé de ces membres ainsi que de l'avis exprimé par lesdits membres.

2. Aussitôt que le Conseil a décidé quels membres sont membres exportateurs et quels membres sont membres importateurs de la présente Convention, les membres exportateurs, sur la base des voix qui leur sont attribuées en vertu de l'article 11, divisent entre eux les voix des membres exportateurs, sous réserve des conditions énoncées au paragraphe 3 du présent article, et les membres importateurs divisent leurs voix de la même façon.

3. Aux fins de la répartition des voix conformément au paragraphe 2 du présent article, les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix. Aucun membre ne détient plus de 333 voix en tant que membre exportateur et aucun membre ne détient plus de 333 voix en tant que membre importateur. Il n'y a pas de fraction de voix.

4. Après une période de trois années à compter de l'entrée en vigueur de la présente Convention, le Conseil réexamine la liste des membres exportateurs et la liste des membres importateurs, en tenant compte de l'évolution intervenue dans la structure de leurs échanges de blé. Il est également procédé à un tel réexamen toutes les fois que la Convention est prorogée en vertu du paragraphe 2 de l'article 33.

5. Si un membre en fait la demande, le Conseil peut, au début de toute année agricole, décider par un vote spécial de transférer ce membre de la liste des membres exportateurs à la liste des membres importateurs ou de la liste des membres importateurs à la liste des membres exportateurs, selon le cas.

6. Le Conseil réexamine la répartition des voix des membres exportateurs et la répartition des voix des membres importateurs chaque fois que la liste des membres exportateurs et la liste des membres importateurs sont modifiées en vertu des dispositions du paragraphe 4 ou du paragraphe 5 du présent article. Toute nouvelle répartition des voix effectuée en vertu du présent paragraphe est soumise aux conditions énoncées au paragraphe 3 du présent article.

7. Toutes les fois qu'un gouvernement devient partie à la présente Convention ou cesse de l'être, le Conseil redistribue les voix des autres membres exportateurs ou importateurs, selon le cas, proportionnellement au nombre de voix détenu par chaque membre, sous réserve des conditions énoncées au paragraphe 3 du présent article.

8. Tout membre exportateur peut autoriser un autre membre exportateur, et tout membre importateur peut autoriser un autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à une ou plusieurs réunions du Conseil. Une preuve suffisante de cette autorisation est présentée au Conseil.

9. Si, à la date d'une réunion du Conseil, un membre n'est pas représenté par un délégué accrédité et n'a pas habilité un autre membre à exercer son droit de vote conformément au paragraphe 8 du présent article, ou si, à la date d'une réunion, un membre est déchu de son droit de vote, a perdu son droit de vote ou l'a recouvré, en vertu d'une disposition de la présente Convention, le total des voix que peuvent exprimer les membres exportateurs est ajusté à un chiffre égal à celui du total des voix que peuvent exprimer, à cette réunion, les membres importateurs et est redistribué entre les membres exportateurs en proportion des voix qu'ils détiennent.

Article 13. SIÈGE, SESSIONS ET QUORUM

1. Le siège du Conseil est Londres, sauf décision contraire du Conseil.
2. Le Conseil se réunit au cours de chaque année agricole au moins une fois par semestre et à tous autres moments sur décision du Président ou comme l'exigent les dispositions de la présente Convention.
3. Le Président convoque une session du Conseil si la demande lui en est faite : *a)* par cinq membres, ou *b)* par un ou plusieurs membres détenant au total au moins 10 p. 100 de l'ensemble des voix, ou *c)* par le Comité exécutif.
4. A toute réunion du Conseil, la présence des délégués possédant, avant tout ajustement du nombre des voix en vertu du paragraphe 9 de l'article 12, la majorité des voix détenues par les membres exportateurs et la majorité des voix détenues par les membres importateurs est nécessaire pour constituer le quorum.

Article 14. DÉCISIONS

1. Sauf disposition contraire de la présente Convention, les décisions du Conseil sont prises à la majorité des voix exprimées par les membres exportateurs et à la majorité des voix exprimées par les membres importateurs, comptées séparément.
2. Sans préjugé de la complète liberté d'action dont jouit tout membre dans l'élaboration et l'application de sa politique en matière d'agriculture et de prix, tout membre s'engage à considérer comme ayant force obligatoire toutes les décisions prises par le Conseil en vertu des dispositions de la présente Convention.

Article 15. COMITÉ EXÉCUTIF

1. Le Conseil établit un Comité exécutif composé de six membres exportateurs au plus, élus tous les ans par les membres exportateurs, et de huit membres importateurs au plus, élus tous les ans par les membres importateurs. Le Conseil nomme le président du Comité exécutif et peut nommer un vice-président.
2. Le Comité exécutif est responsable devant le Conseil et fonctionne sous la direction générale du Conseil. Il a les pouvoirs et fonctions qui lui sont expressément assignés par la présente Convention et tels autres pouvoirs et fonctions que le Conseil peut lui déléguer en vertu du paragraphe 4 de l'article 10.
3. Les membres exportateurs siégeant au Comité exécutif ont le même nombre total de voix que les membres importateurs. Les voix des membres exportateurs siégeant au Comité exécutif sont réparties entre eux de la façon qu'ils décident, à condition qu'aucun de ces membres exportateurs ne détienne plus de 40 p. 100 du total des voix de ces membres exportateurs. Les voix des

membres importateurs siégeant au Comité exécutif sont réparties entre eux de la façon qu'ils décident, à condition qu'aucun de ces membres importateurs ne détienne plus de 40 p. 100 du total des voix de ces membres importateurs.

4. Le Conseil fixe les règles de procédure de vote au sein du Comité exécutif et adopte les autres clauses qu'il juge utile d'insérer dans le règlement intérieur du Comité exécutif. Une décision du Comité exécutif doit être prise à la même majorité des voix que celle que la présente Convention prévoit pour le Conseil lorsque celui-ci prend une décision sur une question semblable.

5. Tout membre du Conseil qui n'est pas membre du Comité exécutif peut participer, sans droit de vote, à la discussion de toute question dont est saisi le Comité exécutif, chaque fois que celui-ci considère que les intérêts de ce membre sont en cause.

Article 16. SOUS-COMITÉ DE LA SITUATION DU MARCHÉ

1. Le Comité exécutif établit un Sous-Comité de la situation du marché, composé des représentants de six membres exportateurs au plus et de six membres importateurs au plus. Le Président du Sous-Comité est désigné par le Comité exécutif.

2. Le Sous-Comité examine en permanence tous les facteurs qui influent sur l'économie mondiale des céréales et communique ses conclusions aux membres. Le Sous-Comité tient compte, dans son examen, des renseignements pertinents communiqués par tout membre du Conseil.

3. Le Sous-Comité complète les orientations fournies par le Conseil afin de faciliter l'exécution par le Secrétariat des tâches prévues à l'article 3.

4. Le Sous-Comité fait un effort particulier en vue de permettre à d'autres membres du Conseil de participer à ses discussions lorsque celles-ci portent sur des questions qui, comme celle de leurs politiques nationales en matière de céréales ou, particulièrement dans le cas des pays en développement, celle de leurs besoins d'importation, mettent directement en jeu les intérêts de ces membres. Tout membre du Conseil qui n'est pas membre du Sous-Comité peut assister à ses réunions en tant qu'observateur.

5. Le Sous-Comité émet des avis conformément aux articles pertinents de la présente Convention, ainsi que sur toute question que le Conseil ou le Comité exécutif peut lui renvoyer.

Article 17. SECRÉTARIAT

1. Le Conseil dispose d'un secrétariat composé d'un Directeur exécutif, qui est son plus haut fonctionnaire, et du personnel nécessaire aux travaux du Conseil et de ses Comités.

2. Le Conseil nomme le Directeur exécutif, qui est responsable de l'accomplissement des tâches dévolues au secrétariat pour l'administration de la présente Convention et de telles autres tâches qui lui sont assignées par le Conseil et ses comités.

3. Le personnel est nommé par le Directeur exécutif conformément aux règles établies par le Conseil.

4. Il est imposé comme condition d'emploi au Directeur exécutif et au personnel de ne pas détenir d'intérêt financier ou de renoncer à tout intérêt

financier dans le commerce des céréales, et de ne solliciter ni recevoir d'un gouvernement ou d'une autorité extérieure au Conseil des instructions relatives aux fonctions qu'ils exercent aux termes de la présente Convention.

Article 18. ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter tout Etat non membre ainsi que toute organisation intergouvernementale à assister en qualité d'observateur à l'une quelconque de ses réunions.

Article 19. COOPÉRATION AVEC LES AUTRES ORGANISATIONS INTERGOUVERNEMENTALES

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement, et avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture, ainsi qu'avec, le cas échéant, d'autres institutions spécialisées des Nations Unies et organisations intergouvernementales.

2. Le Conseil, eu égard au rôle particulier dévolu à la Conférence des Nations Unies sur le commerce et le développement dans le commerce international des produits de base, la tiendra, selon qu'il convient, au courant de ses activités et de ses programmes de travail.

3. Si le Conseil constate qu'une disposition quelconque de la présente Convention présente une incompatibilité de fond avec telles obligations que l'Organisation des Nations Unies, ses organes compétents ou ses institutions spécialisées peuvent établir en matière d'accords intergouvernementaux sur les produits de base, cette incompatibilité est réputée nuire au bon fonctionnement de la présente Convention et la procédure prescrite à l'article 32 est appliquée.

Article 20. PRIVILÈGES ET IMMUNITÉS

1. Le Conseil a la personnalité juridique. Il peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Le statut, les privilèges et les immunités du Conseil sur le territoire du Royaume-Uni continuent d'être régis par l'Accord relatif au siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Conseil international du blé, et signé à Londres le 28 novembre 1968¹.

3. L'accord mentionné au paragraphe 2 du présent article sera indépendant de la présente Convention. Il prendra cependant fin :

- a) Si un accord est conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et le Conseil;
- b) Dans le cas où le siège du Conseil n'est plus situé dans le Royaume-Uni, ou
- c) Dans le cas où le Conseil cesse d'exister.

4. Si le siège du Conseil n'est plus situé dans le Royaume-Uni, le gouvernement du membre où est situé le siège du Conseil conclut avec le Conseil un accord international relatif au statut, aux privilèges et aux immunités du Conseil, de son Directeur exécutif, de son personnel et des représentants des membres qui participeront aux réunions convoquées par le Conseil.

¹ Nations Unies. *Recueil des Traités*. vol. 668. p. 3.

Article 21. DISPOSITIONS FINANCIÈRES

1. Les dépenses des délégations au Conseil et des représentants à ses comités et sous-comités sont à la charge des gouvernements représentés. Les autres dépenses qu'entraîne l'application de la présente Convention sont couvertes par voie des cotisations annuelles de tous les membres. La cotisation de chaque membre pour chaque année agricole est fixée en proportion du nombre de voix qui lui est attribué dans l'annexe par rapport au total des voix détenues par les membres nommés dans l'annexe, étant entendu que le nombre de voix attribué à chaque membre est ajusté, conformément aux dispositions du paragraphe 2 de l'article 11, en fonction de la composition du Conseil au moment où le budget de l'année agricole considérée est adopté.

2. Au cours de la première session qui suit l'entrée en vigueur de la présente Convention, le Conseil vote son budget pour la période se terminant le 30 juin 1987, et fixe la cotisation de chaque membre.

3. Le Conseil, lors d'une session qu'il tient au cours du deuxième semestre de chaque année agricole, vote son budget pour l'année agricole suivante et fixe la cotisation de chaque membre pour ladite année agricole.

4. La cotisation initiale de tout membre qui adhère à la présente Convention conformément aux dispositions du paragraphe 1 de l'article 27 est fixée par le Conseil sur la base du nombre de voix qui lui sera attribué, conformément aux dispositions de l'alinéa *b* du paragraphe 2 de l'article 11, et de la période restant à courir dans l'année agricole; toutefois, les cotisations fixées pour les autres membres au titre de l'année agricole en cours ne sont pas modifiées.

5. Les cotisations sont exigibles dès leur fixation.

6. Si un membre ne verse pas intégralement sa cotisation dans un délai de six mois à compter de la date à laquelle sa cotisation est exigible en vertu du paragraphe 5 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si, à l'expiration d'un délai de six mois à compter de la date de cette demande au Directeur exécutif, ledit membre n'a toujours pas versé sa cotisation, ses droits de vote au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de la cotisation.

7. Un membre dont les droits de vote ont été suspendus conformément au paragraphe 6 du présent article n'est privé d'aucun de ses autres droits ni déchargé d'aucune de ses obligations découlant de la présente Convention, à moins que le Conseil n'en décide ainsi par un vote spécial. Il reste tenu de verser sa cotisation et de faire face à toutes ses autres obligations financières découlant de la présente Convention.

8. Le Conseil publie, au cours de chaque année agricole, un état vérifié des recettes encaissées et des dépenses engagées au cours de l'année agricole précédente.

9. Le Conseil prend, avant sa dissolution, toutes dispositions en vue du règlement de son passif et de l'affectation de son actif et de ses archives.

Article 22. DISPOSITIONS ÉCONOMIQUES

Afin d'assurer l'approvisionnement en blé et en autres céréales des membres importateurs ainsi que des débouchés pour le blé et les autres céréales des membres exportateurs à des prix équitables et stables, le Conseil examine en

temps opportun la possibilité d'entreprendre la négociation d'un nouvel accord international ou d'une nouvelle convention internationale qui contiendrait des dispositions économiques. Lorsqu'il apparaît que ladite négociation est susceptible d'aboutir, le Conseil prie le Secrétaire général de la Conférence des Nations Unies sur le commerce et le développement de convoquer une conférence de négociation.

TROISIÈME PARTIE. DISPOSITIONS FINALES

Article 23. DÉPOSITAIRE

1. Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire de la présente Convention.
2. Le dépositaire notifiera à tous les gouvernements signataires et adhérents toute signature, ratification, acceptation, approbation, application à titre provisoire de la présente Convention et toute adhésion, ainsi que toute notification et tout préavis reçus conformément aux dispositions de l'article 29 et de l'article 32.

Article 24. SIGNATURE

La présente Convention sera ouverte, au Siège de l'Organisation des Nations Unies, du 1^{er} mai 1986 au 30 juin 1986 inclus, à la signature des gouvernements nommés dans l'annexe et de tout gouvernement membre de la Conférence des Nations Unies sur le commerce et le développement.

Article 25. RATIFICATION, ACCEPTATION, APPROBATION

1. La présente Convention est soumise à la ratification, à l'acceptation ou à l'approbation de chacun des gouvernements signataires conformément à ses procédures constitutionnelles.
2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 30 juin 1986 au plus tard. Le Conseil pourra toutefois accorder une ou plusieurs prolongations de délai à tout gouvernement signataire qui n'aura pas pu déposer son instrument à cette date. Le Conseil informera le dépositaire de toutes les prolongations de délai en question.

Article 26. APPLICATION À TITRE PROVISOIRE

Tout gouvernement signataire et tout autre gouvernement remplissant les conditions nécessaires pour signer la présente Convention ou dont la demande d'adhésion est approuvée par le Conseil peut déposer auprès du dépositaire une déclaration d'application à titre provisoire. Tout gouvernement déposant une telle déclaration applique provisoirement la présente Convention et il est considéré provisoirement comme y étant partie.

Article 27. ADHÉSION

1. Tout gouvernement nommé dans l'annexe et tout gouvernement membre de la Conférence des Nations Unies sur le commerce et le développement peut, jusqu'au 30 juin 1986 inclus, adhérer à la présente Convention, étant entendu que le Conseil peut accorder une ou plusieurs prolongations de délai à tout gouvernement qui n'aura pas déposé son instrument à cette date.
2. Après le 30 juin 1986, les gouvernements de tous les Etats peuvent adhérer à la présente Convention aux conditions que le Conseil jugera

appropriées. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Lesdits instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.

3. Lorsqu'il est fait mention, aux fins de l'application de la présente Convention, des membres nommés dans l'annexe, tout membre dont le gouvernement a adhéré à la présente Convention dans les conditions prescrites par le Conseil conformément au présent article sera réputé nommé dans ladite annexe.

Article 28. ENTRÉE EN VIGUEUR

1. La présente Convention entrera en vigueur le 1^{er} juillet 1986 si, au 30 juin 1986, des gouvernements qui détiennent au moins 60 p. 100 des voix dénombrées dans l'annexe ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire.

2. Si la présente Convention n'entre pas en vigueur conformément aux dispositions du paragraphe 1 du présent article, les gouvernements qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, pourront décider d'un commun accord qu'elle entrera en vigueur entre eux-mêmes ou bien pourront prendre toute autre décision que la situation leur paraîtra exiger.

Article 29. RETRAIT

Tout membre peut se retirer de la présente Convention à la fin de toute année agricole en notifiant son retrait par écrit au dépositaire au moins 90 jours avant la fin de l'année agricole en question, mais il n'est de ce fait relevé d'aucune des obligations résultant de la présente Convention et non exécutées avant la fin de ladite année agricole. Ce membre avise simultanément le Conseil de la décision qu'il a prise.

Article 30. EXCLUSION

Si le Conseil conclut qu'un membre a enfreint les obligations que lui impose la présente Convention et décide en outre que cette infraction entrave sérieusement le fonctionnement de la présente Convention, il peut, par un vote spécial, exclure ce membre du Conseil. Le Conseil notifie immédiatement cette décision au dépositaire. Quatre-vingt-dix jours après la décision du Conseil, ledit membre perd sa qualité de membre du Conseil.

Article 31. LIQUIDATION DES COMPTES

1. Le Conseil procède dans les conditions qu'il juge équitables à la liquidation des comptes d'un membre qui s'est retiré de la présente Convention ou qui a été exclu du Conseil ou qui a, de toute autre manière, cessé d'être partie à la présente Convention. Le Conseil conserve les sommes déjà versées par ledit membre. Ledit membre est tenu de régler les sommes qu'il doit au Conseil.

2. A la fin de la présente Convention, un membre se trouvant dans la situation visée au paragraphe 1 du présent article n'a droit à aucune part du produit de la liquidation ni des autres avoirs du Conseil; il ne peut non plus avoir à couvrir aucune partie du déficit du Conseil.

Article 32. AMENDEMENT

1. Le Conseil peut, par un vote spécial, recommander aux membres un amendement à la présente Convention. L'amendement prendra effet 100 jours après que le dépositaire aura reçu des notifications d'acceptation de membres exportateurs détenant les deux tiers des voix des membres exportateurs et de membres importateurs détenant les deux tiers des voix des membres importateurs, ou à une date ultérieure que le Conseil aurait fixée par un vote spécial. Le Conseil peut assigner aux membres un délai pour faire savoir au dépositaire qu'ils acceptent l'amendement; si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est réputé retiré. Le Conseil donne au dépositaire les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci prend effet cesse, à compter de cette date, d'être partie à la présente Convention, à moins que ledit membre ait prouvé au Conseil qu'il n'a pu faire accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié son acceptation dudit amendement.

Article 33. DURÉE, PROROGATION ET FIN DE LA CONVENTION

1. La présente Convention restera en vigueur jusqu'au 30 juin 1991, à moins qu'elle ne soit prorogée en application du paragraphe 2 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 3 du présent article ou qu'elle ne soit remplacée avant cette date par un nouvel accord négocié en vertu de l'article 22 ou une nouvelle convention négociée en vertu dudit article.

2. Le Conseil pourra, par un vote spécial, proroger la présente Convention au-delà du 30 juin 1991 pour des périodes successives ne dépassant pas deux ans chacune. Les membres qui n'acceptent pas une prorogation ainsi décidée de la présente Convention le feront savoir au Conseil et cesseront d'être parties à la présente Convention à compter du début de la période de prorogation.

3. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin à la présente Convention à compter de la date et aux conditions de son choix.

4. A la fin de la présente Convention, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et il dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.

5. Le Conseil notifie au dépositaire toute décision prise au titre du paragraphe 2 ou du paragraphe 3 du présent article.

Article 34. RAPPORTS ENTRE LE PRÉAMBULE ET LA CONVENTION

La présente Convention comprend le préambule de l'Accord international sur le blé de 1986¹.

¹ Voir p. 89 du présent volume.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé la présente Convention à la date qui figure en regard de leur signature.

FAIT à Londres, le quatorze mars mil neuf cent quatre-vingt-six, les textes de la présente Convention en langues anglaise, espagnole, française et russe faisant également foi.

ANNEXE

VOIX DES MEMBRES CONFORMÉMENT À L'ARTICLE 11

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Argentine.....	88
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Bolivie.....	5
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Costa Rica.....	3
Cuba.....	2
El Salvador.....	2
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Iraq.....	5
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	<u>2 000</u>

[Pour les pages de signature, voir p. 143 du présent volume.]

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ПШЕНИЦЕ 1986 ГОДА

Преамбула

Стороны, подписавшие настоящее соглашение,

Принимая во внимание, что Международное соглашение по пшенице 1949 года неоднократно последовательно пересматривалось, возобновлялось или продлевалось, что привело к заключению Международного соглашения по пшенице 1971 года,

Принимая во внимание, что срок действия положений Международного соглашения по пшенице 1971 года, состоящего из Конвенции о торговле пшеницей 1971 года, с одной стороны, и Конвенции о продовольственной помощи 1980 года — с другой стороны, продленного Протоколом, истекает 30 июня 1986 года, а также учитывая желательность заключения соглашения на новый срок,

Согласились в том, что Международное соглашение по пшенице 1971 года должно быть обновлено и переименовано в Международное соглашение по пшенице 1986 года, которое должно состоять из двух самостоятельных юридических актов:

- a) Конвенции о торговле пшеницей 1986 года и
- b) Конвенции об оказании продовольственной помощи 1986 года

и что обе указанные Конвенции, либо одна из них, в зависимости от необходимости, представляются для подписания и ратификации, принятия или одобрения соответствующими Правительствами в соответствии с их конституционными или административными постановлениями.

КОНВЕНЦИЯ О ТОРГОВЛЕ ПШЕНИЦЕЙ 1986 ГОДА

ЧАСТЬ I. ОБЩИЕ ПОЛОЖЕНИЯ

Статья 1. ЦЕЛИ

Целями настоящей Конвенции являются:

a) Содействовать международному сотрудничеству во всех областях торговли пшеницей, а также другими видами зерна, в той степени, в какой они затрагивают положение с пшеницей;

b) Способствовать расширению международной торговли зерном и обеспечивать наиболее свободное развитие такой торговли, включая ликвидацию торговых барьеров и недобросовестных и дискриминационных практик, в интересах всех участников, в частности, из числа развивающихся стран;

c) В возможно более полной мере способствовать стабилизации международных рынков зерна в интересах всех участников, укреплять мировую продовольственную безопасность и содействовать развитию стран, чья экономика в высокой степени зависит от коммерческих продаж зерна;

d) Обеспечить форум для обмена информацией и обсуждения вопросов торговли зерном, вызывающих озабоченность участников, и

e) Обеспечить соответствующую основу для возможных переговоров по новому международному соглашению и конвенции с экономическими положениями.

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящей Конвенции:

1. a) «Совет» означает Международный совет по пшенице, созданный согласно Международному соглашению по пшенице 1949 года и сохраненный в соответствии со статьей 9;

b) i) «участник» означает сторону настоящей Конвенции;

ii) «участник-экспортер» означает участника, определенного таким образом в соответствии со статьей 12;

iii) «участник-импортер» означает участника, определенного таким образом в соответствии со статьей 12;

c) «Исполнительный комитет» означает Комитет, созданный согласно статье 15;

d) «Подкомитет по конъюнктуре рынка» означает Подкомитет, созданный согласно статье 16;

e) «зерно» или «зерновые» означает пшеницу, пшеничную муку, рожь, ячмень, овес, кукурузу, просо и сорго, а также, по решению Совета, другие зерновые и продукты из них;

f) i) «закупка» означает закупку зерна для импорта или количество закупленного таким образом зерна, в зависимости от контекста;

- ii) «продажа» означает продажу зерна для экспорта или количество проданного таким образом зерна, в зависимости от контекста;
- iii) в тех статьях настоящей Конвенции, где делается ссылка на продажу или закупку, следует понимать, что эти термины относятся не только к сделкам о продаже или закупке между соответствующими Правительствами, но и к сделкам о продаже или закупке между частными фирмами, и к сделкам о продаже или закупке между частью фирмой и соответствующим Правительством.

g) «специальное большинство голосов» означает голосование, требующее по крайней мере двух третей голосов присутствующих и голосующих участников-экспортеров и по крайней мере двух третей голосов присутствующих и голосующих участников-импортеров, подсчитанных раздельно;

h) «сельскохозяйственный год» означает период с 1 июля по 30 июня;

i) «рабочий день» означает рабочий день в штаб-квартире Совета.

2. Любую ссылку в данной Конвенции на «Правительство» или «Правительства» следует понимать как включающую ссылку на Европейское экономическое сообщество (именуемое далее ЕЭС). Соответственно, любую ссылку в данной Конвенции на «подписание» или на «депонирование ратификационных грамот, актов о принятии или одобрении» или «акта о присоединении» или на «декларацию о временном применении» Правительством следует применительно к ЕЭС понимать как включающую подписание или декларацию о временном применении от имени ЕЭС его компетентным органом и депонирование акта, который согласно административным постановлениям ЕЭС сдается на хранение при заключении международного соглашения.

Статья 3. ИНФОРМАЦИЯ, ОТЧЕТЫ И ИССЛЕДОВАНИЯ

1. С целью оказания содействия достижению целей, изложенных в статье 1, более широкому обмену мнениями в ходе сессий Совета и обеспечению поступления информации на постоянной основе в общих интересах участников, следует обеспечить подготовку регулярных обзоров, обмен информацией, и, по необходимости, подготовку специальных исследований по вопросам зерновых, обращая преимущественное внимание на следующее:

- a) ресурсы, спрос и конъюнктура рынка;
- b) изменения в национальной политике и их влияние на состояние мирового рынка;
- c) изменения, касающиеся совершенствования и расширения торговли, потребления, хранения и транспортировки, особенно в развивающихся странах.

2. В целях улучшения сбора и предоставления информации для обзоров и исследований, которые упоминаются в пункте 1 настоящей статьи, обеспечения возможности более широкого прямого участия участников в работе Совета, а также в дополнение к указаниям, которые уже даются Советом в ходе его сессий, создается Подкомитет по конъюнктуре рынка с функциями, определенными в статье 16.

Статья 4. КОНСУЛЬТАЦИИ О ПОЛОЖЕНИИ НА РЫНКЕ

1. Если Подкомитет по конъюнктуре рынка в ходе своего постоянного наблюдения за положением на рынке, в соответствии со статьей 16, приходит к

мнению, что изменения на международном рынке зерна создают серьезную угрозу интересам участников, или если Исполнительный директор по своей инициативе или по просьбе любого участника обращает внимание Подкомитета на таковые изменения, последний незамедлительно сообщает о соответствующих фактах Исполнительному комитету. Информирю об этом Исполнительный комитет, Подкомитет обращает особое внимание на обстоятельства, которые угрожают интересам участвующих стран.

2. Исполнительный комитет собирается в течение десяти рабочих дней для рассмотрения таковых изменений, и, если сочтет это целесообразным, обращается к Председателю Совета с просьбой созвать сессию Совета для рассмотрения ситуации.

Статья 5. КОММЕРЧЕСКИЕ ЗАКУПКИ И СПЕЦИАЛЬНЫЕ СДЕЛКИ

1. Коммерческой закупкой в целях настоящей Конвенции является закупка, как она определена в статье 2, соответствующая обычной коммерческой практике в международной торговле, за исключением сделок, о которых речь идет в пункте 2 настоящей статьи.

2. Специальной сделкой в целях настоящей Конвенции является такая сделка, которая включает особые условия, не соответствующие обычной коммерческой практике, в связи с участием в заключении такой сделки Правительства соответствующей страны. К категории специальных сделок относятся следующие:

- a) продажа на условиях кредита, при которой в результате участия Правительства процентная ставка, срок платежа и другие сопутствующие условия не соответствуют коммерческим ставкам, срокам или условиям, преобладающим на мировом рынке;
- b) продажа, при которой зерно оплачивается за счет займа, предоставленного Правительством участника-экспортера для закупки зерна;
- c) продажа с оплатой в валюте участника-импортера, которая не обратима в валюту или товары для использования в экспортирующей стране;
- d) продажа по торговым соглашениям со специальными условиями платежа, включающими клиринговые расчеты с урегулированием кредитовых сальдо в двустороннем порядке путем обмена товарами, за исключением тех случаев, когда соответствующий участник-экспортер и участник-импортер договариваются о том, что продажу следует считать коммерческой;
- e) бартерные сделки:
 - i) которые заключаются при участии Правительств и при которых зерно предоставляется в обмен по иным ценам, чем те, которые преобладают на мировом рынке, или
 - ii) которые заключаются в рамках государственных программ закупок, за исключением тех случаев, когда закупка зерна является предметом бартерной сделки, при которой страна конечного назначения не указана в первоначальном бартерном договоре;
- f) предоставление зерна в порядке дара или закупка зерна за счет денежных средств, безвозмездно предоставленных для этой конкретной цели участником-экспортером;

g) любые другие определенные Советом категории сделок, включающие особые условия, не соответствующие обычной коммерческой практике, в связи с участием в заключении таких сделок Правительства соответствующей страны.

3. Если Исполнительный директор или любой участник ставит вопрос о том, является ли данная сделка коммерческой закупкой согласно определению пункта 1 настоящей статьи или специальной сделкой согласно определению пункта 2 настоящей статьи, решение выносится Советом.

Статья 6. ОСНОВНЫЕ ПРИНЦИПЫ ЗАКЛЮЧЕНИЯ СДЕЛОК НА ЛЬГОТНЫХ УСЛОВИЯХ

1. Участники обязуются осуществлять все сделки на льготных условиях по зерну таким образом, чтобы не причинять при этом ущерба нормальной структуре производства и международной коммерческой торговле.

2. С этой целью участники, как поставщики, так и получатели, принимают соответствующие меры для обеспечения того, чтобы сделки на льготных условиях дополняли коммерческие продажи, которые можно было бы реально ожидать в отсутствие указанных сделок, и приводили к увеличению потребления и запасов в стране-получателе. Подобные меры для стран, являющихся членами ФАО, должны соответствовать принципам ФАО, касающимся сбыта излишков, и основным направлениям и консультативным обязательствам участников ФАО, и могут предусматривать требование, чтобы определенный объем коммерческого импорта зерна, согласованный со страной-получателем, сохранялся на общей основе этой страной. При установлении или корректировке этого объема необходимо полностью учитывать объем коммерческого импорта за определенный период, последние тенденции в потреблении и импорте и экономическое положение страны-получателя, включая, в частности, состояние ее платежного баланса.

3. Участники при проведении экспортных сделок на льготных условиях должны до осуществления подобных сделок в максимально возможной степени консультироваться с участниками-экспортерами, на коммерческий экспорт которых могут повлиять такие сделки.

4. Секретариат периодически докладывает Совету о ходе торговли зерном по сделкам, заключенным на льготных условиях.

Статья 7. РЕГИСТРАЦИЯ И СБОР СВЕДЕНИЙ

1. Участники регулярно предоставляют сведения, а Совет проводит регистрацию данных за каждый сельскохозяйственный год, показывая все отгрузки зерна участниками и весь импорт зерна из неучаствующих стран отдельно по коммерческим закупкам и специальным сделкам. Совет также, по мере возможности, проводит регистрацию всех поставок между неучаствующими странами.

2. Участники, по мере возможности, предоставляют такую информацию, которая может потребоваться Совету в отношении их предложения и спроса на зерно, и своевременно сообщают обо всех изменениях в их национальной зерновой политике.

3. Для целей настоящей статьи:

a) участники направляют Исполнительному директору такие сведения относительно количеств зерна, являющегося объектом коммерческих продаж и закупок, а также специальных сделок, какие могут потребоваться Совету в пределах его компетенции, включая:

- i) в отношении специальных сделок — такие подробности сделок, которые можно использовать для их классификации в соответствии со статьей 5;
- ii) имеющиеся сведения относительно типа, класса, сорта и качества соответствующего зерна.

b) каждый участник при экспорте зерна направляет Исполнительному директору такие данные в отношении экспортных цен, которые могут потребоваться Совету;

c) Совет на регулярной основе получает сведения относительно преобладающих в данное время расходов по транспортировке зерна, и участники сообщают такие дополнительные сведения, какие могут потребоваться Совету.

4. Если зерно поступает в страну конечного назначения после перепродажи, перевозки или перегрузки в портах страны, которая не является страной происхождения пшеницы, участники в возможно более полной мере представляют такую информацию, которая позволила бы регистрировать отгрузки как отгрузки между страной происхождения и страной конечного назначения. В случае перепродажи, положения данного пункта применяются в тех случаях, когда зерно отправлено из страны происхождения в том же сельскохозяйственном году.

5. Совет разрабатывает правила процедуры сбора сведений и ведения регистрации, о которых идет речь в настоящей статье. В этих правилах должны предусматриваться сроки и порядок представления таких сведений, а также обязанности участников в отношении их представления. Совет также предусматривает порядок внесения изменений в любые записи или сведения, находящиеся в его ведении, включая порядок разрешения любых возникающих в связи с этим споров. Если какой-либо участник неоднократно и без всяких на то оснований не представляет сведения, как это предусмотрено настоящей статьей, Исполнительный комитет проводит консультации с этим участником, чтобы исправить создавшееся положение.

Статья 8. СПОРЫ И ЖАЛОБЫ

1. Все споры относительно толкования или применения настоящей Конвенции, которые не были урегулированы путем переговоров, по просьбе любого участника, являющегося одной из сторон в споре, передаются на решение Совета.

2. Любой участник, который считает, что его интересам как стороне настоящей Конвенции причинен серьезный ущерб действиями одного или нескольких участников и это нарушает функционирование Конвенции, может передать вопрос на рассмотрение Совета. Совет в таком случае незамедлительно консультируется с соответствующими участниками с тем, чтобы решить вопрос. Если в результате таких консультаций вопрос остается нерешенным, Совет вновь рассматривает вопрос и может вынести рекомендации соответствующим участникам.

ЧАСТЬ II. АДМИНИСТРАТИВНЫЕ ПОСТАНОВЛЕНИЯ

Статья 9. СОСТАВ СОВЕТА

1. Международный Совет по пшенице, учрежденный на основании Международного соглашения по пшенице 1949 года, продолжает действовать в целях осуществления настоящей Конвенции; при этом его состав, полномочия и обязанности определяются настоящей Конвенцией.

2. Участники могут быть представлены на заседаниях Совета представителями, заместителями и советниками.

3. Совет избирает Председателя и Заместителя Председателя сроком на один сельскохозяйственный год. Председатель не имеет права голоса, и Заместитель Председателя не имеет права голоса при исполнении обязанностей Председателя.

Статья 10. ПОЛНОМОЧИЯ И ОБЯЗАННОСТИ СОВЕТА

1. Совет устанавливает свои правила процедуры.

2. Совет ведет такую документацию, которая необходима по условиям настоящей Конвенции, а также любую другую документацию, которую он сочтет необходимой.

3. В целях содействия выполнению Советом своих обязанностей по настоящей Конвенции Совет может просить, а участники должны предоставить ему, в соответствии с пунктом 2 статьи 7, такие статистические данные и информацию, которые необходимы ему для этих целей.

4. Совет может специальным большинством голосов делегировать любому из своих комитетов или Исполнительному директору полномочия или обязанности, за исключением следующих:

- a) Принятие решений по вопросам, указанным в статье 8;
- b) Пересмотр, согласно статье 11, голосов участников, перечисленных в Приложении;
- c) Определение участников-экспортеров и импортеров и распределение голосов между ними, согласно статье 12;
- d) Местопребывание Совета, согласно пункту 1 статьи 13;
- e) Назначение Исполнительного директора, согласно пункту 2 статьи 17;
- f) Утверждение бюджета и расчет взносов участников, согласно статье 21;
- g) Временное лишение участников права голоса, согласно пункту 6 статьи 21;
- h) Любое обращение к Генеральному секретарю ЮНКТАД с просьбой о созыве конференции для переговоров, согласно статье 22;
- i) Исключение участника из Совета, согласно статье 30;
- j) Предложение о внесении поправок, согласно статье 32;
- k) Продление или прекращение срока действия настоящей Конвенции, согласно статье 33.

Совет может в любое время большинством поданных голосов отозвать также делегированные полномочия и обязанности.

5. Любое решение, принятое на основании делегированных Советом полномочий или обязанностей, в соответствии с пунктом 4 настоящей статьи, подлежит пересмотру Советом по просьбе любого участника в сроки, установленные Советом. Любое решение, в отношении которого в установленные Советом сроки не поступило просьбы о пересмотре, является обязательным для всех участников.

6. В дополнение к полномочиям и обязанностям, определенным настоящей Конвенцией, Совет может иметь также другие полномочия и выполнять другие обязанности, которые необходимы для выполнения условий настоящей Конвенции.

Статья 11. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ В ЦЕЛЯХ ВСТУПЛЕНИЯ КОНВЕНЦИИ В СИЛУ И БЮДЖЕТНЫХ ВОПРОСОВ

1. Для целей вступления в силу настоящей Конвенции, в соответствии с пунктом 1 статьи 28, количество голосов каждого Правительства показано в Приложении.

2. Для целей расчета финансовых взносов, в соответствии со статьей 21, голоса участников должны рассчитываться на базе голосов, указанных в Приложении, с учетом следующего:

a) сразу после вступления Конвенции в силу Совет перераспределяет в Приложении голоса среди правительств, которые депонировали свои ратификационные грамоты, акты о принятии, одобрении или присоединении или уведомления о временном применении, пропорционально числу голосов, которыми каждый из них обладает в соответствии с Приложением;

b) после вступления Конвенции в силу всякий раз, когда какое-либо правительство становится или перестает быть стороной настоящей Конвенции, Совет перераспределяет голоса среди других участников пропорционально тому числу голосов, которым обладает каждый участник, перечисленный в Приложении;

c) через три года после вступления в силу настоящей Конвенции и каждый раз при продлении срока действия Конвенции, в соответствии с пунктом 2 статьи 33, Совет пересматривает и может корректировать голоса участников, перечисленных в Приложении.

3. Для всех остальных целей, касающихся выполнения настоящей Конвенции, голоса участников распределяются в соответствии со статьей 12.

Статья 12. ОПРЕДЕЛЕНИЕ УЧАСТНИКОВ-ЭКСПОРТЕРОВ И УЧАСТНИКОВ-ИМПОРТЕРОВ И РАСПРЕДЕЛЕНИЕ ГОЛОСОВ МЕЖДУ НИМИ

1. На первой сессии, созванной в рамках настоящей Конвенции, Совет установит, кто из участников будет участником-экспортером и кто из участников будет участником-импортером в целях настоящей Конвенции. При этом Совет будет учитывать структуру торговли пшеницей этих участников и их точку зрения по этому вопросу.

2. После того, как Совет определит, кто из участников настоящей Конвенции является участником-экспортером и кто является участником-импортером, участники-экспортеры, исходя из распределения их голосов согласно статье 11, распределяют голоса между собой по договоренности, в соответ-

ствии с условиями, изложенными в пункте 3 настоящей статьи, и участники-импортеры распределяют голоса аналогичным образом.

3. В целях распределения голосов, в соответствии с пунктом 2 настоящей статьи, участники-экспортеры имеют совместно 1000 голосов и участники-импортеры имеют совместно 1000 голосов. Ни один участник не имеет более 333 голосов в качестве участника-экспортера или более 333 голосов в качестве участника-импортера. Не должно быть частичных голосов.

4. Списки участников-экспортеров и импортеров пересматриваются Советом в свете изменений в структуре их торговли пшеницей по истечении трех лет после вступления в силу Конвенции. Они также пересматриваются каждый раз при продлении срока действия Конвенции в соответствии с пунктом 2 статьи 33.

5. По просьбе любого участника Совет может в начале любого сельскохозяйственного года специальным большинством голосов перевести данного участника из списка участников-экспортеров в список участников-импортеров или, соответственно, из списка участников-импортеров в список участников-экспортеров.

6. Распределение голосов участников-экспортеров и импортеров пересматривается Советом каждый раз, когда списки участников-экспортеров и импортеров изменяются в соответствии с пунктами 4 и 5 настоящей статьи. Всякое перераспределение голосов в соответствии с настоящим пунктом осуществляется согласно условиям, изложенным в пункте 3 настоящей статьи.

7. Всякий раз, когда какое-либо Правительство становится или перестает быть стороной настоящей Конвенции, Совет соответственно перераспределяет голоса остальных участников-экспортеров и импортеров пропорционально тому числу голосов, которым обладает каждый участник в соответствии с условиями, изложенными в пункте 3 настоящей статьи.

8. Любой участник-экспортер может уполномочить любого другого участника-экспортера и любой участник-импортер может уполномочить любого другого участника-импортера представлять его интересы и осуществлять его право на голосование на одном или нескольких заседаниях Совета. Соответствующим образом оформленная передача полномочий должна быть представлена Совету.

9. Если на каком-либо заседании Совета участник не представлен официальным представителем и не уполномочил другого участника осуществлять его право на голосование в соответствии с пунктом 8 настоящей статьи, или если к моменту какого-либо заседания какой-либо участник утратил право голоса, был лишен его или вновь его приобрел в соответствии с каким-либо положением настоящей Конвенции, то общее число голосов, которыми должны располагать участники-экспортеры на данном заседании, должно быть уравнено с общим числом голосов, которыми будут фактически располагать на данном заседании участники-импортеры, и перераспределено среди участников-экспортеров пропорционально их голосам.

Статья 13. МЕСТОПРЕБЫВАНИЕ, СЕССИИ, КВОРУМ

1. Местопребыванием Совета является Лондон, если Совет не примет иного решения.

2. Совет собирается не менее одного раза в каждой половине сельскохозяйственного года и в любое другое время по решению Председателя или в связи с иными требованиями, предусмотренными настоящей Конвенцией.

3. Председатель созывает сессию Совета по просьбе: а) пяти участников или б) одного или нескольких участников, имеющих в сумме не менее 10 процентов общего числа голосов, или с) Исполнительного комитета.

4. Присутствие представителей, располагающих большинством голосов участников-экспортеров, и представителей, располагающих большинством голосов участников-импортеров, до перераспределения голосов в соответствии с пунктом 9 статьи 12, является необходимым для обеспечения кворума на любом заседании Совета.

Статья 14. РЕШЕНИЯ

1. За исключением иных случаев, предусмотренных настоящей Конвенцией, решения Совета принимаются большинством голосов участников-экспортеров и большинством голосов участников-импортеров, подсчитанных раздельно.

2. Каждый участник признает для себя обязательными все решения Совета, принятые в соответствии с положениями настоящей Конвенции, что не затрагивает его полной свободы действий в определении и проведении сельскохозяйственной и ценовой политики.

Статья 15. ИСПОЛНИТЕЛЬНЫЙ КОМИТЕТ

1. Совет учреждает Исполнительный комитет в составе не более шести участников-экспортеров, ежегодно избираемых участниками-экспортерами, и не более восьми участников-импортеров, ежегодно избираемых участниками-импортерами. Совет назначает Председателя Исполнительного комитета и может назначить Заместителя председателя.

2. Исполнительный комитет отвечает перед Советом и проводит свою работу под его общим руководством. Он имеет такие полномочия и обязанности, которые четко определены для него в соответствии с настоящей Конвенцией, а также другие полномочия и обязанности, которые Совет может ему делегировать согласно пункту 4 статьи 10.

3. Участники-экспортеры в Исполнительном комитете имеют общее число голосов, равное числу голосов участников-импортеров. Голоса участников-экспортеров в Исполнительном комитете распределяются по договоренности между ними при условии, что ни один участник-экспортер не должен иметь более 40 процентов общего числа голосов указанных участников-экспортеров. Голоса участников-импортеров в Исполнительном комитете распределяются по договоренности между ними при условии, что ни один участник-импортер не должен иметь более 40 процентов общего числа голосов указанных участников-импортеров.

4. Совет устанавливает правила процедуры в отношении голосования в Исполнительном комитете и может разработать другие положения в отношении правил процедуры в Исполнительном комитете, которые он сочтет необходимыми. Решения Исполнительного комитета принимаются таким же большинством голосов, как это предусмотрено настоящей Конвенцией в отношении Совета при рассмотрении аналогичных вопросов.

5. Любой участник Совета, который не является членом Исполнительного комитета, может принимать участие без права голоса в обсуждении любого вопроса, рассматриваемого Исполнительным комитетом, в тех случаях, когда последний считает, что затрагиваются интересы данного участника.

Статья 16. ПОДКОМИТЕТ ПО КОНЪЮНКТУРЕ РЫНКА

1. Исполнительный комитет учреждает Подкомитет по конъюнктуре рынка в составе представителей не более шести участников-экспортеров и не более шести участников-импортеров. Председатель Консультативного подкомитета назначается Исполнительным комитетом.

2. Подкомитет держит под постоянным наблюдением и информирует участников по всем вопросам, оказывающим влияние на мировую зерновую экономику. В процессе наблюдения Подкомитет принимает во внимание соответствующую информацию, предоставляемую любым членом Совета.

3. Подкомитет осуществляет дополнительное, наряду с Советом, руководство Секретариатом в целях оказания ему помощи в проведении работы, предусмотренной в статье 3.

4. Подкомитет прилагает особые усилия к привлечению других участников Совета к обсуждению вопросов, прямо затрагивающих их интересы, таких, как их национальная зерновая политика, или, в частности, в отношении развивающихся стран, их импортные потребности. Любой член Совета, не являющийся членом Подкомитета, может участвовать в его заседаниях в качестве наблюдателя.

5. Подкомитет дает консультации согласно соответствующим статьям настоящей Конвенции, а также по любым другим вопросам, которые могут быть переданы ему Советом или Исполнительным комитетом.

Статья 17. СЕКРЕТАРИАТ

1. Совет имеет секретариат, который состоит из Исполнительного директора, являющегося старшим должностным лицом, и такого штата сотрудников, который может потребоваться для работы Совета и его комитетов.

2. Совет назначает Исполнительного директора, который является ответственным за исполнение обязанностей, возложенных на секретариат по проведению в жизнь настоящей Конвенции, и за выполнение других обязанностей, которые возлагаются на него Советом или его Комитетами.

3. Сотрудники секретариата назначаются Исполнительным директором в соответствии с правилами, утвержденными Советом.

4. Условием для назначения Исполнительного директора и сотрудников секретариата является отсутствие у них финансовой заинтересованности в области торговли пшеницей, или, если такая заинтересованность имеется, отказ от нее, а также обязательство не испрашивать или не получать от какого бы то ни было Правительства или от каких бы то ни было органов, не относящихся к Совету, инструкций относительно выполнения обязанностей, вытекающих из настоящей Конвенции.

Статья 18. ПРИГЛАШЕНИЕ НАБЛЮДАТЕЛЕЙ

Совет может пригласить любое неучаствующее государство, а также любую межправительственную организацию присутствовать на любом из его заседаний в качестве наблюдателя.

Статья 19. СОТРУДНИЧЕСТВО С ДРУГИМИ МЕЖПРАВИТЕЛЬСТВЕННЫМИ ОРГАНИЗАЦИЯМИ

1. Совет может принимать любые необходимые меры для организации консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности, с Конференцией Организации Объединенных Наций по торговле и развитию и Продовольственной и сельскохозяйственной организацией, а также с другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями, когда это будет сочтено целесообразным.

2. Учитывая особую роль Конференции Организации Объединенных Наций по торговле и развитию в международной торговле сырьевыми товарами, Совет информирует Конференцию Организации Объединенных Наций по торговле и развитию о своей деятельности и программах работы таким образом, как он сочтет целесообразным.

3. Если Совет сочтет, что какие-либо условия настоящей Конвенции несовместимы с требованиями, которые могут быть установлены Организацией Объединенных Наций через ее соответствующие органы или специализированные учреждения в отношении межправительственных товарных соглашений, то такое несоответствие рассматривается как обстоятельство, мешающее осуществлению настоящей Конвенции, и в этом случае применяется процедура, предусмотренная в статье 32.

Статья 20. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1. Совет имеет юридический статус. Он пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом или ответчиком в суде.

2. Статус, привилегии и иммунитеты Совета на территории Соединенного Королевства будут и впредь определяться соглашением о штаб-квартире между Правительством Соединенного Королевства Великобритании и Северной Ирландии и Международным советом по пшенице, подписанным в Лондоне 28 ноября 1968 года.

3. Соглашение, о котором говорится в пункте 2 настоящей статьи, не является составной частью настоящей Конвенции. Его действие, однако, прекращается:

- a) по соглашению между Правительством Соединенного Королевства Великобритании и Северной Ирландии и Советом, или
- b) в случае перемещения Совета с территории Соединенного Королевства, или
- c) в случае прекращения деятельности Совета.

4. В случае перемещения Совета с территории Соединенного Королевства Правительство страны-участника, в которой находится Совет, заключает с ним международное соглашение относительно статуса, привилегий и иммунитетов Совета, его Исполнительного директора, персонала, а также представителей участников, принимающих участие в заседаниях, созываемых Советом.

Статья 21. ФИНАНСОВЫЕ ВОПРОСЫ

1. Расходы делегаций, входящих в состав Совета, а также представителей в его комитетах и подкомитетах покрываются соответствующими Правитель-

ствами. Прочие расходы, необходимые для проведения в жизнь настоящей Конвенции, покрываются за счет ежегодных взносов всех участников. Взнос каждого участника за каждый сельскохозяйственный год определяется пропорционально числу его голосов в Приложении по отношению к общему числу голосов участников в Приложении, перераспределенными в соответствии с пунктом 2 статьи 11 таким образом, чтобы отражать состав участников Конвенции в момент утверждения бюджета на данный год.

2. На своей первой сессии после вступления в силу настоящей Конвенции Совет утверждает свой бюджет на сельскохозяйственный год, оканчивающийся 30 июня 1987 года, и устанавливает размеры взносов каждого участника.

3. На сессии, проводимой во второй половине каждого сельскохозяйственного года, Совет утверждает свой бюджет на следующий сельскохозяйственный год и устанавливает размеры взносов каждого участника на этот сельскохозяйственный год.

4. Первоначальный взнос любого участника, присоединяющегося к настоящей Конвенции в соответствии с пунктом 1 статьи 27, устанавливается Советом на основании числа голосов, которыми этот участник будет располагать в соответствии с пунктом 2b статьи 11, и срока, остающегося до истечения текущего сельскохозяйственного года; причем взносы, установленные для других участников на текущий сельскохозяйственный год, остаются без изменений.

5. Взносы подлежат уплате немедленно после их установления.

6. Если какой-либо участник по истечении шести месяцев после наступления даты, на которую его взнос подлежит уплате, в соответствии с пунктом 5 настоящей статьи, не уплатил полностью своего взноса, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший возможный срок. Если по истечении шести месяцев после обращения Исполнительного директора данный участник все же не уплатит свой взнос, то он временно лишается права голоса в Совете и Исполнительном комитете до тех пор, пока полностью не уплатит свой взнос.

7. Участник, временно лишенный права голоса в соответствии с пунктом 6 настоящей статьи, не утрачивает никаких других своих прав и не освобождается ни от каких других своих обязательств по настоящему Соглашению, если только Совет не примет иного решения специальным большинством голосов. Он продолжает нести ответственность по уплате своего взноса и по исполнению любого иного из своих финансовых обязательств по настоящему Соглашению.

8. Каждый сельскохозяйственный год Совет публикует заверенный отчет о поступлениях и расходах за истекший сельскохозяйственный год.

9. Перед прекращением своей деятельности Совет принимает меры по урегулированию своих обязательств, а также по передаче своей документации и активов.

Статья 22. ЭКОНОМИЧЕСКИЕ ПОЛОЖЕНИЯ

Для обеспечения поставок пшеницы и других видов зерна участникам-импортерам и сбыта пшеницы и других видов зерна участниками-экспортерами по справедливому и устойчивому ценам Совет в надлежащее время рассмотрит

вопрос о возможных переговорах по новому международному соглашению или конвенции с экономическими положениями. Когда будет сочтено, что эти переговоры могут быть успешно завершены, Совет обратится к Генеральному секретарю Конференции Организации Объединенных Наций по торговле и развитию с просьбой созвать конференцию для ведения переговоров.

ЧАСТЬ III. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 23. ДЕПОЗИТАРИЙ

1. Генеральный секретарь Организации Объединенных Наций назначается депозитарием настоящей Конвенции.

2. Депозитарий сообщает всем правительствам, подписавшим Конвенцию или присоединившимся к ней, о каждом случае подписания, ратификации, принятия, одобрения, временного применения и присоединения к настоящей Конвенции, а также о каждой нотификации и уведомлении, полученном в соответствии со статьями 29 и 32.

Статья 24. ПОДПИСАНИЕ

Настоящая Конвенция открыта для подписания в Штаб-квартире Организации Объединенных Наций с 1 мая 1986 года по 30 июня 1986 года включительно Правительствами стран, перечисленных в Приложении, а также любым Правительством, являющимся членом Конференции Организации Объединенных Наций по торговле и развитию.

Статья 25. РАТИФИКАЦИЯ, ПРИНЯТИЕ ИЛИ ОДОБРЕНИЕ

1. Настоящее Соглашение подлежит ратификации, принятию или одобрению каждым подписавшим его Правительством согласно его соответствующим конституционным процедурам.

2. Ратификационные грамоты и акты о принятии или одобрении сдаются на хранение депозитарию не позднее 30 июня 1986 года. Однако Совет может предоставить одну или несколько отсрочек любому подписавшему Правительству, которое оказалось не в состоянии депонировать ратификационную грамоту или акт к указанному сроку. Совет информирует депозитария обо всех указанных продлениях.

Статья 26. ВРЕМЕННОЕ ПРИМЕНЕНИЕ

Любое подписавшее Правительство и любое другое Правительство, имеющее право подписать настоящую Конвенцию, или чье заявление о присоединении одобрено Советом, может сдать на хранение депозитарию декларацию о временном применении. Любое Правительство, сдавшее на хранение такую декларацию, временно применяет настоящую Конвенцию и временно считается ее стороной.

Статья 27. ПРИСОЕДИНЕНИЕ

1. Любое Правительство, указанное в Приложении, и любое Правительство, являющееся членом Конференции Организации Объединенных Наций по торговле и развитию, может присоединиться к настоящей Конвенции до 30 июня 1986 года включительно, за исключением тех случаев, когда Совет может

предоставить одну или несколько отсрочек любому Правительству, которое к указанной дате не сдало на хранение своих актов о присоединении.

2. После 30 июня 1986 года Правительства всех государств могут присоединиться к настоящей Конвенции на условиях, которые Совет сочтет целесообразными. Присоединение осуществляется путем сдачи на хранение депозитарию акта о присоединении. В акте о присоединении должно быть указано, что Правительство принимает все условия, установленные Советом.

3. В тех случаях, когда для целей проведения в жизнь настоящей Конвенции указываются участники, перечисленные в Приложении, любой участник, Правительство которого присоединилось к настоящей Конвенции на условиях, предложенных Советом в соответствии с этой статьей, считается внесенным в указанное Приложение.

Статья 28. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящая Конвенция вступает в силу 1 июля 1986 года, если ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении были сданы на хранение не позднее 30 июня 1986 года от имени Правительств, располагающих по крайней мере 60 процентами голосов, указанных в Приложении.

2. Если настоящая Конвенция не вступает в силу в соответствии с пунктом 1 настоящей статьи, Правительства, которые сдали на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении, могут решить с общего согласия, что она вступает в силу между ними, или могут предпринять любые действия, которые, по их мнению, требуют ситуация.

Статья 29. ДОБРОВОЛЬНЫЙ ВЫХОД

Любой участник может выйти из Конвенции в конце сельскохозяйственного года, направив депозитарию не менее, чем за 90 дней до конца данного сельскохозяйственного года письменное уведомление о своем выходе, однако этим он не освобождается от обязательств, вытекающих из настоящей Конвенции, которые не были выполнены к концу данного сельскохозяйственного года. Одновременно участник информирует Совет о предпринятых действиях.

Статья 30. ИСКЛЮЧЕНИЕ

Если Совет считает, что какой-либо участник нарушает свои обязательства по настоящей Конвенции, и решает, что такое нарушение наносит серьезный ущерб действию настоящей Конвенции, он может специальным большинством голосов исключить данного участника из Совета. Совет немедленно уведомляет депозитария о любом таком решении. По истечении девяноста дней с даты вынесения Советом решения участник перестает быть членом Совета.

Статья 31. ПОРЯДОК РАСЧЕТОВ

1. Совет определяет порядок расчетов, который он считает справедливым, с участником, который выходит из настоящей Конвенции или исключается из Совета или который каким-либо иным образом перестает быть стороной настоящей Конвенции. Совет удерживает любые суммы, уже уплаченные этим

участником. Такой участник остается обязанным уплатить Совету любые причитающиеся с него суммы.

2. После истечения срока действия настоящей Конвенции любой участник, упомянутый в пункте 1 настоящей статьи, не имеет права на какую-либо долю поступлений от ликвидации или каких-либо других активов Совета; на него также не возлагается какая-либо часть возможного дефицита Совета.

Статья 32. ПОПРАВКИ

1. Совет может специальным большинством голосов рекомендовать участникам поправку к настоящей Конвенции. Поправка вступает в силу через 100 дней после получения депозитарием уведомлений о ее принятии от участников, располагающих двумя третями голосов от общего числа голосов экспортирующих участников, и от участников-импортеров, располагающих двумя третями от общего числа голосов импортирующих участников, или в такой более поздний срок, который может быть установлен Советом специальным большинством голосов. Совет может установить срок, в пределах которого каждый участник уведомляет депозитарию о принятии им поправки, и если к этому сроку поправка не вступает в силу, то она считается снятой. Совет представляет депозитарию информацию, необходимую для определения того, являются ли полученные уведомления о принятии поправки достаточными для вступления последней в силу.

2. Любой участник, от имени которого не было направлено уведомление о принятии какой-либо поправки к дате ее вступления в силу, перестает с указанной даты быть стороной настоящего Соглашения, если только такой участник не убедит Совет в том, что ее принятие не может быть обеспечено в срок ввиду затруднений в завершении его конституционных процедур и Совет не решит продлить для такого участника срок, установленный для принятия поправки. Участник не считается связанным такой поправкой до тех пор, пока он не уведомит о ее принятии.

Статья 33. СРОК, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ СОГЛАШЕНИЯ

1. Настоящее Соглашение остается в силе до 30 июня 1991 года, если оно не будет продлено согласно пункту 2 настоящей статьи или если его действие не будет ранее прекращено согласно пункту 3 настоящей статьи или не будет заменено до указанной даты новым соглашением и Конвенцией, в отношении которой могут вестись переговоры согласно статье 22.

2. Совет специальным большинством голосов может продлить настоящую Конвенцию после 30 июня 1991 года на очередные сроки, не превышающие два года в каждом отдельном случае. Любой участник, который не согласен с таким продлением настоящего Соглашения, информирует об этом Совет и перестает быть стороной настоящей Конвенции с того момента, когда начинается срок продления.

3. Совет может в любой момент специальным большинством голосов принять решение о прекращении действия настоящего Соглашения, начиная с такой даты и на таких условиях, какие он может установить.

4. После прекращения действия настоящей Конвенции Совет продолжает существовать в течение такого времени, которое может потребоваться для осуществления его ликвидации, и обладает такими полномочиями и выполняет такие обязанности, какие могут потребоваться для указанной цели.

5. Совет уведомляет депозитария о любых действиях, предпринятых в соответствии с пунктом 2 или 3 настоящей статьи.

Статья 34. ВЗАИМОСВЯЗЬ ПРЕАМБУЛЫ И КОНВЕНЦИИ

Настоящая Конвенция включает преамбулу Международного соглашения по пшенице 1986 года.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, будучи надлежащим образом на то уполномочены своими соответствующими Правительствами, подписали настоящую Конвенцию в даты, указанные против их подписей.

СОВЕРШЕНО в Лондоне четырнадцатого марта тысяча девятьсот восемьдесят шестого года, причем тексты настоящей Конвенции на английском, французском, русском и испанском языках являются равно аутентичными.

ПРИЛОЖЕНИЕ

ГОЛОСА УЧАСТНИКОВ В СООТВЕТСТВИИ СО СТАТЬЕЙ II

Австралия	129
Австрия	1
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Аргентина	88
Барбадос	1
Боливия	5
Бразилия	70
Ватикан	1
Венесуэла	30
Гана	2
Гватемала	3
Доминиканская Республика	1
Европейское экономическое сообщество	424
Египет (Арабская Республика)	71
Израиль	5
Индия	39
Ирак	5
Иран	2
Йеменская Арабская Республика	2
Канада	286
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Коста-Рика	3
Куба	2
Ливан	10
Ливийская Арабская Джамахирия	5
Маврикий	2
Мальта	2
Марокко	10
Нигерия	8
Норвегия	15
Пакистан	18
Панама	2
Перу	19
Сальвадор	2
Саудовская Аравия	12
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Соединенные Штаты Америки	311
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Тринидад и Тобаго	4
Туниис	5
Турция	4
Финляндия	2
Швейцария	18
Швеция	10

¹ The words or absence of words within brackets reflect the corrections effected by a procès-verbal of rectification drawn up by the Secretary-General of the United Nations and dated at New York on 11 August 1986 — Les mots ou l'absence de mots entre crochets reflètent les corrections effectuées par un procès-verbal de rectification établi par le Secrétaire général de l'Organisation des Nations Unies en date à New York du 11 août 1986.

Эквадор	3
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[For the signature pages, see p. 143 of this volume — Pour les pages de signature, voir p. 143 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL TRIGO, 1986

PREÁMBULO

Los signatarios del presente Convenio,

Considerando que el Convenio Internacional del Trigo, 1949, fue revisado, renovado o prorrogado en ocasiones sucesivas llevando a la conclusión del Convenio Internacional del Trigo, 1971,

Considerando que las disposiciones del Convenio Internacional del Trigo, 1971, que comprende por una parte el Convenio sobre el Comercio del Trigo, 1971, y por otra el Convenio sobre la Ayuda Alimentaria, 1980, prorrogados por Protocolo, caducan el 30 de junio de 1986 y que es conveniente concertar un Convenio por un nuevo período.

Han convenido que el Convenio Internacional del Trigo, 1971, sea actualizado y llamado de nuevo el Convenio Internacional del Trigo, 1986, el cual comprende dos instrumentos jurídicos separados:

- a) el Convenio sobre el Comercio del Trigo, 1986, y
- b) el Convenio sobre la Ayuda Alimentaria, 1986,

y que cada uno de estos dos Convenios, o uno de ellos, según proceda, se presenten a la firma y a la ratificación, aceptación o aprobación de los Gobiernos interesados, conforme a sus respectivos procedimientos constitucionales o institucionales.

CONVENIO SOBRE EL COMERCIO DEL TRIGO, 1986

PARTE I. DISPOSICIONES GENERALES

Artículo 1. OBJETIVOS

Los objetivos del presente Convenio son:

a) Favorecer la cooperación internacional en todos los aspectos del comercio del trigo y otros cereales, especialmente en lo que éstos afectan a la situación triguera;

b) Fomentar el desarrollo del comercio internacional de cereales y asegurar que este comercio sea lo más libre posible, comprendiendo la eliminación de barreras comerciales y las prácticas desleales y discriminatorias, en interés de todos los miembros, particularmente los miembros en desarrollo;

c) Contribuir en la medida mayor de lo posible a la estabilidad de los mercados internacionales de cereales en interés de todos los miembros, acrecentar la seguridad alimentaria mundial, y contribuir al desarrollo de los países cuyas economías dependen en gran manera de las ventas comerciales de cereales;

d) Servir de foro para el intercambio de información y debate de los intereses de los miembros, referentes al comercio de cereales; y

e) Proveer el marco apropiado para la posible negociación de un nuevo acuerdo o convenio internacional con disposiciones económicas.

Artículo 2. DEFINICIONES

Para los fines de este Convenio:

1. a) Por "Consejo" se entiende el Consejo Internacional del Trigo creado por el Convenio Internacional del Trigo, 1949, y mantenido en funciones en virtud del Artículo 9;

b) i) por "miembro" se entiende una parte en el presente Convenio;

ii) por "miembro exportador" se entiende un miembro así designado conforme al Artículo 12;

iii) por "miembro importador" se entiende un miembro así designado conforme al Artículo 12;

c) Por "Comité Ejecutivo" se entiende el Comité instituido de conformidad con el Artículo 15;

d) Por "Subcomité sobre Condiciones del Mercado" se entiende el Subcomité instituido de conformidad con el Artículo 16;

e) Por "cereal" o "cereales" se entiende trigo, harina de trigo, centeno, cebada, avena, maíz, mijo y sorgo, así como todo otro cereal y producto que el Consejo decida;

f) i) por "compra" se entiende, conforme lo exija el contexto, la compra de cereal para importación, o la cantidad de cereal así comprada;

ii) por "venta" se entiende, conforme lo exija el contexto, la venta de cereal para exportación, o la cantidad de ese cereal así vendida;

iii) cuando en el presente Convenio se hace referencia a una compra o a una venta, se entenderá que se refiere no sólo a las compras o ventas concertadas entre los Gobiernos interesados, sino también a las compras o ventas concertadas entre comerciantes particulares y a las concertadas entre un comerciante particular y el Gobierno interesado;

g) Por "voto especial" se entiende todo voto que requiera por lo menos las dos terceras partes de los votos emitidos por los miembros exportadores, presentes y votantes, y por lo menos las dos terceras partes de los votos emitidos por los miembros importadores, presentes y votantes, contados separadamente;

h) Por "año agrícola" se entiende el período comprendido desde el 1° de julio al 30 de junio;

i) Por "día laborable" se entiende todo día de trabajo en la sede del Consejo.

2. Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos" se considerará aplicable a la Comunidad Económica Europea (referida en adelante como la CEE). Por consiguiente, se considerará que toda referencia en el presente Convenio a "firma" o al "depósito de instrumentos de ratificación, aceptación o aprobación", o "un instrumento de adhesión" o "una declaración de aplicación provisional" por un Gobierno, comprende, en el caso de la CEE, la firma o declaración de aplicación provisional que en nombre de la CEE efectúe su autoridad competente y el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CEE, deba depositar para la conclusión de un convenio internacional.

Artículo 3. INFORMACIÓN, INFORMES Y ESTUDIOS

1. Para facilitar el logro de los objetivos comprendidos en el Artículo 1, hacer posible un intercambio de opiniones más completo en los períodos de sesiones del Consejo y disponer de información en una base continua que sirva al interés general de los miembros, se harán los acuerdos pertinentes para la elaboración de informes regulares e intercambio de información, así como también estudios especiales, según proceda, comprendiendo cereales, que se centrarán principalmente en lo siguiente:

- a) condiciones de las disponibilidades, la demanda y el mercado;
- b) acontecimientos en las políticas nacionales y sus efectos sobre el mercado internacional;
- c) acontecimientos relacionados con el mejoramiento y la expansión del comercio, la utilización, el almacenamiento y el transporte, especialmente en los países en desarrollo.

2. Para mejorar la recogida y presentación de la información para esos informes y estudios referidos en el párrafo 1 de este Artículo, hacer posible la participación directa de más miembros en el trabajo del Consejo y suplementar la orientación ya dada por el Consejo en el transcurso de sus períodos de sesiones, se constituirá un Subcomité sobre Condiciones del Mercado, cuyas funciones se especifican en el Artículo 16.

Artículo 4. CONSULTAS SOBRE ACONTECIMIENTOS DEL MERCADO

1. Si el Subcomité sobre Condiciones del Mercado, en el curso de su continuo examen del mercado conforme al Artículo 16, opina que los acon-

tecimientos del mercado internacional de cereales amenazan afectar gravemente los intereses de los miembros o si el Director Ejecutivo pone esos acontecimientos en conocimiento del Subcomité, por propia iniciativa o a petición de cualquier miembro del Consejo, este Subcomité comunicará inmediatamente los hechos de que se trate al Comité Ejecutivo. El Subcomité, cuando así informe al Comité Ejecutivo, prestará especial atención a aquellas circunstancias que amenazan afectar a los intereses de los miembros.

2. El Comité Ejecutivo se reunirá dentro del plazo de diez días laborables para examinar esos acontecimientos referidos y, si lo juzga procedente, pedirá al Presidente del Consejo que convoque una reunión del Consejo para considerar la situación.

Artículo 5. COMPRAS COMERCIALES Y TRANSACCIONES ESPECIALES

1. Para los fines del presente Convenio, compra comercial es una compra tal como se define en el Artículo 2, efectuada conforme a las prácticas comerciales usuales del comercio internacional, excluidas las transacciones a que se refiere el párrafo 2 de este Artículo.

2. Para los fines del presente Convenio, transacción especial es aquella que contiene características establecidas por el Gobierno del miembro interesado que no concuerdan con las prácticas comerciales usuales. Las transacciones especiales comprenden lo siguiente:

- a) Las ventas a crédito en las que, como resultado de la intervención oficial, el tipo de interés, el plazo de pago u otras condiciones conexas no concuerdan con los tipos, los plazos o las condiciones usuales del comercio en el mercado mundial;
- b) Las ventas en que los fondos necesarios para la compra de cereales se obtienen del Gobierno del miembro exportador mediante un préstamo ligado a la compra de cereales;
- c) Las ventas en moneda del miembro importador que no sea transferible ni convertible en efectivo o en mercancías de que se pueda disponer en el miembro exportador;
- d) Las ventas efectuadas según acuerdo comerciales con disposiciones especiales de pagos que comprendan la compensación bilateral de los saldos acreedores mediante intercambio de mercancías, excepto cuando el miembro exportador y el miembro importador interesados acueden que la venta será considerada como comercial;
- e) Las operaciones de trueque:
 - i) resultantes de la intervención de los Gobiernos, en las que se intercambia cereal a precios diferentes de los prevalecientes en el mercado mundial, o
 - ii) al amparo de un programa oficial de compras, salvo cuando la compra de cereal sea consecuencia de una operación de trueque en la que el país de destino final no se mencionaba en el contrato de trueque original;
- f) Los donativos de cereal o las compras de cereal realizadas con cargo a un donativo en efectivo, concedido específicamente con ese fin por el miembro exportador;
- g) Cualquier otra categoría de transacciones que el Consejo pueda establecer, que contengan características introducidas por el Gobierno de un miembro interesado y que no concuerden con las prácticas comerciales usuales.

3. Cualquier cuestión planteada por el Director Ejecutivo o por un miembro sobre si una operación constituye una compra comercial, tal como se define en el párrafo 1 de este Artículo, o a una transacción especial, tal como se define en el párrafo 2 de este Artículo, será decidida por el Consejo.

Artículo 6. ORIENTACIONES REFERENTES A LAS TRANSACCIONES EN CONDICIONES DE FAVOR

1. Los miembros se comprometen a efectuar cualesquiera transacciones de cereales en condiciones de favor de manera que no causen perjuicio a las estructuras normales de la producción y del comercio internacional.

2. Con este fin, los miembros tanto suministradores como beneficiarios tomarán las medidas convenientes para asegurar que las transacciones efectuadas en condiciones de favor sean adicionales a las ventas comerciales que, a falta de dichas transacciones, podrían preverse razonablemente y aumentarían el consumo o las existencias remanentes en el país beneficiario. En el caso de países que son miembros de la FAO, esas medidas se tomarán de conformidad con los Principios y Orientaciones de la FAO para la Colocación de Excedentes, así como las obligaciones consultivas de los miembros de la FAO, y podrán incluir la condición de que, acordado con el país beneficiario, éste mantendrá en forma global un nivel específico de importaciones comerciales de cereales. Al establecer o ajustar dicho nivel, se tomará plenamente en cuenta el volumen de las importaciones comerciales realizadas en un período representativo, las tendencias recientes en la utilización y las importaciones, así como las circunstancias económicas del país beneficiario, incluyendo particularmente, la situación de su balanza de pagos.

3. Al realizar transacciones de exportación en condiciones de favor y antes de concertar los arreglos pertinentes con los países beneficiarios, los miembros celebrarán consultas, en la medida mayor de lo posible, con los miembros exportadores cuyas ventas comerciales puedan quedar afectadas por dichas transacciones.

4. La Secretaría informará periódicamente al Consejo sobre los acontecimientos en las transacciones de cereales en condiciones de favor.

Artículo 7. NOTIFICACIÓN Y REGISTRO

1. Los miembros suministrarán informes regulares para cada año agrícola y el Consejo mantendrá registros de los mismos, indicando por separado las transacciones comerciales y especiales de todos los embarques de cereal efectuados por los miembros y todas las importaciones de cereal procedentes de no miembros. En la medida de lo posible, el Consejo mantendrá también registros de todos los embarques efectuados entre no miembros.

2. Los miembros suministrarán, en la medida de todo lo posible, aquella información que el Consejo pueda requerir referente a sus disponibilidades y demanda de cereales e informarán con prontitud todos los cambios en sus políticas cerealistas nacionales.

3. Para los fines de este Artículo:

a) Los miembros enviarán al Director Ejecutivo las informaciones que, de acuerdo con sus atribuciones, requiera el Consejo sobre las cantidades de cereal

comprendidas en ventas y compras comerciales y transacciones especiales, incluyendo:

- i) en lo que se refiere a las transacciones especiales, los detalles de dichas transacciones que permitan clasificarlas con arreglo al Artículo 5;
- ii) las informaciones disponibles sobre el tipo, clase, grado y calidad de los cereales de que se trate;

b) Todo miembro que efectúe exportaciones de cereal, enviará al Director Ejecutivo la información relativa a sus precios de exportación que el Consejo pueda requerir;

c) El Consejo obtendrá regularmente información sobre los costes vigentes reales del transporte de cereal y los miembros comunicarán la información suplementaria que el Consejo requiera.

4. Cuando se trate de cereal que llega al país de destino definitivo, después de haber sido revendido en un país que no sea el de su origen, o haber pasado o través de él, o de haber sido transbordado en sus puertos, los miembros suministrarán, en la medida mayor de lo posible, las informaciones que permitan inscribir el embarque en los registros como un embarque efectuado entre el país de origen y el país de destino final. En caso de reventa, las disposiciones de este párrafo se aplicarán únicamente si el cereal salió del país de origen durante el mismo año agrícola.

5. El Consejo dictará un reglamento para las notificaciones y registros a que se refiere este Artículo. En dicho reglamento se determinará la frecuencia y el modo de las notificaciones, así como las obligaciones de los miembros a ese respecto. El Consejo dictará también las disposiciones para la modificación de los registros o estados que lleve, incluso las necesarias para resolver cualquier controversia que se relacione con ellos. En el caso de que cualquier miembro, repetidamente y sin justificación, deje de efectuar las notificaciones estipuladas en este Artículo, el Comité Ejecutivo concertará consultas con ese miembro para remediar la situación.

Artículo 8. CONTROVERSIAS Y RECLAMACIONES

1. Toda controversia relativa a la interpretación o la aplicación del presente Convenio, que no se resuelva por negociación, será sometida al Consejo, a petición de cualquier miembro que sea parte en la controversia, para su decisión.

2. Todo miembro que considere que sus intereses, como parte en el presente Convenio, han sido gravemente perjudicados por las medidas de uno o más miembros, influyendo en la ejecución del presente Convenio, podrá someter la cuestión al Consejo. En este caso, el Consejo consultará inmediatamente a los miembros interesados para resolver la situación. Si la cuestión no se resuelve mediante esas consultas, el Consejo podrá considerar de nuevo la situación y hacer sus recomendaciones a los miembros interesados.

PARTE II. ADMINISTRACIÓN

Artículo 9. CONSTITUCIÓN DEL CONSEJO

1. El Consejo Internacional del Trigo, creado por el Convenio Internacional del Trigo, 1949, continuará en funciones para la aplicación del presente Convenio, con la composición, atribuciones y funciones previstas en el presente Convenio.

2. Los miembros podrán hacerse representar en las sesiones del Consejo por delegados, suplentes y asesores.

3. El Consejo elegirá un Presidente y un Vicepresidente, cuyo mandato durará un año agrícola. El Presidente no tendrá derecho a voto, ni tampoco el Vicepresidente cuando ejerza la Presidencia.

Artículo 10. ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1. El Consejo dictará su Reglamento.

2. El Consejo llevará los registros que requieren las disposiciones del presente Convenio y podrá llevar los demás registros que estime conveniente.

3. Para cumplir las funciones que le asigna el presente Convenio, el Consejo podrá pedir que se le suministren las estadísticas y la información que necesite y, sujeto a las disposiciones del párrafo 2 del Artículo 7, los miembros se comprometen a suministrarle las estadísticas e información necesarias para ese fin.

4. El Consejo podrá delegar, por votación especial, en cualquiera de sus Comités, o en el Director Ejecutivo, el ejercicio de atribuciones o funciones, salvo las siguientes:

- a) Decisiones sobre asuntos, conforme al Artículo 8;
- b) Revisión, conforme al Artículo 11, de los votos de los miembros enumerados en el Anejo;
- c) Determinación de los miembros exportadores e importadores y distribución de sus votos conforme al Artículo 12;
- d) Ubicación de la sede del Consejo, conforme al párrafo 1 del Artículo 13;
- e) Nombramiento del Director Ejecutivo, conforme al párrafo 2 del Artículo 17;
- f) Aprobación del presupuesto y determinación de las contribuciones de los miembros, conforme al Artículo 21;
- g) Suspensión de los derechos de voto de un miembro, conforme al párrafo 6 del Artículo 21;
- h) Toda petición al Secretario General de la UNCTAD para convocar una conferencia de negociación, conforme al Artículo 22;
- i) Exclusión de la participación de un miembro en el Consejo, conforme al Artículo 30;
- j) Recomendación de una modificación, conforme al Artículo 32;
- k) Prórroga o terminación del presente Convenio, conforme al Artículo 33.

El Consejo, por una mayoría de los votos emitidos, podrá revocar en cualquier momento esa delegación.

5. Toda decisión adoptada en virtud de las atribuciones o funciones delegadas por el Consejo, según lo dispuesto en el párrafo 4 de este Artículo, podrá ser revisada por el Consejo mediante solicitud de cualquier miembro, presentada dentro del plazo que el Consejo determine. Toda decisión respecto de la cual no se pida revisión en el plazo determinado será obligatoria para todos los miembros.

6. Además de las atribuciones y funciones especificadas en el presente Convenio, el Consejo tendrá todas las demás atribuciones y desempeñará todas las demás funciones que sean necesarias para el cumplimiento de las disposiciones del presente Convenio.

*Artículo 11. VOTOS PARA LA ENTRADA EN VIGOR
Y PROCEDIMIENTOS PRESUPUESTARIOS*

1. Para los fines de entrada en vigor del presente Convenio conforme al párrafo 1 del Artículo 28, los votos de cada Gobierno serán como se indican en el Anejo.

2. Para los fines de determinar las contribuciones financieras conforme al Artículo 21, los votos de los miembros se basarán en los establecidos en el Anejo, sujeto a lo siguiente:

a) A la entrada en vigor del Convenio, el Consejo redistribuirá los votos indicados en el Anejo entre los Gobiernos que han depositado instrumentos de ratificación, aceptación, aprobación o adhesión al Convenio, o declaraciones de aplicación provisional del mismo, en proporción al número de votos que cada uno de ellos tiene en el Anejo.

b) Después que el Convenio haya entrado en vigor, siempre que un Gobierno pase a ser, o deje de ser, una parte en el presente Convenio, el Consejo redistribuirá los votos de los otros miembros en proporción al número de votos que tiene cada miembro enumerado en el Anejo.

c) Tres años después de la entrada en vigor del presente Convenio y siempre que el Convenio se prorrogue conforme al párrafo 2 del Artículo 33, el Consejo revisará y podrá ajustar los votos de los miembros enumerados en el Anejo.

3. A todos los otros fines referentes a la aplicación del presente Convenio, los votos que los miembros ejercerán serán los determinados conforme al Artículo 12.

*Artículo 12. DETERMINACIÓN DE LOS MIEMBROS EXPORTADORES
E IMPORTADORES Y DISTRIBUCIÓN DE SUS VOTOS*

1. En la primera sesión celebrada de conformidad con el presente Convenio el Consejo determinará qué miembros serán miembros exportadores y qué miembros serán miembros importadores para los fines del Convenio. Al decidir esto, el Consejo tomará en cuenta las corrientes del comercio de trigo de esos miembros y sus propias opiniones.

2. Tan pronto como el Consejo haya determinado qué miembros serán miembros exportadores y cuáles serán miembros importadores conforme al presente Convenio, los miembros exportadores, en base a sus votos conforme al Artículo 11, dividirán sus votos entre ellos en la forma que los mismos decidan, sujeto a las condiciones establecidas en el párrafo 3 de este Artículo y los miembros importadores dividirán sus votos de forma similar.

3. Para los fines de la asignación de votos conforme al párrafo 2 de este Artículo, los miembros exportadores tendrán conjuntamente 1.000 votos y los miembros importadores tendrán conjuntamente 1.000 votos. Ningún miembro tendrá más de 333 votos como un miembro exportador o más de 333 votos como un miembro importador. No habrá ningún voto fraccionario.

4. A la vista de los cambios en sus normas comerciales de trigo, después de pasados tres años desde la entrada en vigor del Convenio, el Consejo revisará las listas de los miembros exportadores e importadores. Se revisarán también siempre que el Convenio se prorrogue conforme al párrafo 2 del Artículo 33.

5. A petición de cualquier miembro, el Consejo podrá acordar, por votación especial a principio de todo año agrícola, la transferencia de ese miembro de la lista de miembros exportadores a la lista de miembros importadores, o de la lista de miembros importadores a la lista de miembros exportadores, según sea el caso.

6. El Consejo revisará la distribución de los votos correspondientes a los miembros exportadores e importadores, siempre que se cambien las listas de los miembros exportadores e importadores conforme a los párrafos 4 ó 5 de este Artículo. Toda redistribución de votos que se haga conforme a este párrafo se regirá por las condiciones que estipula el párrafo 3 de este Artículo.

7. Siempre que un Gobierno pase a ser, o deje de ser, parte en el presente Convenio, el Consejo redistribuirá los votos de los otros miembros exportadores o importadores, según sea el caso, en proporción al número de votos que cada miembro tenga, sujeto a las condiciones establecidas en el párrafo 3 de este Artículo.

8. Todo miembro exportador podrá autorizar a otro miembro exportador, así como todo miembro importador podrá autorizar a otro importador, para que represente sus intereses y ejerza su derecho de voto en cualquier sesión o sesiones del Consejo. Se someterá al Consejo la prueba satisfactoria de esa autorización.

9. Si en toda sesión del Consejo un miembro no está representado por un delegado acreditado y, de conformidad con el párrafo 8 de este Artículo, no ha autorizado a otro miembro para ejercer su derecho de voto o si, en la fecha de una sesión, un miembro ha perdido sus votos, se ha visto privado de ellos o los ha recuperado conforme a alguna de las disposiciones del presente Convenio, el total de los votos que puedan emitir los miembros exportadores en esa sesión se ajustará a una cifra igual al total de los votos que los miembros importadores puedan emitir en la misma sesión, redistribuidos entre los miembros exportadores en proporción a sus votos.

Artículo 13. SEDE, REUNIONES Y QUÓRUM

1. La sede del Consejo estará en Londres, a menos que el Consejo disponga otra cosa.

2. El Consejo se reunirá una vez por lo menos durante cada semestre de cada año agrícola y en las demás ocasiones que el Presidente decida, o en cualquier otra circunstancia prevista en el presente Convenio.

3. El Presidente convocará una reunión del Consejo si así lo piden: *a)* cinco miembros; *b)* uno o más miembros que reúnan por lo menos el 10% de la totalidad de los votos; o *c)* el Comité Ejecutivo.

4. Para constituir quórum en cualquier sesión del Consejo, será necesaria la presencia de delegados que tengan, antes de cualquier ajuste de votos que haya de efectuarse con arreglo al párrafo 9 del Artículo 12, mayoría de los votos de los miembros exportadores y mayoría de los votos de los miembros importadores.

Artículo 14. DECISIONES

1. Salvo cuando se disponga de otro modo en el presente Convenio, el Consejo adoptará sus decisiones por mayoría de los votos emitidos por los

miembros exportadores y por mayoría de los votos emitidos por los miembros importadores, contados separadamente.

2. Sin menoscabo a la completa libertad de acción de todo miembro en la determinación y administración de sus políticas agrícolas y de precios, cada miembro se compromete a aceptar como obligatoria toda decisión que el Consejo adopte en virtud de las disposiciones del presente Convenio.

Artículo 15. COMITÉ EJECUTIVO

1. El Consejo constituirá un Comité Ejecutivo, integrado por no más de seis miembros exportadores, elegidos anualmente por los miembros exportadores, y no más de ocho miembros importadores, elegidos anualmente por los miembros importadores. El Consejo nombrará el Presidente del Comité Ejecutivo y podrá nombrar un Vicepresidente.

2. El Comité Ejecutivo será responsable ante el Consejo y actuará bajo su dirección general. Tendrá las atribuciones y funciones que se le asignan expresamente en el presente Convenio y las que el Consejo pueda delegarle de conformidad con el párrafo 4 del Artículo 10.

3. Los miembros exportadores representados en el Comité Ejecutivo tendrán el mismo número total de votos que los miembros importadores. Los votos de los miembros exportadores en el Comité Ejecutivo se dividirán entre ellos según lo que acuerden, siempre que ningún miembro exportador tenga más del 40% de la totalidad de los votos de los miembros exportadores. Los votos de los miembros importadores en el Comité Ejecutivo se dividirán entre ellos según lo acuerden, siempre que ningún miembro importador tenga más del 40% de la totalidad de los votos de los miembros importadores.

4. El Consejo dictará el Reglamento para la votación en el Comité Ejecutivo y podrá dictar cualquier otra disposición acerca del Reglamento del Comité Ejecutivo que estime apropiada. Para las decisiones del Comité Ejecutivo se necesitará la misma mayoría de votos que prescribe el presente Convenio para las decisiones del Consejo sobre asuntos de la misma índole.

5. Todo miembro que no sea miembro del Comité Ejecutivo podrá participar, sin derecho a voto, en el debate de cualquier asunto que estudie el Comité Ejecutivo, siempre que éste considere que están en juego los intereses de ese miembro.

Artículo 16. SUBCOMITÉ SOBRE CONDICIONES DEL MERCADO

1. El Comité Ejecutivo instituirá un Subcomité sobre Condiciones del Mercado del que formarán parte un número de representantes de no más que seis miembros exportadores y seis miembros importadores. El Presidente del Subcomité será nombrado por el Comité Ejecutivo.

2. El Subcomité mantendrá bajo continuo examen, todos los asuntos afectando a la economía mundial de cereales e informará de los mismos a los miembros. En su examen, el Subcomité tomará en cuenta la información de interés suministrada por todo miembro del Consejo.

3. Para ayudar a la Secretaría en la realización del trabajo previsto en el Artículo 3, el Subcomité complementará las orientaciones dadas por el Consejo.

4. El Subcomité hará esfuerzos especiales para implicar a otros miembros del Consejo en su debate de cuestiones que afectan directamente a sus intereses,

tales como sus políticas cerealistas nacionales o, particularmente en el caso de países en desarrollo, sus necesidades de importación. Todo miembro del Consejo, que no es miembro del Subcomité, podrá participar en sus reuniones como observador.

5. El Subcomité prestará su asesoramiento de conformidad con los Artículos pertinentes del Convenio y lo prestará también en toda otra cuestión que el Consejo o el Comité Ejecutivo lo remitan.

Artículo 17. SECRETARÍA

1. El Consejo dispondrá de una Secretaría compuesta de un Director Ejecutivo, que será el más alto funcionario administrativo del Consejo, y del personal que sea necesario para los trabajos del Consejo y de sus Comités.

2. El Consejo nombrará al Director Ejecutivo, quien será responsable del cumplimiento por la Secretaría de las obligaciones que le incumben en la ejecución del presente Convenio, así como de las demás obligaciones que le asignen el Consejo y sus Comités.

3. El personal será nombrado por el Director Ejecutivo, de conformidad con las normas que dicte el Consejo.

4. Será condición de empleo del Director Ejecutivo y del personal que no tengan intereses financieros en el comercio de los cereales, o renuncien a todo interés financiero en el mismo, y que no soliciten ni reciban de ningún Gobierno o de ninguna otra autoridad extraña al Consejo instrucciones en cuanto a las funciones que ejercen con arreglo al presente Convenio.

Artículo 18. ADMISIÓN DE OBSERVADORES

El Consejo podrá invitar a todo Estado no miembro, así como a toda organización intergubernamental, a que asistan a cualquiera de sus reuniones como observadores.

Artículo 19. COOPERACIÓN CON OTRAS ORGANIZACIONES INTERGUBERNAMENTALES

1. El Consejo podrá tomar las medidas adecuadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, así como con la Organización para la Agricultura y la Alimentación y los otros organismos especializados de las Naciones Unidas y organizaciones intergubernamentales que sea oportuno.

2. El Consejo, teniendo presente la función especial de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en el comercio internacional de productos básicos, la mantendrá informada, como lo considere apropiado, de sus actividades y programas de trabajo.

3. Si el Consejo estima que cualquiera de las disposiciones del presente Convenio es incompatible en el fondo con las condiciones que puedan ser establecidas por las Naciones Unidas a través de sus órganos competentes o por los organismos especializados para los convenios intergubernamentales sobre los productos básicos, esa incompatibilidad se considerará como una circunstancia que se opone a la ejecución del presente Convenio y se seguirá el procedimiento que se establece en el Artículo 32.

Artículo 20. PRIVILEGIOS E INMUNIDADES

1. El Consejo tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades del Consejo en el territorio del Reino Unido seguirán rigiéndose por el Acuerdo relativo a la Sede firmado en Londres, el 28 de noviembre de 1968, entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y el Consejo Internacional del Trigo.

3. El acuerdo a que se refiere el párrafo 2 de este Artículo será independiente del presente Convenio. Sin embargo, se dará por terminado:

- a) En virtud de acuerdo entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y el Consejo,
- b) En el caso de que el territorio del Reino Unido deje de ser la sede del Consejo;
- c) En el caso de que el Consejo deje de existir.

4. En el caso de que el territorio del Reino Unido deje de ser la sede del Consejo, el Gobierno del miembro donde radique la sede del Consejo concluirá con el Consejo un acuerdo internacional referente a la condición jurídica, los privilegios y las inmunidades del Consejo, su Director Ejecutivo, su personal y de los representantes de los miembros en las sesiones convocadas por el Consejo.

Artículo 21. DISPOSICIONES FINANCIERAS

1. Los gastos de las delegaciones al Consejo y de los representantes en sus Comités y Subcomités serán sufragados por sus Gobiernos respectivos. Los demás gastos que sean necesarios para la ejecución del presente Convenio serán sufragados con las contribuciones anuales de todos los miembros. La contribución de cada miembro para cada año agrícola será en la proporción que el número de sus votos en el Anejo guarda con el total de los votos de los miembros en dicho Anejo, ajustados conforme al párrafo 2 del Artículo 11 para reflejar la composición del Convenio en el momento que se aprueba el presupuesto para el ejercicio del año agrícola que se trate.

2. En su primera sesión, celebrada después de la entrada en vigor del presente Convenio, el Consejo aprobará su presupuesto para el ejercicio económico del año agrícola que finaliza el 30 de junio de 1987 y determinará la contribución que ha de pagar cada miembro.

3. El Consejo, en sesión celebrada durante el segundo semestre de cada año agrícola, aprobará el presupuesto para el ejercicio económico del año agrícola siguiente y determinará la contribución que cada miembro pagará para ese año agrícola.

4. La contribución inicial de todo miembro que se adhiera al presente Convenio según lo dispuesto en el párrafo 1 del Artículo 27 será determinada por el Consejo sobre la base del número de votos que se le asigne conforme al párrafo 2 b) del Artículo 11 y del período no transcurrido del año agrícola en curso, pero no se alterarán las contribuciones de los demás miembros ya determinadas para dicho año agrícola.

5. Las contribuciones serán exigibles desde el momento en que se han fijado.

6. Si un miembro no ha pagado su contribución completa en el plazo de seis meses, contando a partir de la fecha en que su contribución es exigible conforme al párrafo 5 de este Artículo, el Director Ejecutivo le requerirá para que efectúe el pago lo más rápidamente posible. Si, en el plazo de seis meses a contar desde la fecha de ese requerimiento del Director Ejecutivo, el miembro todavía no ha pagado su contribución, sus derechos de votación en el Consejo y en el Comité Ejecutivo quedarán suspendidos hasta el momento en que haya abonado íntegramente su contribución.

7. El miembro cuyos derechos de voto hayan sido suspendidos conforme al párrafo 6 de este Artículo no será privado de ninguno de sus otros derechos ni relevado de ninguna de las obligaciones contraídas de conformidad con el presente Convenio, a menos que así lo decida el Consejo por votación especial. Seguirá obligado a pagar su contribución y a cumplir sus demás obligaciones financieras conforme al presente Convenio.

8. Cada año agrícola, el Consejo publicará un balance comprobado de sus ingresos y gastos habidos durante el ejercicio económico del año agrícola precedente.

9. El Consejo, antes de su disolución, decidirá lo necesario para la liquidación de su activo y de su pasivo y la disposición de sus archivos.

Artículo 22. DISPOSICIONES ECONÓMICAS

Con el objeto de asegurar suministros de trigo y otros cereales a los miembros importadores y mercados para el trigo y otros cereales a los miembros exportadores, a precios equitativos y estables, el Consejo examinará en el momento oportuno la posibilidad de la negociación de un nuevo acuerdo o convenio internacional con disposiciones económicas. Cuando estime que esa negociación podría concluirse con éxito, el Consejo pedirá al Secretario General de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo que convoque una conferencia de negociación.

PARTE III. DISPOSICIONES FINALES

Artículo 23. DEPOSITARIO

1. Por el presente Artículo se designa depositario de este Convenio al Secretario General de las Naciones Unidas.

2. El depositario notificará a todos los Gobiernos signatarios y a todos los Gobiernos que se adhieran, toda firma, ratificación, aceptación, aprobación o aplicación provisional del presente Convenio y toda adhesión al mismo, así como toda notificación y aviso que reciba conforme a los Artículos 29 y 32.

Artículo 24. FIRMA

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1º de mayo de 1986 hasta el 30 de junio de 1986 inclusive, a la firma de los Gobiernos enumerados en el Anejo y todo otro gobierno miembro de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

Artículo 25. RATIFICACIÓN, ACEPTACIÓN, APROBACIÓN

1. El presente Convenio estará sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, de conformidad con sus respectivos procedimientos constitucionales.

2. Los instrumentos de ratificación, aceptación, o aprobación serán depositados en poder del depositario, no más tarde del 30 de junio de 1986. No obstante, el Consejo podrá conceder prórrogas del plazo a los Gobiernos signatarios que no puedan depositar sus instrumentos para esa fecha. El Consejo informará al depositario de todas esas prórrogas del plazo.

Artículo 26. APLICACIÓN PROVISIONAL

Todo Gobierno signatario y cualquier otro Gobierno que pueda firmar el presente Convenio, o cuya solicitud de adhesión haya aprobado el Consejo, podrá depositar en poder del depositario una declaración de aplicación provisional. Todo Gobierno que deposite tal declaración, aplicará provisionalmente el presente Convenio y será considerado, provisionalmente, como parte en el mismo.

Artículo 27. ADHESIÓN

1. Todo Gobierno enumerado en el Anejo, así como todo otro gobierno miembro de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, podrá adherirse al presente Convenio hasta el 30 de junio de 1986, inclusive, con la salvedad de que el Consejo podrá conceder una o más prórrogas del plazo a todo gobierno que no tenga depositado su instrumento en esa fecha.

2. Después del 30 de junio de 1986, los Gobiernos de todos los Estados podrán efectuar su adhesión al presente Convenio en las condiciones que el Consejo considere apropiadas. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. Esos instrumentos de adhesión declararán que el Gobierno acepta todas las condiciones que el Consejo estableció.

3. Cuando, para los fines de aplicación del presente Convenio, se haga referencia a miembros que figuran en el Anejo, se estimará que todo miembro cuyo Gobierno se haya adherido al presente Convenio en las condiciones que el Consejo estableció, de conformidad con este Artículo, figura en el Anejo.

Artículo 28. ENTRADA EN VIGOR

1. El presente Convenio entrará en vigor el 1° de julio de 1986 si, no más tarde del 30 de junio de 1986, se han depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, en nombre de Gobiernos que tengan por lo menos el 60% de los votos indicados en el Anejo.

2. Si el presente Convenio no entra en vigor de conformidad con el párrafo 1 de este Artículo, los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, podrán decidir de común acuerdo que el Convenio entrará en vigor entre los mismos, o podrán tomar cualquiera otra decisión que, a su parecer, requiera la situación.

Artículo 29. RETIRO

Cualquier miembro podrá retirarse del presente Convenio, al final de todo año agrícola, notificando por escrito su retiro al depositario, noventa días, por lo menos, antes del final del año agrícola que se trate, pero no quedará exento de ninguna de las obligaciones, contraídas de conformidad con el presente Convenio,

que no hayan sido cumplidas al final de ese año agrícola. El miembro de que se trate informará simultáneamente al Consejo de la decisión que haya tomado.

Artículo 30. EXCLUSIÓN

Si el Consejo determina que un miembro ha infringido las obligaciones contraídas en virtud del presente Convenio y decide además que tal infracción entorpece el funcionamiento del presente Convenio, podrá, por votación especial, excluir del Consejo a ese miembro. El Consejo notificará inmediatamente al depositario esta decisión. Noventa días después de la fecha de la decisión del Consejo, ese miembro cesará de ser miembro del Consejo.

Artículo 31. LIQUIDACIÓN DE CUENTAS

1. Si un miembro se hubiese retirado de este Convenio o hubiere sido excluido del Consejo, o hubiere cesado por otras causas de ser parte en este Convenio, el Consejo procederá a liquidar con él las cuentas que considere equitativas. El Consejo retendrá las cantidades ya abonadas por dicho miembro. Este estará obligado a pagar toda cantidad que adeude al Consejo.

2. El miembro a que se hace referencia en el párrafo 1 de este Artículo no tendrá derecho, al terminar este Convenio, a recibir ninguna parte del producto de la liquidación o de otros haberes del Consejo; tampoco responderá de parte alguna del déficit que pudiere tener el Consejo.

Artículo 32. MODIFICACIÓN

1. El Consejo podrá, por votación especial, recomendar a los miembros que se modifique este Convenio. Esa modificación entrará en vigor 100 días después de que el depositario haya recibido las notificaciones de aceptación de miembros exportadores que reúnan dos tercios de los votos de los miembros exportadores y de miembros importadores que reúnan dos tercios de los votos de los miembros importadores, o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada miembro notifique al depositario su aceptación de la modificación; si transcurrido dicho plazo la modificación no hubiera entrado en vigor, se considerará retirada. El Consejo proporcionará al depositario la información necesaria para determinar si las notificaciones de aceptación recibidas son suficientes para que la modificación entre en vigor.

2. Todo miembro en cuyo nombre no se haya notificado la aceptación de una modificación antes de la fecha en que ésta entra en vigor, dejará en esa fecha de ser parte en el presente Convenio, a menos que pruebe a satisfacción del Consejo que, por dificultades de procedimientos constitucionales, no se pudo conseguir a tiempo su aceptación y que el Consejo decida prorrogar, con respecto a ese miembro, el plazo fijado para la aceptación. La modificación no será de obligación para ese miembro hasta que haya notificado su aceptación de la misma.

Artículo 33. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor hasta el 30 de junio de 1991, a menos que sea prorrogado conforme al párrafo 2 de este Artículo, que se declare terminado con anterioridad, conforme al párrafo 3 de este Artículo, o que se sustituya antes de dicha fecha por un nuevo acuerdo o convenio negociado conforme al Artículo 22.

2. El Consejo, por votación especial, podrá prorrogar el presente Convenio a más allá del 30 de junio de 1991 por períodos sucesivos no excediendo dos años en cada ocasión. Todo miembro que no acepte esa prórroga del presente Convenio informará de ello al Consejo y dejará de ser parte en este Convenio desde el comienzo del período de prórroga.

3. El Consejo, por votación especial, podrá en cualquier momento declarar terminado el presente Convenio, con efecto a partir de la fecha y sujeción a las condiciones que establezca.

4. Al declararse terminado este Convenio, el Consejo continuará en funciones durante el tiempo que sea necesario para llevar a cabo su liquidación y, a ese fin, tendrá los poderes y ejercerá las funciones que sean necesarias.

5. El Consejo notificará al depositario de toda medida adoptada de conformidad con el párrafo 2 o el párrafo 3 de este Artículo.

Artículo 34. RELACIÓN ENTRE EL PREÁMBULO Y EL CONVENIO

El presente Convenio comprende el Preámbulo del Convenio Internacional del Trigo, 1986.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus respectivos Gobiernos, han firmado el presente Convenio en las fechas que figuran junto a sus firmas.

HECHO en Londres, el día catorce de marzo de mil novecientos ochenta y seis; los textos del presente Convenio en los idiomas español, francés, inglés y ruso son igualmente auténticos.

ANEJO

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Jamahiriyá Árabe Libia	5
Kenya	4
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Mauricio	2
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	<u>2 000</u>

In the name of Afghanistan:
Au nom de l'Afghanistan :
От имени Афганистана:
En nombre del Afganistán:

In the name of Albania:
Au nom de l'Albanie :
От имени Албании:
En nombre de Albania:

In the name of Algeria:
Au nom de l'Algérie :
От имени Алжира:
En nombre de Argelia:

In the name of Angola:
Au nom de l'Angola :
От имени Анголы:
En nombre de Angola:

In the name of Antigua and Barbuda:
Au nom d'Antigua-et-Barbuda :
От имени Антигуа и Барбуды:
En nombre de Antigua y Barbuda:

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

CARLOS MANUEL MUÑIZ
June 25, 1986

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

In the name of the Bahamas:
Au nom des Bahamas :
От имени Багамских островов:
En nombre de las Bahamas:

In the name of Bahrain:
Au nom de Bahreïn :
От имени Бахрейна:
En nombre de Bahrein:

In the name of Bangladesh:
Au nom du Bangladesh :
От имени Бангладеш:
En nombre de Bangladesh:

In the name of Barbados:
Au nom de la Barbade :
От имени Барбадоса:
En nombre de Barbados:

H. S. L. MOSELEY
26 June 1986

In the name of Belgium:
Au nom de la Belgique :
От имени Бельгии:
En nombre de Belgique:

ANDRÉ XAVIER PIRSON

In the name of Belize:
Au nom du Belize :
От имени Белиза:
En nombre de Belice:

In the name of Benin:
Au nom du Bénin :
От имени Бенина:
En nombre de Benin:

In the name of Bhutan:
Au nom du Bhoutan :
От имени Бутана:
En nombre de Bhután:

In the name of Bolivia:
Au nom de la Bolivie :
От имени Боливии:
En nombre de Bolivia:

In the name of Botswana:
Au nom du Botswana :
От имени Ботсваны:
En nombre de Botswana:

In the name of Brazil:
Au nom du Brésil :
От имени Бразилии:
En nombre del Brasil:

GEORGE ALVAREZ MACIEL
12 June 1986

In the name of Brunei Darussalam:
Au nom de Brunei Darussalam :
От имени Брунея Даруссалама:
En nombre de Brunei Darussalam:

In the name of Bulgaria:
Au nom de la Bulgarie :
От имени Болгарии:
En nombre de Bulgaria:

In the name of Burkina Faso:
Au nom du Burkina Faso :
От имени Буркина Фасо:
En nombre de Burkina Faso:

In the name of Burma:
Au nom de la Birmanie :
От имени Бирмы:
En nombre de Birmania:

In the name of Burundi:
Au nom du Burundi :
От имени Бурунди:
En nombre de Burundi:

In the name of the Byelorussian Soviet Socialist Republic:
Au nom de la République socialiste soviétique de Biélorussie :
От имени Белорусской Советской Социалистической Республики:
En nombre de la República Socialista Soviética de Bielorrusia:

In the name of Cameroon:
Au nom du Cameroun :
От имени Камеруна:
En nombre del Camerún:

In the name of Canada:
Au nom du Canada :
От имени Канады:
En nombre del Canadá:

STEPHEN LEWIS
June 23/86

In the name of Cape Verde:
Au nom du Cap-Vert :
От имени Островов Зеленого Мыса:
En nombre de Cabo Verde:

In the name of the Central African Republic:
Au nom de la République centrafricaine :
От имени Центральноафриканской Республики:
En nombre de la República Centrafricana:

In the name of Chad:
Au nom du Tchad :
От имени Чада:
En nombre del Chad:

In the name of Chile:
Au nom du Chili :
От имени Чили:
En nombre de Chile:

In the name of China:
Au nom de la Chine :
От имени Китая:
En nombre de China:

In the name of Colombia:
Au nom de la Colombie :
От имени Колумбии:
En nombre de Colombia:

In the name of the Comoros:
Au nom des Comores :
От имени Коморских островов:
En nombre de las Comoras:

In the name of the Congo:
Au nom du Congo :
От имени Конго:
En nombre del Congo:

In the name of Costa Rica:
Au nom du Costa Rica :
От имени Коста-Рики:
En nombre de Costa Rica:

In the name of Côte d'Ivoire:
Au nom de la Côte d'Ivoire :
От имени Кот д'Ивуар:
En nombre de Côte d'Ivoire:

In the name of Cuba:
Au nom de Cuba :
От имени Кубы:
En nombre de Cuba:

OSCAR ORAMAS OLIVA¹
30-6-86

In the name of Cyprus:
Au nom de Chypre :
От имени Кипра:
En nombre de Chipre:

¹ See p. 165 of this volume for the text of the declaration made upon signature — Voir p. 165 du présent volume pour le texte de la déclaration faite lors de la signature.

In the name of Czechoslovakia:
Au nom de la Tchécoslovaquie :
От имени Чехословакии:
En nombre de Checoslovaquia:

In the name of Democratic Kampuchea:
Au nom du Kampuchea démocratique :
От имени Демократической Кампучии:
En nombre de Kampuchea Democrática:

In the name of the Democratic People's Republic of Korea:
Au nom de la République populaire démocratique de Corée :
От имени Корейской Народно-Демократической Республики:
En nombre de la República Popular Democrática de Corea:

In the name of Democratic Yemen:
Au nom du Yémen démocratique :
От имени Демократического Йемена:
En nombre del Yemen Democrático:

In the name of Denmark:
Au nom du Danemark :
От имени Дании:
En nombre de Dinamarca:

OLE BIERRING

In the name of Djibouti:
Au nom du Djibouti :
От имени Джибути:
En nombre de Djibouti:

In the name of Dominica:
Au nom de la Dominique :
От имени Доминики:
En nombre de Dominica:

In the name of the Dominican Republic:
Au nom de la République dominicaine :
От имени Доминиканской Республики:
En nombre de la República Dominicana:

In the name of Ecuador:
Au nom de l'Équateur :
От имени Эквадора:
En nombre del Ecuador:

MIGUEL A. ALBORNOZ
1° de Mayo 1986¹

In the name of Egypt:
Au nom de l'Égypte :
От имени Египта:
En nombre de Égypte:

ABDEL HALIM BADAWI
29.5.1986

In the name of El Salvador:
Au nom d'El Salvador :
От имени Сальвадора:
En nombre de El Salvador:

In the name of Equatorial Guinea:
Au nom de la Guinée équatoriale :
От имени Экваториальной Гвинеи:
En nombre de Guinea Ecuatorial:

In the name of Ethiopia:
Au nom de l'Éthiopie :
От имени Эфиопии:
En nombre de Etiópía:

In the name of Fiji:
Au nom de Fidji :
От имени Фиджи:
En nombre de Fiji:

In the name of Finland:
Au nom de la Finlande :
От имени Финляндии:
En nombre de Finlandia:

KEIJO KORHONEN
May 1, 1986

¹ 1 May 1986 — 1^{er} mai 1986.

In the name of France:
Au nom de la France :
От имени Франции:
En nombre de Francia:

CLAUDE DE KEMOULARIA

In the name of Gabon:
Au nom du Gabon :
От имени Габона:
En nombre del Gabón:

In the name of the Gambia:
Au nom de la Gambie :
От имени Гамбии:
En nombre de Gambia:

In the name of the German Democratic Republic:
Au nom de la République démocratique allemande :
От имени Германской Демократической Республики:
En nombre de la República Democrática Alemana:

In the name of the Federal Republic of Germany:
Au nom de la République fédérale d'Allemagne :
От имени Федеративной Республики Германии:
En nombre de la República Federal de Alemania:

ALEXANDER COUNT YORK VON WARTENBURG

In the name of Ghana:
Au nom du Ghana :
От имени Ганы:
En nombre de Ghana:

In the name of Greece:
Au nom de la Grèce :
От имени Греции:
En nombre de Grecia:

MIHALIS DOUNTAS

In the name of Grenada:
Au nom de la Grenade :
От имени Гренады:
En nombre de Granada:

In the name of Guatemala:
Au nom du Guatemala :
От имени Гватемалы:
En nombre de Guatemala:

In the name of Guinea:
Au nom de la Guinée :
От имени Гвинеи:
En nombre de Guinea:

In the name of Guinea-Bissau:
Au nom de la Guinée-Bissau :
От имени Гвинеи-Бисау:
En nombre de Guinea-Bissau:

In the name of Guyana:
Au nom de la Guyane :
От имени Гвианы:
En nombre de Guyana:

In the name of Haiti:
Au nom d'Haïti :
От имени Гаити:
En nombre de Haïti:

In the name of the Holy See:
Au nom du Saint-Siège :
От имени Святейшего престола:
En nombre de la Santa Sede:

In the name of Honduras:
Au nom du Honduras :
От имени Гондураса:
En nombre de Honduras:

In the name of Hungary:
Au nom de la Hongrie :
От имени Венгрии:
En nombre de Hungría:

In the name of Iceland:
Au nom de l'Islande :
От имени Исландии:
En nombre de Islandia:

In the name of India:
Au nom de l'Inde :
От имени Индии:
En nombre de la India:

In the name of Indonesia:
Au nom de l'Indonésie :
От имени Индонезии:
En nombre de Indonesia:

In the name of the Islamic Republic of Iran:
Au nom de la République islamique d'Iran :
От имени Исламской Республики Иран:
En nombre de la República Islámica del Irán:

In the name of Iraq:
Au nom de l'Iraq :
От имени Ирака:
En nombre del Iraq:

In the name of Ireland:
Au nom de l'Irlande :
От имени Ирландии:
En nombre de Irlanda:

ROBERT McDONAGH

In the name of Israel:
Au nom d'Israël :
От имени Израиля:
En nombre de Israel:

In the name of Italy:
Au nom de l'Italie :
От имени Италии:
En nombre de Italia:

MAURIZIO BUCCI

In the name of Jamaica:
Au nom de la Jamaïque :
От имени Ямайки:
En nombre de Jamaïca:

In the name of Japan:
Au nom du Japon :
От имени Японии:
En nombre del Japón:

KIYOAKI KIKUCHI

In the name of Jordan:
Au nom de la Jordanie :
От имени Иордании:
En nombre de Jordania:

In the name of Kenya:
Au nom du Kenya :
От имени Кении:
En nombre de Kenya:

In the name of Kiribati:
Au nom de Kiribati :
От имени Кирибати:
En nombre de Kiribati:

In the name of Kuwait:
Au nom du Koweït :
От имени Кувейта:
En nombre de Kuwait:

In the name of the Lao People's Democratic Republic:
Au nom de la République démocratique populaire lao :
От имени Лаосской Народно-Демократической Республики:
En nombre de la República Democrática Popular Lao:

In the name of Lebanon:
Au nom du Liban :
От имени Ливана:
En nombre del Líbano:

In the name of Lesotho:
Au nom du Lesotho :
От имени Лесото:
En nombre de Lesotho:

In the name of Liberia:
Au nom du Libéria :
От имени Либерии:
En nombre de Liberia:

In the name of the Libyan Arab Jamahiriya:
Au nom de la Jamahiriya arabe libyenne :
От имени Ливийской Арабской Джамахирии:
En nombre de la Jamahiriya Arabe Libia:

In the name of Liechtenstein:
Au nom du Liechtenstein:
От имени Лихтенштейна:
En nombre de Liechtenstein:

In the name of Luxembourg:
Au nom du Luxembourg :
От имени Люксембурга:
En nombre de Luxemburgo:

ANDRÉ PHILIPPE

In the name of Madagascar:
Au nom de Madagascar :
От имени Мадагаскара:
En nombre de Madagascar:

In the name of Malawi:
Au nom du Malawi :
От имени Малави:
En nombre de Malawi:

In the name of Malaysia:
Au nom de la Malaisie :
От имени Малайзии:
En nombre de Malasia:

In the name of Maldives:
Au nom des Maldives :
От имени Мальдивов:
En nombre de Maldivas:

In the name of Mali:
Au nom du Mali :
От имени Мали:
En nombre de Mali:

In the name of Malta:
Au nom de Malte :
От имени Мальты:
En nombre de Malta:

In the name of Mauritania:
Au nom de la Mauritanie :
От имени Мавритании:
En nombre de Mauritania:

In the name of Mauritius:
Au nom de Maurice :
От имени Маврикия:
En nombre de Mauricio:

In the name of Mexico:
Au nom du Mexique :
От имени Мексики:
En nombre de México:

In the name of Monaco:
Au nom de Monaco :
От имени Монако:
En nombre de Mónaco:

In the name of Mongolia:
Au nom de la Mongolie :
От имени Монголии:
En nombre de Mongolia:

In the name of Morocco:
Au nom du Maroc :
От имени Марокко:
En nombre de Marruecos:

MOULAY MEHDI ALAOUI
Le 3 juin 1986

In the name of Mozambique :
Au nom du Mozambique :
От имени Мозамбика:
En nombre de Mozambique:

In the name of Nauru:
Au nom de Nauru :
От имени Науру:
En nombre de Nauru:

In the name of Nepal:
Au nom du Népal :
От имени Непала:
En nombre de Nepal:

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

J. RAMAKER

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
От имени Новой Зеландии:
En nombre de Nueva Zelandia:

In the name of Nicaragua:
Au nom du Nicaragua :
От имени Никарагуа:
En nombre de Nicaragua:

In the name of the Niger:
Au nom du Niger :
От имени Нигера:
En nombre del Níger:

In the name of Nigeria:
Au nom du Nigéria :
От имени Нигерии:
En nombre de Nigeria:

In the name of Norway:
Au nom de la Norvège :
От имени Норвегии:
En nombre de Noruega:

TOM VRAALSEN
30 June 1986

In the name of Oman:
Au nom de l'Oman :
От имени Омана:
En nombre de Omán:

In the name of Pakistan:
Au nom du Pakistan :
От имени Пакистана:
En nombre del Pakistán:

In the name of Panama:
Au nom du Panama :
От имени Панамы:
En nombre de Panamá:

In the name of Papua New Guinea:
Au nom de la Papouasie-Nouvelle-Guinée :
От имени Папуа-Новой Гвинеи:
En nombre de Papua Nueva Guinea:

In the name of Paraguay:
Au nom du Paraguay :
От имени Парагвая:
En nombre del Paraguay:

In the name of Peru:
Au nom du Pérou :
От имени Перу:
En nombre del Perú:

In the name of the Philippines:

Au nom des Philippines :

От имени Филиппин:

En nombre de Filipinas:

In the name of Poland:

Au nom de la Pologne :

От имени Польши:

En nombre de Polonia:

In the name of Portugal:

Au nom du Portugal :

От имени Португалии:

En nombre de Portugal:

ANTONIO VICTOR MARTINS MONTEIRO

In the name of Qatar:

Au nom du Qatar :

От имени Катара:

En nombre de Qatar:

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la República de Corea:

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

In the name of Rwanda:

Au nom du Rwanda :

От имени Руанды:

En nombre de Rwanda:

In the name of Saint Kitts and Nevis:

Au nom de Saint-Kitts-et-Nevis :

От имени Сент-Китс и Невис:

En nombre de Saint Kitts y Nevis:

In the name of Saint Lucia:
Au nom de Sainte-Lucie :
От имени Сент-Люсии:
En nombre de Santa Lucía:

In the name of Saint Vincent and the Grenadines:
Au nom de Saint-Vincent-et-Grenadines :
От имени Сент-Винсента и Гренады:
En nombre de San Vicente y las Granadinas:

In the name of Samoa:
Au nom du Samoa :
От имени Самоа:
En nombre de Samoa:

In the name of San Marino:
Au nom de Saint-Marin :
От имени Сан-Марино:
En nombre de San Marino:

In the name of Sao Tome and Principe:
Au nom de Sao Tomé-et-Príncipe :
От имени Сан-Томе и Принсипи:
En nombre de Santo Tomé y Príncipe:

In the name of Saudi Arabia:
Au nom de l'Arabie saoudite :
От имени Саудовской Аравии:
En nombre de Arabia Saudita:

In the name of Senegal:
Au nom du Sénégal :
От имени Сенегала:
En nombre del Senegal:

In the name of Seychelles:
Au nom des Seychelles :
От имени Сейшельских островов:
En nombre de Seychelles:

In the name of Sierra Leone:
Au nom de la Sierra Leone :
От имени Сьерра-Леоне:
En nombre de Sierra Leona:

In the name of Singapore:
Au nom de Singapour :
От имени Сингапура:
En nombre de Singapur:

In the name of Solomon Islands:
Au nom des Iles Salomon :
От имени Соломоновых Островов:
En nombre de las Islas Salomón:

In the name of Somalia:
Au nom de la Somalie :
От имени Сомали:
En nombre de Somalia:

In the name of South Africa:
Au nom de l'Afrique du Sud :
От имени Южной Африки:
En nombre de Sudáfrica:

KURT ROBERT SAMUEL VON SCHINDING
24th June 1986

In the name of Spain:
Au nom de l'Espagne :
От имени Испании:
En nombre de España:

FRANCISCO FERNÁNDEZ ORDOÑEZ

In the name of Sri Lanka:
Au nom de Sri Lanka :
От имени Шри Ланки:
En nombre de Sri Lanka:

In the name of the Sudan:
Au nom du Soudan :
От имени Судана:
En nombre del Sudán:

In the name of Suriname:
Au nom du Suriname :
От имени Суринама:
En nombre de Suriname:

In the name of Swaziland:
Au nom du Swaziland :
От имени Свазиленда:
En nombre de Swazilandia:

In the name of Sweden:
Au nom de la Suède :
От имени Швеции:
En nombre de Suecia:

ANDERS FERM
25 June 1986

In the name of Switzerland:
Au nom de la Suisse :
От имени Швейцарии:
En nombre de Suiza:

FRANCESCA POMETTA
26 juin 1986

In the name of the Syrian Arab Republic:
Au nom de la République arabe syrienne :
От имени Сирийской Арабской Республики:
En nombre de la República Arabe Siria:

In the name of Thailand:
Au nom de la Thaïlande :
От имени Таиланда:
En nombre de Taïlandia:

In the name of Togo:
Au nom du Togo :
От имени Того:
En nombre del Togo:

In the name of Tonga:
Au nom des Tonga :
От имени Тонга:
En nombre de Tonga:

In the name of Trinidad and Tobago:
Au nom de la Trinité-et-Tobago :
От имени Тринидада и Тобаго:
En nombre de Trinidad y Tabago:

In the name of Tunisia:
Au nom de la Tunisie :
От имени Туниса:
En nombre de Túnez:

NÉJIB BOUZIRI
Le 14 mai 1986

In the name of Turkey:
Au nom de la Turquie :
От имени Турции:
En nombre de Turquía:

In the name of Tuvalu:
Au nom de Tuvalu :
От имени Тувалу:
En nombre de Tuvalu:

In the name of Uganda:
Au nom de l'Ouganda :
От имени Уганды:
En nombre de Uganda:

In the name of the Ukrainian Soviet Socialist Republic:
Au nom de la République socialiste soviétique d'Ukraine :
От имени Украинской Советской Социалистической Республики:
En nombre de la República Socialista Soviética de Ucrania:

In the name of the Union of Soviet Socialist Republics:
Au nom de l'Union des Républiques socialistes soviétiques :
От имени Союза Советских Социалистических Республик:
En nombre de la Unión de Repúblicas Socialistas Soviéticas:

VASILY STEPANOVICH SAFRONCHUCK¹
18 июня 1986 г.²

¹ See p. 165 of this volume for the text of the declaration made upon signature — Voir p. 165 du présent volume pour le texte de la déclaration faite lors de la signature.

² 18 June 1986 — 18 juin 1986.

In the name of the United Arab Emirates:
Au nom des Emirats arabes unis :
От имени Объединенных Арабских Эмиратов:
En nombre de los Emiratos Arabes Unidos:

In the name of the United Kingdom of Great Britain and Northern Ireland:
Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :
От имени Соединенного Королевства Великобритании и Северной Ирландии:
En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

PETER MALCOLM MAXEY

In the name of the United Republic of Tanzania:
Au nom de la République-Unie de Tanzanie :
От имени Объединенной Республики Танзания:
En nombre de la República Unida de Tanzania:

In the name of the United States of America:
Au nom des Etats-Unis d'Amérique :
От имени Соединенных Штатов Америки:
En nombre de los Estados Unidos de América:

HERBERT STUART OKUN
June 26, 1986

In the name of Uruguay:
Au nom de l'Uruguay :
От имени Уругвая:
En nombre del Uruguay:

In the name of Vanuatu:
Au nom de Vanuatu :
От имени Вануату:
En nombre de Vanuatu:

In the name of Venezuela:
Au nom du Venezuela :
От имени Венесуэлы:
En nombre de Venezuela:

In the name of Viet Nam:
Au nom du Viet Nam :
От имени Вьетнама:
En nombre de Viet Nam:

In the name of Yemen:
Au nom du Yémen :
От имени Йемена:
En nombre del Yemen:

YAHYA ABDULLA ALSHAWKANI
1987/2/27 27/06/1986

In the name of Yugoslavia:
Au nom de la Yougoslavie :
От имени Югославии:
En nombre de Yugoslavia:

In the name of Zaire:
Au nom du Zaïre :
От имени Заира:
En nombre del Zaire:

In the name of Zambia:
Au nom de la Zambie :
От имени Замбии:
En nombre de Zambia:

In the name of Zimbabwe:
Au nom du Zimbabwe :
От имени Зимбабве:
En nombre de Zimbabwe:

In the name of Namibia,
The United Nations Council for Namibia:
Au nom de la Namibie,
Le Conseil des Nations Unies pour la Namibie :
От имени Намибии,
Совет Организации Объединенных Наций по Намибии:
En nombre de Namibia,
El Consejo de las Naciones Unidas para Namibia:

In the name of the European Economic Community:
Au nom de la Communauté économique européenne :
От имени Европейского экономического сообщества:
En nombre de la Comunidad Económica Europea:

MICHAEL HARDY

DECLARATIONS MADE
UPON SIGNATUREDÉCLARATIONS FAITES
LORS DE LA SIGNATURE

CUBA

CUBA

[SPANISH TEXT — TEXTE ESPAGNOL]

“La firma de la República de Cuba al Convenio sobre el Comercio del Trigo, 1986, no podrá interpretarse como el reconocimiento o aceptación por parte del Gobierno de la República de Cuba, del Gobierno racista de Sudáfrica, que no representa al pueblo sudafricano y que por su práctica sistemática de la política discriminatoria del *apartheid* ha sido expulsado de Organismos Internacionales, recibido la condena de la Organización de las Naciones Unidas y la repulsa de todos los pueblos del Mundo”.

“La firma de la República de Cuba al Convenio sobre el Comercio del Trigo, 1986, no podrá interpretarse como el reconocimiento o aceptación por parte del Gobierno de la República de Cuba, de la República de Corea, por considerar que no son los genuinos representantes de los intereses del pueblo coreano”.

“El Gobierno de la República de Cuba considera que la aplicación de las disposiciones contenidas en los Artículos 24, 26 y 27 del Convenio son de naturaleza discriminatoria, ya que excluyen del derecho de firma, aplicación provisional y adhesión a un número de Estados, lo cual es contrario al Principio de Universalidad”.

[TRANSLATION]

[TRADUCTION]

The signature of the Republic of Cuba to the International Wheat Agreement, 1986, shall not be interpreted as recognition or acceptance on the part of the Government of the Republic of Cuba of the racist Government of South Africa, which does not represent the South African people and which, because of its systematic practice of the discriminatory policy of *apartheid*, has been expelled from international agencies, condemned by the United Nations and rejected by all the peoples of the world.

The signature of the Republic of Cuba to the International Wheat Agreement, 1986, shall not be interpreted as recognition or acceptance on the part of the Government of the Republic of Cuba of the Republic of Korea, because Cuba considers that it does not genuinely represent the interests of the Korean people.

La signature par la République de Cuba de l'Accord international sur le blé de 1986 ne pourra être interprétée comme impliquant la reconnaissance ou l'acceptation par le Gouvernement cubain du Gouvernement raciste d'Afrique du Sud, qui ne représente pas le peuple sud-africain et auquel l'usage systématique de la politique discriminatoire d'*apartheid* a valu d'être expulsé d'organismes internationaux, condamné par l'Organisation des Nations Unies et rejeté par tous les peuples du monde.

La signature par la République de Cuba de l'Accord international sur le blé de 1986 ne pourra être interprétée comme impliquant la reconnaissance ou l'acceptation par le Gouvernement cubain de la République de Corée, qu'il ne considère pas comme représentante authentique des intérêts du peuple coréen.

The Government of the Republic of Cuba considers that the provisions contained in articles 24, 26 and 27 of the Agreement are discriminatory because they exclude a number of States from the right to sign, provisionally apply and accede to the Agreement, which is contrary to the principle of universality.

Le Gouvernement de la République de Cuba considère discriminatoire l'application des dispositions énoncées aux articles 24, 26 et 27 de l'Accord car elles excluent du droit de signature, d'application à titre provisoire et d'adhésion un certain nombre d'Etats, ce qui est contraire au principe de l'universalité.

*UNION OF SOVIET
SOCIALIST REPUBLICS*

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

a) в случае, если участником настоящей Конвенции станет Европейское экономическое сообщество, участие в Конвенции Союза Советских Социалистических Республик не будет создавать для него каких-либо обязательств в отношении этого Сообщества;

b) в свете известной позиции по корейскому вопросу Союз Советских Социалистических Республик не может признать правомерным именованье «Корейская Республика» содержащееся в приложении к Конвенции».

[TRANSLATION]

[TRADUCTION]

a) Should the European Economic Community become a party to this Convention, the participation to the Convention by the Union of Soviet Socialist Republics shall not create for it any obligations with regard to that Community.

b) In the light of the well-known position on the Korean question, the Union of Soviet Socialist Republics cannot accept as valid the designation "Republic of Korea" contained in the annex to the Convention.

a) Au cas où la Communauté économique européenne deviendrait partie à la présente Convention, la participation de l'Union des Républiques socialistes soviétiques à la Convention ne lui créera aucune obligation en ce qui concerne la Communauté.

b) Etant donné sa position bien connue sur la question de Corée, l'Union des Républiques socialistes soviétiques ne peut reconnaître comme légale la désignation « République de Corée » figurant à l'annexe de la Convention.

DECLARATIONS MADE UPON ACCEPTANCE (A) OR DECLARATION OF PROVISIONAL APPLICATION (n)

ITALY (n)

[TRANSLATION — TRADUCTION]

The Government of Italy will apply the Wheat Trade Convention, 1986, provisionally within the limits authorized by the Italian legal order.

JAPAN (n)

“The Government of Japan implements the Convention, during the period of provisional application, within the limitations of its internal legislations and budgets.”

REPUBLIC OF KOREA (n)

“The Government of the Republic of Korea will provisionally apply, within the limitations of the domestic legislation and budgetary process of the Republic of Korea, the Wheat Trade Convention, 1986.”

UNION OF SOVIET SOCIALIST REPUBLICS (A)

[Confirming the declaration made upon signature. For the text, see p. 165 of this volume.]

UNITED STATES OF AMERICA (n)

“The United States of America will provisionally apply within the limitations of the United States internal legislation and budgetary process the Wheat Trade Convention, 1986.”

DÉCLARATIONS FAITES LORS DE L'ACCEPTATION (A) OU DE LA DÉCLARATION D'APPLICATION PROVISOIRE (n)

ITALIE (n)

« Dans les limites consenties par l'ordre juridique italien, l'Italie entend appliquer provisoirement la Convention sur le commerce du blé de 1986. »

JAPON (n)

[TRADUCTION — TRANSLATION]

Le Gouvernement japonais appliquera la Convention, pendant la période de l'application provisoire, dans les limites de ses législations et budgets internes.

RÉPUBLIQUE DE CORÉE (n)

[TRADUCTION — TRANSLATION]

Le Gouvernement de la République de Corée appliquera provisoirement, dans les limites de la législation interne et de la procédure budgétaire de la République de Corée, la Convention sur le Commerce du blé de 1986.

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES (A)

[Avec confirmation de la déclaration faite lors de la signature. Pour le texte, voir p. 165 du présent volume.]

ÉTATS-UNIS D'AMÉRIQUE (n)

[TRADUCTION — TRANSLATION]

Les Etats-Unis d'Amérique appliqueront provisoirement, dans les limites de la législation interne et de la procédure budgétaire des Etats-Unis, la Convention sur le commerce du blé de 1986.

FOOD AID CONVENTION, 1986¹

PART I. OBJECTIVE AND DEFINITIONS

Article I. OBJECTIVE

The objective of this Convention is to secure, through a joint effort by the international community, the achievement of the World Food Conference target of at least 10 million tonnes of food aid annually to developing countries in the form of grain suitable for human consumption, and as determined by the provisions of this Convention.

Article II. DEFINITIONS

- (1) For the purposes of this Convention:
- (a) "Committee" means the Food Aid Committee referred to in Article IX;
 - (b) "member" means a party to this Convention;
 - (c) "Executive Director" means the Executive Director of the International Wheat Council;
 - (d) "Secretariat" means the secretariat of the International Wheat Council;
 - (e) "grain" or "grains" means wheat, barley, maize, millet, oats, rye, sorghum and rice, and any other type of grain suitable for human consumption that the Committee may decide, or products derived therefrom, including products of secondary processing, as defined in the Rules of Procedure, subject to the provisions of paragraph (1) of Article III;

¹ Came into force on 1 July 1986, among the Governments which had deposited with the Secretary-General of the United Nations instruments of ratification, acceptance, approval or accession, or declarations of provisional application as decided unanimously by the said Governments, in accordance with article XXI (2):

<i>State</i>	<i>Date of deposit of the instrument of ratification or approval (AA) or declaration of provisional application (n)</i>
Argentina	25 June 1986 <i>n</i>
Belgium	26 June 1986 <i>n</i>
Canada	23 June 1986
Denmark	26 June 1986
European Economic Community	26 June 1986 <i>n</i>
Finland	18 June 1986 <i>n</i>
France	26 June 1986 <i>n</i>
Germany, Federal Republic of	26 June 1986 <i>n</i>
Greece	26 June 1986 <i>n</i>
Ireland	26 June 1986
Italy*	26 June 1986 <i>n</i>
Japan*	30 June 1986 <i>n</i>
Luxembourg	30 June 1986 <i>n</i>
Netherlands	26 June 1986 <i>n</i>
(For the Kingdom in Europe.)	
Norway	30 June 1986 AA
Portugal	30 June 1986 <i>n</i>
Spain	26 June 1986 <i>n</i>
Sweden	25 June 1986
Switzerland	26 June 1986
United Kingdom of Great Britain and Northern Ireland	26 June 1986 <i>n</i>
(For the United Kingdom, the British Virgin Islands, and St. Helena.)	
United States of America*	26 June 1986 <i>n</i>

* See p. 167 of this volume for the texts of the declarations made upon declaration of provisional application.

- (f) "f.o.b." means free on board;
 (g) "c.i.f." means cost, insurance and freight;
 (h) "tonne" means 1,000 kilogrammes;
 (i) "year" means the period from 1 July to 30 June, unless otherwise stated.

(2) Any reference in this Convention to a "Government" or "Governments" shall be construed as including a reference to the European Economic Community (hereinafter referred to as the EEC). Accordingly, any reference in this Convention to "signature" or to the "deposit of instruments of ratification, acceptance or approval" or "an instrument of accession" or to a "declaration of provisional application" by a Government shall, in the case of the EEC, be construed as including signature or declaration of provisional application on behalf of the EEC by its competent authority, and the deposit of the instrument required by the institutional procedures of the EEC to be deposited for the conclusion of an international agreement.

PART II. MAIN PROVISIONS

Article III CONTRIBUTIONS OF MEMBERS

(1) The members of this Convention agree to contribute to developing countries grains as food aid, as defined in Article II, paragraph (1) (e), suitable for human consumption and of an acceptable type and quality, or the cash equivalent thereof, in the minimum annual amounts specified in paragraph (3) below.

(2) To the maximum extent possible, contributions shall be made by members on a forward planning basis, so that recipient countries may be able to take account, in their development programmes, of the likely flow of food aid they will receive during each year of this Convention. Furthermore, members should, to the extent possible, indicate the amount of their contributions to be made in the form of gifts, and the grant element of any aid which is not in the form of gifts.

(3) The minimum annual contribution, in wheat equivalent, of each member towards the achievement of the objective of Article I is as follows:

<i>Member</i>	<i>Tonnes</i>
Argentina	35,000
Australia	400,000
Austria	20,000
Canada	600,000
European Economic Community and its member States	1,670,000
Finland	25,000
Japan	300,000
Norway	30,000
Sweden	40,000
Switzerland	27,000
United States of America	4,470,000

(4) For the purposes of the operation of this Convention, any member which has acceded to this Convention pursuant to paragraph (2) of Article XX shall be deemed to be listed in paragraph (3) of this Article together with its minimum contribution as determined under the provisions of Article XX.

(5) In the case of the inability of a member to fulfil its obligations under this Convention in any one year, the obligations of that member shall be increased in the following year by the residual amount remaining from the preceding year.

(6) Contributions in the form of grains shall be placed in a f.o.b. forward position by members. However, donors are encouraged, as appropriate, to bear the costs of transporting their grain contributions under this Convention beyond the f.o.b. stage, especially in emergency situations or in the case of shipments to low-income, food deficit countries. Due reference to the payment of such contributions shall be made in any reviews of the performance of members under this Convention.

(7) Grain purchases under [sub-paragraph (a)]¹ of Article IV shall be from members of the Food Aid Convention, 1986, and the Wheat Trade Convention² in force, with preference accorded to developing members of both Conventions, with a view to facilitating exports of, or processing by, developing members of both Conventions. In making purchases it shall be the general aim that the major part of such purchases shall come from developing countries, with priority being given to developing members of the Food Aid Convention. These provisions shall not however exclude the purchase of grain from a developing country, not a member of this Convention or the Wheat Trade Convention. In all purchases under this paragraph, special regard shall be given to the quality, the c.i.f. price advantages and the possibilities of speedy delivery to the recipient country and the specific requirements of the recipient countries themselves. Cash contributions shall not normally be used in any year to purchase grain from a country which is the same type of grain as that country has received as bilateral or multilateral food aid during the same year, or during previous years, if the grain so provided is still being used.

Article IV. TERMS OF FOOD AID CONTRIBUTIONS

Food aid under this Convention may be supplied on any of the following terms:

- (a) gifts of grain or gifts of cash to be used to purchase grain for the recipient country;
- (b) sales for the currency of the recipient country which is not transferable and is not convertible into currency or goods and services for use by the donor members;*
- (c) sales on credit, with payment to be made in reasonable annual amounts over periods of 20 years or more and with interest at rates which are below commercial rates prevailing in world markets;**

* Under exceptional circumstances an exemption of not more than 10 per cent may be granted. This limitation may be waived for transactions which are to be used for the expansion of economic development activity in the recipient country, provided that the currency of the recipient country is not transferable or convertible in less than 10 years.

** The credit sales agreement may provide for payment of up to 15 per cent of principal upon delivery of the grain.

¹ The words or absence of words within brackets reflect the corrections effected by a procès-verbal of rectification drawn up by the Secretary-General of the United Nations and dated at New York on 11 August 1986.

² See p. 71 of this volume.

on the understanding that such aid shall be supplied to the maximum extent possible by way of gifts, especially in the case of least developed countries, low per capita income countries and other developing countries in serious economic difficulties.

Article V. CHANNELLING OF CONTRIBUTIONS

- (1) Members may, in respect of their contributions under this Convention, specify a recipient country or countries.
- (2) Members may make their contributions bilaterally or through inter-governmental organizations and/or non-governmental organizations.
- (3) Members shall give full consideration to the advantages of directing a greater proportion of food aid through multilateral channels, in particular the World Food Programme.

Article VI. WHEAT EQUIVALENTS

- (1) The Committee shall establish Rules of Procedure for the purposes of evaluating a member's contribution shipped in grain other than wheat, or in grain products, taking into account, where appropriate, the grain content of products and the commercial value of the grain or product relative to wheat.
- (2) For the purposes of evaluating a member's contribution, cash provided for the purchase of grain shall be evaluated at prevailing international market prices for wheat. For the purposes of this paragraph, the Committee shall annually determine the prevailing international market price for the following year on the basis of the average monthly price of wheat for the preceding calendar year. The Committee shall establish a Rule of Procedure for the determination of the average monthly price of wheat.
- (3) In determining the prevailing international market price under paragraph (2) of this Article, the Committee shall pay due consideration to any significant increase or decrease in the annual average price. A significant increase or decrease shall be considered to have taken place when the annual average price referred to in paragraph (2) of this Article rises more than 20 per cent above, or falls more than 20 per cent below, that of the previous calendar year, respectively. In that regard, the prevailing international market price actually used to evaluate a member's contribution shall not be more than 20 per cent above nor more than 20 per cent below that of the previous year.

Article VII. IMPACT ON TRADE AND AGRICULTURAL PRODUCTION AND CONDUCT OF AID TRANSACTIONS

- (1) All aid transactions under this Convention shall be carried out in a way consistent with the concerns expressed in the current FAO Principles of Surplus Disposal and Guiding Lines. Members undertake to conduct all aid transactions under this Convention in such a way as to avoid harmful interference with normal patterns of production and international commercial trade.
- (2) Members shall, as appropriate, act in accordance with the Guidelines and Criteria for Food Aid, approved by the Committee on Food Aid Policies and Programmes of the World Food Programme.

Article VIII. SPECIAL PROVISION FOR EMERGENCY NEEDS

If in any year there is a substantial food grain production shortfall in low-income developing countries in a particular region or regions, the Chairman of the Committee, after considering information received from the Executive Director, may call a session of the Committee to consider the seriousness of the production shortfall. The Committee may recommend that members should respond to the situation by increasing the amount of food aid available.

Article IX. FOOD AID COMMITTEE

There shall be established a Food Aid Committee whose membership shall consist of all parties to this Convention. The Committee shall appoint a Chairman and a Vice-Chairman.

Article X. POWERS AND FUNCTIONS OF THE COMMITTEE

(1) The Committee shall:

(a) Receive from members, and members shall provide, regular reports on the amount, content, channelling and terms of their contributions under this Convention;

(b) Keep under review the purchase of grains financed by cash contributions with particular reference to purchases of grain from developing countries under paragraph (7) of Article III;

(c) Examine the way in which the obligations undertaken under this Convention have been fulfilled; and

(d) Exchange information on a regular basis on the functioning of the food aid arrangements under this Convention.

(2) (a) The Committee shall seek from the Secretariats of the International Wheat Council and other appropriate organizations the information required to enable members to discharge their obligations in the most effective way. The information shall cover, in particular:

- (i) details of production and requirements in low-income developing countries needed for the purposes of Article VIII;
- (ii) possibilities of using grain surpluses in developing countries for transactions under paragraph (7) of Article III, and
- (iii) possible effects of food aid on grain production and consumption in recipient countries.

(b) The Committee may also receive information from recipient countries and consult with them.

(3) The Committee shall issue reports as necessary.

(4) The Committee shall establish such rules of procedure as are necessary to carry out the provisions of this Convention.

(5) In addition to the powers and functions specified in this Article, the Committee shall have such other powers and perform such other functions as are necessary to carry out the provisions of this Convention.

Article XI. SEAT, SESSIONS AND QUORUM

- (1) The seat of the Committee shall be in London.
- (2) The Committee shall meet at least twice a year in conjunction with the statutory sessions of the International Wheat Council. The Committee shall meet also at such other times as the Chairman shall decide; or at the request of three members; or as otherwise required by this Convention.
- (3) The presence of delegates representing two thirds of the membership of the Committee shall be necessary to constitute a quorum at any session of the Committee.

Article XII. DECISIONS

The decisions of the Committee shall be reached by consensus.

Article XIII. ADMISSION OF OBSERVERS

The Committee may, when appropriate, invite representatives from other international organizations, whose membership is limited to Governments that are members of the United Nations, or its specialized agencies, to attend its open meetings as observers.

Article XIV. ADMINISTRATIVE PROVISIONS

The Committee shall use the services of the Secretariat for the performance of such administrative duties as the Committee may request, including the processing and distribution of documentation and reports.

Article XV. DEFAULTS AND DISPUTES

In the case of a dispute concerning the interpretation or application of this Convention, or of a default in obligations under this Convention, the Committee shall meet and take appropriate action.

PART III. FINAL PROVISIONS

Article XVI. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Convention.

Article XVII. SIGNATURE

This Convention shall be open for signature at United Nations Headquarters from 1 May 1986 until and including 30 June 1986 by the Governments referred to in paragraph (3) of Article III.

Article XVIII. RATIFICATION, ACCEPTANCE OR APPROVAL

This Convention shall be subject to ratification, acceptance or approval by each signatory Government in accordance with its constitutional procedures. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 30 June 1986, except that the Committee may grant one or more extensions of time to any signatory Government that has not deposited its instrument of ratification, acceptance or approval by that date.

Article XIX. PROVISIONAL APPLICATION

Any signatory Government may deposit with the depositary a declaration of provisional application of this Convention. Any such Government shall provisionally apply this Convention and be provisionally regarded as a party thereto.

Article XX. ACCESSION

(1) This Convention shall be open for accession by any Government referred to in paragraph (3) of Article III that has not signed this Convention. Instruments of accession shall be deposited with the depositary not later than 30 June 1986, except that the Committee may grant one or more extensions of time to any Government that has not deposited its instrument of accession by that date.

(2) Once this Convention has entered into force in accordance with Article XXI, it shall be open for accession by any Government other than those referred to in paragraph (3) of Article III, upon such conditions as the Committee considers appropriate. Instruments of accession shall be deposited with the depositary.

(3) Any Government acceding to this Convention under paragraph (1) or paragraph (2) of this Article may deposit with the depositary a declaration of provisional application of this Convention pending the deposit of its instrument of accession. Any such Government shall provisionally apply this Convention and be provisionally regarded as a party thereto.

Article XXI. ENTRY INTO FORCE

(1) This Convention shall enter into force on 1 July 1986 if by 30 June 1986 the Governments referred to in paragraph (3) of Article III have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, and provided that the Wheat Trade Convention, 1986 is in force.

(2) If this Convention does not enter into force in accordance with paragraph (1) of this Article, the Governments which have deposited instruments of ratification, acceptance, approval or accession, or declarations of provisional application, may decide by unanimous consent that it shall enter into force among themselves provided that the Wheat Trade Convention, 1986 is in force, or may take whatever other action they consider the situation requires.

Article XXII. DURATION, EXTENSION AND TERMINATION

(1) This Convention shall remain in force until and including 30 June 1989, unless extended under paragraph (2) of this Article or terminated earlier under paragraph (4) of this Article, provided that the Wheat Trade Convention, 1986, or a new Wheat Trade Convention replacing it, remains in force until and including that date.

(2) The Committee may extend the Convention beyond 30 June 1989 for successive periods not exceeding two years on each occasion, provided always that the Wheat Trade Convention, 1986, or a new Wheat Trade Convention replacing it, remains in force during the period of the extension.

(3) If the Convention is extended under paragraph (2) of this Article, the annual contributions of members under paragraph (3) of Article III may be subject to review by members before the entry into force of each extension. Their

respective obligations, as reviewed, shall remain unchanged for the duration of each extension.

(4) In the event of this Convention being terminated, the Committee shall continue in being for such time as may be required to carry out its liquidation, and shall have such powers, and exercise such functions, as may be necessary for that purpose.

Article XXIII. WITHDRAWAL AND REJOINING

(1) Any member may withdraw from this Convention at the end of any year by giving written notice of withdrawal to the depositary at least ninety days prior to the end of that year, but shall not thereby be released from any obligations incurred under this Convention which have not been discharged by the end of that year. The member shall simultaneously inform the Committee of the action it has taken.

(2) Any member which withdraws from this Convention may thereafter rejoin by giving notice to the Committee. It shall be a condition of rejoining the Convention that the member shall be responsible for fulfilling its full annual obligations with effect from the year in which it rejoins.

Article XXIV. RELATIONSHIP OF THIS CONVENTION TO THE INTERNATIONAL WHEAT AGREEMENT, 1986

This Convention shall replace the Food Aid Convention, 1980, as extended,¹ and shall be one of the constituent instruments of the International Wheat Agreement, 1986.²

Article XXV. NOTIFICATION BY DEPOSITARY

The Secretary-General of the United Nations as depositary shall notify all signatory and acceding Governments of each signature, ratification, acceptance, approval, provisional application of, and accession to, this Convention.

Article XXVI. AUTHENTIC TEXTS

The texts of this Convention in the English, French, Russian and Spanish languages shall all be equally authentic.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments or authorities, have signed this Convention on the dates appearing opposite their signatures.

DONE at London, this thirteenth day of March, One Thousand, Nine Hundred and Eighty-Six.

[For the signature pages, see p. 202 of this volume.]

¹ *United States Treaties and Other International Agreements*, Washington, Department of State, vol. 32, part 5, 1979-1980, TIAS 10015; and vol. 34, part I, 1981-1982, TIAS 10351.

² See p. 71 of this volume.

CONVENTION¹ RELATIVE À L'AIDE ALIMENTAIRE DE 1986

PREMIÈRE PARTIE. OBJET ET DÉFINITIONS

Article I. OBJET

La présente Convention a pour objet d'assurer, par un effort conjoint de la communauté internationale, la réalisation de l'objectif fixé par la Conférence mondiale de l'alimentation, qui est d'apporter chaque année aux pays en développement une aide alimentaire d'au moins 10 millions de tonnes de céréales propres à la consommation humaine, de la manière déterminée par les dispositions de la présente Convention.

Article II. DÉFINITIONS

1. Aux fins de la présente Convention :

- a) Le « Comité » est le Comité de l'aide alimentaire visé à l'article IX;
- b) Le terme « membre » désigne une partie à la présente Convention;
- c) Le « Directeur exécutif » est le Directeur exécutif du Conseil international du blé;
- d) Le « secrétariat » est le secrétariat du Conseil international du blé;
- e) Les termes « céréale » ou « céréales » désignent le blé, l'avoine, le maïs, le millet, l'orge, le seigle, le sorgho et le riz ainsi que tout autre type de céréale

¹ Entrée en vigueur le 1^{er} juillet 1986, entre les Gouvernements ayant déposé auprès du Secrétaire général de l'Organisation des Nations Unies des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire ainsi que décidé unanimement par ces Gouvernements, conformément au paragraphe 2 de l'article XXI :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, ou d'approbation (AA) ou de la déclaration d'application provisoire (n)</i>
Allemagne, République fédérale d'.....	26 juin 1986 n
Argentine	25 juin 1986 n
Belgique	26 juin 1986 n
Canada	23 juin 1986
Communauté économique européenne	26 juin 1986 n
Danemark	26 juin 1986
Espagne	26 juin 1986 n
Etats-Unis d'Amérique*	26 juin 1986 n
Finlande	18 juin 1986 n
France	26 juin 1986 n
Grèce	26 juin 1986 n
Irlande	26 juin 1986
Italie*	26 juin 1986 n
Japon*	30 juin 1986 n
Luxembourg	30 juin 1986 n
Norvège	30 juin 1986 AA
Pays-Bas	26 juin 1986 n
(Pour le Royaume en Europe.)	
Portugal	30 juin 1986 n
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	26 juin 1986 n
(Pour le Royaume-Uni, les Iles Vierges britanniques et Sainte-Hélène.)	
Suède	25 juin 1986
Suisse	26 juin 1986

* Voir p. 167 du présent volume pour les textes des déclarations faites lors de la déclaration d'application provisoire.

propre à la consommation humaine que le Comité pourra décider, ou leurs produits dérivés, y compris les produits de deuxième transformation, tels qu'ils sont définis dans le règlement intérieur, sous réserve des dispositions du paragraphe 1 de l'article III;

- f) Le sigle « f.o.b. » signifie franco à bord;
- g) Le sigle « c.a.f. » signifie coût, assurance et fret;
- h) Le terme « tonne » signifie 1 000 kilogrammes;
- i) Le terme « année » désigne, sauf indication contraire, la période du 1^{er} juillet au 30 juin.

2. Toute mention dans la présente Convention d'un « gouvernement » ou de « gouvernements » est réputée valoir aussi pour la Communauté économique européenne (dénommée ci-après la CEE). En conséquence, toute mention, dans la présente Convention, de la « signature » ou du « dépôt des instruments de ratification, d'acceptation ou d'approbation » ou d'un « instrument d'adhésion » ou d'une « déclaration d'application à titre provisoire » par un gouvernement est réputée, dans le cas de la CEE, valoir aussi pour la signature ou pour la déclaration d'application à titre provisoire au nom de la CEE par son autorité compétente, ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la CEE pour la conclusion d'un accord international.

DEUXIÈME PARTIE. DISPOSITIONS PRINCIPALES

Article III. CONTRIBUTIONS DES MEMBRES

1. Les membres de la présente Convention sont convenus de fournir à titre d'aide alimentaire aux pays en développement, des céréales, telles qu'elles sont définies à l'alinéa e) du paragraphe 1 de l'article II, qui soient propres à la consommation humaine et d'un type et d'une qualité acceptables, ou l'équivalent en espèces, pour les montants annuels minimaux spécifiés au paragraphe 3) ci-après.

2. Les membres apportent leurs contributions en partant, autant que possible, d'une planification préalable, afin que les pays bénéficiaires soient à même de tenir compte, dans leurs programmes de développement, du courant probable d'aide alimentaire qu'ils recevront chaque année pendant la durée de la présente Convention. En outre, les membres devraient, autant que possible, indiquer le montant de leurs contributions qu'ils ont l'intention de verser sous forme de dons ainsi que l'élément don de toute aide qui n'est pas fournie sous forme de don.

3. La contribution annuelle minimale, en équivalent blé, de chaque membre à la réalisation de l'objectif énoncé à l'article premier est la suivante :

<i>Membres</i>	<i>Tonnes</i>
Argentine.....	35 000
Australie.....	400 000
Autriche.....	20 000
Canada.....	600 000
Communauté économique européenne et ses Etats membres....	1 670 000

<i>Membres</i>	<i>Tonnes</i>
Etats-Unis d'Amérique.....	4 470 000
Finlande.....	25 000
Japon.....	300 000
Norvège.....	30 000
Suède.....	40 000
Suisse.....	27 000

4. Aux fins de l'application de la présente Convention, tout membre qui aura adhéré à ladite convention conformément aux dispositions du paragraphe 2 de l'article XX sera réputé figurer au paragraphe 3 du présent article avec la contribution minimale qui lui aura été attribuée conformément aux dispositions pertinentes de l'article XX.

5. Si un membre ne peut remplir, au cours d'une année quelconque, les obligations qu'il a contractées en vertu de la présente Convention, les obligations de ce membre sont majorées l'année suivante du solde de ses obligations au titre de l'année précédente.

6. Les contributions en céréales sont mises en position f.o.b. par les membres. Toutefois, les donateurs sont encouragés à assumer, selon qu'il conviendra, les coûts de transport de leurs contributions en céréales au titre de la présente Convention au-delà de la position f.o.b., particulièrement dans les situations critiques ou lorsque le bénéficiaire est un pays à faible revenu en déficit alimentaire. Il sera dûment fait mention du paiement de ces coûts de transport dans les examens de l'exécution par les membres de leurs obligations au titre de la présente Convention.

7. Les achats de céréales visés à l'alinéa a []¹ de l'article IV sont effectués auprès des membres de la Convention relative à l'aide alimentaire de 1986 et de la Convention sur le commerce du blé² en vigueur, la préférence étant donnée aux membres en développement des deux Conventions, en vue de faciliter les exportations ou les activités de transformation des membres en développement des deux Conventions. En effectuant des achats, le but général sera de faire en sorte qu'il soit procédé à la majeure partie desdits achats auprès de pays en développement, en donnant priorité aux membres en développement de la Convention relative à l'aide alimentaire. Les présentes dispositions n'empêchent cependant pas l'achat de céréales à un pays en développement non membre de la présente Convention ou de la Convention sur le commerce du blé. Dans tous les achats visés dans le présent paragraphe, il est spécialement tenu compte de la qualité, des avantages en matière de prix c.a.f. et des possibilités de livraison rapide au pays bénéficiaire, ainsi que des besoins spécifiques des pays bénéficiaires eux-mêmes. Les contributions en espèces ne seront normalement utilisées durant aucune année pour acheter à un pays une céréale qui est du même type que celle que ce pays a reçue à titre d'aide alimentaire bilatérale ou multilatérale pendant la même année, ou pendant des années précédentes, si la quantité de céréales ainsi fournie n'est pas encore épuisée.

¹ Les mots ou l'absence de mots entre crochets reflètent les corrections effectuées par un procès-verbal de rectification établi par le Secrétaire général de l'Organisation des Nations Unies en date à New York du 11 août 1986.

² Voir p. 71 du présent volume.

Article IV. MODALITÉS DES CONTRIBUTIONS D'AIDE ALIMENTAIRE

L'aide alimentaire en vertu de la présente Convention pourra être fournie selon l'une quelconque des modalités suivantes :

- a) Dons de céréales ou dons en espèces à utiliser pour l'achat de céréales au profit du pays bénéficiaire;
- b) Ventes contre monnaie du pays bénéficiaire qui n'est ni transférable ni convertible en devises ou en marchandises et services susceptibles d'être utilisés par le membre donateur*;
- c) Ventes à crédit, le paiement devant être effectué par annuités raisonnables échelonnées sur 20 ans ou plus, moyennant un taux d'intérêt inférieur aux taux commerciaux en vigueur sur les marchés mondiaux**;

étant entendu que ladite aide alimentaire est fournie autant que possible sous forme de dons, en particulier dans le cas des pays les moins avancés, des pays à faible revenu par habitant et d'autres pays en développement qui ont de graves difficultés économiques.

Article V. DISTRIBUTION DES CONTRIBUTIONS

1. Les membres peuvent, pour leurs contributions au titre de la présente Convention, désigner un ou plusieurs pays bénéficiaires.

2. Les membres peuvent apporter leurs contributions bilatéralement ou par l'intermédiaire d'organisations intergouvernementales et/ou d'organisations non gouvernementales.

3. Les membres prendront pleinement en considération les avantages qu'il y aurait à acheminer une plus forte proportion de l'aide alimentaire par des circuits multilatéraux, en particulier le Programme alimentaire mondial.

Article VI. EQUIVALENTS EN BLÉ

1. Le Comité arrêtera dans le règlement intérieur des règles aux fins de l'évaluation de la contribution d'un membre expédiée en céréales autres que le blé ou en produits céréaliers, en tenant compte, le cas échéant, de la teneur en céréales des produits et de la valeur commerciale de la céréale ou du produit par rapport à celle du blé.

2. Aux fins de l'évaluation de la contribution d'un membre, les montants fournis en espèces pour l'achat de céréales sont évalués aux prix pratiqués sur le marché international pour le blé. Aux fins du présent paragraphe, le Comité détermine chaque année le prix pratiqué sur le marché international pour l'année suivante en se fondant sur le prix mensuel moyen du blé pour l'année civile précédente. Le Comité arrêtera une règle dans le règlement intérieur pour la détermination du prix mensuel moyen du blé.

* Dans des circonstances exceptionnelles, il pourra être accordé une dispense ne dépassant pas 10 p. 100. Toutefois, il pourra n'être pas insisté sur cette limite dans le cas de transactions destinées à augmenter les activités de développement économique dans le pays bénéficiaire, à condition que la monnaie du pays bénéficiaire ne soit ni transférable ni convertible avant écoulement d'un délai de 10 ans.

** L'accord relatif aux ventes à crédit peut prévoir le versement d'une fraction du principal allant jusqu'à 15 p. 100 à la livraison de la céréale.

3. Pour déterminer le prix pratiqué sur le marché international, conformément aux dispositions du paragraphe 2 du présent article, le Comité tiendra dûment compte de toute augmentation ou diminution sensible du prix annuel moyen. On considérera qu'une augmentation ou une diminution sensible a lieu lorsque le prix annuel moyen visé au paragraphe 2 du présent article accuse une hausse supérieure à 20 p. 100 ou une baisse supérieure à 20 p. 100 par rapport à l'année civile précédente. A cet égard, le prix pratiqué sur le marché international qui sert effectivement à évaluer la contribution d'un membre ne doit pas être supérieur de plus de 20 p. 100 ni inférieur de plus de 20 p. 100 à celui de l'année précédente.

Article VII. INCIDENCES SUR LES ÉCHANGES ET LA PRODUCTION AGRICOLE ET CONDUITE DES OPÉRATIONS D'AIDE ALIMENTAIRE

1. Toutes les opérations d'aide entreprises au titre de la présente Convention sont menées d'une manière compatible avec les préoccupations exprimées dans les actuels Principes et directives de la FAO en matière d'écoulement des excédents. Les membres s'engagent à effectuer toutes leurs opérations d'aide au titre de la présente Convention de manière à éviter tout préjudice à la structure normale de la production et du commerce international.

2. Les membres se conformeront, lorsqu'il y aura lieu, aux Directives et critères pour l'aide alimentaire approuvés par le Comité des politiques et programmes d'aide alimentaire du Programme alimentaire mondial.

Article VIII. DISPOSITION SPÉCIALE CONCERNANT LES BESOINS CRITIQUES

Si, au cours d'une année quelconque, la production de céréales alimentaires accuse un déficit marqué dans des pays en développement à faible revenu d'une ou plusieurs régions particulières, le Président du Comité, au vu des renseignements reçus du Directeur exécutif, peut convoquer une session du Comité pour examiner la gravité du déficit de la production. Le Comité peut recommander que les membres remédient à la situation en augmentant la quantité d'aide alimentaire disponible.

Article IX. COMITÉ DE L'AIDE ALIMENTAIRE

Il est institué un Comité de l'aide alimentaire qui est composé de toutes les parties à la présente Convention. Le Comité désigne un président et un vice-président.

Article X. POUVOIRS ET FONCTIONS DU COMITÉ

1. Le Comité :

a) Reçoit régulièrement des membres, et les membres lui présentent, des rapports sur le montant, la composition, les modalités de distribution et les conditions des contributions qu'ils fournissent en vertu de la présente Convention;

b) Suit les achats de céréales financés au moyen de contributions en espèces, en tenant particulièrement compte des achats de céréales effectués dans des pays en développement conformément au paragraphe 7 de l'article III;

c) Examine la manière dont les obligations souscrites aux termes de la présente Convention ont été remplies; et

d) Organise un échange régulier de renseignements sur le fonctionnement des dispositions relatives à l'aide alimentaire prises en vertu de la présente Convention.

2. a) Le Comité demande au secrétariat du Conseil international du blé ainsi qu'aux secrétariats des autres organisations compétentes les renseignements nécessaires pour permettre aux membres de s'acquitter de leurs obligations avec une efficacité maximale. Les renseignements en question exposeront, notamment :

- i) Les détails sur la production et les besoins d'importation des pays en développement à faible revenu requis aux fins de l'application des dispositions de l'article VIII;
- ii) Les possibilités d'utiliser les excédents de céréales dont pourraient disposer des pays en développement pour procéder à des transactions au titre du paragraphe 7 de l'article III; et
- iii) Les éventuelles incidences de l'aide alimentaire sur la production et la consommation de céréales dans les pays bénéficiaires.

b) Le Comité peut aussi recevoir des renseignements des pays bénéficiaires et consulter ces pays.

3. Le Comité fera rapport selon les besoins.

4. Le Comité établit dans le règlement intérieur les règles nécessaires à l'application des dispositions de la présente Convention.

5. Outre les pouvoirs et fonctions spécifiés dans le présent article, le Comité a les autres pouvoirs et exerce les autres fonctions nécessaires à l'application des dispositions de la présente Convention.

Article XI. SIÈGE, SESSIONS ET QUORUM

1. Le siège du Comité est Londres.

2. Le Comité se réunit au moins deux fois par an à l'occasion des sessions statutaires du Conseil international du blé. Le Comité se réunit aussi à tous autres moments sur décision du Président, ou à la demande de trois membres, ou ainsi que les dispositions de la présente Convention l'exigent.

3. La présence de délégués représentant les deux tiers des membres du Comité est nécessaire pour constituer le quorum à toute session du Comité.

Article XII. DÉCISIONS

Les décisions du Comité sont prises par voie de consensus.

Article XIII. ADMISSION D'OBSERVATEURS

Le Comité peut, quand il y a lieu, inviter les représentants d'autres organisations internationales dont seules peuvent faire partie les gouvernements qui sont Membres de l'Organisation des Nations Unies ou membres de ses institutions spécialisées à participer à ses réunions ouvertes en qualité d'observateurs.

Article XIV. DISPOSITIONS ADMINISTRATIVES

Le Comité utilise les services du secrétariat pour l'exécution des tâches administratives que ledit comité peut demander, notamment la production et la distribution de la documentation et des rapports.

Article XV. MANQUEMENTS AUX ENGAGEMENTS ET DIFFÉRENDS

En cas de différend relatif à l'interprétation ou à l'application de la présente Convention ou d'un manquement aux obligations contractées en vertu de cette convention, le Comité se réunit pour décider des mesures à prendre.

TROISIÈME PARTIE. DISPOSITIONS FINALES

Article XVI. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire de la présente Convention.

Article XVII. SIGNATURE

La présente Convention sera ouverte, au Siège de l'Organisation des Nations Unies, du 1^{er} mai 1986 au 30 juin 1986 inclus, à la signature des gouvernements visés au paragraphe 3 de l'article III.

Article XVIII. RATIFICATION, ACCEPTATION OU APPROBATION

La présente Convention est soumise à la ratification, à l'acceptation ou à l'approbation de chaque gouvernement signataire conformément à ses procédures constitutionnelles. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire au plus tard le 30 juin 1986, étant entendu que le Comité peut accorder une ou plusieurs prolongations de délai à tout gouvernement signataire qui n'aura pas déposé son instrument de ratification, d'acceptation ou d'approbation à cette date.

Article XIX. APPLICATION À TITRE PROVISOIRE

Tout gouvernement signataire peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention. Il applique la présente Convention à titre provisoire et est réputé provisoirement y être partie.

Article XX. ADHÉSION

1. La présente Convention est ouverte à l'adhésion de tout gouvernement visé au paragraphe 3 de l'article III qui n'a pas signé la présente Convention. Les instruments d'adhésion seront déposés auprès du dépositaire au plus tard le 30 juin 1986, étant entendu que le Comité pourra accorder une ou plusieurs prolongations de délai à tout gouvernement qui n'aura pas déposé son instrument à cette date.

2. Lorsque la présente Convention sera entrée en vigueur conformément aux dispositions de l'article XXI, elle sera ouverte à l'adhésion de tout gouvernement autre que ceux qui sont visés au paragraphe 3 de l'article III, selon les conditions que le Comité considère appropriées. Les instruments d'adhésion seront déposés auprès du dépositaire.

3. Tout gouvernement adhérent à la présente Convention en vertu du paragraphe 1 ou du paragraphe 2 du présent article peut déposer auprès du dépositaire une déclaration d'application à titre provisoire de la présente Convention en attendant le dépôt de son instrument d'adhésion. Il applique la présente Convention à titre provisoire et est réputé provisoirement y être partie.

Article XXI. ENTRÉE EN VIGUEUR

1. La présente Convention entrera en vigueur le 1^{er} juillet 1986, si, au 30 juin 1986, les gouvernements visés au paragraphe 3 de l'article III ont déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, et sous réserve que la Convention sur le commerce du blé de 1986 soit en vigueur.

2. Si la présente Convention n'entre pas en vigueur conformément aux dispositions du paragraphe 1 du présent article, les gouvernements qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou des déclarations d'application à titre provisoire, pourront décider unanimement qu'elle entrera en vigueur entre eux-mêmes, sous réserve que la Convention sur le commerce du blé de 1986 soit en vigueur, ou bien pourront prendre toute autre décision que la situation leur paraîtra exiger.

Article XXII. DURÉE, PROROGATION ET FIN DE LA CONVENTION

1. A moins qu'elle ne soit prorogée en application du paragraphe 2 du présent article ou qu'il n'y soit mis fin auparavant en application du paragraphe 4 du présent article, la présente Convention restera en vigueur jusqu'au 30 juin 1989 inclus, sous réserve que la Convention sur le commerce du blé de 1986, ou une nouvelle convention sur le commerce du blé la remplaçant, reste en vigueur jusqu'à cette date incluse.

2. Le Comité pourra proroger la présente Convention au-delà du 30 juin 1989 pour des périodes successives ne dépassant pas deux ans chacune, sous réserve que la Convention sur le commerce du blé de 1986 ou une nouvelle convention sur le commerce du blé la remplaçant reste en vigueur jusqu'à la fin de la durée de la prorogation.

3. Si la présente Convention est prorogée en vertu du paragraphe 2 du présent article, les contributions annuelles des membres au titre du paragraphe 3 de l'article III peuvent être soumises au réexamen des membres avant l'entrée en vigueur de chaque prorogation. Les obligations individuelles, telles qu'elles auront été réexaminées, resteront inchangées pendant la durée de chaque prorogation.

4. S'il est mis fin à la présente Convention, le Comité continue d'exister aussi longtemps qu'il le faut pour procéder à sa liquidation et il dispose alors des pouvoirs et exerce les fonctions nécessaires à cette fin.

Article XXIII. RETRAIT ET RÉADMISSION

1. Tout membre peut se retirer de la présente Convention à la fin de toute année en notifiant son retrait par écrit au depositaire au moins 90 jours avant la fin de l'année en question, mais il n'est de ce fait relevé d'aucune des obligations résultant de la présente Convention et non exécutées avant la fin de ladite année. Ce membre avise simultanément le Comité de la décision qu'il a prise.

2. Tout membre qui se retire de la présente Convention peut ultérieurement y redevenir partie en notifiant sa décision au Comité. Toutefois, il est établi comme condition à la réadmission de ce membre que celui-ci soit tenu de s'acquitter intégralement de son obligation annuelle à compter de l'année où il redevient partie à la présente Convention.

Article XXIV. RAPPORT ENTRE LA PRÉSENTE CONVENTION
ET L'ACCORD INTERNATIONAL SUR LE BLÉ DE 1986

La présente Convention remplace la Convention relative à l'aide alimentaire de 1980, telle qu'elle a été prorogée¹, et est l'un des instruments constitutifs de l'Accord international sur le blé de 1986².

Article XXV. NOTIFICATION PAR LE DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies, en qualité de dépositaire, notifiera à tous les gouvernements signataires et adhérents toute signature, ratification, acceptation, approbation, application à titre provisoire de la présente Convention et toute adhésion à cette Convention.

Article XXVI. TEXTES FAISANT FOI

Les textes de la présente Convention en langues anglaise, espagnole, française et russe font tous également foi.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet par leurs gouvernements ou autorités respectifs, ont signé la présente Convention à la date qui figure en regard de leur signature.

FAIT à Londres, le treize mars mil neuf cent quatre-vingt-six.

[Pour les pages de signature, voir p. 202 du présent volume.]

¹ *United States Treaties and Other International Agreements, Washington, Department of State, vol. 32, Part 5, 1979-1980, TIAS 10015; and vol. 34, Part 1, 1981-1982, TIAS 10351 (anglais seulement).*

² Voir p. 71 du présent volume.

[RUSSIAN TEXT — TEXTE RUSSE]

КОНВЕНЦИЯ ОБ ОКАЗАНИИ ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ 1986 ГОДА

ЧАСТЬ I. ЦЕЛЬ И ОПРЕДЕЛЕНИЯ

Статья I. Цель

Целью настоящей Конвенции является обеспечить путем совместных усилий международного сообщества достижение поставленной Всемирной продовольственной конференцией цели по предоставлению по крайней мере 10 млн. тонн продовольственной помощи ежегодно развивающимся странам в форме зерна, пригодного для пищевого потребления, и как это определено положениями настоящей Конвенции.

Статья II. ОПРЕДЕЛЕНИЯ

1. Для целей настоящей Конвенции:

a) «Комитет» означает Комитет по продовольственной помощи, упомянутый в Статье IX;

b) «участник» означает сторону настоящей Конвенции;

c) «Исполнительный директор» означает Исполнительный директор Международного совета по пшенице;

d) «Секретариат» означает Секретариат Международного совета по пшенице;

e) «зерно» или «зерновые» означают пшеницу, ячмень, кукурузу, просо, овес, рожь, сорго и рис, а также, по решению Комитета, любой другой вид зерна, пригодного для пищевого потребления, или полученные из них продукты, включая продукты вторичной переработки, как это определено в Правилах процедуры, в соответствии с положениями пункта 1 статьи III;

f) «фоб» означает франко-борт;

g) «сиф» означает стоимость, страхование и фрахт;

h) «тонна» означает 1 000 килограммов;

i) «год» означает период с 1 июля по 30 июня, если иное не оговорено.

2. Любую ссылку в настоящей Конвенции на «Правительство» или «Правительства» следует понимать как включающую ссылку на Европейское экономическое сообщество (именуемое далее ЕЭС). Соответственно, любую ссылку в настоящей Конвенции на «подписание» или на «депонирование актов о ратификации, принятии или одобрении» или «акта о присоединении» или на «декларацию о временном применении» Правительством следует — применительно к ЕЭС — понимать как включающую подписание или декларацию о временном применении от имени ЕЭС его компетентным органом и депонирование акта, который, согласно уставной процедуре ЕЭС, сдается на хранение при заключении международного соглашения.

ЧАСТЬ II. ОСНОВНЫЕ ПОЛОЖЕНИЯ

Статья III. ВЗНОСЫ УЧАСТНИКОВ

1. Участники настоящей Конвенции соглашаются предоставить в качестве продовольственной помощи развивающимся странам зерно, как это определено в пункте 1е статьи II, пригодное для пищевого потребления, приемлемого сорта и качества, или его денежной эквивалент в минимальных годовых объемах, установленных ниже в пункте 3.

2. В максимально возможной степени взносы участников должны делаться на основе заблаговременного планирования с тем, чтобы страны-получатели могли учитывать в своих программах развития возможные поступления продовольственной помощи, которые они будут получать в течение каждого года действия настоящей Конвенции. Кроме того, участники должны, по возможности, указывать объемы своих взносов, предоставляемых в форме даров, и безвозмездный элемент в любой помощи, предоставляемой не в форме даров.

3. Для достижения цели, предусмотренной статьей 1, минимальный ежегодный взнос каждого участника в пшеничном эквиваленте составляет:

<i>Участник</i>	<i>Тонны</i>
Австралия	400 000
Австрия	20 000
Аргентина	35 000
Европейское экономическое сообщество и его страны-участницы . .	1 670 000
Канада	600 000
Норвегия	30 000
Соединенные Штаты Америки	4 470 000
Финляндия	25 000
Швеция	40 000
Швейцария	27 000
Япония	300 000

4. В целях осуществления настоящей Конвенции любой участник, присоединившийся к настоящей Конвенции в соответствии с пунктом 2 Статьи XX, считается внесенным в список в пункте 3 настоящей статьи вместе с указанием его минимального взноса, как это определено положениями статьи XX.

5. В случае невозможности выполнения участником в каком-либо году своих обязательств в соответствии с настоящей Конвенцией, обязательства этого участника в следующем году увеличиваются на объем остатка от предыдущего года.

6. Взносы зерном пересчитываются участниками по ценам фоб — срочные сделки. Однако, в необходимых случаях, поощряется оплата донорами расходов по транспортировке их взносов зерном за пределами стадии фоб, особенно в чрезвычайных обстоятельствах или при отгрузках в страны с низким уровнем доходов и нехваткой продовольствия.

7. Закупки зерна, в соответствии с [подпунктом *a*¹] статьи IV, производятся участниками Конвенции об оказании продовольственной помощи 1986 года и действующей Конвенции о торговле пшеницей, при этом предпочтение отдается участникам обеих Конвенций из числа развивающихся стран с тем, чтобы способствовать развитию экспорта и переработки в развивающихся странах — членах обеих Конвенций. При закупках будет преследоваться общая цель, чтобы основная часть таких закупок осуществлялась в развивающихся странах, причем, в первую очередь, в развивающихся странах — членах Конвенции об оказании продовольственной помощи. Эти положения, однако, не исключают закупку зерна в какой-либо развивающейся стране, не являющейся членом настоящей Конвенции или Конвенции о торговле пшеницей. При всех закупках, в соответствии с настоящим пунктом, особое внимание будет уделяться качеству, преимуществам цены сиф и возможностям быстрой доставки стране-получателю, а также специфическим потребностям самих стран-получателей. Взносы в денежной форме, как правило, не должны использоваться ни в один из годов для закупки в какой-либо стране зерна, являющегося зерном того же сорта, которое данная страна получила в виде двусторонней или многосторонней продовольственной помощи в течение того же года или в течение предыдущих лет, если зерно, поставленное таким образом, все еще используется.

Статья IV. УСЛОВИЯ ПРЕДОСТАВЛЕНИЯ ВЗНОСОВ В ВИДЕ ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ

Продовольственная помощь, в соответствии с настоящей Конвенцией, может предоставляться на любом из следующих условий:

- a*) предоставление в дар зерна или денег, используемых для закупки зерна страной-получателем;
- b*) продажа с оплатой в валюте страны-получателя, не подлежащей переводу и являющейся неконвертируемой в валюту или товары и услуги для использования участниками из числа доноров*;
- c*) продажа в кредит с оплатой приемлемыми ежегодными взносами в течение 20 или более лет по процентным ставкам, которые ниже преобладающих коммерческих ставок на мировых рынках**;

при понимании, что такая помощь будет предоставляться в максимально возможном размере в виде даров, особенно применительно к наименее развитым странам, странам с низким уровнем доходов *на душу населения* и другим развивающимся странам, испытывающим серьезные экономические трудности.

* При особых обстоятельствах может быть сделано исключение, но не более 10 процентов. Это ограничение может быть снято применительно к сделкам, которые направлены на расширение деятельности по экономическому развитию страны-получателя, при условии, что валюта страны-получателя не подлежит переводу или конверсии в течение менее 10 лет.

** Соглашение о продаже в кредит может предусматривать оплату до 15 процентов основной стоимости при поставке зерна.

¹ The words or absence of words within brackets reflect the corrections effected by a procès-verbal of rectification drawn up by the Secretary-General of the United Nations and dated at New York on 11 August 1986 — Les mots ou l'absence de mots entre crochets reflètent les corrections effectuées par un procès-verbal de rectification établi par le Secrétaire général de l'Organisation des Nations Unies en date à New York du 11 août 1986.

Статья V. РАСПРЕДЕЛЕНИЕ ВЗНОСОВ

1. Участники могут в отношении своих взносов, в соответствии с настоящей Конвенцией, определять страну или страны-получатели.

2. Участники могут осуществлять свои взносы на двусторонней основе или через межправительственные и/или неправительственные организации.

3. Участники должны в полной мере учитывать преимущества направления большей части продовольственной помощи через многосторонние каналы, в частности Мировую продовольственную программу.

Статья VI. ЭКВИВАЛЕНТНЫЕ КОЛИЧЕСТВА В ПШЕНИЦЕ

1. Комитет утверждает Правила процедуры для целей оценки взноса участников в случае, когда отгрузка зерна осуществляется не в виде пшеницы или в случае отгрузки зернопродуктов, учитывая, где это целесообразно, содержание зерна в продуктах и коммерческую стоимость зерна или продуктов, относящихся к пшенице.

2. Для целей оценки взноса участника денежный взнос, предоставляемый на покупку зерна, рассчитывается по преобладающим ценам на пшеницу на мировом рынке. Для целей настоящей пункта Комитет ежегодно определяет преобладающую цену на мировом рынке на следующий год на основе среднемесячной цены на пшеницу за предшествующий календарный год. Комитет устанавливает Правило процедуры для определения среднемесячной цены на пшеницу.

3. При определении преобладающей цены мирового рынка на пшеницу, в соответствии с пунктом 2 настоящей статьи, Комитет должным образом учитывает любое существенное увеличение или снижение среднегодовой цены. Существенное увеличение или уменьшение будет считаться имевшим место, когда среднегодовая цена, упомянутая в пункте 2 настоящей статьи, повысится более, чем на 20 процентов, или понизится более, чем на 20 процентов по сравнению с предыдущим календарным годом, соответственно. В этом случае преобладающая цена на мировом рынке, фактически используемая для определения взноса какого-либо участника, не должна быть более, чем на 20 процентов выше или не более, чем на 20 процентов ниже по сравнению с ценой предыдущего года.

Статья VII. ВЛИЯНИЕ НА ТОРГОВЛЮ И СЕЛЬСКОХОЗЯЙСТВЕННОЕ ПРОИЗВОДСТВО И ОСУЩЕСТВЛЕНИЕ ОПЕРАЦИЙ ПОМОЩИ

1. Все операции по оказанию помощи в соответствии с настоящей Конвенцией должны осуществляться таким образом, чтобы соответствовать соображениям, содержащимся в действующих Принципах сбыта излишков и Основных направлениях ФАО. Участники обязуются осуществлять операции помощи в соответствии с настоящей Конвенцией таким образом, чтобы избежать ущерба нормальной структуре производства и международной коммерческой торговле.

2. Участники там, где это целесообразно, действуют в соответствии с Основными направлениями и Критериями по оказанию продовольственной помощи, одобренными Комитетом по политике в области продовольственной помощи, и программами Мировой продовольственной программы.

Статья VIII. СПЕЦИАЛЬНОЕ ПОЛОЖЕНИЕ О СРОЧНЫХ ПОТРЕБНОСТЯХ

Если в какой-либо год имеет место общее значительное сокращение производства продовольственного зерна в развивающихся странах с низким уровнем доходов в каком-либо конкретном регионе или регионах, Председатель Комитета после рассмотрения информации, полученной от Исполнительного директора, может созвать заседание Комитета для рассмотрения того, насколько серьезным является это сокращение производства. Комитет может рекомендовать участникам увеличить в этой ситуации объем предоставляемой продовольственной помощи.

Статья IX. КОМИТЕТ ПО ПРОДОВОЛЬСТВЕННОЙ ПОМОЩИ

Учреждается Комитет по продовольственной помощи в составе всех сторон настоящей Конвенции. Комитет назначает Председателя и Заместителя председателя.

Статья X. ПОЛНОМОЧИЯ И ОБЯЗАННОСТИ КОМИТЕТА

1. Комитет:

a) получает от участников, а участники представляют регулярные отчеты об объеме, составе, распределении и условиях своих взносов в соответствии с настоящей Конвенцией;

b) следит за закупкой зерновых, финансируемой за счет денежных взносов, придавая особое значение закупкам зерна в развивающихся странах, в соответствии с пунктом 7 статьи III;

c) рассматривает пути выполнения обязательств, принятых в соответствии с настоящей Конвенцией; и

d) регулярно проводит обмен информацией по вопросам функционирования механизмов оказания продовольственной помощи в соответствии с настоящей Конвенцией.

2. *a)* Комитет изыскивает возможности получения от Секретариатов Международного совета по пшенице и других соответствующих организаций данных, необходимых для того, чтобы дать возможность участникам выполнять свои обязательства наиболее эффективным образом. Эти данные будут, в частности, включать:

- i)* подробные данные о производстве и потребностях развивающихся стран с низким уровнем доходов, необходимые для целей статьи VIII;
- ii)* возможности использования излишков зерна в развивающихся странах для операций в соответствии с пунктом 7 статьи III; и
- iii)* возможное влияние продовольственной помощи на производство и потребление зерна в странах-получателях.

b) Комитет может также получать данные от стран-получателей и проводить с ними консультации.

3. Комитет по мере необходимости представляет доклады.

4. Комитет принимает такие правила процедуры, которые необходимы для выполнения положений настоящей Конвенции.

5. Помимо полномочий и функций, определенных в настоящей статье, Комитет обладает такими другими полномочиями и исполняет такие другие обязанности, которые необходимы для выполнения положений настоящей Конвенции.

Статья XI. МЕСТОПРЕБЫВАНИЕ, СЕССИИ И КВОРУМ

1. Местопребыванием Комитета является Лондон.

2. Заседания Комитета проводятся, по крайней мере, два раза в год вместе с очередными сессиями Международного совета по пшенице. Заседания Комитета могут также проводиться в другое время по решению Председателя или по просьбе трех членов, или иным образом, в соответствии с требованиями настоящей Конвенции.

3. Для обеспечения кворума на любом из заседаний Комитета необходимо присутствие делегатов, представляющих две трети состава Комитета.

Статья XII. РЕШЕНИЯ

Решения Комитета принимаются консенсусом.

Статья XIII. ДОПУСК НАБЛЮДАТЕЛЕЙ

Комитет может, когда сочтете целесообразным, приглашать на свои заседания в качестве наблюдателей представителей других международных организаций, членский состав которых ограничивается Правительствами стран, являющихся членами Организации Объединенных Наций или ее специализированных органов.

Статья XIV. АДМИНИСТРАТИВНЫЕ ПОЛОЖЕНИЯ

Комитет пользуется услугами Секретариата для выполнения таких административных функций, которые могут потребоваться Комитету, включая подготовку и распространение документации и докладов.

Статья XV. НАРУШЕНИЯ И СПОРЫ

В случае возникновения споров относительно толкования или применения настоящей Конвенции, или в случае нарушения обязательств, предусмотренных настоящей Конвенцией, Комитет проводит заседание и принимает соответствующие меры.

часть III. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья XVI. ДЕПОЗИТАРИЙ

Генеральный секретарь Организации Объединенных Наций назначается депозитарием настоящей Конвенции.

Статья XVII. ПОДПИСАНИЕ

Настоящая Конвенция открыта для подписания в Штаб-квартире Организации Объединенных Наций с 1 мая 1986 года по 30 июня 1986 года, включительно, Правительствами, упомянутыми в пункте 3 Статьи III.

Статья XVIII. РАТИФИКАЦИЯ, ПРИНЯТИЕ ИЛИ ОДОБРЕНИЕ

Настоящая Конвенция подлежит ратификации, принятию или одобрению каждым из подписавших ее Правительств в соответствии с его конституционными процедурами. Ратификационные грамоты, акты о принятии или одобрении сдаются на хранение депозитарию не позднее 30 июня 1986 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому подписавшему Правительству, которое к этой дате не сдало на хранение своей ратификационной грамоты, акта о принятии или одобрении.

Статья XIX. ВРЕМЕННОЕ ПРИМЕНЕНИЕ

Любое подписавшее Правительство может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции. Любое такое Правительство временно применяет настоящую Конвенцию и временно считается ее стороной.

Статья XX. ПРИСОЕДИНЕНИЕ

1. Настоящая Конвенция открыта для присоединения к ней любого Правительства, упомянутого в пункте 3 статьи III, не подписавшего настоящей Конвенции. Акты о присоединении сдаются на хранение депозитарию не позднее, чем 30 июня 1986 года, за исключением тех случаев, когда Комитет может предоставить одну или более отсрочек любому Правительству, которое к этой дате не сдало на хранение свой акт о присоединении.

2. С момента вступления настоящей Конвенции в силу, в соответствии со статьей XXI настоящей Конвенции, она будет открыта для присоединения к ней любого Правительства, помимо упомянутых в пункте 3 статьи III, на таких условиях, которые Комитет сочтет необходимыми. Акты о присоединении сдаются на хранение депозитарию.

3. Любое Правительство, присоединившееся к настоящей Конвенции в соответствии с пунктом 1 или пунктом 2 настоящей статьи, может сдать на хранение депозитарию декларацию о временном применении настоящей Конвенции до сдачи на хранение своего акта о присоединении. Любое такое Правительство временно применяет настоящую Конвенцию и временно считается ее стороной.

Статья XXI. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящая Конвенция вступает в силу 1 июля 1986 года при условии, что к 30 июня 1986 года Правительства, упомянутые в пункте 3 статьи III настоящей Конвенции, сдадут на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении и при условии, что Конвенция о торговле пшеницей 1986 года находится в силе.

2. Если настоящая Конвенция не вступает в силу в соответствии с пунктом 1 настоящей статьи, Правительства, которые сдали на хранение ратификационные грамоты, акты о принятии, одобрении или присоединении или декларации о временном применении, могут единогласно решить, что Конвенция вступает в силу по отношению к ним при условии вступления в силу Конвенции о торговле пшеницей 1986 года или могут принять любые другие меры, которых, по их мнению, требует обстановка.

Статья XXII. СРОК, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ

1. Настоящая Конвенция остается в силе до 30 июня 1989 года, включительно, если она не будет продлена, в соответствии с пунктом 2 настоящей статьи, или не прекратит ранее своего действия, в соответствии с пунктом 4 настоящей статьи, и при условии, что Конвенция о торговле пшеницей 1986 года или заменяющая ее новая Конвенция о торговле пшеницей остается в силе до этой даты включительно.

2. Комитет может последовательно продлевать срок действия Конвенции после 30 июня 1989 года на периоды, не превышающие в каждом отдельном случае двух лет, всегда при условии, что Конвенция о торговле пшеницей 1986 года или заменяющая ее новая Конвенция о торговле пшеницей остается в силе на период продления.

3. Если срок действия Конвенции продлевается, в соответствии с пунктом 2 настоящей статьи, ежегодные взносы участников, в соответствии с пунктом 3 статьи III, могут быть пересмотрены участниками до вступления в силу такого продления. Их соответствующие пересмотренные обязательства сохраняются неизменными в течение всего периода такого продления.

4. В случае прекращения действия Конвенции, Комитет продолжает существовать в течение такого времени, которое необходимо для осуществления его ликвидации, и имеет такие права и выполняет такие обязанности, которые могут оказаться необходимыми для этой цели.

Статья XXIII. ДОБРОВОЛЬНЫЙ ВЫХОД И ПОВТОРНОЕ ПРИСОЕДИНЕНИЕ

1. Любой участник может добровольно выйти из настоящей Конвенции в конце любого года путем направления депозитарию уведомления о добровольном выходе по крайней мере за девяносто дней до конца этого года, однако этим он не освобождается от каких-либо обязательств по настоящей Конвенции, которые не были выполнены до конца этого года. Одновременно участник информирует Комитет о предпринятых им действиях.

2. Любой участник, который добровольно выходит из настоящей Конвенции, может позже повторно присоединиться путем уведомления Комитета. Условием для повторного присоединения к Конвенции является ответственность участника за полное выполнение им своих ежегодных обязательств, начиная с года его повторного присоединения.

Статья XXIV. ВЗАИМОСВЯЗЬ НАСТОЯЩЕЙ КОНВЕНЦИИ С МЕЖДУНАРОДНЫМ СОГЛАШЕНИЕМ ПО ПШЕНИЦЕ 1986 ГОДА

Настоящая Конвенция заменяет продленную Конвенцию об оказании продовольственной помощи 1980 года и является одним из актов, составляющих Международное соглашение по пшенице 1986 года.

Статья XXV. УВЕДОМЛЕНИЕ ДЕПОЗИТАРИЕМ

Генеральный Секретарь Организации Объединенных Наций в качестве депозитария уведомляет все Правительства, подписавшие или присоединившиеся к Конвенции, о каждом случае подписания, ратификации, принятия, одобрения, временном применении или присоединении к настоящей Конвенции.

Статья XXVI. АУТЕНТИЧНЫЕ ТЕКСТЫ

Тексты настоящей Конвенции на английском, французском, русском и испанском языках являются равно аутентичными.

В УДОСТОВЕРЕНИИ ЧЕГО нижеподписавшиеся, будучи надлежащим образом на то уполномочены своими соответствующими Правительствами или органами власти, подписали настоящую Конвенцию в даты, указанные против их подписей.

СОВЕРШЕНО в Лондоне тринадцатого марта одна тысяча девятьсот восемьдесят шестого года.

[For the signature pages, see p. 202 of this volume — Pour les pages de signature, voir p. 202 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO SOBRE LA AYUDA ALIMENTARIA, 1986

PARTE I. OBJETIVO Y DEFINICIONES

Artículo I. OBJETIVO

El objetivo del presente Convenio es asegurar, mediante un esfuerzo conjunto de la comunidad internacional, el logro del nivel meta fijado por la Conferencia Mundial de la Alimentación de un mínimo de 10 millones de toneladas, cada año, de ayuda alimentaria a los países en desarrollo, en forma de cereal adecuado para el consumo humano y según se determina en las disposiciones del presente Convenio.

Artículo II. DEFINICIONES

1. A los efectos del presente Convenio:

a) Por "Comité" se entiende el Comité de Ayuda Alimentaria al que se refiere el Artículo IX;

b) Por "miembro" se entiende una parte en el presente Convenio;

c) Por "Director Ejecutivo" se entiende el Director Ejecutivo del Consejo Internacional del Trigo;

d) Por "Secretaría" se entiende la Secretaría del Consejo Internacional del Trigo;

e) Por "cereal" o "cereales", se entiende el trigo, la cebada, el maíz, el mijo, la avena, el centeno, el sorgo y el arroz, así como todo otro tipo de cereal adecuado para el consumo humano que el Comité pueda decidir, o productos derivados de los mismos, comprendiendo productos de segunda elaboración, según los define el Reglamento Interior, salvo lo dispuesto en el párrafo 1 del Artículo III;

f) Por "f.o.b." se entiende franco a bordo;

g) Por "c.i.f." se entiende costo, seguro y flete;

h) Por "tonelada" se entiende 1.000 kilogramos;

i) Por "año" se entiende, a menos que se especifique otra cosa, el período comprendido entre el 1° de julio y el 30 de junio.

2. Toda referencia en el presente Convenio a un "Gobierno" o "Gobiernos" se considerará de aplicación a la Comunidad Económica Europea (referida en adelante como la CEE). Por consiguiente, toda referencia en el presente Convenio a "firma" o al "depósito de instrumentos de ratificación, aceptación o aprobación", o a "un instrumento de adhesión" o a "una declaración de aplicación provisional" por un Gobierno, se entenderá que comprende, en el caso de la CEE, la firma o declaración de aplicación provisional en nombre de la CEE por su autoridad competente, así como el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CEE, deba depositar para la conclusión de un convenio internacional.

PARTE II. DISPOSICIONES PRINCIPALES

Artículo III. APORTACIONES DE LOS MIEMBROS

1. Los miembros del presente Convenio acuerdan aportar a los países en desarrollo cereales como ayuda alimentaria, según se definen en el apartado e) del párrafo 1 del Artículo II, adecuados para el consumo humano y de un tipo y calidad aceptables, o su equivalente en efectivo, en las cantidades anuales mínimas especificadas en el párrafo 3 de este Artículo.

2. En todo lo posible, los miembros planificarán por adelantado sus aportaciones de forma que los países beneficiarios puedan tener en cuenta, en sus programas de desarrollo, la corriente probable de ayuda alimentaria que recibirán cada año durante la vigencia del presente Convenio. Además, los miembros deberán indicar, en lo posible, la parte de sus contribuciones que aportarán en forma de donaciones, así como el elemento de concesión de toda ayuda que no se haga en la modalidad de donativo.

3. Hacia el logro del objetivo fijado en el Artículo I, la aportación anual mínima, en el equivalente en trigo, de cada miembro será la siguiente:

<i>Miembro</i>	<i>Toneladas</i>
Argentina	35 000
Australia	400 000
Austria	20 000
Canadá	600 000
Comunidad Económica Europea y sus Estados miembros	1 670 000
Estados Unidos de América	4 470 000
Finlandia	25 000
Japón	300 000
Noruega	30 000
Suecia	40 000
Suiza	27 000

4. A los fines de la aplicación del presente Convenio, se considerará que todo miembro que se haya adherido a él conforme al párrafo 2 del Artículo XX está enumerado en el párrafo 3 de este Artículo, junto con su aportación mínima determinada conforme a las disposiciones pertinentes del Artículo XX.

5. El miembro que no pueda cumplir, en un año cualquiera, las obligaciones que haya contraído en virtud del presente Convenio, las obligaciones de ese miembro aumentarán al año siguiente en la cantidad residual que haya dejado de aportar en el año precedente.

6. Los miembros efectuarán sus aportaciones de cereales en posición f.o.b. Sin embargo, los donantes se esforzarán, según proceda, en costear los gastos de transporte de sus aportaciones de cereal, efectuadas conforme al presente Convenio, más allá de la posición f.o.b., especialmente en situaciones de emergencia y en el caso de entregas a países de bajos ingresos, deficitarios en alimentos. En todo examen del cumplimiento de las obligaciones de los miembros,

conforme al presente Convenio, se hará debida referencia al pago de esas aportaciones.

7. Las compras de cereales efectuadas conforme al apartado a) del []¹ Artículo IV se harán a los miembros del Convenio sobre la Ayuda Alimentaria, 1986, y del Convenio sobre el Comercio del Trigo vigente, dando preferencia a los miembros en desarrollo de ambos Convenios, con miras a facilitar las exportaciones de los miembros en desarrollo de estos Convenios o la elaboración efectuada por los mismos. Al hacer compras, el objetivo general será que la mayor parte de esas compras proceda de los países en desarrollo, dándose prioridad a los miembros en desarrollo del Convenio sobre la Ayuda Alimentaria. No obstante, estas disposiciones no excluirán la compra de cereal a un país en desarrollo no participante en estos Convenios. En todas las compras hechas conforme a este párrafo, se tendrá especialmente en cuenta la calidad, las ventajas del precio c.i.f. y las posibilidades de una rápida entrega al país beneficiario, así como las necesidades concretas de los propios países beneficiarios. Las aportaciones en efectivo no se utilizarán normalmente en ningún año para comprar a un país cereal que es el mismo tipo de cereal que ese país ha recibido como ayuda alimentaria bilateral o multilateral durante el mismo año, o durante años precedentes, si el cereal así concedido sigue utilizándose.

Artículo IV. MODALIDADES DE LAS APORTACIONES DE AYUDA ALIMENTARIA

La ayuda alimentaria aportada de conformidad con el presente Convenio podrá suministrarse en cualquiera de las modalidades siguientes:

- a) Donativos de cereales o donativos en efectivo destinados a la compra de cereales para el país beneficiario;
- b) Ventas pagaderas en la moneda del país beneficiario que no sea transferible ni convertible en divisas o bienes y servicios utilizables por los miembros donantes*;
- c) Ventas a crédito, pagaderas en plazos anuales razonables escalonados en 20 años o más y con tipos de interés inferiores a los tipos comerciales vigentes en los mercados mundiales**;

en el entendimiento de que esa ayuda se prestará, en la medida mayor de lo posible, en forma de donativos, especialmente en el caso de los países menos desarrollados, los países de bajos ingresos por habitante y otros países en desarrollo que tropiecen con dificultades económicas graves.

* En circunstancias excepcionales, se podrá hacer una exención no superior al 10 por ciento. Podrá prescindirse de esta limitación con respecto a transacciones a utilizar para la expansión de la actividad económica de desarrollo en el país beneficiario, siempre que la moneda del país beneficiario no sea transferible o convertible en menos de un plazo de 10 años.

** En los acuerdos de ventas a crédito, se podrá estipular el pago de hasta el 15 por ciento del principal, en el momento de la entrega del cereal.

¹ The words or absence of words within brackets reflect the corrections effected by a procès-verbal of rectification drawn up by the Secretary-General of the United Nations and dated at New York on 11 August 1986 — Les mots ou l'absence de mots entre crochets reflètent les corrections effectuées par un procès-verbal de rectification établi par le Secrétaire général de l'Organisation des Nations Unies en date à New York du 11 août 1986.

Artículo V. DISTRIBUCIÓN DE LAS APORTACIONES

1. Los miembros podrán, en lo que respecta a sus aportaciones conforme al presente Convenio, designar a uno o más países beneficiarios.
2. Los miembros podrán hacer sus aportaciones de modo bilateral o por conducto de organizaciones intergubernamentales y/u organizaciones no gubernamentales.
3. Los miembros prestarán detenida consideración a las ventajas de encauzar una mayor porción de ayuda alimentaria por conductos multilaterales, particularmente el Programa Mundial de la Alimentación.

Artículo VI. EQUIVALENTES EN TRIGO

1. El Comité establecerá Reglas para los fines de evaluar la aportación de un miembro, que la haya entregado en otro cereal que no sea trigo, o en productos de cereal, teniendo en cuenta, cuando sea apropiado, el contenido de cereal de los productos y el valor comercial del cereal o producto en relación al tipo.
2. A los fines de evaluar la aportación de un miembro, el efectivo aportado para la compra de cereal se evaluará a los precios vigentes en el mercado internacional del trigo. A los efectos de este párrafo, el Comité determinará cada año el precio vigente en el mercado internacional para el año siguiente, basándose en la media mensual de los precios del trigo en el año civil precedente. El Comité establecerá un Reglamento Interior para la determinación del precio medio mensual del trigo.
3. Al determinar el precio vigente en el mercado internacional conforme al párrafo 2 de este Artículo, el Comité tomará debida cuenta de todo aumento o descenso significativo que registre el precio medio anual. Se considerará que se ha producido un aumento o descenso significativo cuando el precio medio anual referido en el párrafo 2 de este Artículo suba o baje, respectivamente, más de un 20 por ciento en relación al del año civil anterior. A este respecto, el precio vigente en el mercado internacional que de hecho se utilice para evaluar la aportación de un miembro no será superior o inferior en más del 20 por ciento al del año precedente.

Artículo VII. IMPACTO SOBRE EL COMERCIO Y LA PRODUCCIÓN AGRÍCOLA Y MODO DE EFECTUAR LAS TRANSACCIONES DE AYUDA

1. Todas las transacciones de ayuda efectuadas conforme al presente Convenio se realizarán en una forma compatible con el consenso expresado en los principios y orientaciones actuales de la FAO para la Colocación de Excedentes. Los miembros se comprometen a realizar todas las transacciones de ayuda conforme al presente Convenio de manera que no causen perjuicio a las estructuras normales de la producción y del comercio internacional.
2. Los miembros actuarán, según sea apropiado, de acuerdo con las Orientaciones y Criterios respecto a la Ayuda Alimentaria, aprobados por el Comité sobre Políticas y Programas de Ayuda Alimentaria del Programa Mundial de Alimentos.

Artículo VIII. DISPOSICIÓN ESPECIAL PARA NECESIDADES DE EMERGENCIA

Si en cualquier año hay un considerable déficit de producción de cereales alimenticios en los países en desarrollo de bajos ingresos de una región o regiones

determinadas, el Presidente del Comité, tomando en consideración la información recibida del Director Ejecutivo, podrá convocar una sesión del Comité para examinar la gravedad de la deficiencia de producción. El Comité podrá recomendar que los miembros hagan frente a la situación aumentando el volumen de la ayuda alimentaria disponible.

Artículo IX. COMITÉ DE AYUDA ALIMENTARIA

Se constituirá un Comité de Ayuda Alimentaria integrado por todas las partes en el presente Convenio. El Comité nombrará un Presidente y un Vicepresidente.

Artículo X. ATRIBUCIONES Y FUNCIONES DEL COMITÉ

1. El Comité:

a) Recibirá de los miembros, y éstos los proporcionarán regularmente, informes sobre la cantidad, la composición, las modalidades de distribución y las condiciones de las aportaciones que hagan con arreglo al presente Convenio;

b) Se mantendrá al tanto de las compras de cereales financiadas con aportaciones en efectivo, teniendo en cuenta especialmente las compras de cereales procedentes de países en desarrollo, efectuadas conforme al párrafo 7 del Artículo III;

c) Examinará la forma en que se han cumplido las obligaciones contraídas en virtud del presente Convenio; y

d) Efectuará un intercambio regular de informaciones sobre la aplicación de los acuerdos relativos a la ayuda alimentaria que se tomen en virtud del presente Convenio.

2. a) El Comité obtendrá de la Secretaría del Consejo Internacional del Trigo y otras organizaciones apropiadas, la información requerida para que los miembros puedan dar cumplimiento a sus obligaciones en la forma más efectiva. La información comprenderá, particularmente:

- i) Detalles de la producción y necesidades en los países desarrollo de bajos ingresos, necesarios para los fines del Artículo VIII;
- ii) Posibilidades de utilizar excedentes de cereales en los países en desarrollo para transacciones conforme al párrafo 7 del Artículo III; y
- iii) Posibles efectos de la ayuda alimentaria sobre la producción y el consumo de cereales en los países beneficiarios;

b) El Comité podrá recibir también información de los países beneficiarios y podrá celebrar consultas con los mismos.

3. El Comité emitirá informes, cuando proceda.

4. El Comité establecerá los reglamentos que sean necesarios para el cumplimiento de las disposiciones del presente Convenio.

5. Además de las atribuciones y funciones especificadas en este Artículo, el Comité tendrá todas las demás atribuciones y desempeñará todas las demás funciones que son necesarias para el cumplimiento de las disposiciones del presente Convenio.

Artículo XI. SEDE, REUNIONES Y QUÓRUM

1. La sede del Comité estará en Londres.

2. El Comité se reunirá por lo menos dos veces al año, en conexión con las reuniones estatutorias del Consejo Internacional del Trigo. Se reunirá también en cualquier otra circunstancia que su Presidente decida, o a petición de tres miembros, o según se requiere en el presente Convenio.

3. Para constituir quórum en cualquier sesión del Comité, será necesaria la presencia de delegados que representen las dos terceras partes de los miembros del Comité.

Artículo XII. DECISIONES

El Comité adoptará sus decisiones por consenso.

Artículo XIII. ADMISIÓN DE OBSERVADORES

Cuando convenga, el Comité podrá invitar para que asistan a sus reuniones abiertas, como observadores, a representantes de otras organizaciones internacionales cuya composición se limite a gobiernos que son Miembros de las Naciones Unidas, o de sus organismos especializados.

Artículo XIV. DISPOSICIONES ADMINISTRATIVAS

El Comité utilizará los servicios de la Secretaría en el cumplimiento de las tareas administrativas que pueda encargarle el Comité, entre ellas la preparación y distribución de documentos e informes.

Artículo XV. CONTROVERSIAS E INCUMPLIMIENTO DE OBLIGACIONES

En el caso de alguna controversia relativa a la interpretación o aplicación del presente Convenio, o en el incumplimiento de obligaciones contraídas en virtud del presente Convenio, el Comité se reunirá y tomará las medidas pertinentes.

PARTE III. DISPOSICIONES FINALES

Artículo XVI. DEPOSITARIO

Por el presente Artículo se designa depositario de este Convenio al Secretario General de las Naciones Unidas.

Artículo XVII. FIRMA

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1º de mayo de 1986 hasta el 30 de junio de 1986 inclusive, a la firma de los Gobiernos de los países referidos en el párrafo 3 del Artículo III.

Artículo XVIII. RATIFICACIÓN, ACEPTACIÓN O APROBACIÓN

El presente Convenio estará sujeto a ratificación, aceptación o aprobación por cada uno de los Gobiernos signatarios, de conformidad con sus procedimientos constitucionales. Los instrumentos de ratificación, aceptación o aprobación se depositarán en poder del depositario, o más tardar, el 30 de junio de 1986, quedando entendido que el Comité podrá conceder una o más prórrogas a todo Gobierno signatario que no haya depositado su instrumento de ratificación, aceptación o aprobación para esa fecha.

Artículo XIX. APLICACIÓN PROVISIONAL

Todo Gobierno signatario podrá depositar en poder del depositario una declaración de aplicación provisional del presente Convenio. Todo Gobierno que así lo haga aplicará provisionalmente el presente Convenio y se le considerará provisionalmente parte en el mismo.

Artículo XX. ADHESIÓN

1. El presente Convenio quedará abierto a la adhesión de cualquiera de los Gobiernos a los que se refiere el párrafo 3 del Artículo III, que no haya firmado el presente Convenio. Los instrumentos de adhesión se depositarán en poder del depositario, a más tardar, el 30 de junio de 1986, quedando entendido que el Comité podrá conceder una o más prórrogas del plazo a cualquier Gobierno que no haya depositado para dicha fecha su instrumento de adhesión.

2. Una vez que el presente Convenio haya entrado en vigor de conformidad con el Artículo XXI, quedará abierto a la adhesión de cualquier Gobierno, aparte de aquellos referidos en el párrafo 3 del Artículo III, en las condiciones que el Comité considere apropiado. Los instrumentos de adhesión se depositarán en poder del depositario.

3. Todo Gobierno que se adhiera al presente Convenio conforme al párrafo 1 o al párrafo 2 de este Artículo podrá depositar en poder del depositario una declaración de aplicación provisional del presente Convenio, quedando pendiente de efectuar el depósito de su instrumento de adhesión. Ese Gobierno aplicará provisionalmente el presente Convenio y se le considerará provisionalmente parte en el mismo.

Artículo XXI. ENTRADA EN VIGOR

1. El presente Convenio entrará en vigor el 1° de julio de 1986, si el 30 de junio de 1986 los Gobiernos a los que se refiere el párrafo 3 del Artículo III tienen depositados instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, y siempre que el Convenio sobre el Comercio del Trigo, 1986, esté en vigor.

2. Si el presente Convenio no entra en vigor conforme al párrafo 1 de este Artículo, los Gobiernos que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión, o declaraciones de aplicación provisional, podrán decidir por acuerdo unánime que el presente Convenio entrará en vigor entre los mismos, siempre que el Convenio sobre el Comercio del Trigo, 1986, esté en vigor, o podrán tomar cualquier otra decisión que, a su parecer, requiere la situación.

Artículo XXII. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor hasta el 30 de junio de 1989 inclusive, pudiendo continuar en vigor si ha sido prorrogado, conforme al párrafo 2 de este Artículo, siempre que el Convenio sobre el Comercio del Trigo, 1986, o un nuevo Convenio sobre el Comercio del Trigo que lo sustituya, permanezca en vigor hasta dicha fecha inclusive. También puede ser declarado terminado con anterioridad, conforme al párrafo 4 de este Artículo.

2. El Comité podrá prorrogar el Convenio por un período no superior a dos años, después del 30 de junio de 1989, así como por períodos subsecuentes no superiores a dos años en cada caso, sujeto siempre a que el Convenio sobre el Comercio del Trigo, 1986, o un nuevo Convenio sobre el Comercio del Trigo que lo sustituya, permanezca en vigor durante el período de la prórroga.

3. Si el Convenio se prorroga conforme al párrafo 2 de este Artículo, las aportaciones anuales de los miembros conforme al párrafo 3 del Artículo III podrán ser objeto de revisión por los miembros antes de la entrada en vigor de cada prórroga. Sus obligaciones respectivas, así revisadas, continuarán invariables durante la duración de cada prórroga.

4. En el caso de que el presente Convenio sea terminado, el Comité continuará en funciones durante el tiempo necesario para llevar a cabo su liquidación y tendrá los poderes y ejercerá las funciones necesarias para ese fin.

Artículo XXIII. RETIRO Y READMISIÓN

1. Cualquier miembro podrá retirarse del presente Convenio al final de todo año, notificando por escrito su retiro al depositario, por lo menos, noventa días antes del final del año que se trate, pero no quedará por ello exento de ninguna de las obligaciones contraídas de conformidad con el presente Convenio, que no hayan sido cumplidas al final de ese año. El miembro informará simultáneamente al Comité de la decisión que haya tomado.

2. Todo miembro que se retire del presente Convenio podrá volver a participar posteriormente mediante notificación al Comité. Será una condición para volver a participar en el Convenio que el miembro será responsable de cumplir sus obligaciones anuales completas, con efecto desde el año en que el mismo vuelve a participar.

Artículo XXIV. VÍNCULO ENTRE EL PRESENTE CONVENIO Y EL CONVENIO INTERNACIONAL DEL TRIGO, 1986

El presente Convenio sustituirá al Convenio sobre la Ayuda Alimentaria, 1980, prorrogado, y será uno de los instrumentos constituyentes del Convenio Internacional del Trigo, 1986.

Artículo XXV. NOTIFICACIÓN DEL DEPOSITARIO

El Secretario General de las Naciones Unidas, en su calidad de depositario, notificará a todos los Gobiernos signatarios y a todos los Gobiernos que se hayan adherido, cada firma, ratificación, aceptación, aprobación o aplicación provisional del presente Convenio, así como cada adhesión al mismo.

Artículo XXVI. TEXTOS AUTÉNTICOS

Los textos del presente Convenio en español, francés, inglés y ruso son todos igualmente auténticos.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados a este efecto por sus respectivos Gobiernos o autoridades, han firmado este Convenio en las fechas que aparecen junto a sus firmas.

HECHO en Londres, el día trece de marzo de mil novecientos ochenta y seis.

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

CARLOS MANUEL MUÑIZ
June 2, 1986

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

DORIS BERTRAND-MUCK
June 27/86

In the name of Belgium:
Au nom de la Belgique :
От имени Бельгии:
En nombre de Belgique:

ANDRÉ XAVIER PIRSON

In the name of Canada:
Au nom du Canada :
От имени Канады:
En nombre del Canadá:

STEPHEN LEWIS
June 23/86

In the name of Denmark:
Au nom du Danemark :
От имени Дании:
En nombre de Dinamarca:

OLE BIERRING

In the name of Finland:
Au nom de la Finlande :
От имени Финляндии:
En nombre de Finlandia:

KEIJO KORHONEN
May 1, 1986

In the name of France:
Au nom de la France :
От имени Франции:
En nombre de Francia:

CLAUDE DE KEMOULARIA

In the name of the Federal Republic of Germany:
Au nom de la République fédérale d'Allemagne :
От имени Федеративной Республики Германии:
En nombre de la República Federal de Alemania:

ALEXANDER COUNT YORK VON WARTENBURG

In the name of Greece:
Au nom de la Grèce :
От имени Греции:
En nombre de Grecia:

MIHALIS DOUNTAS

In the name of Ireland:
Au nom de l'Irlande :
От имени Ирландии:
En nombre de Irlanda:

ROBERT McDONAGH

In the name of Italy:
Au nom de l'Italie :
От имени Италии:
En nombre de Italia:

MAURIZIO BUCCI

In the name of Japan:
Au nom du Japon :
От имени Японии:
En nombre del Japón:

KIYOAKI KIKUCHI

In the name of Luxembourg:
Au nom du Luxembourg :
От имени Люксембурга:
En nombre de Luxembourg:

ANDRÉ PHILIPPE

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

J. RAMAKER

In the name of Norway:
Au nom de la Norvège :
От имени Норвегии:
En nombre de Noruega:

TOM VRAALSEN
30 June 1986

In the name of Portugal:
Au nom du Portugal :
От имени Португалии:
En nombre de Portugal:

ANTONIO VICTOR MARTINS MONTEIRO

In the name of Spain:
Au nom de l'Espagne :
От имени Испании:
En nombre de España:

FRANCISCO FERNÁNDEZ ORDOÑEZ

In the name of Sweden:
Au nom de la Suède :
От имени Швеции:
En nombre de Suecia:

ANDERS FERM
25 June 1986

In the name of Switzerland:

Au nom de la Suisse :

От имени Швейцарии:

En nombre de Suiza:

FRANCESCA POMETTA

26 juin 1986

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

PETER MALCOLM MAXEY

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

HERBERT STUART OKUN

June 26, 1986

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Евронеийского экономического сообщества:

En nombre de la Comunidad Económica Europea:

MICHAEL HARDY

DECLARATIONS MADE UPON DE-
CLARATION OF PROVISIONAL
APPLICATION

ITALY

[TRANSLATION — TRADUCTION]

The Government of Italy will apply the Food Aid Convention, 1986, provisionally within the limits authorized by the Italian legal order.

JAPAN

“... The Government of Japan implements the Convention, during the period of provisional application, within the limitations of its internal legislations and budgets.”

UNITED STATES OF AMERICA

“... The United States of America will provisionally apply within the limitations of the United States internal legislation and budgetary process the Food Aid Convention, 1986.”

DÉCLARATIONS FAITES LORS DE
LA DÉCLARATION D'APPLICA-
TION PROVISOIRE

ITALIE

« Dans les limites consenties par l'ordre juridique italien, l'Italie entend appliquer provisoirement la Convention relative à l'aide alimentaire de 1986. »

JAPON

[TRADUCTION — TRANSLATION]

... Le Gouvernement japonais appliquera la Convention, pendant la période de l'application provisoire, dans les limites de ses législations et budgets internes.

ÉTATS-UNIS D'AMÉRIQUE

[TRADUCTION — TRANSLATION]

... Les Etats-Unis d'Amérique appliqueront provisoirement, dans les limites de la législation interne et de la procédure budgétaire des Etats-Unis, la Convention relative à l'aide alimentaire de 1986.

No. 24238

AUSTRALIA
and
PAPUA NEW GUINEA

Treaty concerning sovereignty and maritime boundaries in the area between the two countries, including the area known as Torres Strait, and related matters (with annexes). Signed at Sydney on 18 December 1978

Authentic text: English.

Registered by Australia on 7 July 1986.

AUSTRALIE
et
PAPOUASIE-NOUVELLE-GUINÉE

Traité relatif à la souveraineté et aux frontières maritimes entre les deux pays, y compris dans la région dénommée Détroit de Torres, et à des questions connexes (avec annexes). Signé à Sydney le 18 décembre 1978

Texte authentique : anglais.

Enregistré par l'Australie le 7 juillet 1986.

TREATY¹ BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

Australia and Papua New Guinea,

Desiring to set down their agreed position as to their respective sovereignty over certain islands, to establish maritime boundaries and to provide for certain other related matters, in the area between the two countries including the area known as Torres Strait;

Recognising the importance of protecting the traditional way of life and livelihood of Australians who are Torres Strait Islanders and of Papua New Guineans who live in the coastal area of Papua New Guinea in and adjacent to the Torres Strait;

Recognising also the importance of protecting the marine environment and ensuring freedom of navigation and overflight for each other's vessels and aircraft in the Torres Strait area;

Desiring also to cooperate with one another in that area in the conservation, management and sharing of fisheries resources and in regulating the exploration and exploitation of seabed mineral resources;

As good neighbours and in a spirit of cooperation, friendship and goodwill;

Have agreed as follows:

PART I. DEFINITIONS

Article 1. DEFINITIONS

1. In this Treaty:

(a) "adjacent coastal area" means, in relation to Australia, the coastal area of the Australian mainland, and the Australian islands, near the Protected Zone; and, in relation to Papua New Guinea, the coastal area of the Papua New Guinea mainland, and the Papua New Guinea islands, near the Protected Zone;

(b) "fisheries jurisdiction" means sovereign rights for the purpose of exploring and exploiting, conserving and managing fisheries resources other than sedentary species;

(c) "fisheries resources" means all living natural resources of the sea and seabed, including all swimming and sedentary species;

(d) "free movement" means movement by the traditional inhabitants for or in the course of traditional activities;

(e) "indigenous fauna and flora" includes migratory fauna;

(f) "mile" means an international nautical mile being 1,852 metres in length;

¹ Came into force on 15 February 1985 by the exchange of the instruments of ratification, which took place at Port Moresby, in accordance with article 32.

(g) "Protected Zone" means the zone established under Article 10;

(h) "Protected Zone commercial fisheries" means the fisheries resources of present or potential commercial significance within the Protected Zone and, where a stock of such resources belongs substantially to the Protected Zone but extends into an area outside but near it, the part of that stock found in that area within such limits as are agreed from time to time by the responsible authorities of the Parties;

(i) "seabed jurisdiction" means sovereign rights over the continental shelf in accordance with international law, and includes jurisdiction over low-tide elevations, and the right to exercise such jurisdiction in respect of those elevations, in accordance with international law;

(j) "sedentary species" means living organisms which, at the harvestable stage, either are immobile on or under the seabed or are unable to move except in constant physical contact with the seabed or the subsoil;

(k) "traditional activities" means activities performed by the traditional inhabitants in accordance with local tradition, and includes, when so performed:

- (i) activities on land, including gardening, collection of food and hunting;
- (ii) activities on water, including traditional fishing;
- (iii) religious and secular ceremonies or gatherings for social purposes, for example, marriage celebrations and settlement of disputes; and
- (iv) barter and market trade.

In the application of this definition, except in relation to activities of a commercial nature, "traditional" shall be interpreted liberally and in the light of prevailing custom;

(l) "traditional fishing" means the taking by traditional inhabitants for their own or their dependants' consumption or for use in the course of other traditional activities, of the living natural resources of the sea, seabed, estuaries and coastal tidal areas, including dugong and turtle;

(m) "traditional inhabitants" means, in relation to Australia, persons who:

- (i) are Torres Strait Islanders who live in the Protected Zone or the adjacent coastal area of Australia,
 - (ii) are citizens of Australia, and
 - (iii) maintain traditional customary associations with areas or features in or in the vicinity of the Protected Zone in relation to their subsistence or livelihood or social, cultural or religious activities; and
- in relation to Papua New Guinea, persons who:
- (i) live in the Protected Zone or the adjacent coastal area of Papua New Guinea,
 - (ii) are citizens of Papua New Guinea, and
 - (iii) maintain traditional customary associations with areas or features in or in the vicinity of the Protected Zone in relation to their subsistence or livelihood or social, cultural or religious activities.

2. Where for the purposes of this Treaty it is necessary to determine the position on the surface of the Earth of a point, line or area, that position shall be determined by reference to the Australian Geodetic Datum, that is to say, by

reference to a spheroid having its centre at the centre of the Earth and a major (equatorial) radius of 6,378,160 metres and a flattening of $\frac{100}{29825}$ and by reference to the position of the Johnston Geodetic Station in the Northern Territory of Australia. That station shall be taken to be situated at Latitude 25°56'54.5515" South and at Longitude 133°12'30.0771" East and to have a ground level of 571.2 metres above the spheroid referred to above.

3. In this Treaty, the expression "in and in the vicinity of the Protected Zone" describes an area the outer limits of which might vary according to the context in which the expression is used.

PART 2. SOVEREIGNTY AND JURISDICTION

Article 2. SOVEREIGNTY OVER ISLANDS

1. Papua New Guinea recognises the sovereignty of Australia over:

- (a) the islands known as Anchor Cay, Aubusi Island, Black Rocks, Boigu Island, Bramble Cay, Dauan Island, Deliverance Island, East Cay, Kaumag Island, Kerr Islet, Moimi Island, Pearce Cay, Saibai Island, Turnagain Island and Turu Cay; and
- (b) all islands that lie between the mainlands of the two countries and south of the line referred to in paragraph 1 of Article 4 of this Treaty.

2. No island over which Australia has sovereignty, other than those specified in sub-paragraph 1(a) of this Article, lies north of the line referred to in paragraph 1 of Article 4 of this Treaty.

3. Australia recognises the sovereignty of Papua New Guinea over:

- (a) the islands known as Kawa Island, Mata Kawa Island and Kussa Island; and
- (b) all the other islands that lie between the mainlands of the two countries and north of the line referred to in paragraph 1 of Article 4 of this Treaty, other than the islands specified in sub-paragraph 1(a) of this Article.

4. In this Treaty, sovereignty over an island shall include sovereignty over:

- (a) its territorial sea;
- (b) the airspace above the island and its territorial sea;
- (c) the seabed beneath its territorial sea and the subsoil thereof; and
- (d) any island, rock or low-tide elevation that may lie within its territorial sea.

Article 3. TERRITORIAL SEAS

1. The territorial sea boundaries between the islands of Aubusi, Boigu and Moimi and Papua New Guinea and the islands of Dauan, Kaumag and Saibai and Papua New Guinea shall be the lines described in Annex 1 to this Treaty, which are shown on the map annexed to this Treaty as Annex 2,¹ together with such other portion of the outer limit of the territorial sea of Saibai described in Annex 3 to this Treaty that may abut the territorial sea of Papua New Guinea.

2. The territorial seas of the islands specified in sub-paragraph 1(a) of Article 2 of this Treaty shall not extend beyond three miles from the baselines

¹ See insert in a pocket at the end of this volume.

from which the breadth of the territorial sea around each island is measured. Those territorial seas shall not be enlarged or reduced, even if there were to be any change in the configuration of a coastline or a different result from any further survey.

3. The provisions of paragraph 2 of this Article shall not apply to that part of the territorial sea of Pearce Cay which lies south of the line referred to in paragraph 1 of Article 4 of this Treaty.

4. The outer limits of the territorial seas of the islands specified in subparagraph 1(a) of Article 2 of this Treaty, except in respect of that part of the territorial sea of Pearce Cay which lies south of the line referred to in paragraph 1 of Article 4 of this Treaty, shall be as described in Annex 3 to this Treaty. The limits so described are shown on the maps annexed to this Treaty as Annexes 2 and 4.¹

5. Australia shall not extend its territorial sea northwards across the line referred to in paragraph 1 of Article 4 of this Treaty.

6. Papua New Guinea shall not:

(a) extend its territorial sea off its southern coastline between the meridians of Longitude 142°03'30" East and of Longitude 142°51'00" East, beyond three miles from the baselines from which the breadth of the territorial sea is measured;

(b) extend its territorial sea or archipelagic waters into the area bounded by that portion of the line referred to in paragraph 2 of Article 4 of this Treaty running from the point of Latitude 9°45'24" South, Longitude 142°03'30" East to the point of Latitude 9°40'30" South, Longitude 142°51'00" East and that portion of the line referred to in paragraph 1 of Article 4 of this Treaty which runs between those two points;

(c) establish an archipelagic baseline running in or through the area referred to in subparagraph (b) of this paragraph; or

(d) extend its territorial sea southwards across the line referred to in paragraph 1 of Article 4 of this Treaty.

Article 4. MARITIME JURISDICTION

1. Subject to the provisions of Article 2 of this Treaty, the boundary between the area of seabed and subsoil that is adjacent to and appertains to Australia and the area of seabed and subsoil that is adjacent to and appertains to Papua New Guinea, and over which Australia and Papua New Guinea respectively shall have seabed jurisdiction, shall be the line described in Annex 5 to this Treaty. The line so described is shown on the map annexed to this Treaty as Annex 6¹ and, in part, on the map annexed to this Treaty as Annex 7.¹

2. Subject to the provisions of Article 2 of this Treaty, the boundary between the area of sea that is adjacent to and appertains to Australia and the area of sea that is adjacent to and appertains to Papua New Guinea, and in which Australia and Papua New Guinea respectively shall have fisheries jurisdiction, shall be the line described in Annex 8 to this Treaty. The line so described is shown on the map annexed to this Treaty as Annex 6 and, in part, on the maps annexed to this Treaty as Annexes 2 and 7.

¹ See insert in a pocket at the end of this volume.

3. In relation to the area bounded by the portion of the line referred to in paragraph 2 of this Article running from the point of Latitude 9°45'24" South, Longitude 142°03'30" East to the point of Latitude 9°40'30" South, Longitude 142°51'00" East and that portion of the line referred to in paragraph 1 of this Article which runs between those two points, exclusive of the territorial seas of the islands of Aubusi, Boigu, Dauan, Kaumag, Moimi, Saibai and Turnagain:

- (a) neither Party shall exercise residual jurisdiction without the concurrence of the other Party; and
- (b) the Parties shall consult with a view to reaching agreement on the most effective method of application of measures involving the exercise of residual jurisdiction.

4. In paragraph 3 of this Article, "residual jurisdiction" means:

- (a) jurisdiction over the area other than seabed jurisdiction or fisheries jurisdiction, including jurisdiction other than seabed jurisdiction or fisheries jurisdiction insofar as it relates to *inter alia*:
 - (i) the preservation of the marine environment;
 - (ii) marine scientific research; and
 - (iii) the production of energy from the water, currents and winds; and
- (b) seabed and fisheries jurisdiction to the extent that the exercise of such jurisdiction is not directly related to the exploration or exploitation of resources or to the prohibition of, or refusal to authorise, activities subject to that jurisdiction.

PART 3. SOVEREIGNTY AND JURISDICTION — RELATED MATTERS

Article 5. EXISTING PETROLEUM PERMIT

1. Where prior to 16 September 1975 Australia has granted an exploration permit for petroleum under Australian law in respect of a part of the seabed over which it ceases by virtue of this Treaty to exercise sovereign rights, and a permittee retains rights in respect of that permit immediately prior to the entry into force of this Treaty, Papua New Guinea, upon application by that permittee, shall offer to that permittee a petroleum prospecting licence or licences under Papua New Guinea law in respect of the same part of the seabed on terms that are not less favourable than those provided under Papua New Guinea law to any other holder of a seabed petroleum prospecting licence.

2. An application for a licence under paragraph 1 of this Article shall be made:

- (a) in respect of a part of the seabed lying outside the Protected Zone, within six months after the date of entry into force of this Treaty;
- (b) in respect of a part of the seabed lying within the Protected Zone, during the period referred to in Article 15 and any extension of that period to which the Parties may agree.

Article 6. EXPLOITATION OF CERTAIN SEABED DEPOSITS

If any single accumulation of liquid hydrocarbons or natural gas, or if any other mineral deposit beneath the seabed, extends across any line defining the

limits of seabed jurisdiction of the Parties, and if the part of such accumulation or deposit that is situated on one side of such a line is recoverable in fluid form wholly or in part from the other side, the Parties shall consult with a view to reaching agreement on the manner in which the accumulation or deposit may be most effectively exploited and on the equitable sharing of the benefits from such exploitation.

Article 7. FREEDOMS OF NAVIGATION AND OVERFLIGHT

1. On and over the waters of the Protected Zone that lie:

- (a) north of the line referred to in paragraph 1 of Article 4 of this Treaty and seaward of the low water lines of the land territory of either Party, and
- (b) south of that line and beyond the outer limits of the territorial sea,

each Party shall accord to the vessels and aircraft of the other Party, subject to paragraphs 2 and 3 of this Article, the freedoms of navigation and overflight associated with the operation of vessels and aircraft on or over the high seas.

2. Each Party shall take all necessary measures to ensure that, in the exercise of the freedoms of navigation and overflight accorded to its vessels and aircraft under paragraph 1 of this Article:

- (a) those vessels observe generally accepted international regulations, procedures and practices for safety at sea and for the prevention, reduction and control of pollution from ships;
- (b) those civil aircraft observe the Rules of the Air established by the International Civil Aviation Organization as they apply to civil aircraft, and State aircraft normally comply with such of those rules as related to safety and at all times operate with due regard for the safety of navigation;
- (c) those vessels and aircraft north of the line referred to in paragraph 1 of Article 4 of this Treaty do not engage in the embarking or disembarking of any commodity, currency or person contrary to the customs, fiscal, immigration or sanitary laws and regulations of the other Party, provided that the relevant laws and regulations of that Party do not have the practical effect of denying, hampering or impairing the freedoms of navigation and overflight accorded under paragraph 1 of this Article; and
- (d) those vessels and aircraft, north of the line referred to in paragraph 1 of Article 4 of this Treaty, do not act in a manner prejudicial to the peace, good order or security of the other Party.

3. Vessels of a Party engaged in the exploration or exploitation of resources in an area of jurisdiction of the other Party shall remain subject to the laws and regulations of the other Party made in the exercise of its resources jurisdiction consistently with this Treaty and with international law, including the provisions of those laws and regulations concerning the boarding, inspection and apprehension of vessels.

4. In those areas of the Protocol Zone north of the line referred to in paragraph 1 of Article 4 of this Treaty to which paragraph 1 of this Article does not apply, civil aircraft of a Party engaged in scheduled or non-scheduled air services shall have the right of overflight, and the right to make stops for non-traffic purposes, without the need to obtain prior permission from the other Party,

subject to compliance with any applicable laws or regulations made for the safety of air navigation.

5. In areas of the Protected Zone to which paragraph 1 of this Article does not apply, the vessels of a Party shall enjoy the right of innocent passage. There shall be no suspension of that right, and neither Party shall adopt laws or regulations applying to those areas that might impede or hamper the normal passage of vessels between two points both of which are in the territory of one Party.

6. In cases where the provisions of neither paragraph 1 nor paragraph 5 of this Article apply, a regime of passage over routes used for international navigation in the area between the two countries, including the area known as Torres Strait, shall apply in respect of vessels that is no more restrictive of passage than the regime of transit passage through straits used for international navigation described in Articles 34 to 44 inclusive of Document A/Conf. 62/WP.10 of the Third United Nations Conference on the Law of the Sea, provided that, before a Party adopts a law or regulation that might impede or hamper the passage over those routes of vessels proceeding to or from the territory of the other Party, it shall consult with the other Party. If the provisions of those Articles are revised, are not included in any Law of the Sea Convention or fail to become generally accepted principles of international law, the Parties shall consult with a view to agreeing upon another regime of passage that is in accordance with international practice to replace the regime of passage applying under this paragraph.

7. The rights of navigation and overflight provided for in this Article are in addition to, and not in derogation of, rights of navigation and overflight in the area concerned under other treaties or general principles of international law.

Article 8. NAVIGATIONAL AIDS

With a view to maintaining and improving the safety of navigation through the waters in the area between the two countries, the Parties shall cooperate and, with due regard to the technical and other means available to each of them, shall, where appropriate and as may be agreed between them, provide mutual assistance in the provision and maintenance of navigational aids and in the preparation of charts and maps.

Article 9. WRECKS

1. Wrecks of vessels and aircraft which lie on, in or under the seabed in an area of seabed jurisdiction of a Party shall be subject to the jurisdiction of that Party.

2. If a wreck of historical or special significance to a Party is located or found in an area between the two countries under the jurisdiction of the other Party, the Parties shall consult with a view to reaching agreement on the action, if any, to be taken with respect to that wreck.

3. The provisions of this Article shall be without prejudice to the competence of the courts of a Party, for the purposes of the laws of that Party, in relation to maritime causes of action in respect of wrecks coming within the provisions of this Article.

4. This Article shall not apply to any military vessel or aircraft of either Party wrecked after the date of entry into force of this Treaty.

PART 4. THE PROTECTED ZONE

Article 10. ESTABLISHMENT AND PURPOSES OF THE PROTECTED ZONE

1. A Protected Zone in the Torres Strait is hereby established comprising all the land, sea, airspace, seabed and subsoil within the area bounded by the line described in Annex 9 to this Treaty. The line so described is shown on the maps annexed to this Treaty as Annexes 6 and 7 and, in part, on the map annexed to this Treaty as Annex 2.

2. The Parties shall adopt and apply measures in relation to the Protected Zone in accordance with the provisions of this Treaty.

3. The principal purpose of the Parties in establishing the Protected Zone, and in determining its northern, southern, eastern and western boundaries, is to acknowledge and protect the traditional way of life and livelihood of the traditional inhabitants including their traditional fishing and free movement.

4. A further purpose of the Parties in establishing the Protected Zone is to protect and preserve the marine environment and indigenous fauna and flora in and in the vicinity of the Protected Zone.

Article 11. FREE MOVEMENT AND TRADITIONAL ACTIVITIES INCLUDING TRADITIONAL FISHING

1. Subject to the other provisions of this Treaty, each Party shall continue to permit free movement and the performance of lawful traditional activities in and in the vicinity of the Protected Zone by the traditional inhabitants of the other Party.

2. Paragraph 1 of this Article shall not be interpreted as sanctioning the expansion of traditional fishing by the traditional inhabitants of one Party into areas outside the Protected Zone under the jurisdiction of the other Party not traditionally fished by them prior to the date of entry into force of this Treaty.

3. The provisions of this Article and the other provisions of this Treaty concerning traditional fishing are subject to Article 14 and paragraph 2 of Article 20 of this Treaty.

Article 12. TRADITIONAL CUSTOMARY RIGHTS

Where the traditional inhabitants of one Party enjoy traditional customary rights of access to and use of areas of land, seabed, seas, estuaries and coastal tidal areas that are in or in the vicinity of the Protected Zone and that are under the jurisdiction of the other Party, and those rights are acknowledged by the traditional inhabitants living in or in proximity to those areas to be in accordance with local tradition, the other Party shall permit the continued exercise of those rights on conditions not less favourable than those applying to like rights of its own traditional inhabitants.

Article 13. PROTECTION OF THE MARINE ENVIRONMENT

1. Each Party shall take legislative and other measures necessary to protect and preserve the marine environment in and in the vicinity of the Protected Zone. In formulating those measures each Party shall take into account internationally agreed rules, standards and recommended practices which have been adopted by diplomatic conferences or by relevant international organisations.

2. The measures that each Party shall take in accordance with paragraph 1 of this Article shall include measures for the prevention and control of pollution or other damage to the marine environment from all sources and activities under its jurisdiction or control and shall include, in particular, measures to minimise to the fullest practicable extent:

- (a) the release of toxic, harmful or noxious substances from land-based sources, from rivers, from or through the atmosphere, or by dumping at sea;
- (b) pollution or other damage from vessels; and
- (c) pollution or other damage from installations and devices used in the exploration and exploitation of the natural resources of the seabed and subsoil thereof.

3. The measures taken by each Party in accordance with paragraph 1 of this Article shall be consistent with its obligations under international law, including obligations not to prejudice the rights of foreign ships and aircraft, and shall be subject to the provisions of Article 7 of this Treaty.

4. The Parties shall consult, at the request of either, for the purpose of:

- (a) harmonising their policies with respect to the measures that each shall take pursuant to this Article; and
- (b) ensuring the effective and coordinated implementation of those measures.

5. If either Party has reasonable grounds for believing that any planned activity under its jurisdiction or control may cause pollution or other damage to the marine environment in or in the vicinity of the Protected Zone, that Party shall, after due investigation, communicate to the other Party its assessment of the potential impact of that activity on the marine environment.

6. If either Party has reasonable grounds for believing that any existing or planned activity under the jurisdiction or control of the other Party is causing or may cause pollution or other damage to the marine environment in or in the vicinity of the Protected Zone, it may request consultations with the other Party, and the Parties shall then consult as soon as possible with a view to adopting measures to prevent or control any pollution or other damage to that environment from that activity.

Article 14. PROTECTION OF FAUNA AND FLORA

1. Each Party shall, in and in the vicinity of the Protected Zone, use its best endeavours to:

- (a) identify and protect species of indigenous fauna and flora that are or may become threatened with extinction;
- (b) prevent the introduction of species of fauna and flora that may be harmful to indigenous fauna and flora; and
- (c) control noxious species of fauna and flora.

2. Notwithstanding any other provision of this Treaty except paragraph 4 of this Article, a Party may implement within its area of jurisdiction measures to protect species of indigenous fauna and flora which are or may become threatened with extinction or which either Party has an obligation to protect under international law.

3. The Parties shall as appropriate and necessary exchange information concerning species of indigenous fauna and flora that are or may become threatened with extinction and shall consult, at the request of either of them, for the purpose of:

- (a) harmonising their policies with respect to the measures that each may take to give effect to paragraphs 1 and 2 of this Article; and
- (b) ensuring the effective and coordinated implementation of those measures.

4. In giving effect to the provisions of this Article, each Party shall use its best endeavours to minimise any restrictive effects on the traditional activities of the traditional inhabitants.

*Article 15. PROHIBITION OF MINING AND DRILLING
OF THE SEABED*

Neither Party shall undertake or permit within the Protected Zone mining or drilling of the seabed or the subsoil thereof for the purpose of exploration for or exploitation of liquid hydrocarbons, natural gas or other mineral resources during a period of ten years from the date of entry into force of this Treaty. The Parties may agree to extend that period.

Article 16. IMMIGRATION, CUSTOMS, QUARANTINE AND HEALTH

1. Except as otherwise provided in this Treaty, each Party shall apply immigration, customs, quarantine and health procedures in such a way as not to prevent or hinder free movement or the performance of traditional activities in and in the vicinity of the Protected Zone by the traditional inhabitants of the other Party.

2. Each Party, in administering its laws and policies relating to the entry and departure of persons and the importation and exportation of goods into and from areas under its jurisdiction in and in the vicinity of the Protected Zone, shall act in a spirit of mutual friendship and good neighbourliness, bearing in mind relevant principles of international law and established international practices and the importance of discouraging the occurrence, under the guise of free movement or performance of traditional activities, of illegal entry, evasion of justice and practices prejudicial to effective immigration, customs, health and quarantine protection and control.

3. Notwithstanding the provisions of paragraph 1 of this Article:

(a) traditional inhabitants of one Party who wish to enter the other country, except for temporary stay for the performance of traditional activities, shall be subject to the same immigration, customs, health and quarantine requirements and procedures as citizens of that Party who are not traditional inhabitants;

(b) each Party reserves its right to limit free movement to the extent necessary to control abuses involving illegal entry or evasion of justice; and

(c) each Party reserves its right to apply such immigration, customs, health and quarantine measures, temporary or otherwise, as it considers necessary to meet problems which may arise. In particular each Party may apply measures to limit or prevent free movement, or the carriage of goods, plants or animals in the course thereof, in the case of an outbreak or spread of an epidemic, epizootic or epiphytotic in or in the vicinity of the Protected Zone.

Article 17. IMPLEMENTATION AND COORDINATION

In order to facilitate the implementation of the provisions of this Treaty relating to the Protected Zone, the authorities of each Party shall, at the request of the authorities of the other Party, as may be appropriate and necessary:

- (a) make available to the authorities of the other Party information on the relevant provisions of its laws, regulations and procedures relating to immigration, citizenship, customs, health, quarantine, fisheries, the protection of the environment and other matters; and
- (b) consult with the authorities of the other Party with a view to making appropriate administrative or other arrangements to resolve any problems arising in the implementation of those provisions.

Article 18. LIAISON ARRANGEMENTS

1. Each Party shall designate a representative who shall facilitate the implementation at the local level of the provisions of this Treaty.

2. The two designated representatives shall:

(a) exchange information on relevant developments in and in the vicinity of the Protected Zone;

(b) consult together and take such action as is appropriate to their respective functions to facilitate the practical operation at the local level of the provisions of this Treaty and to resolve any problems arising therefrom;

(c) keep under review free movement by the traditional inhabitants of one Party into areas under the jurisdiction of the other Party and the local arrangements applying in respect of such free movement; and

(d) draw to the attention of their Governments, and make recommendations as appropriate on, any matters affecting the implementation of the provisions of this Treaty or arising therefrom which are not capable of resolution at the local level or which may otherwise require consideration by both Parties.

3. In the exercise of his functions, each representative shall:

(a) consult closely with representatives of the traditional inhabitants of his country, particularly in relation to any problems which may arise in respect of free movement, traditional activities and the exercise of traditional customary rights as provided for in this Treaty, and convey their views to his Government; and

(b) maintain close liaison with national, State, Provincial and local authorities of his country on all matters falling within their respective responsibilities.

4. Unless a different location is required by the circumstances, the representative of Australia shall be based at Thursday Island and the representative of Papua New Guinea shall be based at Daru.

Article 19. TORRES STRAIT JOINT ADVISORY COUNCIL

1. The Parties shall jointly establish and maintain an advisory and consultative body which shall be known as the Torres Strait Joint Advisory Council (called in this Article "the Advisory Council").

2. The functions of the Advisory Council shall be:

(a) to seek solutions to problems arising at the local level and not resolved pursuant to Article 18 of this Treaty;

(b) to consider and to make recommendations to the Parties on any developments or proposals which might affect the protection of the traditional way of life and livelihood of the traditional inhabitants, their free movement, performance of traditional activities and exercise of traditional customary rights as provided for in this Treaty; and

(c) to review from time to time as necessary, and to report and to make recommendations to the Parties on, any matters relevant to the effective implementation of this Treaty, including the provisions relating to the protection and preservation of the marine environment, and fauna and flora, in and in the vicinity of the Protected Zone.

3. The Advisory Council shall not have or assume responsibilities for management or administration. These responsibilities shall, within the respective areas of jurisdiction of each Party, continue to lie with the relevant national, State, Provincial and local authorities.

4. In the exercise of its functions, the Advisory Council shall ensure that the traditional inhabitants are consulted, that they are given full and timely opportunity to comment on matters of concern to them and that their views are conveyed to the Parties in any reports and recommendations made by the Advisory Council to the Parties.

5. The Advisory Council shall transmit its reports and recommendations to the Foreign Ministers of the Parties. After consideration by appropriate authorities of the Parties, consultations may be arranged with a view to the resolution of matters to which the Advisory Council has invited attention.

6. Unless otherwise agreed by the Parties, the Advisory Council shall consist of eighteen members, that is nine members from each Party who shall include:

(a) at least two national representatives;

(b) at least one member representing the Government of Queensland in the case of Australia and one representing the Fly River Provincial Government in the case of Papua New Guinea; and

(c) at least three members representing the traditional inhabitants,

with each Party being free to decide from time to time from which of the aforementioned categories any other of its members will be drawn.

7. The Advisory Council shall meet when necessary at the request of either Party. Consecutive meetings of the Advisory Council shall be chaired alternately by a representative of Australia and a representative of Papua New Guinea. Meetings shall be held alternately in Australia and Papua New Guinea or as may from time to time be otherwise arranged.

PART 5. PROTECTED ZONE COMMERCIAL FISHERIES

Article 20. PRIORITY OF TRADITIONAL FISHING AND APPLICATION OF MEASURES TO TRADITIONAL FISHING

1. The provisions of this Part shall be administered so as not to prejudice the achievement of the purposes of Part 4 of this Treaty in regard to traditional fishing.

2. A Party may adopt a conservation measure consistent with the provisions of this Part which, if necessary for the conservation of a species, may be applied

to traditional fishing, provided that that Party shall use its best endeavours to minimise any restrictive effects of that measure on traditional fishing.

Article 21. CONSERVATION, MANAGEMENT AND OPTIMUM UTILISATION

The Parties shall cooperate in the conservation, management and optimum utilisation of Protected Zone commercial fisheries. To this end, the Parties shall consult at the request of either and shall enter into arrangements for the effective implementation of the provisions of this Part.

Article 22. CONSERVATION AND MANAGEMENT OF INDIVIDUAL FISHERIES

1. The Parties shall, where appropriate, negotiate subsidiary conservation and management arrangements in respect of any individual Protected Zone commercial fishery.

2. If either Party notifies the other in writing that it regards one of the Protected Zone commercial fisheries as one to which common conservation and management arrangements should apply, the Parties shall within ninety days from the date of the notification enter into consultations with a view to concluding arrangements specifying the measures to be applied by them with respect to that fishery.

3. The Parties shall, where appropriate, also negotiate supplementary conservation and management arrangements in respect of resources directly related to a fishery referred to in paragraph 1 of this Article, including resources involving stocks occurring in the Protected Zone where such stocks are not otherwise subject to the provisions of this Treaty.

*Article 23. SHARING OF THE CATCH OF THE PROTECTED ZONE
COMMERCIAL FISHERIES*

1. The Parties shall share the allowable catch of the Protected Zone commercial fisheries in accordance with the provisions of this Article and of Articles 24 and 25 of this Treaty.

2. The allowable catch, that is to say the optimum sustainable yield, of a Protected Zone commercial fishery shall be determined jointly by the Parties as part of the subsidiary conservation and management arrangements referred to in paragraph 1 of Article 22 of this Treaty.

3. If either Party has reasonable grounds for believing that the commercial exploitation of a species of Protected Zone commercial fisheries would, or has the potential to, cause serious damage to the marine environment or might endanger another species, that Party may request consultations with the other Party and the Parties shall then consult as soon as possible with a view to reaching agreement on whether such commercial exploitation could be undertaken in a manner which would not result in such damage or endanger another species.

4. In respect of any relevant period where the full allowable catch of a particular Protected Zone commercial fishery might be taken, each Party shall be entitled to a share of the allowable catch apportioned, subject to paragraphs 5, 6 and 8 of this Article to Articles 24 and 25 of this Treaty, as follows:

(a) in areas under Australian jurisdiction, except as provided in (b) below:

Australia: 75%

Papua New Guinea: 25%

(b) within the territorial seas of Anchor Cay, Black Rocks, Bramble Cay, Deliverance Island, East Cay, Kerr Islet, Pearce Cay and Turu Cay:

Australia: 50%

Papua New Guinea: 50%

(c) in areas under Papua New Guinea jurisdiction:

Australia: 25%

Papua New Guinea: 75%

5. Papua New Guinea shall have the sole entitlement to the allowable catch of the commercial barramundi fishery near the Papua New Guinea coast, except within the territorial seas of the islands of Aubusi, Boigu, Dauan, Kaumag, Moimi and Saibai where, in respect of that fishery, the provisions of paragraph 4 (a) of this Article shall not apply.

6. In apportioning the allowable catch in relation to an individual fishery, the Parties shall normally consider the allowable catch expressed in terms of weight or volume. In calculating the apportionment of the total allowable catch of the Protected Zone commercial fisheries, the Parties shall have regard to the relative value of individual fisheries and shall, for this purpose, agree on a common value for production from each individual fishery for the period in question, such value being based on the value of the raw product at the processing facility or such other point as may be agreed, but prior to any enhancement of value through processing, including processing at a pearl culture farm, or further transportation or marketing.

7. The Parties may agree to vary the apportionment of the allowable catch determined for individual fisheries as part of the subsidiary conservation and management arrangements referred to in paragraph 1 of Article 22 of this Treaty but so as to maintain in respect of the total allowable catch of the Protected Zone commercial fisheries the apportionment specified in paragraph 4 of this Article for each Party.

8. In calculating the total allowable catch of the Protected Zone commercial fisheries, the allowable catch of the commercial barramundi fishery referred to in paragraph 5 of this Article shall be disregarded.

Article 24. TRANSITIONAL ENTITLEMENT

1. As part of the subsidiary conservation and management arrangements referred to in paragraph 1 of Article 22 of this Treaty, the level of the catch of each Protected Zone commercial fishery to which each Party is entitled, provided it remains within the allowable catch:

(a) shall not, during the period of five years immediately after the entry into force of this Treaty, be reduced below the level of catch of that Party before the entry into force of this Treaty; but

(b) may, during the second period of five years after the entry into force of this Treaty, be adjusted progressively so that at the end of that second five-year period it reaches the level of catch apportioned in each case in Article 23 of this Treaty.

2. The entitlement of a Party under this Article shall, where the limitation of the allowable catch makes it necessary, take priority over the entitlement of the

other Party under Article 23 of this Treaty, but shall be taken into account in calculating the entitlement of the first Party.

Article 25. PREFERENTIAL ENTITLEMENT

If, in any relevant period, a Party does not itself propose to take all the allowable catch of a Protected Zone commercial fishery to which it is entitled, either in its own area of jurisdiction or that of the other Party, the other Party shall have a preferential entitlement to any of the allowable catch of that fishery not taken by the first Party.

Article 26. LICENSING ARRANGEMENTS

1. In the negotiation and implementation of the conservation and management arrangements referred to in paragraph 1 of Article 22 of this Treaty:

(a) the parties shall consult and cooperate in the issue and endorsement of licences to permit commercial fishing in Protected Zone commercial fisheries;

(b) the responsible authorities of the Parties may issue licences to fish in any Protected Zone commercial fishery; and

(c) persons or vessels which are licensed by the responsible authorities of one Party to fish in any relevant period in a Protected Zone commercial fishery shall, if nominated by the responsible authorities of that Party, be authorised by the responsible authorities of the other Party, wherever necessary, by the endorsement of licences or otherwise, to fish in those areas under the jurisdiction of the other Party in which the fishery concerned is located.

2. The persons or vessels licensed by one Party which have been authorised, or are to be authorised, under the provisions of paragraph 1 of this Article to fish in waters under the jurisdiction of the other Party shall comply with the relevant fisheries laws and regulations of the other Party except that they shall be exempt from licensing fees, levies and other charges imposed by the other Party in respect of such fishing activities.

3. In issuing licences in accordance with paragraph 1 of this Article, the responsible authorities of both Parties shall have regard to the desirability of promoting economic development in the Torres Strait area and employment opportunities for the traditional inhabitants.

4. The responsible authorities of both Parties shall ensure that the traditional inhabitants are consulted from time to time on the licensing arrangements in respect of Protected Zone commercial fisheries.

Article 27. THIRD STATE FISHING IN PROTECTED ZONE COMMERCIAL FISHERIES

1. The responsible authorities of the Parties shall inform one another and shall consult, at the request of either of them, concerning the proposed exploitation of the Protected Zone commercial fisheries:

(a) by a joint venture in which there is third-State equity participation; or

(b) by a vessel of third-State registration or with a crew substantially of the nationality of a third State.

2. Vessels the operations of which are under the control of nationals of a third State shall not be licensed to exploit the Protected Zone commercial fisheries

without the concurrence of the responsible authorities of both Parties in a particular case or class of cases.

Article 28. INSPECTION AND ENFORCEMENT

1. The Parties shall cooperate, including by exchange of personnel, inspection and enforcement to prevent violations of the Protected Zone commercial fisheries arrangements and in taking appropriate enforcement measures in the event of such violations.

2. The Parties shall consult from time to time, as necessary, so as to ensure that legislation and regulations adopted by each Party pursuant to paragraph 1 of this Article are, as far as practicable, consistent with the legislation and regulations of the other Party.

3. Each Party shall make it an offence under its fisheries laws or regulations for a person to use a vessel of its nationality to fish in Protected Zone commercial fisheries for species of fisheries resources in areas over which the other Party has jurisdiction in respect of those species:

- (a) without being duly licensed or authorised by that other Party; or
- (b) in the case of a licensed or authorised vessel, in breach of the fisheries laws or regulations of the other Party applying within those areas.

4. Each Party will, in relation to species of fisheries resources in areas where it has jurisdiction in respect of those species:

- (a) investigate suspected offences against its fisheries laws and regulations; and
- (b) except as provided in or under this Article, take corrective action when necessary against offenders against those laws or regulations.

5. In this Article, "corrective action" means the action normally taken in respect of a suspected offence, after due investigation, and includes, where appropriate, the apprehension of a suspected offender, the prosecution of an alleged offender, or the execution of a penalty imposed by a court or the cancellation or suspension of the licence of an offender.

6. In accordance with the provisions of this Article, and in other appropriate cases as may be agreed between the Parties, corrective action in respect of offences or suspected offences against the fisheries laws or regulations of the Parties shall be taken by the authorities of the Party whose nationality is borne by the vessel or person concerned (called in this Article "the first Party") and not by the Party in whose area of jurisdiction the offence or suspected offence occurs (called in this Article "the second Party").

7. The Parties acknowledge that the principle stated in paragraph 6 of this Article should not be applied so as to frustrate the enforcement of fisheries laws or regulations or to enable offenders against those laws or regulations to go unpunished.

8. Where, in the case of a suspected offence alleged to have been committed in or in the vicinity of the Protected Zone, it appears that the offence was, or might reasonably be considered to have been, committed in the course of traditional fishing, corrective action or other measures shall be taken by the authorities of the first Party and not by the authorities of the second Party and, if being detained by the authorities of the second Party, the alleged offenders and their vessel shall be either released or handed over to the authorities of the first Party, in accordance

with arrangements that will avoid undue expenses or inconvenience to the authorities of the second Party.

9. Where paragraph 8 of this Article applies, the authorities of the second Party may require assurance in a particular case that corrective action or other measures will be taken by the authorities of the first Party that will adequately ensure that the activity complained of will not be repeated.

10. Where the provisions of paragraph 8 of this Article do not apply, and the person or vessel alleged to have been involved or used in the commission of a suspected offence in the Protected Zone is licensed to fish in the Protected Zone by the authorities of the first Party, corrective action shall be taken by the authorities of the first Party and not by the authorities of the second Party and, if being detained by the authorities of the second Party, the alleged offenders and their vessel shall be either released or handed over to the authorities of the first Party, in accordance with arrangements that will avoid undue expense or inconvenience to the authorities of the second Party, and the provisions of paragraphs 13 and 14 of this Article shall apply.

11. The provisions of paragraph 10 of this Article shall also apply in respect of a suspected offence by a person or vessel of the first Party in an area of jurisdiction of the second Party outside the Protected Zone where:

- (a) that person or vessel was authorised by the authorities of the second Party to fish in the area where the suspected offence was committed under the arrangements referred to in paragraph 1 of Article 22 of this Treaty; and
- (b) the suspected offence was committed in relation to the fishery the subject of that authorisation and did not involve the taking of other species or potential injury to another fishery.

12. Persons or vessels of the first Party detained by the authorities of the second Party in the circumstances described in paragraphs 8 and 10 of this Article may be detained for as long as necessary to enable those authorities to conduct an expeditious investigation into the offence and to obtain evidence. Thereafter, they shall not be detained other than for the purpose of the handing over of the persons or vessels in accordance with the provisions of those paragraphs unless they are lawfully detained on some other ground.

13. If an alleged offender referred to in paragraph 10 of this Article is, in respect of conduct in waters under the jurisdiction of the second Party:

- (a) convicted of an offence against the fisheries laws or regulations of the first Party; or
- (b) found by the authorities of the first Party, on the basis of sufficient available evidence, to have contravened or failed to comply with a condition of his licence or authorisation or that of his vessel;

the authorities of the first Party shall, where appropriate and having regard to paragraph 7 of this Article, cancel or suspend the licence or authorisation of the person or his vessel so far as it relates to the Protected Zone commercial fisheries.

14. Where a person or vessel involved or used in the commission of the alleged offence referred to in paragraph 10 of this Article is also currently licensed or authorised to fish in the area of the Protected Zone by the second Party, the authorities of the second Party may, after receiving a report and representations, if any, from the authorities of the first Party, cancel or suspend that licence or

authorisation in accordance with its laws for such period as is warranted by the circumstances of the case.

15. Each Party shall provide the other Party with any evidence obtained during investigations carried out in accordance with this Article into a suspected offence involving a person or vessel of the other Party. Each Party shall take appropriate measures to facilitate the admission of such evidence in proceedings taken in respect of the suspected offence.

16. In this Article references to persons and vessels of, or of the nationality of, a Party include references to persons or vessels licensed by that Party under sub-paragraph 1(b) of Article 26 of this Treaty, and the crews of vessels so licensed, except where such persons or vessels have a prior current licence from the other Party under that sub-paragraph.

PART 6. FINAL ARTICLES

Article 29. SETTLEMENT OF DISPUTES

Any dispute between the Parties arising out of the interpretation or implementation of this Treaty shall be settled by consultation or negotiation.

Article 30. CONSULTATIONS

The Parties shall consult, at the request of either, on any matters relating to this Treaty.

Article 31. ANNEXES

The Annexes to this Treaty shall have force and effect as integral parts of this Treaty.

Article 32. RATIFICATION

This Treaty shall be subject to ratification and shall enter into force on the exchange of the instruments of ratification.

IN WITNESS WHEREOF the undersigned being duly authorised have signed the present Treaty and have affixed thereto their seals.

DONE in duplicate at Sydney on this eighteenth day of December, One thousand nine hundred and seventy-eight.

For Australia:

MALCOLM FRASER
Prime Minister

ANDREW PEACOCK
Minister for Foreign Affairs

For Papua New Guinea:

MICHAEL SOMARE
Prime Minister

N. EBIA OLEWALE
Deputy Prime Minister
and Minister for Foreign Affairs
and Trade

ANNEX 1 TO THE TREATY BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

TERRITORIAL SEA BOUNDARIES BETWEEN THE ISLANDS OF AUBUSI, BOIGU AND MOIMI AND PAPUA NEW GUINEA AND BETWEEN THE ISLANDS OF DAUAN, KAUMAG AND SAIBAI AND PAPUA NEW GUINEA

Between the islands of Aubusi, Boigu and Moimi and Papua New Guinea

A line:

- commencing at the point of Latitude 9°15'43" South, Longitude 142°03'30" East ("Point 1");
- running thence north-easterly along the geodesic to the point of Latitude 9°12'50" South, Longitude 142°06'25" East ("Point 2");
- thence north-easterly along the geodesic to the point of Latitude 9°11'51" South, Longitude 142°08'33" East ("Point 3");
- thence south-easterly along the geodesic to the point of Latitude 9°11'58" South, Longitude 142°10'18" East ("Point 4");
- thence north-easterly along the geodesic to the point of Latitude 9°11'22" South, Longitude 142°12'54" East ("Point 5");
- thence south-easterly along the geodesic to the point of Latitude 9°11'34" South, Longitude 142°14'08" East ("Point 6");
- thence south-easterly along the geodesic to the point of Latitude 9°13'53" South, Longitude 142°16'26" East ("Point 7"); and
- thence south-easterly along the geodesic to the point of Latitude 9°16'04" South, Longitude 142°20'41" East ("Point 8") where it terminates.

Between the islands of Dauan, Kaumag and Saibai and Papua New Guinea

A line:

- commencing at the point of Latitude 9°22'04" South, Longitude 142°29'41" East ("Point 9");
- running thence north-easterly along the geodesic to the point of Latitude 9°21'48" South, Longitude 142°31'29" East ("Point 10");
- thence south-easterly along the geodesic to the point of Latitude 9°22'33" South, Longitude 142°33'28" East ("Point 11");
- thence north-easterly along the geodesic to the point of Latitude 9°21'25" South, Longitude 142°35'29" East ("Point 12");
- thence north-easterly along the geodesic to the point of Latitude 9°20'21" South, Longitude 142°41'43" East ("Point 13");
- thence north-easterly along the geodesic to the point of Latitude 9°20'16" South Longitude 142°43'53" East ("Point 14"); and
- thence north-easterly along the geodesic to the point of Latitude 9°19'26" South, Longitude 142°48'18" East ("Point 15") where it terminates.

ANNEX 2¹

ANNEX 3 TO THE TREATY BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

OUTER LIMITS OF TERRITORIAL SEAS

Territorial sea of the islands of Aubusi, Boigu and Moimi

The outer limit of the territorial sea of the islands of Aubusi, Boigu and Moimi shall be a continuous line:

- (a) commencing at the point specified as Point 1 in Annex 1 to this Treaty;
- (b) running thence along the geodesics successively joining the points specified as Points 1 to 8 in Annex 1 to this Treaty; and
- (c) thence along a series of intersecting arcs of circles having a radius of three miles and drawn successively from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°15'53"	142°17'39"
(ii)	9°16'26"	142°17'36"
(iii)	9°16'28"	142°17'36"
(iv)	9°16'31"	142°17'30"
(v)	9°17'06"	142°17'30"
(vi)	9°17'15"	142°17'30"
(vii)	9°17'26"	142°17'15"
(viii)	9°17'50"	142°16'46"
(ix)	9°17'55"	142°16'39"
(x)	9°17'56"	142°16'30"
(xi)	9°17'53"	142°16'11"
(xii)	9°17'52"	142°16'07"
(xiii)	9°17'44"	142°14'52"
(xiv)	9°17'45"	142°14'49"
(xv)	9°17'44"	142°14'38"
(xvi)	9°17'44"	142°14'30"
(xvii)	9°17'38"	142°14'06"
(xviii)	9°17'38"	142°13'59"
(xix)	9°17'36"	142°13'47"
(xx)	9°17'34"	142°13'31"
(xxi)	9°17'33"	142°13'20"
(xxii)	9°17'32"	142°12'56"
(xxiii)	9°17'32"	142°12'46"
(xxiv)	9°17'33"	142°12'26"
(xxv)	9°17'38"	142°11'56"
(xxvi)	9°17'39"	142°11'51"
(xxvii)	9°17'38"	142°11'34"
(xxviii)	9°17'37"	142°11'30"
(xxix)	9°17'33"	142°10'20"
(xxx)	9°17'30"	142°10'13"
(xxxii)	9°17'15"	142°09'08"

¹ See insert in a pocket at the end of this volume.

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(xxxii)	9°17'13"	142°09'00"
(xxxiii)	9°17'02"	142°08'35"
(xxxiv)	9°16'56"	142°08'23"
(xxxv)	9°16'52"	142°08'15"
(xxxvi)	9°16'47"	142°08'01"
(xxxvii)	9°16'46"	142°07'58"
(xxxviii)	9°16'21"	142°06'52"
(xxxix)	9°16'19"	142°06'51"
(xl)	9°15'08"	142°06'28"

to the point of commencement.

Territorial sea of the islands of Dauan, Kaumag and Saibai

The outer limit of the territorial sea of the islands of Dauan, Kaumag and Saibai shall be a continuous line:

- (a) commencing at the point specified as Point 9 in Annex 1 to this Treaty;
- (b) running thence along the geodesics successively joining the points specified as Points 9 to 15 in Annex 1 to this Treaty; and
- (c) thence along a series of intersecting arcs of circles having a radius of three miles and drawn successively from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°22'24"	142°47'49"
(ii)	9°22'28"	142°47'53"
(iii)	9°22'39"	142°47'57"
(iv)	9°22'48"	142°48'00"
(v)	9°22'58"	142°48'01"
(vi)	9°23'02"	142°48'01"
(vii)	9°23'06"	142°47'59"
(viii)	9°23'12"	142°47'55"
(ix)	9°23'28"	142°47'46"
(x)	9°23'44"	142°47'41"
(xi)	9°25'46"	142°46'36"
(xii)	9°25'48"	142°46'36"
(xiii)	9°25'53"	142°46'29"
(xiv)	9°26'05"	142°46'12"
(xv)	9°26'10"	142°46'03"
(xvi)	9°26'15"	142°45'47"
(xvii)	9°26'15"	142°45'34"
(xviii)	9°26'12"	142°45'25"
(xix)	9°26'09"	142°45'12"
(xx)	9°26'06"	142°45'07"
(xxi)	9°25'57"	142°44'39"
(xxii)	9°25'48"	142°43'07"
(xxiii)	9°25'54"	142°42'42"
(xxiv)	9°25'53"	142°42'13"
(xxv)	9°25'52"	142°41'59"
(xxvi)	9°25'51"	142°41'51"
(xxvii)	9°25'48"	142°41'15"
(xxviii)	9°25'47"	142°41'04"
(xxix)	9°25'46"	142°40'55"

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(xxx)	9°25'43"	142°40'20"
(xxxi)	9°25'44"	142°40'04"
(xxxii)	9°25'50"	142°39'30"
(xxxiii)	9°25'51"	142°39'22"
(xxxiv)	9°25'50"	142°39'13"
(xxxv)	9°25'48"	142°39'03"
(xxxvi)	9°25'35"	142°38'05"
(xxxvii)	9°25'31"	142°37'46"
(xxxviii)	9°25'28"	142°37'36"
(xxxix)	9°25'23"	142°37'22"
(xl)	9°25'22"	142°37'19"
(xli)	9°25'04"	142°36'35"
(xlii)	9°24'50"	142°36'03"
(xliii)	9°25'25"	142°33'03"
(xliv)	9°25'27"	142°32'58"
(xlv)	9°25'54"	142°32'17"
(xlvi)	9°26'11"	142°33'00"
(xlvii)	9°26'15"	142°31'55"
(xlviii)	9°26'17"	142°31'52"
(xlix)	9°26'17"	142°31'48"
(l)	9°26'15"	142°31'46"
(li)	9°26'06"	142°31'47"
(lii)	9°25'38"	142°31'35"
(liii)	9°25'28"	142°31'34"
(liv)	9°25'24"	142°31'33"
(lv)	9°25'05"	142°31'27"
(lvi)	9°24'39"	142°31'18"
(lvii)	9°24'37"	142°31'17"
(lviii)	9°24'32"	142°31'24"

to the point of commencement.

Territorial sea of Anchor Cay and East Cay

The outer limit of the territorial sea of Anchor Cay and East Cay shall be a continuous line formed by a series of intersecting arcs of circles having a radius of three miles and drawn successively, so as to enclose the islands, from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°21'27"	144°07'30"
(ii)	9°21'25"	144°07'28"
(iii)	9°21'25"	144°07'38"
(iv)	9°21'26"	144°07'44"
(v)	9°21'29"	144°07'50"
(vi)	9°21'31"	144°07'55"
(vii)	9°21'44"	144°08'24"
(viii)	9°21'45"	144°08'27"
(ix)	9°21'49"	144°08'33"
(x)	9°21'54"	144°08'37"
(xi)	9°23'09"	144°12'43"
(xii)	9°23'02"	144°12'55"
(xiii)	9°23'02"	144°13'23"
(xiv)	9°23'04"	144°13'29"

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(xv)	9°23'06"	144°13'33"
(xvi)	9°23'09"	144°13'40"
(xvii)	9°23'13"	144°13'44"
(xviii)	9°23'30"	144°13'59"
(xix)	9°23'40"	144°14'11"
(xx)	9°23'44"	144°14'18"
(xxi)	9°23'50"	144°14'25"
(xxii)	9°23'59"	144°14'30"
(xxiii)	9°24'05"	144°14'31"
(xxiv)	9°24'19"	144°14'33"
(xxv)	9°24'29"	144°14'37"
(xxvi)	9°24'40"	144°14'40"
(xxvii)	9°24'44"	144°14'40"
(xxviii)	9°24'49"	144°14'35"
(xxix)	9°24'53"	144°14'33"
(xxx)	9°24'57"	144°14'27"
(xxxi)	9°24'57"	144°14'20"
(xxxii)	9°24'56"	144°14'14"
(xxxiii)	9°24'44"	144°13'19"
(xxxiv)	9°24'40"	144°13'02"
(xxxv)	9°24'36"	144°12'58"
(xxxvi)	9°24'31"	144°12'56"
(xxxvii)	9°23'47"	144°12'34"
(xxxviii)	9°22'06"	144°08'38"
(xxxix)	9°22'07"	144°08'31"
(xl)	9°21'59"	144°07'57"
(xli)	9°21'47"	144°07'32"
(xlii)	9°21'44"	144°07'29"
(xliii)	9°21'40"	144°07'26"
(xliv)	9°21'35"	144°07'24"

Territorial sea of Black Rocks and Bramble Cay

The outer limit of the territorial sea of Black Rocks and Bramble Cay shall be a continuous line formed by a series of intersecting arcs of circles having a radius of three miles and drawn successively, so as to enclose the islands, from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°10'28"	143°49'59"
(ii)	9°08'40"	143°52'19"
(iii)	9°08'33"	143°52'22"
(iv)	9°08'26"	143°52'32"
(v)	9°08'24"	143°52'41"
(vi)	9°08'23"	143°52'48"
(vii)	9°08'24"	143°52'54"
(viii)	9°08'27"	143°53'06"
(ix)	9°08'32"	143°53'12"
(x)	9°08'43"	143°53'19"
(xi)	9°08'48"	143°53'19"
(xii)	9°08'52"	143°53'17"
(xiii)	9°09'00"	143°53'13"
(xiv)	9°09'04"	143°53'07"
(xv)	9°09'08"	143°53'00"
(xvi)	9°09'07"	143°52'49"

Territorial sea of Deliverance Island and Kerr Islet

The outer limit of the territorial sea of Deliverance Island and Kerr Islet shall be a continuous line formed by a series of intersecting arcs of circles having a radius of three miles and drawn successively, so as to enclose the islands, from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°32'39"	141°32'15"
(ii)	9°32'35"	141°32'11"
(iii)	9°32'07"	141°31'50"
(iv)	9°32'02"	141°31'54"
(v)	9°31'56"	141°31'58"
(vi)	9°31'51"	141°32'02"
(vii)	9°31'29"	141°32'17"
(viii)	9°31'27"	141°32'19"
(ix)	9°31'24"	141°32'21"
(x)	9°30'40"	141°33'32"
(xi)	9°30'08"	141°34'01"
(xii)	9°30'01"	141°34'05"
(xiii)	9°29'57"	141°34'08"
(xiv)	9°29'51"	141°34'14"
(xv)	9°29'51"	141°34'19"
(xvi)	9°29'58"	141°36'13"
(xvii)	9°30'04"	141°36'16"
(xviii)	9°30'12"	141°36'16"
(xix)	9°30'28"	141°36'18"
(xx)	9°30'47"	141°36'18"
(xxi)	9°31'00"	141°36'15"
(xxii)	9°31'11"	141°36'10"
(xxiii)	9°31'29"	141°36'02"
(xxiv)	9°31'38"	141°35'55"
(xxv)	9°31'47"	141°35'46"
(xxvi)	9°31'50"	141°35'42"
(xxvii)	9°32'02"	141°35'21"
(xxviii)	9°36'21"	141°34'33"
(xxix)	9°36'24"	141°34'34"
(xxx)	9°36'35"	141°34'33"
(xxxi)	9°36'49"	141°34'26"
(xxxii)	9°36'56"	141°34'21"
(xxxiii)	9°37'05"	141°34'02"
(xxxiv)	9°37'14"	141°33'47"
(xxxv)	9°37'15"	141°33'28"
(xxxvi)	9°37'13"	141°33'25"
(xxxvii)	9°37'09"	141°33'22"
(xxxviii)	9°37'03"	141°33'21"
(xxxix)	9°36'58"	141°33'22"
(xl)	9°36'52"	141°33'27"

Territorial sea of Pearce Cay

The outer limit of that part of the territorial sea of Pearce Cay which lies north of the line referred to in paragraph 1 of Article 4 of this Treaty shall be a continuous line:

(a) commencing at the point of Latitude 9°33'00" South, Longitude 143°14'51" East;

(b) thence along a series of intersecting arcs of circles having a radius of three miles and drawn successively from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°30'56"	143°17'03"
(ii)	9°30'53"	143°17'03"
(iii)	9°30'50"	143°17'08"
(iv)	9°30'46"	143°17'19"
(v)	9°30'43"	143°17'26"
(vi)	9°30'42"	143°17'34"
(vii)	9°30'41"	143°17'43"
(viii)	9°30'48"	143°17'42"
(ix)	9°30'50"	143°17'40"

to the point of Latitude 9°33'00" South, Longitude 143°19'46" East; and

(c) thence along the parallel of Latitude 9°33'00" South to the point of commencement.

Territorial sea of Turnagain Island

The outer limit of the territorial sea of Turnagain Island shall be a continuous line formed by a series of intersecting arcs of circles having a radius of three miles, and drawn successively, so as to enclose the island, from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°32'54"	142°10'47"
(ii)	9°32'54"	142°10'44"
(iii)	9°32'54"	142°10'40"
(iv)	9°32'52"	142°10'36"
(v)	9°32'49"	142°10'35"
(vi)	9°32'44"	142°10'36"
(vii)	9°32'23"	142°10'54"
(viii)	9°32'11"	142°11'39"
(ix)	9°32'10"	142°11'45"
(x)	9°32'15"	142°11'54"
(xi)	9°32'37"	142°14'59"
(xii)	9°32'36"	142°15'08"
(xiii)	9°32'37"	142°15'14"
(xiv)	9°32'40"	142°15'24"
(xv)	9°32'44"	142°15'40"
(xvi)	9°32'44"	142°15'47"
(xvii)	9°32'45"	142°15'53"
(xviii)	9°32'48"	142°16'04"
(xix)	9°32'51"	142°16'16"
(xx)	9°32'53"	142°16'28"
(xxi)	9°32'54"	142°16'34"
(xxii)	9°32'56"	142°16'39"
(xxiii)	9°32'58"	142°16'49"
(xxiv)	9°33'02"	142°17'01"
(xxv)	9°33'03"	142°17'12"
(xxvi)	9°33'05"	142°17'18"
(xxvii)	9°33'11"	142°17'30"
(xxviii)	9°33'14"	142°17'40"
(xxix)	9°33'16"	142°17'50"
(xxx)	9°33'18"	142°18'00"
(xxxi)	9°33'21"	142°18'09"
(xxxii)	9°33'23"	142°18'16"

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(xxxiii)	9°33'28"	142°18'27"
(xxxiv)	9°33'33"	142°18'42"
(xxxv)	9°33'35"	142°18'51"
(xxxvi)	9°33'38"	142°19'03"
(xxxvii)	9°33'41"	142°19'12"
(xxxviii)	9°33'42"	142°19'19"
(xxxix)	9°33'44"	142°19'25"
(xl)	9°33'47"	142°19'38"
(xli)	9°33'49"	142°19'40"
(xlii)	9°34'15"	142°20'11"
(xliii)	9°34'19"	142°20'16"
(xliv)	9°34'23"	142°20'17"
(xlv)	9°34'29"	142°20'14"
(xlvi)	9°34'34"	142°20'10"
(xlvii)	9°34'42"	142°20'03"
(xlviii)	9°34'46"	142°19'58"
(xlix)	9°34'49"	142°19'52"
(l)	9°34'52"	142°19'32"
(li)	9°34'52"	142°19'24"
(lii)	9°34'52"	142°19'15"
(liii)	9°34'50"	142°19'05"
(liv)	9°34'48"	142°18'54"
(lv)	9°34'46"	142°18'39"
(lvi)	9°34'43"	142°18'28"
(lvii)	9°34'40"	142°18'11"
(lviii)	9°34'38"	142°18'05"
(lix)	9°34'35"	142°17'56"
(lx)	9°34'30"	142°17'39"
(lxi)	9°34'23"	142°17'09"
(lxii)	9°34'21"	142°16'55"
(lxiii)	9°34'19"	142°16'39"
(lxiv)	9°34'16"	142°16'29"
(lxv)	9°34'07"	142°15'58"
(lxvi)	9°34'05"	142°15'49"
(lxvii)	9°34'01"	142°15'41"
(lxviii)	9°33'50"	142°15'17"
(lxix)	9°33'48"	142°15'10"
(lxx)	9°33'44"	142°15'00"
(lxxi)	9°33'35"	142°14'48"
(lxxii)	9°33'24"	142°14'31"
(lxxiii)	9°33'09"	142°13'59"
(lxxiv)	9°33'08"	152°13'53"

Territorial sea of Turu Cay

The outer limit of the territorial sea of Turu Cay shall be a continuous line formed by a series of intersecting arcs of circles having a radius of three miles and drawn successively, so as to enclose the island, from the following points:

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(i)	9°49'53"	141°24'42"
(ii)	9°49'39"	141°24'44"
(iii)	9°49'31"	141°24'52"
(iv)	9°49'25"	141°25'02"

	<i>Latitude (South)</i>	<i>Longitude (East)</i>
(v)	9°49'23"	141°25'13"
(vi)	9°49'20"	141°25'25"
(vii)	9°49'19"	141°25'36"
(viii)	9°49'18"	141°25'43"
(ix)	9°49'18"	141°25'53"
(x)	9°49'17"	141°26'07"
(xi)	9°49'23"	141°26'09"
(xii)	9°49'26"	141°26'06"
(xiii)	9°49'32"	141°25'58"
(xiv)	9°49'38"	141°25'49"
(xv)	9°49'44"	141°25'38"
(xvi)	9°49'47"	141°25'31"
(xvii)	9°49'53"	141°25'19"
(xviii)	9°49'56"	141°25'09"
(xix)	9°49'57"	141°24'54"
(xx)	9°49'56"	141°24'45"

ANNEX 4¹

ANNEX 5 TO THE TREATY BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

SEABED JURISDICTION LINE

A line:

- (a) commencing at the point of Latitude 10°50'00" South, Longitude 139°12'00" East;
- (b) running thence south-easterly along the geodesic to the point of Latitude 11°09'00" South, Longitude 139°23'00" East;
- (c) thence north-easterly along the geodesic to the point of Latitude 10°59'00" South, Longitude 140°00'00" East;
- (d) thence north-easterly along the geodesic to the point of Latitude 9°46'00" South, Longitude 142°00'00" East;
- (e) thence north-easterly along the geodesic to the point of Latitude 9°45'24" South, Longitude 142°03'30" East;
- (f) thence north-easterly along the geodesic to the point of Latitude 9°42'00" South, Longitude 142°23'00" East;
- (g) thence north-easterly along the geodesic to the point of Latitude 9°40'30" South, Longitude 142°51'00" East;
- (h) thence north-easterly along the geodesic to the point of Latitude 9°40'00" South, Longitude 143°00'00" East;
- (i) thence north-easterly along the geodesic to the point of Latitude 9°33'00" South, Longitude 143°05'00" East;
- (j) thence east along the parallel of Latitude 9°33'00" South to its intersection by the meridian of Longitude 143°20'00" East;
- (k) thence north-easterly along the geodesic to the point of Latitude 9°24'00" South, Longitude 143°30'00" East;

¹ See insert in a pocket at the end of this volume.

- (l) thence north-easterly along the geodesic to the point of Latitude 9°22'00" South, Longitude 143°48'00" East;
- (m) thence south-easterly along the geodesic to the point of Latitude 9°30'00" South, Longitude 144°15'00" East;
- (n) thence south-easterly along the geodesic to the point of Latitude 9°51'00" South, Longitude 144°44'00" East;
- (o) thence south-easterly along the geodesic to the point of Latitude 12°20'00" South, Longitude 146°30'00" East;
- (p) thence south-easterly along the geodesic to the point of Latitude 12°38'30" South, Longitude 147°08'30" East;
- (q) thence south-easterly along the geodesic to the point of Latitude 13°10'30" South, Longitude 148°05'00" East;
- (r) thence south-easterly along the geodesic to the point of Latitude 14°38'00" South, Longitude 152°07'00" East;
- (s) thence south-easterly along the geodesic to the point of Latitude 14°45'00" South, Longitude 154°15'00" East;
- (t) thence north-easterly along the geodesic to the point of Latitude 14°05'00" South, Longitude 156°37'00" East; and
- (u) thence north-easterly along the geodesic to the point of Latitude 14°04'00" South, Longitude 157°00'00" East where it terminates.

ANNEX 6¹ANNEX 7¹

ANNEX 8 TO THE TREATY BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

FISHERIES JURISDICTION LINE

A line:

- (a) commencing at the point of Latitude 10°50'00" South, Longitude 139°12'00" East;
- (b) running thence south-easterly along the geodesic to the point of Latitude 11°09'00" South, Longitude 139°23'00" East;
- (c) thence north-easterly along the geodesic to the point of Latitude 10°59'00" South, Longitude 140°00'00" East;
- (d) thence north-easterly along the geodesic to the point of Latitude 9°46'00" South, Longitude 142°00'00" East;
- (e) thence north-easterly along the geodesic to the point of Latitude 9°45'24" South, Longitude 142°03'30" East;
- (f) thence north along the meridian of Longitude 142°03'30" East to its intersection by the parallel of Latitude 9°15'43" South;
- (g) thence north-easterly along the geodesic to the point of Latitude 9°12'50" South, Longitude 142°06'25" East;

¹ See insert in a pocket at the end of this volume.

- (h) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}11'51''$ South, Longitude $142^{\circ}08'33''$ East;
- (i) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}11'58''$ South, Longitude $142^{\circ}10'18''$ East;
- (j) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}11'22''$ South, Longitude $142^{\circ}12'54''$ East;
- (k) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}11'34''$ South, Longitude $142^{\circ}14'08''$ East;
- (l) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}13'53''$ South, Longitude $142^{\circ}16'26''$ East;
- (m) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}16'04''$ South, Longitude $142^{\circ}20'41''$ East;
- (n) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}22'04''$ South, Longitude $142^{\circ}29'41''$ East;
- (o) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}21'48''$ South, Longitude $142^{\circ}31'29''$ East;
- (p) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}22'33''$ South, Longitude $142^{\circ}33'28''$ East;
- (q) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}21'25''$ South, Longitude $142^{\circ}35'29''$ East;
- (r) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}20'21''$ South, Longitude $142^{\circ}41'43''$ East;
- (s) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}20'16''$ South, Longitude $142^{\circ}43'53''$ East;
- (t) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}19'26''$ South, Longitude $142^{\circ}48'18''$ East where it joins the outer limit of the three mile territorial sea of Saibai Island;
- (u) thence along that outer limit so as to pass to the east of Saibai Island to the point of Latitude $9^{\circ}23'40''$ South, Longitude $142^{\circ}51'00''$ East;
- (v) thence south along the meridian of Longitude $142^{\circ}51'00''$ East to its intersection by the parallel of Latitude $9^{\circ}40'30''$ South;
- (w) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}40'00''$ South, Longitude $143^{\circ}00'00''$ East;
- (x) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}33'00''$ South, Longitude $143^{\circ}05'00''$ East;
- (y) thence east along the parallel of Latitude $9^{\circ}33'00''$ South to its intersection by the meridian of Longitude $143^{\circ}20'00''$ East;
- (z) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}24'00''$ South, Longitude $143^{\circ}30'00''$ East;
- (za) thence north-easterly along the geodesic to the point of Latitude $9^{\circ}22'00''$ South, Longitude $143^{\circ}48'00''$ East;
- (zb) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}30'00''$ South, Longitude $144^{\circ}15'00''$ East;
- (zc) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}51'00''$ South, Longitude $144^{\circ}44'00''$ East;
- (zd) thence south-easterly along the geodesic to the point of Latitude $12^{\circ}20'00''$ South, Longitude $146^{\circ}30'00''$ East;

- (ze) thence south-easterly along the geodesic to the point of Latitude 12°38'30" South, Longitude 147°08'30" East;
- (zf) thence south-easterly along the geodesic to the point of Latitude 13°10'30" South, Longitude 148°05'00" East;
- (zg) thence south-easterly along the geodesic to the point of Latitude 14°38'00" South, Longitude 152°07'00" East;
- (zh) thence south-easterly along the geodesic to the point of Latitude 14°45'00" South, Longitude 154°15'00" East; and
- (zi) thence north-easterly along the geodesic to the point of Latitude 14°05'00" South, Longitude 156°37'00" East where it terminates.

ANNEX 9 TO THE TREATY BETWEEN AUSTRALIA AND THE INDEPENDENT STATE OF PAPUA NEW GUINEA CONCERNING SOVEREIGNTY AND MARITIME BOUNDARIES IN THE AREA BETWEEN THE TWO COUNTRIES, INCLUDING THE AREA KNOWN AS TORRES STRAIT, AND RELATED MATTERS

PROTECTED ZONE

A line:

- (a) commencing at the point of Latitude 10°28'00" South, Longitude 144°10'00" East;
- (b) running thence west along the parallel of Latitude 10°28'00" South to its intersection by the meridian of Longitude 141°20'00" East;
- (c) thence north along that meridian to its intersection by the parallel of Latitude 9°33'00" South;
- (d) thence north-easterly along the geodesic to the point of Latitude 9°13'00" South, Longitude 141°57'00" East;
- (e) thence north along the meridian of Longitude 141°57'00" East to its intersection by the southern coastline of the island of New Guinea at low water;
- (f) thence generally easterly along the southern coastline of the island of New Guinea, that is along the low water line on that coast and across any river mouth and in the case of the mouth of the Mai Kussa River along the parallel of Latitude 9°09'00" South, thence along the southern coastline of the island of New Guinea, that is along the low water line on that coast and across any river mouth to its intersection by the meridian of Longitude 142°36'00" East;
- (g) thence south along that meridian to its intersection by the parallel of Latitude 9°21'00" South;
- (h) thence north-easterly along the geodesic between that point of intersection and the point of Latitude 9°09'00" South, Longitude 143°47'20" East;
- (i) thence along the outer limit of the three-mile territorial sea of Black Rocks, so as to pass to the north-west of Black Rocks, to the point of intersection of that limit by the outer limit of the three-mile territorial sea of Bramble Cay;
- (j) thence along that outer limit, so as to pass successively to the north and east of Bramble Cay, to the point of Latitude 9°10'50" South, Longitude 143°55'40" East;
- (k) thence south-easterly along the geodesic to the point of Latitude 9°18'40" South, Longitude 144°06'10" East;
- (l) thence along the outer limit of the three-mile territorial sea of Anchor Cay, so as to pass to the north of Anchor Cay, to the point of intersection of that limit by the outer limit of the three-mile territorial sea of East Cay;

- (m) thence along that outer limit, so as to pass successively to the north and east of East Cay, to the point of Latitude $9^{\circ}26'50''$ South, Longitude $144^{\circ}16'50''$ East;
 - (n) thence south-easterly along the geodesic to the point of Latitude $9^{\circ}35'15''$ South, Longitude $144^{\circ}28'00''$ East;
 - (o) thence south along the meridian of Longitude $144^{\circ}28'00''$ East to its intersection by the parallel of Latitude $9^{\circ}54'00''$ South;
 - (p) thence south-westerly along the geodesic to the point of Latitude $10^{\circ}15'00''$ South, Longitude $144^{\circ}12'00''$ East; and
 - (q) thence south-westerly along the geodesic to the point of commencement.
-

[TRADUCTION — TRANSLATION]

TRAITÉ¹ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE
PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVE-
RAINETÉ ET AUX FRONTIÈRES MARITIMES ENTRE LES
DEUX PAYS, Y COMPRIS DANS LA RÉGION DÉNOMMÉE
DÉTROIT DE TORRES, ET À DES QUESTIONS CONNEXES

L'Australie et la Papouasie-Nouvelle-Guinée,

Désireux d'énoncer leur position commune en ce qui concerne leurs souverainetés respectives sur certaines îles, de fixer les frontières maritimes et de régler certaines autres questions connexes relatives à la zone située entre leurs deux pays, y compris la région dénommée Déroit de Torres,

Reconnaissant qu'il importe de protéger le mode de vie traditionnel et les moyens d'existence des Australiens qui habitent les îles situées dans le Déroit de Torres et des Papouans-néo-guinéens qui vivent dans les régions côtières de la Papouasie-Nouvelle-Guinée situées dans le Déroit de Torres et qui lui sont contiguës,

Reconnaissant également qu'il importe d'assurer la protection de l'environnement marin ainsi que la liberté de la navigation pour leurs navires dans le Déroit de Torres et du survol de celui-ci pour leurs aéronefs,

Egalement désireux de coopérer ensemble dans cette région pour assurer la protection, l'aménagement et le partage des ressources halieutiques, ainsi que la réglementation de la prospection et de l'exploitation des ressources minérales des fonds marins,

Dans le cadre de leurs relations de bon voisinage et dans un esprit de coopération, d'amitié et de bonne volonté,

Sont convenus de ce qui suit :

PREMIÈRE PARTIE. DÉFINITIONS

Article premier. DÉFINITIONS

1. Dans le présent Traité :

a) L'expression « région côtière contiguë » s'entend, dans le cas de l'Australie, de la région côtière de l'Australie continentale et des îles australiennes à proximité de la zone protégée et, dans le cas de la Papouasie-Nouvelle-Guinée, de la région côtière de la Papouasie-Nouvelle-Guinée continentale, des îles appartenant à la Papouasie-Nouvelle-Guinée à proximité de la zone protégée;

b) L'expression « juridiction de pêche » désigne les droits souverains quant à la prospection, l'exploitation, la conservation et l'aménagement des ressources halieutiques autres que les espèces sédentaires;

¹ Entré en vigueur le 15 février 1985 par l'échange des instruments de ratification, qui a eu lieu à Port Moresby, conformément à l'article 32.

c) L'expression « ressources halieutiques » désigne toutes les ressources naturelles et vivantes de l'océan et des fonds marins, y compris toutes les espèces sédentaires et nageuses;

d) L'expression « liberté de mouvement » s'entend du mouvement des autochtones en vue ou au cours de leurs activités traditionnelles;

e) L'expression « faune et flore indigène » comprend la faune migratoire;

f) Le terme « mille » désigne le mille marin international d'une longueur de 1 852 mètres;

g) L'expression « zone protégée » désigne la zone créée aux termes de l'article 10;

h) L'expression « pêcheries commerciales de la zone protégée » s'entend des ressources halieutiques ayant une importance commerciale actuelle ou potentielle situées à l'intérieur de la zone protégée et, lorsque les réserves desdites ressources appartiennent essentiellement à la zone protégée tout en s'étendant à l'extérieur de celle-ci dans des secteurs qui lui sont contigus, de la partie desdites réserves localisée dans ces secteurs dans des limites déterminées de temps à autre par les autorités responsables des deux Parties;

i) L'expression « juridiction sur les fonds marins » désigne les droits souverains sur le plateau continental conformément au droit international et comprend la juridiction sur les élévations à marée basse ainsi que le droit d'exercer cette juridiction sur lesdites élévations, conformément au droit international;

j) L'expression « espèces sédentaires » désigne les organismes vivants qui, à l'époque de la récolte, sont soit immobiles ou situés sous les fonds marins ou soit incapables de se mouvoir sauf lorsqu'ils sont en contact physique constant avec le fond marin ou le sous-sol;

k) L'expression « activités traditionnelles » désigne les activités accomplies par les autochtones conformément à leurs traditions locales et comprend, lorsqu'elles sont accomplies :

- i) Les activités exécutées sur terre, y compris le jardinage, la chasse et la cueillette des aliments;
- ii) Les activités exécutées en mer, y compris la pêche traditionnelle;
- iii) Les cérémonies religieuses ou laïques ou les rassemblements à des fins sociales comme la célébration d'un mariage et le règlement d'un différend; et
- iv) Le troc ou le commerce sur les marchés.

Sauf dans le cas d'activités commerciales, l'application de la présente définition se fera de manière souple et à la lumière des coutumes en vigueur;

l) L'expression « pêcheries traditionnelles » désigne la prise par les autochtones pour leur propre consommation ou pour celles des personnes à leur charge ou en vue d'une utilisation à l'occasion d'activités traditionnelles, de ressources naturelles vivantes de la mer, des fonds marins, des estuaires et des régions côtières qui subissent l'influence des marées, y compris la tortue et le dugon;

m) Le terme « autochtones » désigne, dans le cas de l'Australie, les personnes qui :

- i) Sont des insulaires du Déroit de Torres qui habitent la zone protégée ou les régions côtières contiguës à l'Australie;
- ii) Sont des citoyens australiens; et
- iii) Maintiennent, dans la zone protégée ou à proximité de celle-ci, des associations traditionnelles coutumières liées à leur subsistance ou à leurs moyens d'existence ou à leurs activités sociales, culturelles ou religieuses; et dans le cas de la Papouasie-Nouvelle-Guinée, les personnes qui :
 - i) Habitent la zone protégée ou la région côtière contiguë à la Papouasie-Nouvelle-Guinée;
 - ii) Sont citoyens de la Papouasie-Nouvelle-Guinée; et
 - iii) Maintiennent, dans la zone protégée ou à proximité de celle-ci, des associations traditionnelles coutumières liées à leur subsistance ou à leurs moyens d'existence ou à leurs activités sociales, culturelles ou religieuses.

2. Lorsque, aux fins du présent Traité, il s'avère nécessaire de déterminer la position d'un point, d'une ligne ou d'une zone sur la surface terrestre, ladite position sera établie en se référant à l'ellipsoïde de référence australien, c'est-à-dire en se référant à un sphéroïde ayant son centre au centre de la Terre et son rayon majeur (équatorial) de 6 378 160 mètres et son aplatissement de $\frac{100}{29825}$ et en se référant à la position de la station géodésique Johnson située dans le Northern Territory de l'Australie. Cette station sera considérée comme étant située par 25°56'54,5515" de latitude sud et 133°12'30,0771" de longitude est, à une altitude de 571,2 mètres au-dessus du sphéroïde mentionné ci-avant.

3. Aux fins du présent Traité, l'expression « à l'intérieur de la zone protégée ou à proximité de celle-ci » désigne une zone dont les limites extérieures sont susceptibles de varier selon le contexte.

DEUXIÈME PARTIE. SOUVERAINETÉ ET JURIDICTION

Article 2. SOUVERAINETÉ SUR LES ÎLES

1. La Papouasie-Nouvelle-Guinée reconnaît la souveraineté de l'Australie sur :

- a) Les îles connues sous le nom de Anchor Cay, Aubusi, Black Rocks, Boigu, Bramble Cay, Dauan, Déliverance, East Cay, Kaumag, îlot Kerr, Moimi, Pearce Cay, Saibai, Turnagain et Turu Cay; et
- b) Toutes les îles situées entre la partie continentale des deux pays au sud d'une ligne visée au paragraphe 1 de l'article 4 du présent Traité.

2. A l'exception de celles qui sont visées à l'alinéa a du paragraphe 1 du présent article, aucune île sur laquelle l'Australie exerce sa souveraineté n'est située au nord de la ligne mentionnée au paragraphe 1 de l'article 4 du présent Traité.

3. L'Australie reconnaît la souveraineté de la Papouasie-Nouvelle-Guinée sur :

- a) Les îles connues sous le nom de Kawa, Mata Kawa et Kussa; et

b) Toutes les autres îles situées entre la partie continentale des deux pays au nord d'une ligne visée au paragraphe 1 de l'article 4 du présent Traité, à l'exception des îles visées à l'alinéa a du paragraphe 1 du présent article.

4. Aux fins du présent Traité, la souveraineté exercée sur une île comprend la souveraineté sur :

- a) La mer territoriale de ladite île;
- b) L'espace aérien au-dessus de l'île et de sa mer territoriale;
- c) Les fonds marins situés sous ladite mer territoriale de même que le sous-sol; et
- d) Toute île, rocher ou élévation visible à marée basse situé dans lesdites eaux territoriales.

Article 3. EAUX TERRITORIALES

1. Les lignes de démarcation entre les îles Aubusi, Boigu et Moimi et la Papouasie-Nouvelle-Guinée et entre les îles Dauan, Kaumag et Saibai et la Papouasie-Nouvelle-Guinée sont celles qui sont décrites à l'annexe 1 du présent Traité et figurent sur la carte à l'annexe 2¹ du présent Traité, ainsi que toute autre portion de la limite extérieure de la mer territoriale de Saibai décrite à l'annexe 3 du présent Traité qui est contiguë à la mer territoriale de la Papouasie-Nouvelle-Guinée.

2. Les mers territoriales des îles visées à l'alinéa a du paragraphe 1 de l'article 2 du présent Traité ne dépassent pas trois milles depuis la base à partir de laquelle est mesurée la largeur de la mer territoriale autour de chaque île. Lesdites mers territoriales ne seront ni élargies ni réduites, même s'il devait survenir une modification de la configuration du littoral ou si un relevé topographique ultérieur devait donner un résultat différent.

3. Les dispositions du paragraphe 2 du présent article ne s'appliquent pas à la portion de la mer territoriale de Pearce Cay située au sud de la ligne visée au paragraphe 1 de l'article 4 du présent Traité.

4. Sauf en ce qui concerne la portion de la mer territoriale de Pearce Cay située au sud de la ligne visée au paragraphe 1 de l'article 4 du présent Traité, les limites extérieures des mers territoriales des îles visées à l'alinéa a du paragraphe 1 de l'article 2 du présent Traité sont celles qui sont décrites à l'annexe 3 du présent Traité. Les limites ainsi décrites figurent sur les cartes aux annexes 2 et 4¹ du présent Traité.

5. Vers le nord, l'Australie ne peut porter sa mer territoriale au-delà de la ligne visée au paragraphe 1 de l'article 4 du présent Traité.

6. La Papouasie-Nouvelle-Guinée ne peut :

a) Porter sa mer territoriale située au large de son littoral méridional entre les méridiens de 142°03'30" de longitude est et de 142°51'00" de longitude est, à plus de trois milles de la base à partir de laquelle la longueur de la mer territoriale est calculée;

b) Porter sa mer territoriale ou ses eaux archipélagiques à l'intérieur de la zone bordée par la portion de la ligne visée au paragraphe 2 de l'article 4 du présent Traité allant du point situé par 9°45'24" de latitude sud et 142°03'30" de

¹ Voir hors-texte dans une pochette à la fin du présent volume.

longitude est au point situé par 9°40'30" de latitude sud et 142°51'00" de longitude est, et par la portion de la ligne visée au paragraphe 1 de l'article 4 du présent Traité qui réunit ces deux points;

c) Etablir une base archipélagique qui pénètre ou qui traverse la région visée à l'alinéa *b* du présent paragraphe; ou

d) Porter ses eaux territoriales vers le sud au-delà de la ligne visée au paragraphe 1 de l'article 4 du présent Traité.

Article 4. JURIDICTION MARITIME

1. Sous réserve des dispositions de l'article 2 du présent Traité, la ligne de démarcation entre la zone des fonds marins et du sous-sol qui est contiguë et qui appartient à l'Australie et la zone des fonds marins et du sous-sol qui est contiguë et qui appartient à la Papouasie-Nouvelle-Guinée, et sur lesquelles l'Australie et la Papouasie-Nouvelle-Guinée exercent leurs juridictions respectives, est la ligne décrite à l'annexe 5 du présent Traité. La ligne ainsi décrite figure sur la carte de l'annexe 6¹ du présent Traité ainsi que partiellement sur la carte de l'annexe 7¹ du présent Traité.

2. Sous réserve des dispositions de l'article 2 du présent Traité, la ligne de démarcation entre la zone de la mer qui est contiguë et qui appartient à l'Australie et la zone de la mer qui est contiguë et qui appartient à la Papouasie-Nouvelle-Guinée, et sur lesquelles l'Australie et la Papouasie-Nouvelle-Guinée exercent leurs juridictions de pêche respectives, est la ligne décrite à l'annexe 8 du présent Traité. La ligne ainsi décrite figure sur la carte de l'annexe 6 du présent Traité ainsi que partiellement sur les cartes des annexes 2 et 7 du présent Traité.

3. A l'égard de la zone bordée par la portion de la ligne visée au paragraphe 2 du présent article qui va du point situé par 9°45'24" de latitude sud et 142°03'30" de longitude est au point situé par 9°40'30" de latitude sud et 142°51'00" de longitude est, et par la portion de ligne visée au paragraphe 1 du présent article qui réunit ces deux points, à l'exclusion des mers territoriales des îles Aubusi, Boigu, Dauan, Kaumag, Moimi, Saibai et Turnagain :

- a) Aucune des deux Parties n'exerce une juridiction supplétive sans l'accord de l'autre Partie; et
- b) Les Parties se consultent en vue de parvenir à un accord concernant les modalités d'application les plus efficaces en ce qui concerne l'exercice de la juridiction supplétive.

4. Aus fins du paragraphe 3 du présent article, l'expression « juridiction supplétive » désigne :

- a) La juridiction sur la zone autre que celle qui s'applique aux fonds marins ou à la pêche, y compris la juridiction autre que celle qui s'applique aux fonds marins ou à la pêche dans la mesure où elle concerne :
 - i) La protection du milieu marin;
 - ii) La recherche scientifique marine; et
 - iii) La production d'énergie à partir de l'eau, des courants et des vents; et
- b) Les juridictions sur les fonds marins et la pêche dans la mesure où l'exercice de telles juridictions n'est pas directement lié à la prospection ou à l'exploitation

¹ Voir hors-texte dans une pochette à la fin du présent volume.

des ressources ou à l'interdiction, ou au refus d'autorisation, d'activités tombant sous le coup de ces juridictions.

TROISIÈME PARTIE. SOUVERAINETÉ ET JURIDICTION — QUESTIONS CONNEXES

Article 5. PERMIS DE PROSPECTION PÉTROLIÈRE NON PÉRIMÉS

1. Dans les cas où l'Australie a, avant le 16 septembre 1975 et en vertu de la législation australienne, accordé un permis de prospection pétrolière valable pour une partie des fonds marins sur laquelle elle renonce à exercer ses droits souverains en vertu du présent Traité, et où le titulaire dudit permis conserve ses droits immédiatement avant l'entrée en vigueur du présent Traité, la Papouasie-Nouvelle-Guinée, à la suite d'une demande dudit titulaire, offre à ce dernier, en vertu de la législation du pays, une licence de prospection pétrolière valable pour la même partie des fonds marins à des conditions non moins favorables que celles qui sont prévues, en vertu de la loi, pour tout autre titulaire de licence de prospection pétrolière dans les fonds marins.

2. Une demande de licence en vertu du paragraphe 1 du présent article est présentée :

- a) Pour une partie des fonds marins située en dehors de la zone protégée, dans les six mois suivant la date de l'entrée en vigueur du présent Traité;
- b) Pour une partie des fonds marins située dans les limites de la zone protégée, au cours de la période spécifiée à l'article 15 ou de toute prolongation de ladite période approuvée d'un commun accord par les Parties.

Article 6. EXPLOITATION DE CERTAINS DÉPÔTS DANS LES FONDS MARINS

Au cas où une poche d'hydrocarbures liquides ou de gaz naturel ou tout autre dépôt minéral situé au-dessous des fonds marins s'étendrait au-delà d'une des lignes de démarcation des limites des juridictions respectives des Parties, et où la partie de cette poche ou de ce dépôt située d'un des côtés de ladite ligne doit être extraite sous forme liquide, partiellement ou en totalité, de l'autre côté de cette ligne, les Parties se consulteront afin de parvenir à un accord sur la manière la plus efficace d'exploiter ladite poche ou ledit dépôt et de partager équitablement les bénéfices provenant de cette exploitation.

Article 7. LIBERTÉ DE NAVIGATION ET DE SURVOL

1. Sur les eaux et au-dessus des eaux de la zone protégée situées :

- a) Au nord de la ligne visée au paragraphe 1 de l'article 4 du présent Traité et vers le large depuis les lignes des basses eaux du territoire de l'autre Partie, et
- b) Au sud de ladite ligne et au-delà des limites extérieures de la mer territoriale, chaque Partie accorde aux navires et aux aéronefs de l'autre Partie, sous réserve des dispositions des paragraphes 2 et 3 du présent article, la liberté de navigation et de survol dont bénéficient les navires et les aéronefs à l'occasion de leurs activités en haute mer ou au-dessus de celle-ci.

2. Chaque Partie prend toutes les mesures qui s'imposent pour s'assurer que, dans l'exercice des droits de navigation et de survol accordés à ses navires et aéronefs aux termes du paragraphe 1 du présent article :

- a) Lesdits navires observent les règles, procédures et pratiques internationales généralement admises concernant la sûreté en mer ainsi que la prévention, la réduction et le contrôle de la pollution causée par des navires;
- b) Lesdits aéronefs civils observent les Règles de l'air établies par l'Organisation de l'aviation civile internationale dans la mesure où elles s'appliquent aux aéronefs civils et que les aéronefs de l'Etat respectent normalement les règles qui concernent la sûreté et se conforment en tout temps en tenant compte de la sûreté de la navigation;
- c) Lesdits navires et aéronefs se trouvant au nord de la ligne visée au paragraphe 1 de l'article 4 du présent Traité, n'embarquant ni ne débarquant aucune marchandise, monnaie ou passager en contravention des lois et règlements douaniers, fiscaux, sanitaires et d'immigration de l'autre Partie, à condition que les lois et règlements pertinents n'aient pas comme conséquence pratique de refuser, de restreindre ou de limiter les libertés de navigation et de survol reconnues au paragraphe 1 du présent article; et
- d) Lesdits navires et aéronefs se trouvant au nord de la ligne visée au paragraphe 1 de l'article 4 du présent Traité n'agissent pas d'une manière préjudiciable à la paix, à l'ordre public ou à la sécurité de l'autre Partie.

3. Les navires de l'une des Parties s'employant à la prospection ou à l'exportation de ressources dans une zone placée sous la juridiction de l'autre Partie sont soumis à la législation et à la réglementation adoptées par cette autre Partie en vertu de sa juridiction sur lesdites ressources, pourvu qu'elles soient compatibles avec les dispositions du présent Traité et le droit international. Ceci comprend les dispositions législatives et réglementaires relatives à l'arraisonnement, à l'inspection et à la saisie de navires.

4. Dans les secteurs de la zone protégée situés au nord de la ligne visée au paragraphe 1 de l'article 4 du présent Traité et auxquels le paragraphe 1 du présent article ne s'applique pas, les aéronefs civils de l'une des Parties qui exploitent des services aériens, réguliers ou non, ont le droit de survol ainsi que celui de faire escale à des fins non commerciales sans qu'il soit nécessaire d'obtenir une autorisation préalable de l'autre Partie, sous réserve du respect de toutes lois ou règlements applicables relatifs à la sûreté de la navigation aérienne.

5. Dans les secteurs de la zone protégée auxquels le paragraphe 1 du présent article ne s'applique pas, les navires de l'une des Parties bénéficient du droit de passage inoffensif. Ce droit ne peut être suspendu et aucune des Parties ne peut adopter, en ce qui concerne ces secteurs, des lois ou des règlements qui pourraient avoir pour effet de limiter ou d'entraver le passage normal de navires entre deux points situés sur le territoire d'une Partie.

6. Dans les cas où les dispositions tant du paragraphe 1 que du paragraphe 5 ne s'appliquent pas, un régime de passage par des itinéraires utilisés pour la navigation internationale dans la zone située entre les deux pays, y compris la zone connue sous le nom de Détroit de Torres, s'applique aux navires à condition qu'il ne soit pas plus restrictif que le régime de passage en transit à travers des détroits appliqué à la navigation internationale tel que décrit aux articles 34 à 44 inclus du document A/Conf.62/WP.10 de la troisième Conférence des Nations Unies sur le droit de la mer. Ceci à condition que la Partie qui songe à adopter des lois ou règlements qui pourraient limiter ou entraver le passage par les itinéraires employés par des navires à destination ou en provenance du territoire de l'autre

Partie consulte auparavant cette autre Partie. Au cas où les dispositions desdits articles étaient révisées, ou si elles ne figuraient pas dans toute convention relative au droit de la mer ou si elles ne parvenaient pas à être généralement admises en tant que principes de droit international, les Parties, se consultent afin de se mettre d'accord sur un autre régime de passage conforme à la pratique internationale destinée à remplacer le régime prévu au présent article.

7. Les droits de navigation et de survol prévus au présent article viennent s'ajouter, sans déroger, aux droits de navigation et de survol dans la région concernée, en vertu d'autres traités ou des principes généraux de droit international.

Article 8. AIDES À LA NAVIGATION

Aux fins de maintenir et d'améliorer la sûreté de la navigation dans les eaux de la zone séparant les deux pays, les Parties coopèrent et, compte tenu des moyens techniques et autres disponibles à chacune d'elles et, dans la mesure où cela s'avère opportun, elles s'accordent une assistance réciproque quant à la fourniture et à l'entretien des aides à la navigation et à la préparation des cartes et des tableaux.

Article 9. ÉPAVES

1. Les épaves des navires et des aéronefs qui reposent sur, dans ou sous les fonds marins dans la zone qui relève de la juridiction d'une Partie, tombent sous la juridiction de ladite Partie.

2. Lorsqu'une épave d'une valeur historique ou particulière se trouve ou est découverte dans une zone qui relève de la juridiction de l'autre Partie, les deux Parties se consultent afin de parvenir à un accord sur toute mesure à prendre concernant ladite épave.

3. Les dispositions du présent article sont sans préjudice de la compétence des cours d'une Partie, aux fins de la législation de cette Partie, par rapport aux causes maritimes d'une action en justice en ce qui concerne des épaves tombant sous le coup des dispositions du présent article.

4. Le présent article ne s'applique pas aux navires ou aux aéronefs militaires des Parties, naufragés après la date de l'entrée en vigueur du présent Traité.

QUATRIÈME PARTIE. LA ZONE PROTÉGÉE

Article 10. CRÉATION ET BUTS DE LA ZONE PROTÉGÉE

1. Une Zone protégée dans le Déroit de Torres est créée comprenant les terres, la mer, l'espace aérien, les fonds marins et le sous-sol situés à l'intérieur de la zone délimitée par la ligne décrite à l'annexe 9 du présent Traité. Ladite ligne figure sur les cartes des annexes 6 et 7 et, partiellement, sur la carte de l'annexe 2 du présent Traité.

2. Les Parties adoptent et appliquent les mesures relatives à la Zone protégée conformément aux dispositions du présent Traité.

3. Dans l'esprit des Parties, la création de la Zone protégée et sa délimitation au nord, au sud, à l'est et à l'ouest ont pour but principal de reconnaître et de protéger le mode de vie traditionnel et les moyens d'existence des autochtones, y compris la pêche traditionnelle et leur liberté de mouvement.

4. En outre, en créant la Zone protégée, les Parties veulent protéger et préserver le milieu marin ainsi que la faune et la flore locales se trouvant dans la Zone protégée ou à proximité.

*Article 11. LIBERTÉ DE MOUVEMENT ET ACTIVITÉS TRADITIONNELLES,
Y COMPRIS LA PÊCHE TRADITIONNELLE*

1. Sous réserve des autres dispositions du présent Traité, chaque Partie continue à reconnaître aux autochtones de l'autre Partie la liberté de mouvement et la poursuite de leurs activités traditionnelles légales dans la Zone protégée et à proximité de celle-ci.

2. Le paragraphe 1 du présent article ne peut être interprété comme une approbation d'une extension des activités de la pêche traditionnelle par les autochtones de l'une des Parties vers des secteurs situés à l'extérieur de la Zone protégée qui relève de la juridiction de l'autre Partie où ces autochtones ne pêchaient pas traditionnellement avant l'entrée en vigueur du présent Traité.

3. Les dispositions du présent article et les autres dispositions du présent Traité relatives à la pêche traditionnelle sont subordonnées à l'article 14 et au paragraphe 2 de l'article 20 du présent Traité.

Article 12. DROITS TRADITIONNELS ET COUTUMIERS

Dans les cas où les autochtones de l'une des Parties bénéficient de droits traditionnels et coutumiers d'accès et d'usage des terres, de la mer, des fonds marins, des estuaires et des régions côtières qui ont des marées, situés à l'intérieur de la Zone protégée ou à proximité de celle-ci et qui relèvent de la juridiction de l'autre Partie, lesdits droits étant reconnus par les autochtones habitant ces lieux ou à proximité de ceux-ci comme étant conformes à la tradition locale, l'autre Partie autorise alors la continuation de l'exercice desdits droits à des conditions non moins favorables que celles qui s'appliquent aux droits similaires reconnus à ses propres autochtones.

Article 13. PROTECTION DU MILIEU MARIN

1. Chacune des Parties adopte les mesures législatives et autres nécessaires à la protection et à la préservation du milieu marin de la Zone protégée et de ses environs. En élaborant lesdites mesures, chaque Partie tient compte des règles internationalement admises, ainsi que des normes et des pratiques recommandées qui ont été adoptées par des conférences diplomatiques ou par des organisations internationales.

2. Les mesures adoptées par chaque Partie conformément au paragraphe 1 du présent article comprennent des mesures de prévention et de contrôle de la pollution ou d'autres atteintes au milieu marin provenant de toutes espèces d'activités qui se trouvent sous sa juridiction ou son contrôle. Lesdites mesures doivent réduire dans toute la mesure du possible :

- a) L'émission de matières toxiques, dommageables ou nuisantes, provenant de sources situées à terre, de rivières, de l'atmosphère ou le traversant, ou du versement en mer;
- b) La pollution ou autres dégâts causés par des navires; et

c) La pollution ou autres dégâts provenant d'installations ou de techniques utilisées à l'occasion de la prospection et de l'exploitation des ressources naturelles des fonds marins et de leur sous-sol.

3. Les mesures adoptées par chaque Partie conformément au paragraphe 1 du présent article seront compatibles avec ses obligations en vertu du droit international, y compris l'obligation de ne pas causer de préjudice aux droits de navires et d'aéronefs étrangers, et seront soumises aux dispositions de l'article 7 du présent Traité.

4. Les Parties se consultent, à la demande de l'une ou l'autre, en vue :

- a) D'harmoniser leurs politiques concernant les mesures que chacune prendra en vertu du présent article; et
- b) D'assurer l'application effective et coordonnée desdites mesures.

5. Si l'une des Parties a des raisons plausibles de croire qu'une activité envisagée qui relève de sa juridiction ou qui est sous son contrôle risque de polluer ou de causer d'autres dégâts au milieu marin situé dans la Zone protégée ou à proximité de celle-ci, cette Partie, après enquête, communique à l'autre Partie son évaluation des conséquences éventuelles de cette activité sur le milieu marin.

6. Si l'une ou l'autre des Parties a des raisons plausibles de croire qu'une activité envisagée qui relève de la juridiction ou qui est sous le contrôle de l'autre Partie pollue ou risque de polluer ou cause ou risque de causer des dégâts au milieu marin situé dans la Zone protégée ou à proximité de celle-ci, cette Partie peut demander des consultations à l'autre Partie et les deux Parties se consultent dès que possible en vue d'adopter des mesures propres à prévenir ou à contrôler toute pollution ou autres dégâts au milieu marin à la suite de cette activité.

Article 14. PROTECTION DE LA FAUNE ET DE LA FLORE

1. Dans la Zone protégée et à proximité de celle-ci, chaque Partie s'efforce :

- a) D'identifier et de protéger les espèces fauniques et florales indigènes qui sont ou qui peuvent devenir menacées d'extinction;
- b) D'empêcher l'introduction d'espèces fauniques et florales qui peuvent se révéler nuisibles à la faune et à la flore indigènes; et
- c) De contrôler les espèces fauniques et florales nuisibles.

2. Nonobstant toute autre disposition du présent Traité à l'exception du paragraphe 4 du présent article, une Partie peut adopter, dans le secteur qui relève de sa juridiction, des mesures visant à protéger les espèces fauniques et florales indigènes qui sont ou qui peuvent devenir menacées d'extinction ou que l'une ou l'autre des Parties a l'obligation de protéger aux termes du droit international.

3. Pour autant qu'elles l'estiment nécessaire et approprié, les Parties procèdent à des échanges d'informations concernant les espèces fauniques et florales indigènes qui sont ou peuvent devenir menacées d'extinction et elles se consultent, à la demande de l'une ou l'autre, en vue :

- a) D'harmoniser leurs politiques concernant les mesures que chacune peut prendre pour donner effet aux paragraphes 1 et 2 du présent article; et
- b) D'assurer la mise en œuvre effective desdites mesures.

4. En appliquant les dispositions du présent article, chaque Partie s'efforcera de minimiser les conséquences restrictives sur les activités traditionnelles des autochtones.

*Article 15. INTERDICTION RELATIVE À L'EXTRACTION ET AU FORAGE
DES FONDS MARINS*

Dans la Zone protégée, aucune des Parties n'entreprend elle-même ni n'autorise l'extraction ou le forage des fonds marins ou de son sous-sol aux fins de prospecter ou d'exploiter les hydrocarbures liquides, les gaz naturels ou toute autre ressource minérale au cours des dix premières années à compter de la date de l'entrée en vigueur du présent Traité. Les Parties peuvent prolonger cette période d'un commun accord.

Article 16. IMMIGRATION, DOUANES, QUARANTAINE ET SANTÉ

1. Sauf dispositions contraires du présent Traité, chaque Partie applique les formalités relatives à l'immigration, aux douanes, à la quarantaine et à la santé de manière à ne pas empêcher ou restreindre la liberté de mouvement ou la poursuite des activités traditionnelles à l'intérieur de la Zone protégée et à proximité de celle-ci par les autochtones de l'autre Partie.

2. Lors de l'application de ses lois et de ses politiques relatives à l'entrée et à la sortie des personnes et à l'importation et à l'exportation de biens à l'arrivée et au départ du territoire sous sa juridiction ainsi que de la Zone protégée et de ses environs, chaque Partie agit dans un esprit d'amitié mutuelle et de bon voisinage, tout en tenant compte des principes pertinents de droit international et des pratiques internationales reconnues de même que de l'importance qu'il y a à prévenir l'entrée illégale, l'évasion de la justice et les pratiques préjudiciables à un contrôle efficace de l'immigration, des douanes, de la santé et de la quarantaine, qui peuvent être commis sous l'apparence de la liberté de mouvement ou de la poursuite des activités traditionnelles.

3. Nonobstant les dispositions du paragraphe 1 du présent article :

- a) Sauf lorsqu'il s'agit d'une visite temporaire liée à la poursuite des activités traditionnelles, les autochtones d'une Partie qui désirent se rendre dans l'autre pays sont soumis aux mêmes formalités d'immigration, de douanes, de contrôle sanitaire et de quarantaine que les citoyens de ladite Partie qui ne sont pas des autochtones;
- b) Chaque Partie restreint la liberté de mouvement dans la mesure où cela s'avère nécessaire pour contrôler les abus concernant l'entrée illégale ou l'évasion de la justice;
- c) Chaque Partie se réserve le droit d'appliquer des mesures de contrôle douanier, sanitaire, d'immigration et de quarantaine qu'elle estime nécessaire pour faire face à des problèmes qui peuvent se présenter. Chaque Partie peut notamment appliquer des mesures de limitation ou d'interdiction de la liberté de mouvement, du transport de marchandises, de plantes ou d'animaux, en cas de déclenchement ou de prorogation d'une épidémie épizootique ou épiphytotique à l'intérieur de la Zone protégée ou à proximité de celle-ci.

Article 17. APPLICATION ET COORDINATION

Aux fins de faciliter l'application des dispositions du présent Traité relatives à la Zone protégée, les autorités de chaque Partie, à la demande des autorités de l'autre Partie et dans la mesure où cela s'avère nécessaire et approprié :

- a) Communiquent aux autorités de l'autre Partie les informations concernant les dispositions pertinentes des lois, règlements et procédures relatifs à l'immigration, à la citoyenneté, aux douanes, à la santé, à la quarantaine, aux pêcheries, à la protection de l'environnement et autres matières;
- b) Procèdent à des consultations avec les autorités de l'autre Partie de manière à procéder aux arrangements administratifs appropriés et autres dispositions afin de résoudre tous problèmes qui surgiraient à l'occasion de l'application desdites dispositions.

Article 18. DISPOSITIF DE LIAISON

1. Chaque Partie désigne un représentant qui facilite l'application des dispositions du présent Traité au niveau local.

2. Les deux représentants désignés :

a) Echangent des informations concernant les faits nouveaux pertinents à l'intérieur de la Zone protégée ou à proximité de celle-ci;

b) Se consultent pour ensuite prendre les initiatives qui correspondent à la nature de leurs fonctions de manière à faciliter la mise en pratique, au niveau local, des dispositions du présent Traité et la solution de tous problèmes que cela pourrait soulever;

c) Suivent la question de la liberté de mouvement des autochtones de l'une des Parties vers les régions se trouvant sous la juridiction de l'autre Partie, ainsi que les dispositions prises à cet égard au niveau local; et

d) Attirent l'attention de leurs Gouvernements et formulent les recommandations appropriées concernant toutes questions touchant à l'application des dispositions du présent Traité ou en résultant et qui ne trouvent pas de solution au niveau local ou qui, pour d'autres raisons, peuvent requérir l'attention des deux Parties.

3. Dans l'exercice de ses fonctions, chaque représentant :

a) Demeure en contact étroit avec les représentants des autochtones de son pays, notamment en ce qui concerne tous problèmes auxquels ceux-ci pourraient faire face à propos du respect de la liberté de mouvement, les activités traditionnelles et l'exercice des droits traditionnels et coutumiers prévus en vertu du Traité, et transmet leurs vues à son Gouvernement; et

b) Se maintient en contact étroit avec les autorités nationales et locales ainsi qu'avec celles des Etats et des provinces de son pays concernant toutes questions dont chacune d'elles a la responsabilité.

4. A moins que les circonstances n'exigent un autre endroit, le représentant de l'Australie a son siège à l'île Thursday et le représentant de la Papouasie-Nouvelle-Guinée a le sien à Daru.

Article 19. CONSEIL CONSULTATIF MIXTE DU DÉTROIT DE TORRES

1. Les Parties créent et maintiennent conjointement un organe consultatif qui sera connu sous le nom de Conseil consultatif mixte du Déroit de Torres (ci-après dénommé « le Conseil consultatif »).

2. Les fonctions du Conseil consultatif sont les suivantes :

a) Recherche de solutions aux problèmes se présentant au niveau local et qui ne trouvent pas de solution sur la base de l'article 18 du présent Traité;

b) Examen et soumission de recommandations aux Parties concernant tous développements ou propositions susceptibles de compromettre la protection du mode de vie traditionnel et les moyens de subsistance des autochtones, leur liberté de mouvement, l'exercice d'activités traditionnelles et l'exercice des droits traditionnels et coutumiers tel que prévu au Traité; et

c) Examiner de temps à autre, selon les besoins, toutes questions qui concernent l'application effective du présent Traité, y compris les dispositions relatives à la protection et à la préservation du milieu marin et de la faune et de la flore à l'intérieur de la Zone protégée ou à proximité de celle-ci; faire rapport et formuler des recommandations à leur sujet.

3. Le Conseil consultatif ne possède ni n'assume aucune responsabilité d'administration ou de gestion. Selon les domaines de juridiction respectifs de chaque partie, ces responsabilités appartiennent aux autorités compétentes nationales, provinciales, locales et à celles des Etats.

4. Dans l'exercice de ses fonctions, le Conseil consultatif s'assure que les autochtones sont consultés et qu'il leur est accordé l'entière possibilité d'exprimer, en temps opportun, leurs opinions sur des questions qui les touchent, et que leurs opinions sont transmises aux Parties dans tous rapports soumis aux Parties par lui-même.

5. Le Conseil consultatif transmet ses rapports et ses recommandations aux ministres des affaires étrangères des Parties. Après examen par les autorités compétentes des Parties, des consultations ont lieu en vue d'apporter des solutions aux problèmes sur lesquels le Conseil administratif a attiré l'attention.

6. Sauf décision contraire des Parties, le Conseil consultatif se compose de dix-huit membres, c'est-à-dire neuf membres de chaque Partie ainsi choisis :

a) Au moins deux représentants nationaux;

b) Au moins un membre représentant le Gouvernement de Queensland dans le cas de l'Australie, et un membre représentant le Gouvernement provincial de Fly River dans le cas de la Papouasie-Nouvelle-Guinée; et

c) Au moins trois membres représentant les autochtones,

chaque Partie conservant la liberté de décider, de temps à autre, la catégorie, parmi celles indiquées ci-avant, des autres membres qui la représenteront.

7. Le Conseil consultatif se réunit, dans la mesure où cela s'avère nécessaire, à la demande de l'une ou l'autre Partie. Les réunions consécutives du Conseil seront présidées alternativement par un représentant de l'Australie et par un représentant de la Papouasie-Nouvelle-Guinée. Elles se tiennent alternativement en Australie et en Papouasie-Nouvelle-Guinée ou selon d'autres arrangements qui pourraient être faits de temps à autre.

CINQUIÈME PARTIE. PÊCHERIES COMMERCIALES DANS LA ZONE PROTÉGÉE

Article 20. PRIORITÉ À LA PÊCHE TRADITIONNELLE ET APPLICATION DE MESURES CONCERNANT CELLE-CI

1. Les dispositions de la présente partie sont administrées de manière à ne pas compromettre la poursuite des objectifs visés à la quatrième partie concernant la pêche traditionnelle.

2. Une Partie peut adopter une mesure de protection compatible avec les dispositions de la présente partie qui, si cela s'avérait nécessaire pour la conservation d'une espèce, pourra s'appliquer à la pêche traditionnelle, étant entendu que ladite Partie s'efforcera, dans toute la mesure du possible, de minimiser les effets restrictifs que ladite mesure pourrait avoir sur la pêche traditionnelle.

Article 21. PROTECTION, GESTION ET UTILISATION OPTIMALE

Les Parties coopèrent en vue de la protection, de la gestion et de l'utilisation optimale des pêcheries commerciales à l'intérieur de la Zone protégée. A cette fin, les Parties se consultent à la demande de l'une ou l'autre d'entre elles et concluent des arrangements en vue de l'application effective des dispositions de la présente Partie.

Article 22. PROTECTION ET GESTION DE PÊCHERIES INDIVIDUELLES

1. Lorsque cela s'avère opportun, les Parties négocient des arrangements complémentaires pour la gestion et la protection de toute pêcherie commerciale particulière dans la Zone protégée.

2. Si l'une des Parties notifie l'autre Partie par écrit qu'elle estime que les arrangements généraux relatifs à la protection et à la gestion des pêcheries doivent s'appliquer à l'une des pêcheries commerciales de la Zone protégée, les Parties procèdent, dans les 90 jours à compter de la date de la notification, à des consultations en vue de la conclusion d'arrangements précisant les mesures qu'ils appliqueront à l'égard de ladite pêcherie.

3. Lorsque cela s'avère opportun, les Parties négocient en outre des arrangements supplémentaires relatifs à la protection et à la gestion de ressources ayant une incidence directe sur une pêcherie mentionnée au paragraphe 1 du présent article, y compris les ressources concernant les réserves de la Zone protégée où ces réserves ne tombent pas, par ailleurs, sous le coup des dispositions du présent Traité.

Article 23. PARTAGE DE LA PRISE DES PÊCHERIES COMMERCIALES DANS LA ZONE PROTÉGÉE

1. Les Parties se partagent la prise autorisée des pêcheries commerciales de la Zone protégée conformément aux dispositions du présent article et des articles 24 et 25 du présent Traité.

2. La prise autorisée, c'est-à-dire le rendement optimum soutenable, d'une pêcherie commerciale de la Zone protégée est fixée conjointement par les Parties dans le cadre des arrangements complémentaires relatifs à la protection et à la gestion visés au paragraphe 1 de l'article 22 du présent Traité.

3. Si l'une des Parties a des raisons plausibles de croire que l'exploitation commerciale d'une espèce par les pêcheries commerciales dans la Zone protégée causerait ou serait susceptible de causer de sérieux dégâts au milieu marin, ou pourrait mettre en danger une autre espèce, ladite Partie peut réclamer des consultations et les Parties se consultent alors dès que possible afin de parvenir à un accord quant à la possibilité qu'une telle exploitation puisse être poursuivie dans des conditions qui permettraient d'éviter de tels dégâts ou de mettre une autre espèce en danger.

4. Quant à toute période applicable au cours de laquelle il peut être procédé à la totalité de la prise autorisée d'une pêcherie commerciale de la Zone protégée, chaque partie a, sous réserve des paragraphes 5, 6 et 8 du présent article et des articles 24 et 25 du présent Traité, droit à une partie de la prise autorisée dans les conditions suivantes :

a) Sous réserve de ce qui est dit sous *b* ci-après, dans les secteurs sous juridiction australienne :

Australie : 75 p. 100

Papouasie-Nouvelle-Guinée : 25 p. 100

b) A l'intérieur des mers territoriales d'Anchor Cay, Black Rocks, Bramble Cay, île Délivrance, East Cay, îlot de Kerr, Pearce Cay et Turu Cay :

Australie : 50 p. 100

Papouasie-Nouvelle-Guinée : 50 p. 100

c) Dans les secteurs sous la juridiction de la Papouasie-Nouvelle-Guinée :

Australie : 25 p. 100

Papouasie-Nouvelle-Guinée : 75 p. 100.

5. La Papouasie-Nouvelle-Guinée possède le droit exclusif à la prise autorisée de la pêche commerciale de ceratodus de forster aux abords de ses côtes, à l'exception des mers territoriales des îles Aubusi, Boigu, Dauan, Kaumag, Moimi et Saibai au sujet desquelles les dispositions de l'alinéa *a* du paragraphe 4 du présent article ne s'appliquent pas en ce qui concerne cette pêche.

6. Lors de la répartition de la prise autorisée d'une pêche particulière, les Parties évaluent normalement ladite prise en fonction de son poids et de son volume. Lors de la répartition de la totalité de la prise autorisée des pêches commerciales de la Zone protégée, les Parties tiennent compte de la valeur relative des différentes pêches et, à cette fin, elles s'entendent sur une valeur commune à la production de chaque pêche particulière au cours de la période en question, ladite valeur étant basée sur la valeur du produit brut à l'arrivée aux installations de traitement ou de tout autre point communément admis, mais avant toute valeur ajoutée par traitement, y compris le traitement des perles de culture, ou le transport et la commercialisation ultérieurs.

7. Les Parties peuvent se mettre d'accord pour modifier la répartition de la prise autorisée, déterminée pour une pêche particulière, en tant qu'élément des arrangements complémentaires pour la gestion et la protection visés au

paragraphe 1 de l'article 22 du présent Traité. Mais, en ce qui concerne la totalité de la prise autorisée des pêches commerciales de la Zone protégée, ceci doit être fait de manière à respecter la répartition visée au paragraphe 4 du présent article.

8. Dans le calcul du total de la prise autorisée des pêches commerciales de la Zone protégée, il ne sera pas tenu compte de la prise autorisée de la pêche commerciale du ceratodus de forster visée au paragraphe 5 du présent article.

Article 24. DROITS TRANSITOIRES

1. En tant qu'élément des arrangements complémentaires pour la gestion et la protection visés au paragraphe 1 de l'article 22 du présent Traité, le niveau de la prise de chaque pêche commerciale de la Zone protégée auquel chaque Partie a droit, pourvu que ledit niveau demeure dans les limites de la prise autorisée :

- a) Ne sera pas réduit, au cours d'une période de cinq ans à compter de l'entrée en vigueur du présent Traité, en dessous du niveau de la prise revenant à cette Partie avant l'entrée en vigueur du Traité; toutefois
- b) Au cours de la seconde période de cinq ans après l'entrée en vigueur du présent Traité, ledit niveau peut être ajusté progressivement jusqu'à ce qu'il atteigne, à la fin de ladite seconde période de cinq ans, le niveau de la prise répartie dans chaque cas en vertu de l'article 23 du présent Traité.

2. Lorsque ceci est rendu nécessaire du fait de la limitation de la prise autorisée, le droit d'une Partie en vertu du présent article a priorité sur celui de l'autre Partie en vertu l'article 23 du présent Traité; il en est cependant tenu compte dans le calcul du montant auquel la première Partie a droit.

Article 25. DROIT PRÉFÉRENTIEL

Si, au cours de la période applicable, une Partie ne propose pas d'acquérir pour elle-même la totalité de la prise autorisée de la pêche commerciale de la Zone protégée à laquelle elle a droit, soit dans son secteur de juridiction soit dans celui de l'autre Partie, celle-ci détient un droit préférentiel à tout ou partie de la prise autorisée de ladite pêche qui n'est pas acquise par la première Partie.

Article 26. OCTROI DE LICENCES

1. Lors de la négociation et de l'application des arrangements relatifs à la gestion et à la préservation visés au paragraphe 1 de l'article 22 du présent Traité :

- a) Les Parties se consultent et coopèrent concernant l'octroi et l'endossement de licences autorisant la pêche commerciale dans la Zone protégée;
- b) Les autorités compétentes des Parties peuvent émettre des licences de pêche pour toute pêcherie commerciale dans la Zone protégée; et
- c) Les détenteurs (personnes ou navires) de licences émises par les autorités compétentes d'une Partie autorisant la pêche pendant la période applicable dans les pêcheries commerciales peuvent, s'ils sont proposés par les autorités compétentes de ladite Partie, être autorisés par les autorités compétentes de l'autre Partie, le cas échéant, au moyen de l'endossement desdites licences ou par un autre moyen, à pêcher dans les secteurs sur lesquels l'autre Partie exerce sa juridiction et où se trouvent les pêcheries en question.

2. Les détenteurs (personnes ou navires) de licences émises par une Partie qui ont été ou seront autorisés, en vertu des dispositions du paragraphe 1 du

présent article, à pêcher dans les eaux sous la juridiction de l'autre Partie se conformément aux lois et règlements de cette autre Partie relatifs à la pêche, sauf qu'ils seront exemptés des frais d'émission de la licence, des taxes et autres impôts perçus par l'autre Partie à l'occasion des activités de la pêche.

3. A l'occasion de l'émission de licences conformément au paragraphe 1 du présent article, les autorités compétentes des Parties tiennent compte de l'intérêt que représentent la promotion du développement économique dans la région du Détroit de Torres et les possibilités d'emploi des autochtones.

4. Les autorités compétentes des Parties voient à ce que les autochtones soient consultés de temps à autre sur les arrangements relatifs à l'émission des licences en ce qui concerne les pêcheries commerciales de la Zone protégée.

Article 27. PÊCHE D'ÉTATS TIERS DANS LA ZONE PROTÉGÉE

1. Les autorités responsables des Parties s'informent mutuellement et se consultent, à la demande de l'une d'elles, concernant toute exploitation envisagée des pêcheries commerciales de la Zone protégée :

- a) Par une co-entreprise à laquelle participe un Etat tiers;
- b) Par un navire immatriculé dans un Etat tiers ou dont la majorité de l'équipage détient la nationalité d'un Etat tiers.

2. Les navires dont l'exploitation est contrôlée par des ressortissants d'un Etat tiers ne sont pas autorisés à exploiter les pêcheries commerciales de la Zone protégée sans l'assentiment des autorités compétentes des deux Parties accordé dans un cas particulier ou pour une catégorie donnée.

Article 28. INSPECTION ET EXÉCUTION

1. Les Parties coopèrent, y compris par l'échange de personnel, à l'application de mesures visant à assurer le respect des arrangements concernant les pêcheries commerciales de la Zone protégée ainsi que de mesures punitives en cas de violation desdits arrangements.

2. Les Parties se consultent de temps à autre dans la mesure où cela s'avère nécessaire afin de s'assurer que la législation et la réglementation adoptées par chacune d'elles conformément au paragraphe 1 du présent article sont compatibles avec celles de l'autre Partie.

3. Chaque Partie punit d'une sanction en vertu de ses lois et règlements relatifs à la pêche l'acte par lequel un individu utilise un navire battant pavillon de cette Partie pour pêcher certaines espèces dans les pêcheries commerciales de la Zone protégée, dans des secteurs sur lesquels l'autre Partie exerce sa juridiction en ce qui concerne lesdites espèces :

- a) Sans y avoir été autorisé ou sans avoir obtenu une licence de cette autre Partie; ou
- b) Dans le cas d'un navire autorisé ou muni d'une licence, s'il s'agit d'une violation des lois et règlements relatifs à la pêche de l'autre Partie qui sont applicables dans les secteurs en question.

4. En ce qui concerne les espèces qui vivent dans les secteurs où elle exerce sa juridiction à l'égard de ces espèces, chaque Partie :

- a) Procède à des enquêtes concernant les infractions qu'on soupçonne avoir été commises contre les lois et règlements relatifs aux pêcheries; et

b) Sous réserve d'autres dispositions du présent article, punit si nécessaire les coupables.

5. Dans le présent article, le terme « punit » signifie les formalités auxquelles il est normalement procédé à l'occasion d'une infraction possible, après enquête, et comprend, selon le cas, l'appréhension de la personne soupçonnée, la poursuite de celle-ci, ou l'application de la peine imposée par la Cour ou alors la révocation ou la suspension de la licence.

6. Conformément aux dispositions du présent article, ainsi que dans d'autres situations appropriées à déterminer d'un commun accord entre les Parties, les mesures correctives en ce qui concerne les infractions réelles ou présumées à l'égard des lois et règlements des Parties relatifs aux pêcheries sont prises par les autorités de la Partie (ci-après dénommée dans le présent article « la première Partie ») de la nationalité de l'individu ou du navire concerné et non par la Partie (ci-après dénommée « la seconde Partie ») qui exerce sa juridiction sur les secteurs où l'infraction réelle ou présumée a été commise.

7. Les Parties reconnaissent que les principes énoncés à l'article 6 du présent article ne doivent pas être appliqués d'une manière qui ferait obstacle à l'application des lois et règlements relatifs aux pêcheries ou qui permettrait aux coupables de rester impunis.

8. Lorsqu'il s'agit d'une infraction présumée censée avoir été commise dans la Zone protégée ou à proximité de celle-ci, et qu'il s'avère que l'infraction a été commise, ou que l'on peut raisonnablement supposer qu'elle a été commise, à l'occasion des activités traditionnelles de pêche, les mesures correctives ou autres sont prises par les autorités de la première Partie et non par les autorités de la seconde Partie et, si elles sont détenues par les autorités de la seconde Partie, les personnes soupçonnées et leurs navires sont soit relâchés soit remis aux autorités de la première Partie conformément à des arrangements qui permettent d'éviter des dépenses ou des difficultés excessives aux autorités de la seconde Partie.

9. Lorsque les dispositions du paragraphe 8 du présent article s'appliquent, les autorités de la seconde Partie peuvent exiger, dans un cas particulier, l'assurance que les mesures correctives ou autres qui seront prises par les autorités de la première Partie seront de nature à prévenir la répétition de l'infraction commise.

10. Lorsque les dispositions du paragraphe 8 du présent article ne s'appliquent pas et que la personne que l'on présume avoir été impliquée ou que le navire que l'on présume avoir été utilisé à l'occasion de la commission d'une infraction présumée dans la Zone protégée est détenteur d'une licence émise par la première Partie, les mesures correctives sont prises par les autorités de la première Partie et non par les autorités de la seconde Partie. Si la personne présumée coupable est détenue par les autorités de la seconde Partie, cette personne et son navire sont soit libérés ou remis aux autorités de la première Partie, conformément à des arrangements qui permettent d'éviter des dépenses ou des difficultés excessives aux autorités de la seconde Partie. Dans ce cas, les dispositions des paragraphes 13 et 14 du présent article s'appliquent.

11. Les dispositions du paragraphe 10 du présent article s'appliquent lorsqu'il s'agit d'une infraction présumée commise par une personne ou un navire de la première Partie dans un secteur où s'exerce la juridiction de la seconde Partie à l'extérieur de la Zone protégée lorsque :

- a) La personne ou le navire était autorisé par les autorités de la seconde Partie, aux termes des arrangements prévus au paragraphe 1 de l'article 22 du présent Traité, à pêcher dans un secteur où l'infraction présumée a été commise;
- b) L'infraction présumée a été commise à l'égard de la pêche faisant l'objet de l'autorisation accordée et n'a pas comporté la prise d'autres espèces ni entraîné de dégâts à une autre pêche.

12. Les personnes ou les navires de la première Partie détenus par les autorités de la seconde Partie dans les circonstances visées aux paragraphes 8 et 10 du présent article peuvent le demeurer aussi longtemps que nécessaire pour permettre aux autorités d'entreprendre une enquête diligente concernant l'infraction et de rassembler les éléments de preuve. Par la suite, ils ne sont pas détenus autrement que pour leur remise conformément aux dispositions desdits paragraphes à moins qu'ils soient légalement détenus pour d'autres raisons.

13. Si un délinquant présumé visé au paragraphe 10 du présent article est, à la suite de son comportement dans les eaux sous la juridiction de la seconde partie :

- a) Reconnu coupable d'une infraction à l'encontre des lois et règlements de la première Partie aux pêcheries; ou
- b) Sur la base de preuves disponibles suffisantes, trouvé coupable, par les autorités de la première Partie, d'avoir négligé d'observer les conditions attachées à l'octroi de sa licence ou de son autorisation (ou à la licence de son navire) ou d'avoir agi contrairement à ses conditions.

les autorités de la première Partie, selon le cas et compte tenu du paragraphe 7 du présent article, révoquent ou suspendent la licence ou l'autorisation de la personne ou du navire en ce qui concerne les pêcheries commerciales de la Zone protégée.

14. Lorsqu'une personne impliquée dans la commission d'une infraction ou lorsqu'un navire utilisé à l'occasion d'une infraction visée au paragraphe 10 du présent article sont également détenteurs d'une licence ou autorisés par la seconde Partie à pêcher dans la Zone protégée, les autorités de cette Partie peuvent, après avoir reçu un rapport ou une requête des autorités de la première Partie, révoquer ou suspendre ladite licence ou autorisation conformément aux lois et règlements pour une période que justifient les circonstances.

15. Chaque Partie fournit à l'autre Partie tous les éléments de preuve obtenus au cours des enquêtes effectuées aux termes du présent article concernant une infraction présumée impliquant une personne ou un navire de l'autre Partie. Chaque Partie prend les mesures voulues pour faciliter l'admission desdits éléments de preuve au cours des procédures engagées à propos de l'infraction présumée.

16. Dans le présent article, les références aux personnes et aux navires d'une Partie ou de la nationalité de cette partie comprennent les références aux personnes et aux navires détenteurs de licences émises par ladite Partie en vertu de l'alinéa *b* du paragraphe 1 de l'article 26 du présent Traité, ainsi que les équipages desdits navires, à l'exception des personnes ou des navires qui détiennent déjà une licence non périmée émise par l'autre Partie en vertu dudit alinéa.

SIXIÈME PARTIE. ARTICLES FINAUX

Article 29. RÈGLEMENT DES DIFFÉRENDS

Tout différend entre les Parties concernant l'application ou l'interprétation du présent Traité est réglé par voie de consultations ou de négociations.

Article 30. CONSULTATIONS

A la demande de l'une ou l'autre d'entre elles, les Parties se consultent au sujet de toute question relative au présent Traité.

Article 31. ANNEXES

Les annexes au présent Traité font partie intégrante dudit Traité.

Article 32. RATIFICATION

Le présent Traité sera soumis à ratification et entrera en vigueur dès l'échange des instruments de ratification.

EN FOI DE QUOI les soussignés, dûment autorisés, ont signé le présent Traité et y ont apposé leurs sceaux.

FAIT en double exemplaire, à Sydney, le 18 décembre 1978.

Pour l'Australie :
Le Premier Ministre,
MALCOLM FRASER

Le Ministre des affaires étrangères,

ANDREW PEACOCK

Pour la Papouasie-Nouvelle-Guinée :
Le Premier Ministre,
MICHAEL SOMARE

Le Vice-Premier Ministre et Ministre
des affaires étrangères et du com-
merce,
N. EBIA OLEWALE

ANNEXE I AU TRAITÉ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE
PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVERAINETÉ ET AUX
FRONTIÈRES MARITIMES ENTRE LES DEUX PAYS, Y COMPRIS DANS LA
RÉGION DÉNOMMÉE DÉTROIT DE TORRES, ET À DES QUESTIONS
CONNEXES

LIMITES DE LA MER TERRITORIALE ENTRE LES ÎLES D'AUBUSI, BOIGU ET MOIMI ET LA
PAPOUASIE-NOUVELLE-GUINÉE ET LES ÎLES DE DAUAN, KAUMAG ET LA PAPOUASIE-
NOUVELLE-GUINÉE

Entre les îles d'Aubusi, Boigu et Moimi et la Papouasie-Nouvelle-Guinée

La ligne :

- Commencant au point situé à 9°15'43" de latitude sud et à 142°03'30" de longitude est (« Point 1 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°12'50" de latitude sud et à 142°06'25" de longitude est (« Point 2 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°11'51" de latitude sud et à 142°08'33" de longitude est (« Point 3 »);
- Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°11'58" de latitude sud et à 142°10'18" de longitude est (« Point 4 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°11'22" de latitude sud et à 142°12'54" de longitude est (« Point 5 »);
- Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°11'34" de latitude sud et à 142°14'08" de longitude est (« Point 6 »);
- Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°13'53" de latitude sud et à 142°16'26" de longitude est (« Point 7 »); et
- Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°16'04" de latitude sud et à 142°20'41" de longitude est (« Point 8 ») où elle se termine.

Entre les îles de Dauan, Kaumag et Saibai et la Papouasie-Nouvelle-Guinée

La ligne :

- Commencant au point situé à 9°22'04" de latitude sud et à 142°29'41" de longitude est (« Point 9 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°21'48" de latitude sud et à 142°31'29" de longitude est (« Point 10 »);
- Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°22'33" de latitude sud et à 142°33'28" de longitude est (« Point 11 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°21'25" de latitude sud et à 142°35'29" de longitude est (« Point 12 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°20'21" de latitude sud et à 142°41'43" de longitude est (« Point 13 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°20'16" de latitude sud et à 142°43'53" de longitude est (« Point 14 »);
- Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°19'26" de latitude sud et à 142°48'18" de longitude est (« Point 15 ») où elle se termine.

ANNEXE 2¹

ANNEXE 3 AU TRAITÉ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVERAINETÉ ET AUX FRONTIÈRES MARITIMES ENTRE LES DEUX PAYS, Y COMPRIS DANS LA RÉGION DÉNOMMÉE DÉTROIT DE TORRES, ET À DES QUESTIONS CONNEXES

LIMITES EXTÉRIEURES DES EAUX TERRITORIALES

Eaux territoriales des îles Aubusi, Boigu et Moimi

La limite extérieure des eaux territoriales des îles Aubusi, Boigu et Moimi comporte une ligne continue :

- a) Commençant au point désigné comme Point 1 à l'annexe du présent Traité;
- b) Puis qui se dirige le long des lignes géodésiques qui unissent successivement les points désignés comme Points 1 à 8 du présent Traité; et
- c) Puis qui se dirige le long d'une série d'arcs de cercle intersectés d'un rayon de trois milles et tirés successivement des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°15'53"	142°17'39"
ii)	9°16'26"	142°17'36"
iii)	9°16'28"	142°17'36"
iv)	9°16'31"	142°17'30"
v)	9°17'06"	142°17'30"
vi)	9°17'15"	142°17'30"
vii)	9°17'26"	142°17'15"
viii)	9°17'50"	142°16'46"
ix)	9°17'55"	142°16'39"
x)	9°17'56"	142°16'30"
xi)	9°17'53"	142°16'11"
xii)	9°17'52"	142°16'07"
xiii)	9°17'44"	142°14'52"
xiv)	9°17'45"	142°14'49"
xv)	9°17'44"	142°14'38"
xvi)	9°17'44"	142°14'30"
xvii)	9°17'38"	142°14'06"
xviii)	9°17'38"	142°13'59"
xix)	9°17'36"	142°13'47"
xx)	9°17'34"	142°13'31"
xxi)	9°17'33"	142°13'20"
xxii)	9°17'32"	142°12'56"
xxiii)	9°17'32"	142°12'46"
xxiv)	9°17'33"	142°12'26"
xxv)	9°17'38"	142°11'56"
xxvi)	9°17'39"	142°11'51"
xxvii)	9°17'38"	142°11'34"
xxviii)	9°17'37"	142°11'30"
xxix)	9°17'33"	142°10'20"

¹ Voir hors-texte dans une pochette à la fin du présent volume.

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
xxx)	9°17'30"	142°10'13"
xxxi)	9°17'15"	142°09'08"
xxxii)	9°17'13"	142°09'00"
xxxiii)	9°17'02"	142°08'35"
xxxiv)	9°16'56"	142°08'23"
xxxv)	9°16'52"	142°08'15"
xxxvi)	9°16'47"	142°08'01"
xxxvii)	9°16'46"	142°07'58"
xxxviii)	9°16'21"	142°06'52"
xxxix)	9°16'19"	142°06'51"
xl)	9°15'08"	142°06'28"

pour revenir à son point de départ.

Eaux territoriales des îles Dauan, Kaumag et Saibai

La limite extérieure des eaux territoriales des îles Dauan, Kaumag et Saibai comporte une ligne continue :

- a) Commençant au point désigné comme Point 9 à l'annexe 1 du présent Traité;
- b) Puis qui se dirige le long des lignes géodésiques qui unissent successivement les points désignés comme Points 9 à 15 du présent Traité;
- c) Puis qui se dirige le long d'une série d'arcs de cercle intersectés d'un rayon de trois milles et tirés successivement des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°22'24"	142°47'49"
ii)	9°22'28"	142°47'53"
iii)	9°22'39"	142°47'57"
iv)	9°22'48"	142°48'00"
v)	9°22'58"	142°48'01"
vi)	9°23'02"	142°48'01"
vii)	9°23'06"	142°47'59"
viii)	9°23'12"	142°47'55"
ix)	9°23'28"	142°47'46"
x)	9°23'44"	142°47'41"
xi)	9°25'46"	142°46'36"
xii)	9°25'48"	142°46'36"
xiii)	9°25'53"	142°46'29"
xiv)	9°26'05"	142°46'12"
xv)	9°26'10"	142°46'03"
xvi)	9°26'15"	142°45'47"
xvii)	9°26'15"	142°45'34"
xviii)	9°26'12"	142°45'25"
xix)	9°26'09"	142°45'12"
xx)	9°26'06"	142°45'07"
xxi)	9°25'57"	142°44'39"
xxii)	9°25'48"	142°43'07"
xxiii)	9°25'54"	142°42'42"
xxiv)	9°25'53"	142°42'13"
xxv)	9°25'52"	142°41'59"
xxvi)	9°25'51"	142°41'51"
xxvii)	9°25'48"	142°41'15"
xxviii)	9°25'47"	142°41'04"

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
xxix)	9°25'46"	142°40'55"
xxx)	9°25'43"	142°40'20"
xxx(i)	9°25'44"	142°40'04"
xxx(ii)	9°25'50"	142°39'30"
xxx(iii)	9°25'51"	142°39'22"
xxx(iv)	9°25'50"	142°39'13"
xxx(v)	9°25'48"	142°39'03"
xxx(vi)	9°25'35"	142°38'05"
xxx(vii)	9°25'31"	142°37'46"
xxx(viii)	9°25'28"	142°37'36"
xxx(ix)	9°25'23"	142°37'22"
xl)	9°25'22"	142°37'19"
xli)	9°25'04"	142°36'35"
xlii)	9°24'50"	142°36'03"
xliii)	9°25'25"	142°33'03"
xliv)	9°25'27"	142°32'58"
xlv)	9°25'54"	142°32'17"
xlvi)	9°26'11"	142°33'00"
xlvii)	9°26'15"	142°31'55"
xlviii)	9°26'17"	142°31'52"
xl(ix)	9°26'17"	142°31'48"
l)	9°26'15"	142°31'46"
li)	9°26'06"	142°31'47"
lii)	9°25'38"	142°31'35"
liii)	9°25'28"	142°31'34"
li(v)	9°25'24"	142°31'33"
lv)	9°25'05"	142°31'27"
lvi)	9°24'39"	142°31'18"
lvii)	9°24'37"	142°31'17"
lviii)	9°24'32"	142°31'24"

pour revenir à son point de départ.

Eaux territoriales d'Anchor Cay et d'East Cay

La limite extérieure des eaux territoriales d'Anchor Cay et d'East Cay consiste en une ligne continue constituée d'une série d'arcs de cercle qui s'intersectent, d'un rayon de trois milles, et qui sont dressés successivement de manière à enclore lesdites îles, à partir des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°21'27"	144°07'30"
ii)	9°21'25"	144°07'28"
iii)	9°21'25"	144°07'38"
iv)	9°21'26"	144°07'44"
v)	9°21'29"	144°07'50"
vi)	9°21'31"	144°07'55"
vii)	9°21'44"	144°08'24"
viii)	9°21'45"	144°08'27"
ix)	9°21'49"	144°08'33"
x)	9°21'54"	144°08'37"
xi)	9°23'09"	144°12'43"
xii)	9°23'02"	144°12'55"

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
xiii)	9°23'02"	144°13'23"
xiv)	9°23'04"	144°13'29"
xv)	9°23'06"	144°13'33"
xvi)	9°23'09"	144°13'40"
xvii)	9°23'13"	144°13'44"
xviii)	9°23'30"	144°13'59"
xix)	9°23'40"	144°14'11"
xx)	9°23'44"	144°14'18"
xxi)	9°23'50"	144°14'25"
xxii)	9°23'59"	144°14'30"
xxiii)	9°24'05"	144°14'31"
xxiv)	9°24'19"	144°14'33"
xxv)	9°24'29"	144°14'37"
xxvi)	9°24'40"	144°14'40"
xxvii)	9°24'44"	144°14'40"
xxviii)	9°24'49"	144°14'35"
xxix)	9°24'53"	144°14'33"
xxx)	9°24'57"	144°14'27"
xxxii)	9°24'56"	144°14'14"
xxxiii)	9°24'44"	144°13'19"
xxxiv)	9°24'40"	144°13'02"
xxxv)	9°24'36"	144°12'58"
xxxvi)	9°24'31"	144°12'56"
xxxvii)	9°23'47"	144°12'34"
xxxviii)	9°22'06"	144°08'38"
xxxix)	9°22'07"	144°08'31"
xl)	9°21'59"	144°07'57"
xli)	9°21'47"	144°07'32"
xlii)	9°21'44"	144°07'29"
xliii)	9°21'40"	144°07'26"
xliv)	9°21'35"	144°07'24"

Eaux territoriales de Black Rocks et de Bramble Cay

La limite extérieure des eaux territoriales de Black Rocks et de Bramble Cay consiste en une ligne continue constituée d'une série d'arcs de cercle qui s'intersectent, d'un rayon de trois milles, et qui sont dressés successivement de manière à enclore lesdites îles, à partir des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°10'28"	143°49'59"
ii)	9°08'40"	143°52'19"
iii)	9°08'33"	143°52'22"
iv)	9°08'26"	143°52'32"
v)	9°08'24"	143°52'41"
vi)	9°08'23"	143°52'48"
vii)	9°08'24"	143°52'54"
viii)	9°08'27"	143°53'06"
ix)	9°08'32"	143°53'12"
x)	9°08'43"	143°53'19"
xi)	9°08'48"	143°53'19"
xii)	9°08'52"	143°53'17"

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
xiii)	9°09'00"	143°53'13"
xiv)	9°09'04"	143°53'07"
xv)	9°09'08"	143°53'00"
xvi)	9°09'07"	143°52'49"

Eaux territoriales de l'île Deliverance et de l'îlot de Kerr

La limite extérieure des eaux territoriales de l'île Deliverance et de l'îlot de Kerr consiste en une ligne continue constituée d'une série d'arcs de cercle qui s'intersectent, d'un rayon de trois milles, et qui sont dressés successivement de manière à enclore l'île et l'îlot, à partir des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°32'39"	141°32'15"
ii)	9°32'35"	141°32'11"
iii)	9°32'07"	141°31'50"
iv)	9°32'02"	141°31'54"
v)	9°31'56"	141°31'58"
vi)	9°31'51"	141°32'02"
vii)	9°31'29"	141°32'17"
viii)	9°31'27"	141°32'19"
ix)	9°31'24"	141°32'21"
x)	9°30'40"	141°33'32"
xi)	9°30'08"	141°34'01"
xii)	9°30'01"	141°34'05"
xiii)	9°29'57"	141°34'08"
xiv)	9°29'51"	141°34'14"
xv)	9°29'51"	141°34'19"
xvi)	9°29'58"	141°36'13"
xvii)	9°30'04"	141°36'16"
xviii)	9°30'12"	141°36'16"
xix)	9°30'28"	141°36'18"
xx)	9°30'47"	141°36'18"
xxi)	9°31'00"	141°36'15"
xxii)	9°31'11"	141°36'10"
xxiii)	9°31'29"	141°36'02"
xxiv)	9°31'38"	141°35'55"
xxv)	9°31'47"	141°35'46"
xxvi)	9°31'50"	141°35'42"
xxvii)	9°32'02"	141°35'21"
xxviii)	9°36'21"	141°34'33"
xxix)	9°36'24"	141°34'34"
xxx)	9°36'35"	141°34'33"
xxxi)	9°36'49"	141°34'26"
xxxii)	9°36'56"	141°34'21"
xxxiii)	9°37'05"	141°34'02"
xxxiv)	9°37'14"	141°33'47"
xxxv)	9°37'15"	141°33'28"
xxxvi)	9°37'13"	141°33'25"
xxxvii)	9°37'09"	141°33'22"
xxxviii)	9°37'03"	141°33'21"
xxxix)	9°36'58"	141°33'22"
xl)	9°36'52"	141°33'27"

Eaux territoriales de Pearce Cay

La limite extérieure de la portion des eaux territoriales de Pearce Cay situées au nord de la ligne visée au paragraphe 1 de l'article 4 du présent Traité est constituée d'une ligne continue :

- a) Commençant au point situé à 9°33'00" de latitude sud et à 143°14'51" de longitude est;
 b) Puis qui se dirige le long d'une série d'arcs de cercle d'un rayon de trois milles et dressés successivement des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°30'56"	143°17'03"
ii)	9°30'53"	143°17'03"
iii)	9°30'50"	143°17'08"
iv)	9°30'46"	143°17'19"
v)	9°30'43"	143°17'26"
vi)	9°30'42"	143°17'34"
vii)	9°30'41"	143°17'43"
viii)	9°30'48"	143°17'42"
ix)	9°30'50"	143°17'40"

au point situé à 9°33'00" de latitude sud et à 143°19'46" de longitude est; et

- c) Puis qui se dirige le long du parallèle de 9°33'00" de latitude sud pour revenir à son point de départ.

Eaux territoriales de l'île Turnagain

La limite extérieure des eaux territoriales de l'île de Turnagain consiste en une ligne continue constituée par une série d'arcs de cercle qui s'intersectent, d'un rayon de trois milles et qui sont dressés successivement de manière à enclore l'île, à partir des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°32'54"	142°10'47"
ii)	9°32'54"	142°10'44"
iii)	9°32'54"	142°10'40"
iv)	9°32'52"	142°10'36"
v)	9°32'49"	142°10'35"
vi)	9°32'44"	142°10'36"
vii)	9°32'23"	142°10'54"
viii)	9°32'11"	142°11'39"
ix)	9°32'10"	142°11'45"
x)	9°32'15"	142°11'54"
xi)	9°32'37"	142°14'59"
xii)	9°32'36"	142°15'08"
xiii)	9°32'37"	142°15'14"
xiv)	9°32'40"	142°15'24"
xv)	9°32'44"	142°15'40"
xvi)	9°32'44"	142°15'47"
xvii)	9°32'45"	142°15'53"
xviii)	9°32'48"	142°16'04"
xix)	9°32'51"	142°16'16"
xx)	9°32'53"	142°16'28"

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
xxi)	9°32'54"	142°16'34"
xxii)	9°32'56"	142°16'39"
xxiii)	9°32'58"	142°16'49"
xxiv)	9°33'02"	142°17'01"
xxv)	9°33'03"	142°17'12"
xxvi)	9°33'05"	142°17'18"
xxvii)	9°33'11"	142°17'30"
xxviii)	9°33'14"	142°17'40"
xxix)	9°33'16"	142°17'50"
xxx)	9°33'18"	142°18'00"
xxxi)	9°33'21"	142°18'09"
xxxii)	9°33'23"	142°18'16"
xxxiii)	9°33'28"	142°18'27"
xxxiv)	9°33'33"	142°18'42"
xxxv)	9°33'35"	142°18'51"
xxxvi)	9°33'38"	142°19'03"
xxxvii)	9°33'41"	142°19'12"
xxxviii)	9°33'42"	142°19'19"
xxxix)	9°33'44"	142°19'25"
xl)	9°33'47"	142°19'38"
xli)	9°33'49"	142°19'40"
xlii)	9°34'15"	142°20'11"
xliii)	9°34'19"	142°20'16"
xliv)	9°34'23"	142°20'17"
xlv)	9°34'29"	142°20'14"
xlvi)	9°34'34"	142°20'10"
xlvii)	9°34'42"	142°20'03"
xlviii)	9°34'46"	142°19'58"
xliv)	9°34'49"	142°19'52"
l)	9°34'52"	142°19'32"
li)	9°34'52"	142°19'24"
lii)	9°34'52"	142°19'15"
liii)	9°34'50"	142°19'05"
liv)	9°34'48"	142°18'54"
lv)	9°34'46"	142°18'39"
lvi)	9°34'43"	142°18'28"
lvii)	9°34'40"	142°18'11"
lviii)	9°34'38"	142°18'05"
lix)	9°34'35"	142°17'56"
lx)	9°34'30"	142°17'39"
lxi)	9°34'23"	142°17'09"
lxii)	9°34'21"	142°16'55"
lxiii)	9°34'19"	142°16'39"
lxiv)	9°34'16"	142°16'29"
lxv)	9°34'07"	142°15'58"
lxvi)	9°34'05"	142°15'49"
lxvii)	9°34'01"	142°15'41"
lxviii)	9°33'50"	142°15'17"
lxix)	9°33'48"	142°15'10"
lxx)	9°33'44"	142°15'00"
lxxi)	9°33'35"	142°14'48"
lxxii)	9°33'24"	142°14'31"
lxxiii)	9°33'09"	142°13'59"
lxxiv)	9°33'08"	142°13'53"

Eaux territoriales de Turu Cay

La limite extérieure des eaux territoriales de Turu Cay consiste en une ligne continue constituée d'une série d'arcs de cercle qui s'intersectent, d'un rayon de trois milles et qui sont dressés successivement de manière à enclorre le récif, à partir des points suivants :

	<i>Latitude (sud)</i>	<i>Longitude (est)</i>
i)	9°49'53"	141°24'42"
ii)	9°49'39"	141°24'44"
iii)	9°49'31"	141°24'52"
iv)	9°49'25"	141°25'02"
v)	9°49'23"	141°25'13"
vi)	9°49'20"	141°25'25"
vii)	9°49'19"	141°25'36"
viii)	9°49'18"	141°25'43"
ix)	9°49'18"	141°25'53"
x)	9°49'17"	141°26'07"
xi)	9°49'23"	141°26'09"
xii)	9°49'26"	141°26'06"
xiii)	9°49'32"	141°25'58"
xiv)	9°49'38"	141°25'49"
xv)	9°49'44"	141°25'38"
xvi)	9°49'47"	141°25'31"
xvii)	9°49'53"	141°25'19"
xviii)	9°49'56"	141°25'09"
xix)	9°49'57"	141°24'54"
xx)	9°49'56"	141°24'45"

ANNEXE 4¹

ANNEXE 5 AU TRAITÉ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE
PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVERAINETÉ ET AUX
FRONTIÈRES MARITIMES ENTRE LES DEUX PAYS, Y COMPRIS DANS
LA RÉGION DÉNOMMÉE DÉTROIT DE TORRES, ET À DES QUESTIONS
CONNEXES

LIMITE DE JURIDICTION SUR LES FONDS MARINS

Une ligne :

- a) Commençant au point situé à 10°50'00" de latitude sud et à 139°12'00" de longitude est;
- b) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 11°09'00" de latitude sud et à 139°23'00" de longitude est;
- c) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 10°59'00" de latitude sud et à 140°00'00" de longitude est;
- d) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°46'00" de latitude sud et à 142°00'00" de longitude est;
- e) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°45'24" de latitude sud et à 142°03'30" de longitude est.
- f) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°42'00" de latitude sud et à 142°23'00" de longitude est;

¹ Voir hors-texte dans une pochette à la fin du présent volume.

- g) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°40'30" de latitude sud et à 142°51'00" de longitude est;
- h) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°40'00" de latitude sud et à 143°00'00" de longitude est;
- i) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°33'00" de latitude sud et à 143°05'00" de longitude est;
- j) Puis qui se dirige vers l'est le long du parallèle de 9°33'00" de latitude sud jusqu'à son intersection avec le méridien de 143°20'00" de longitude est;
- k) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°24'00" de latitude sud et à 143°30'00" de longitude est;
- l) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°22'00" de latitude sud et à 143°48'00" de longitude est;
- m) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°30'00" de latitude sud et à 144°15'00" de longitude est;
- n) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°51'00" de latitude sud et à 144°44'00" de longitude est;
- o) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 12°20'00" de latitude sud et à 146°30'00" de longitude est;
- p) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 12°38'30" de latitude sud et à 147°08'30" de longitude est;
- q) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 13°10'30" de latitude sud et à 148°05'00" de longitude est;
- r) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 14°38'00" de latitude sud et à 152°07'00" de longitude est;
- s) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 14°45'00" de latitude sud et à 154°15'00" de longitude est; et
- t) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 14°05'00" de latitude sud et à 156°37'00" de longitude est;
- u) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 14°04'00" de latitude sud et à 157°00'00" de longitude est où elle se termine.

ANNEXE 6¹ANNEXE 7¹

ANNEXE 8 AU TRAITÉ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE
PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVERAINETÉ ET AUX
FRONTIÈRES MARITIMES ENTRE LES DEUX PAYS, Y COMPRIS DANS LA
RÉGION DÉNOMMÉE DÉTROIT DE TORRES, ET À DES QUESTIONS
CONNEXES

LIGNE DE JURIDICTION SUR LA PÊCHE

Une ligne :

- a) Commençant au point situé à 10°50'00" de latitude sud et à 139°12'00" de longitude est;

¹ Voir hors-texte dans une pochette à la fin du présent volume.

- b) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 11°09'00" de latitude sud et à 139°23'00" de longitude est;
- c) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 10°59'00" de latitude sud et à 140°00'00" de longitude est;
- d) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°46'00" de latitude sud et à 142°00'00" de longitude est;
- e) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°45'24" de latitude sud et à 142°03'30" de longitude est;
- f) Puis qui se dirige vers le nord le long du méridien de 142°03'30" de longitude est jusqu'à son intersection avec le parallèle de 9°15'43" de latitude sud;
- g) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°12'50" de latitude sud et à 142°06'25" de longitude est;
- h) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°11'51" de latitude sud et à 142°08'33" de longitude est;
- i) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°11'58" de latitude sud et à 142°10'18" de longitude est;
- j) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°11'22" de latitude sud et à 142°12'54" de longitude est;
- k) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°11'34" de latitude sud et à 142°14'08" de longitude est;
- l) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°13'53" de latitude sud et à 142°16'26" de longitude est;
- m) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°16'04" de latitude sud et à 142°20'41" de longitude est;
- n) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°22'04" de latitude sud et à 142°29'41" de longitude est;
- o) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°21'48" de latitude sud et à 143°31'29" de longitude est;
- p) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°22'33" de latitude sud et à 142°33'28" de longitude est;
- q) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°21'25" de latitude sud et à 142°35'29" de longitude est;
- r) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°20'21" de latitude sud et à 142°41'43" de longitude est;
- s) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°20'16" de latitude sud et à 142°43'53" de longitude est;
- t) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°19'26" de latitude sud et à 142°48'18" de longitude est où elle rejoint la limite extérieure des eaux territoriales larges de trois milles de l'île de Saibai;
- u) Puis qui se dirige le long de cette limite extérieure de manière à passer à l'est de l'île de Saibai jusqu'au point situé à 9°23'40" de latitude sud et à 142°51'00" de longitude est;
- v) Puis qui se dirige vers le sud le long du méridien de 142°51'00" de longitude est jusqu'à son intersection avec le parallèle de 9°40'30" de latitude sud;
- w) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°40'00" de latitude sud et à 143°00'00" de longitude est;
- x) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°33'00" de latitude sud et à 143°05'00" de longitude est;

- y) Puis qui se dirige vers l'est le long du parallèle de 9°33'00" de latitude sud jusqu'à son intersection avec le méridien de 143°20'00" de longitude est;
- z) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°24'00" de latitude sud et à 143°30'00" de longitude est;
- za) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°22'00" de latitude sud et à 143°48'00" de longitude est;
- zb) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°30'00" de latitude sud et à 144°15'00" de longitude est;
- zc) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°51'00" de latitude sud et à 144°44'00" de longitude est;
- zd) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 12°20'00" de latitude sud et à 146°30'00" de longitude est;
- ze) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 12°38'30" de latitude sud et à 147°08'30" de longitude est;
- zf) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 13°10'30" de latitude sud et à 148°05'00" de longitude est;
- zg) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 14°38'00" de latitude sud et à 152°07'00" de longitude est;
- zh) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 14°45'00" de latitude sud et à 154°15'00" de longitude est; et
- zi) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 14°05'00" de latitude sud et à 156°37'00" de longitude est où elle se termine.

ANNEXE 9 AU TRAITÉ ENTRE L'AUSTRALIE ET L'ÉTAT INDÉPENDANT DE PAPOUASIE-NOUVELLE-GUINÉE RELATIF À LA SOUVERAINETÉ ET AUX FRONTIÈRES MARITIMES ENTRE LES DEUX PAYS, Y COMPRIS DANS LA RÉGION DÉNOMMÉE DÉTROIT DE TORRES, ET À DES QUESTIONS CONNEXES

ZONE PROTÉGÉE

Une ligne :

- a) Commencant à un point situé à 10°28'00" de latitude sud et à 144°10'00" de longitude est;
- b) Puis qui se dirige vers l'ouest le long du parallèle de 10°28'00" de latitude sud jusqu'à son intersection avec le méridien de 141°20'00" de longitude est;
- c) Puis qui se dirige le long de ce méridien jusqu'à son intersection avec le parallèle de 9°33'00" de latitude sud;
- d) Puis qui se dirige vers le nord-est le long de la ligne géodésique jusqu'au point situé à 9°13'00" de latitude sud et à 141°57'00" de longitude est;
- e) Puis qui se dirige le long du méridien de 141°57'00" de longitude est jusqu'à son intersection avec le littoral méridional de l'île de la Nouvelle-Guinée à marée basse;
- f) Puis qui se dirige généralement vers l'est le long du littoral méridional de l'île de la Nouvelle-Guinée à la ligne des basses eaux dudit littoral et à travers l'embouchure de toute rivière, et dans le cas de la rivière Mai Kussa le long du parallèle de 9°09'00" de latitude sud, puis qui se dirige le long du littoral de l'île de la Nouvelle-Guinée, le long de la ligne des basses eaux dudit littoral et à travers l'embouchure de toute rivière à son intersection avec le méridien de 142°36'00" de longitude est;

- g) Puis qui se dirige vers le sud le long de ce méridien jusqu'à son intersection avec le parallèle de 9°21'00" de latitude sud;
 - h) Puis qui se dirige vers le nord-est le long de la ligne géodésique entre ce point d'intersection et le point situé à 9°09'00" de latitude sud et à 143°47'20" de longitude est;
 - i) Puis qui se dirige le long de la limite extérieure des eaux territoriales de Black Rocks d'une largeur de trois milles, de manière à passer au nord-ouest de Black Rocks, jusqu'au point d'intersection de cette limite extérieure des eaux territoriales de Bramble Cay d'une largeur de trois milles;
 - j) Puis qui se dirige le long de cette limite extérieure de manière à passer successivement au nord et à l'est de Bramble Cay jusqu'au point situé à 9°10'50" de latitude sud et à 143°55'40" de longitude est;
 - k) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°18'40" de latitude sud et à 144°06'10" de longitude est;
 - l) Puis qui se dirige le long de la limite extérieure des eaux territoriales d'une largeur de trois milles d'Anchor Cay, de manière à passer au nord d'Anchor Cay, jusqu'au point d'intersection de cette limite avec la limite extérieure des eaux territoriales d'une largeur de trois milles d'East Cay;
 - m) Puis qui se dirige le long de cette limite extérieure de manière à passer successivement au nord et à l'est d'East Cay jusqu'au point situé à 9°26'50" de latitude sud et à 144°16'50" de longitude est;
 - n) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 9°35'15" de latitude sud et à 144°28'00" de longitude est;
 - o) Puis qui se dirige le long du méridien de 144°28'00" de longitude est jusqu'à son intersection avec le parallèle de 9°54'00" de latitude sud;
 - p) Puis qui se dirige vers le sud-est le long de la ligne géodésique jusqu'au point situé à 10°15'00" de latitude sud et à 144°12'00" de longitude est; et
 - q) Puis qui se dirige le long de la ligne géodésique jusqu'à son point de départ.
-

No. 24239

**AUSTRALIA
and
MALTA**

**Agreement for the avoidance of double taxation and the
prevention of fiscal evasion with respect to taxes on
income. Signed at Malta on 9 May 1984**

Authentic text: English.

Registered by Australia on 7 July 1986.

**AUSTRALIE
et
MALTE**

**Accord tendant à éviter la double imposition et à prévenir
l'évasion fiscale en matière d'impôts sur le revenu.
Signé à Malte le 9 mai 1984**

Texte authentique : anglais.

Enregistré par l'Australie le 7 juillet 1986.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN AUSTRALIA AND MALTA FOR THE AVOIDANCE OF DOUBLE TAXATION AND THE PREVENTION OF FISCAL EVASION WITH RESPECT TO TAXES ON INCOMEACCORD¹ ENTRE L'AUSTRALIE ET MALTE TENDANT À ÉVITER LA DOUBLE IMPOSITION ET À PRÉVENIR L'ÉVASION FISCALE EN MATIÈRE D'IMPÔTS SUR LE REVENU

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 20 May 1985, the date of an exchange of notes by which the Contracting Parties informed each other that the last of all such things had been done to give it the force of law in Australia and in Malta, in accordance with article 27.

² For the text of the Agreement, see *International Tax Agreements*, vol. IX, Supplement No. 48, No. 506 (United Nations publication, Sales No. E.88.XVI.3).

¹ Entré en vigueur le 20 mai 1985, date d'un échange de notes par lesquelles les Parties contractantes se sont informées que la dernière des mesures nécessaires avait été prise pour lui donner force de loi en Australie et à Malte, conformément à l'article 27.

² Pour le texte de l'Accord, voir *Recueil des Conventions fiscales internationales*, vol. IX, Supplément n° 48, n° 506 (publication des Nations Unies, numéro de vente F.88.XVI.3).

No. 24240

**AUSTRALIA
and
UNITED ARAB EMIRATES**

**Agreement on trade and economic relations and technical
co-operation (with explanatory note). Signed at Can-
herra on 6 March 1985**

Authentic texts: English and Arabic.

Registered by Australia on 7 July 1986.

**AUSTRALIE
et
ÉMIRATS ARABES UNIS**

**Accord concernant les relations commerciales et écono-
miques et la coopération technique (avec note expli-
cative). Signé à Canherra le 6 mars 1985**

Textes authentiques : anglais et arabe.

Enregistré par l'Australie le 7 juillet 1986.

AGREEMENT¹ ON TRADE AND ECONOMIC RELATIONS AND TECHNICAL CO-OPERATION BETWEEN THE GOVERNMENT OF AUSTRALIA AND THE GOVERNMENT OF THE UNITED ARAB EMIRATES

The Government of Australia and the Government of the United Arab Emirates, convinced of the importance for the two countries of strengthening and expanding economic relations and trade relations between them on the basis of mutual respect and joint benefit,

Have agreed as follows:

Article I. The two Governments shall take all appropriate measures to develop and expand trade and economic relations and also technical co-operation in the areas of the export of goods and services on a mutually beneficial basis for both countries.

Article II. In accordance with the objectives set out in Article I the two Governments shall:

(1) encourage and facilitate the development of economic relations and technical co-operation between the organisations and commercial enterprises of the two countries;

(2) encourage the efforts of the organisations and commercial enterprises of the two countries which are concerned with the subject matter of the Agreement in connection with development projects and technical and commercial co-operation;

(3) in accordance with the provisions of their legislation the two Governments shall grant to organisations and commercial enterprises all facilities necessary for the implementation of projects in both countries.

Article III. In accordance with this Agreement, commercial and technical co-operation shall be furthered by:

- (a) facilitation of the exchange of joint ventures in connection with commercial projects and natural resources in each country;
- (b) exchange of visits by delegations from the two countries, for example, trade missions, professional consultants and construction contractors, and representatives of research and design institutes, and other specialised organisations;
- (c) commercial arrangements relating to the exchange of technology through concessions, patents, licences, services and the provision of commercial and technical expertise;
- (d) co-operation between organisations and commercial enterprises of both countries for the exchange of designs and of plant and equipment;
- (e) other means which may be agreed upon between organisations and commercial enterprises of both countries.

¹ Came into force on 9 September 1985, the date on which the Parties informed each other that it had been approved in conformity with their constitutional requirements, in accordance with article IX.

Article IV. 1. In accordance with existing laws and regulations of the two countries the two Governments shall encourage:

- (a) participation in international fairs held in either country;
- (b) the establishment in either country of temporary or permanent trade centres and fairs;
- (c) the provision of facilities to import samples, machinery and other necessary materials for the purpose of establishing fairs and trade centres and for related publicity purposes.

2. Samples, machinery and other necessary materials referred to in subparagraph 1(c) above shall be temporarily free from customs duties. These goods and materials shall be removed from the country into which they have been imported, unless the two Governments arrange other means of disposal. If these goods and articles are used for commercial purposes in any way they shall be subject to full rates of customs duty without exemption.

Article V. Payments arising out of the implementation of this Agreement shall be made in any mutually acceptable convertible currency in accordance with conditions and contracts and in accordance with the foreign exchange laws in force in the two countries.

Article VI. 1. Contracts and arrangements entered into between organisations and commercial enterprises in relation to the execution of this Agreement shall be subject to the laws and regulations in force in the two countries.

2. Performance of rights and obligations arising out of such contracts and commercial arrangements shall be the responsibility of the relevant organisations and commercial enterprises and shall not impose any legal obligations on either Government except as are provided otherwise under applicable principles of international law.

Article VII. 1. For the purpose of the objectives of this Agreement a Joint Committee consisting of representatives designated by each Government shall be established in accordance with the laws and regulations of the two countries.

2. The Joint Committee shall meet at the request of either Government and the dates and place of the meetings shall be mutually arranged between them.

3. The Joint Committee shall:

- (a) explore the possibilities of increasing and diversifying trade and technical and commercial co-operation between the two countries;
- (b) examine possible means of encouraging an exchange of relations between organisations and commercial enterprises;
- (c) consider submitted proposals to take necessary measures for continuing and increasing trade and for the expansion of technical and commercial co-operation between the two countries;
- (d) seek appropriate solutions to disputes and problems which may arise in the course of trading relations between the two countries;
- (e) encourage and facilitate the exchange of ideas and information in the field of technology.

4. The Joint Committee may submit to the two Governments recommendations relating to the matters referred to in paragraph 3 of this Article.

Article VIII. The two Governments shall seek to encourage the adherence to special international commodity agreements designed to improve the conditions of international trade in primary products in order to provide a greater degree of stability in that trade.

Article IX. This Agreement shall be submitted for approval by the two Governments in accordance with the constitutional requirements of each country and shall remain in force for a period of five years from the date of exchange of notes signifying approval. Thereafter it shall continue in force for ninety days after the day on which either Government gives to the other written notice of its desire to terminate the Agreement.

Article X. In the event of termination of this Agreement in accordance with Article IX above it shall not affect the continuity of application of the text of Article VI of this Agreement in respect of unfulfilled obligations under commercial contracts entered into during the period in which this Agreement is in force.

This Agreement is done in two copies on this sixth day of March, One thousand nine hundred and eighty-five (A.D.) corresponding to the fifteenth day of Jumad Al-Thani, One thousand four hundred and five (Hijriya) in two original duplicates in the English and Arabic languages, both texts equally authentic and it is signed by the authorized delegates of each of the contracting Governments for later completion of the formalities in accordance with constitutional conditions applying in each of the two countries concerned.

For the Government
of Australia:
J. DAWKINS

For the Government
of the United Arab Emirates:
SAIF ALI AL-JARWAN

EXPLANATORY NOTE

When signing today the Agreement on Trade and Economic Relations and Technical Co-operation between the Government of the United Arab Emirates and the Government of Australia ("the Agreement") the undersigned wish to confirm their Government's understanding that:

1. Sub-paragraph (c) of Article III of this Agreement and particularly the word concessions therein, does not refer to taxation concessions.

2. The Government of Australia wishes to clarify that it will interpret the term "customs duties" in sub-paragraph 2 of Article IV of the Agreement as including the Australian wholesale sales tax so that samples, etc., which might be temporarily imported from the United Arab Emirates into Australia for the purpose of trade fairs and the like will be exempt in Australia from both customs duty and the wholesale sales tax. In addition, consistently with the last sentence of sub-paragraph 2 of Article IV of the Agreement, if such goods or articles "are used for commercial purposes in any way", they will attract full rates of customs duty and sales tax without exemption.

SIGNED at Canberra on sixth March 1985 corresponding to the fifteenth day of Jumad Al-Thani (Hijriya).

For the Government
of Australia:

[Signed — Signé]¹

For the Government
of the United Arab Emirates:

[Signed — Signé]²

¹ Signed by J. Dawkins — Signé par J. Dawkins.

² Signed by Saif Ali Al-Jarwan — Signé par Saif Ali Al-Jarwan.

مذكرة إيضاحية

السيوم ، وأثناء التوقيع على الاتفاقية حول العلاقات التجارية والاقتصاد بين
والتعاون الفني بين حكومة استراليا وحكومة دولة الامارات العربية المتحدة
" الاتفاقية " يود الموقعين أدناه أن يؤكدوا فهم حكومتهما : -

(١) الفقرة (ج) من المادة الثالثة بهذه الاتفاقية وعلى الاخص كلمة " الامتيازات"
الموارد هناك لا تعنى في تفسيراتها اعفاءات من الضرائب .

(٢) أن حكومة استراليا تود التوضيح بأنها تفسر المصطلح " رسوم جمركية " بالفقرة
الثانية من المادة الرابعة بالاتفاقية بأنها تشمل ضريبة البيع بالجملة الاسترالية
بحيث أن العربات وغيرها التي من الممكن استيرادها مؤقتا الى استراليا من
الامارات لغرض المعارض التجارية ومثلها سوف تكون معفاة في استراليا من كلا
الرسوم الجمركية وضريبة البيع بالجملة .

وعلاوة على ذلك وللتوافق مع الجملة الاخيرة من الفقرة الثانية بالمادة الرابعة
من الاتفاقية ، اذا كانت هذه السلع والادوات قد استخدمت بأي حال من
الاجوال للاغراض التجارية فأنها ستكون عرضة للرسوم الجمركية الكاملة وضريبة
البيع دون أى أعفاء .

تم التوقيع عليها في كانبيرا ، في يوم ٦ / مارس ١٩٨٥ الموافق ١٥ جمادى
الثاني ١٤٠٥ هـ .

عن / حكومة دولة الامارات العربية المتحدة

عن / حكومة استراليا

سيف على الجبروان
وزير الاقتصاد والتجارة

جون سيدنى دوكنز
وزير التجارة

حسرت هذه الاتفاقية في كانبيرا من نسختين في اليوم الخامس عشر من شهر جماد الثاني سنة ١٤٠٠ هـ الموافق لليوم السادس من شهر مارس سنة ١٩٨٠ م. وتعتبر كلتا النسختين المحررتين بالعربية والانجليزية نسختين أصليتين. وتم التوقيع عليهما من قبل كل من السند وبين المفوضين من الحكومتين المتعاقدتين بحيث تستكمل الاجراءات الدستورية فيما بعد طبقا للانظمة المعمول بها في كل من البلدين المتعاقدتين.

عن / حكومة دولة الامارات العربية المتحدة

عن / حكومة استراليا

سيف على الجبروان
وزير الاقتصاد والتجارة

جون سيدني دوكتر
وزير التجارة

المادة السابعة

- ١- تحقيقا لاهداف هذه الاتفاقية تشكل لجنة مشتركة من مندوبين تعيينهم كل حكومة طبقا للقوانين والانظمة المعمول بها .
- ٢- تتمتع اللجنة المشتركة بناء على طلب اى من الحكومتين ويتم الاتفاق بينهما على تاريخ ومحل الاجتماع .
- ٣- تتولى اللجنة المشتركة :
 - أ - كشف امكانية زيادة وتنويع سبل التعاون التجارى والتقنى بين البلدين .
 - ب - فحص الوسائل الممكنة لتشجيع تبادل العلاقات بين المنظمات والمؤسسات التجارية
 - ج - النظر فى المقترحات المقدمة بهدف اتخاذ الاجراءات اللازمة لاستمرار وزيادة التجارة ولتوسيع حجم التعاون التقنى والتجارى بين البلدين .
 - د - ايجاد الحلول الملائمة للمنازعات والمشكلات التى يمكن ان تنشأ بين البلدين خلال العلاقات التجارية فيما بينهما .
 - هـ - تشجيع وتسهيل تبادل الافكار والمعلومات فى حقل التكنولوجيا .
- ٤- للجنة المشتركة أن تقدم الى كلتا الحكومتين توصياتها فى شأن المسائل المشار اليها فى الفقرة الثالثة من هذه المادة .

المادة الثامنة

- وستبحث الحكومتان تشجيع توقيع اتفاقية دولية خاصة للسلع التى تستهدف تحسين شروط التجارة الدولية بالنسبة الى المنتجات الاولية بهدف توفير درجة اكبر من الاستقرار فى تلك التجارة .

المادة التاسعة

- تعرض كل حكومة هذه الاتفاقية على السلطات المختصة فى بلدها للتصديق عليها وفقا للاجراءات الدستورية المعمول بها فى هذا البلد وتكون نافذة لمدة خمس سنوات اعتبارا من تاريخ تبادل المذكرات التى تفيد هذه المصادقة .
- سوف تبقى الاتفاقية نافذة بعد ذلك لمدة تسعين يوما اعتبارا من اليوم الذى يلى قيام احدى الحكومتين باعلان الحكومة الاخرى كتابة برغبتها فى انهاء هذه الاتفاقية .

المادة العاشرة

- اذا انتهت هذه الاتفاقية وفقا لاحكام المادة التاسعة ، فان هذا الانهاء لن يؤثر على استمرار العمل باحكام المادة السادسة من هذه الاتفاقية بالنسبة للالتزامات التى لم يتم الوفاء بها بقتضى العقود التجارية التى ابرمت أثناء نفاذ الاتفاقية .

بـ تبادل الزيارات عن طريق الوفود من كل بلد كالمبعثات التجارية والاستشاريين المهنيين ومقاولي الاعمال الانشائية وممثلى معاهد البحوث والتصاميم وغيرها من المنظمات المتخصصة الاخرى .

جـ - اجراء الترتيبات التجارية المتعلقة بتبادل التكنولوجيا عن طريق الامتيازات والبراءات والتراخيص والخدمات وتوفير الخبراء التجاريين والفنيين .
د - التعاون بين المنظمات والمؤسسات التجارية في كلا البلدين لتبادل التصاميم والمصانع والسمعات .

هـ - الوسائل الاخرى التي قد يتفق عليها بين المنظمات والمؤسسات التجارية في كلا البلدين .

المادة الرابعة

- ١- تقوم كل حكومة وطبقا لاحكام تشريعاتها بتشجيع :
 - أ - الاسهام في المعارض الدولية التي تقام في أى من البلدين .
 - ب - اقامة مراكز أو معارض تجارية مؤقتة أو دائمة في أى من البلدين .
 - ج - تقديم التسهيلات لاستيراد النماذج والالات والمواد الاخرى اللازمة لغرض اقامة وفتح المعارض والمراكز التجارية ولاغراض الاعلان والنشر المتعلق بها .
 - ٢- تعفى مؤقتا من الرسوم الجمركية النماذج والالات والمواد الاخرى اللازمة المشار اليها في الفقرة ١ / ج وتنقل هذه النماذج والالات والمواد من البلد الذى استوردت اليه الا اذا اتفقت الحكومتان على وسائل اخرى للتصرف فيها . اما اذا استخدمت النماذج والالات والمواد المذكورة لاغراض تجارية بأى شكل من الاشكال ففي هذه الحالة تخضع للرسوم الجمركية بالكامل دون أعفاء .

المادة الخامسة

تمت الدفوعات الناشئة عن تنفيذ احكام هذه الاتفاقية بأية عملة قابلة للتحويل يتم الاتفاق عليها من قبل الحكومتين ووفقا للشروط والعقود وبمراعاة التشريعات المعمول بها فى البلدين في شأن النقد الاجنبى .

المادة السادسة

- ١- تخضع العقود والترتيبات التي تتم بين المنظمات والمؤسسات التجارية تنفيذا لهذه الاتفاقية للقوانين والانظمة النافذة في كلا البلدين .
- ٢- تكون ممارسة الحقوق والوفاء بالتزامات الناشئة عن مثل هذه العقود والترتيبات التجارية من مسؤولية المنظمات والمؤسسات التجارية ذات العلاقة ، ولن يترتب عليها تحميل اى من الحكومتين بأية التزامات بالم تقضى سيادى القانون الدولى المعمول بها بغير ذلك .

[ARABIC TEXT — TEXTE ARABE]

اتفاقية حول العلاقات التجارية والاقتصادية والتعاون التقني
بين حكومة استراليا وحكومة دولة الامارات العربية المتحدة

انطلاقا من قناعة كل من حكومة استراليا وحكومة دولة الامارات العربية المتحدة
بأهمية تقوية وتوسيع العلاقات التجارية والاقتصادية فيما بينهما على أساس الاحترام
المتبادل والمنفعة المشتركة .

فقد تم الاتفاق بين الحكومتين على ما يأتي :

المادة الاولى

تتخذ الحكومتان جميع الاجراءات المناسبة لتعابير وتوسيع العلاقات التجارية
والاقتصادية ، وكذلك التعاون التقني في مجال تصدير البضائع والخدمات على اساس
المنافع المتبادلة لكلا البلدين .

المادة الثانية

بمراعاة الاهداف المشار اليها في المادة الاولى تقوم الحكومتان بما يأتي :

- 1- تشجيع وتسهيل تطوير العلاقات الاقتصادية والتعاون التقني بين المنظمات
والمؤسسات التجارية في البلدين .
- 2- تشجيع جهود المنظمات والمؤسسات التجارية في البلدين التي يتصل نشاطها
بموضوع هذه الاتفاقية فيما يتعلق بالمشروعات الانمائية والتعاون التقني والتجاري .
- 3- تمنح كل حكومة في بلدها وطبقا لاحكام تشريعاتها المنظمات والمؤسسات
التجارية المنتمية للبلد الاخر جميع التسهيلات الضرورية لتنفيذ مشروعات هذه
المنظمات والمؤسسات .

المادة الثالثة

وفقا لهذه الاتفاقية يتم تعزيز التعاون التجاري والتقني بين البلدين على النحو
التالي :

- أ - تسهيل تبادل المشروعات المشتركة ذات العلاقة بالنشاط التجاري ومصادر الثروة
الطبيعية في كل بلد .

[TRADUCTION — TRANSLATION]

ACCORD¹ CONCERNANT LES RELATIONS COMMERCIALES ET ÉCONOMIQUES ET LA COOPÉRATION TECHNIQUE ENTRE LE GOUVERNEMENT D'AUSTRALIE ET LE GOUVERNEMENT DES ÉMIRATS ARABES UNIS

Le Gouvernement de l'Australie et le Gouvernement des Emirats arabes unis, convaincus qu'il est important pour les deux pays de renforcer et d'étendre leurs relations économiques et commerciales sur la base du respect mutuel et des avantages communs,

Sont convenus de ce qui suit :

Article premier. Les deux Gouvernements prendront toutes mesures appropriées pour développer et élargir les relations économiques et commerciales ainsi que leur coopération technique dans les domaines de l'exportation des biens et services sur une base qui soit mutuellement avantageuse pour les deux pays.

Article II. Conformément aux objectifs énoncés à l'article premier, les deux Gouvernements :

1) encourageront et faciliteront le développement des relations économiques et une coopération technique entre les organisations et entreprises commerciales des deux pays;

2) encourageront les efforts des organisations et entreprises commerciales des deux pays intéressées à l'objet de l'Accord qui ont trait à des projets de développement et à une coopération technique et commerciale;

3) conformément aux dispositions de leurs législations, les deux Gouvernements accorderont aux organisations et entreprises commerciales toutes les facilités nécessaires pour la réalisation de projets dans les deux pays.

Article III. Conformément au présent Accord, la coopération commerciale et technique sera encouragée par :

a) des mesures propres à faciliter les échanges d'entreprises mixtes en rapport avec des projets commerciaux et des ressources naturelles de chacun des pays;

b) des échanges de visites de délégations des deux pays telles que missions commerciales, consultants professionnels, entrepreneurs de gros travaux, représentants d'établissements de recherche et de conception industrielle et autres organisations spécialisées;

c) des arrangements commerciaux relatifs à des échanges de technologie par l'octroi de concessions, de brevets, de licences, par des prestations de services et la fourniture d'une expertise commerciale et technique;

d) une coopération entre les organisations et entreprises commerciales des deux pays pour l'échange de plans, ainsi que de machinerie et de matériel;

¹ Entré en vigueur le 9 septembre 1985, date à laquelle les Parties se sont informées qu'il avait été approuvé en conformité avec leurs dispositions constitutionnelles, conformément à l'article IX.

e) tous autres moyens qui pourront être convenus entre les organisations et entreprises commerciales des deux pays.

Article IV. 1. Conformément aux lois et règlements en vigueur dans les deux pays, les deux Gouvernements encourageront :

- a) une participation aux foires internationales tenues dans l'un ou l'autre pays;
- b) la création dans l'un ou l'autre pays de centres commerciaux et de foires temporaires ou permanentes;
- c) l'octroi des facilités nécessaires pour l'importation d'échantillons, de machines et autres matériaux nécessaires à l'établissement de foires et de centres commerciaux et à des fins publicitaires connexes.

2. Les échantillons, machines et autres matériaux nécessaires visés au paragraphe 1, c ci-dessus seront temporairement libres de droits de douane. Ces marchandises et matériaux devront quitter le pays où ils ont été importés, à moins que les deux Gouvernements ne conviennent d'autres moyens d'en disposer. Si les marchandises et articles en question sont utilisés à des fins commerciales quelles qu'elles soient, ils seront passibles de droits de douane à plein tarif, sans exemption.

Article V. Les paiements découlant de l'exécution du présent Accord seront effectués dans toute monnaie convertible mutuellement acceptable, conformément aux conditions et contrats souscrits et à la législation en vigueur en matière de contrôle des changes dans les deux pays.

Article VI. 1. Les contrats et arrangements conclus entre les organisations et entreprises commerciales dans le cadre de l'exécution du présent Accord seront soumis aux lois et règlements en vigueur dans les deux pays.

2. L'exercice des droits et l'exécution des obligations découlant desdits contrats et arrangements commerciaux incombera aux organisations et entreprises commerciales pertinentes et n'imposera à l'un et l'autre Gouvernement aucune obligation juridique autre que celles résultant des principes applicables du droit international.

Article VII. 1. En vue de la réalisation des objectifs du présent Accord, il sera créé une commission mixte composée de représentants désignés par chaque Gouvernement conformément aux lois et règlements des deux pays.

2. La Commission mixte se réunira à la demande de l'un ou l'autre Gouvernement et les dates et lieux de réunion seront fixés d'un commun accord entre eux.

3. La Commission mixte :

- a) étudiera les possibilités d'augmenter et de diversifier la coopération commerciale et technique entre les deux pays.
- b) examinera les moyens susceptibles d'encourager un échange de relations entre organisations et entreprises commerciales;
- c) examinera les propositions qui lui seront soumises à l'effet de prendre les mesures nécessaires pour poursuivre et accroître les échanges commerciaux et pour élargir la coopération technique et commerciale entre les deux pays;
- d) recherchera les solutions appropriées aux différends et aux problèmes qui pourraient se poser dans le cours des relations commerciales entre les deux pays;

e) encouragera et facilitera l'échange d'idées et d'informations dans le domaine technologique.

4. La Commission mixte est habilitée à soumettre aux deux Gouvernements des recommandations sur les questions visées au paragraphe 3 du présent article.

Article VIII. Les deux Gouvernements chercheront à encourager l'adhésion aux accords internationaux spéciaux de produits de base qui visent à améliorer les conditions des échanges internationaux de produits primaires afin de leur assurer une plus grande stabilité.

Article IX. Le présent Accord sera soumis à approbation par les deux Gouvernements conformément aux dispositions constitutionnelles de chacun des pays et demeurera en vigueur pour une période de cinq ans à compter de la date de l'échange des notes confirmant l'approbation. Il restera ensuite en vigueur 90 jours après la date à laquelle l'un des Gouvernements aura informé l'autre par écrit de son désir d'y mettre fin.

Article X. La dénonciation du présent Accord conformément à l'article IX ci-dessus ne portera pas atteinte à l'application continue des dispositions de l'article VI pour ce qui est des obligations non remplies découlant de contrats commerciaux conclus durant la période de validité du présent Accord.

Le présent Accord est fait ce 6 mars 1985 (A.D.), date qui correspond au 15 Jumad Al-Thani 1405 (Hijriya), en deux exemplaires originaux, en langues anglaise et arabe, les deux textes faisant également foi; il est signé par les représentants à ce habilités de chacun des Gouvernements contractants, en attendant que soient remplies les formalités requises par les dispositions constitutionnelles en vigueur dans chacun des deux pays.

Pour le Gouvernement
d'Australie :
J. DAWKINS

Pour le Gouvernement
des Emirats arabes unis :
SAIF AL-JARWAN

NOTE EXPLICATIVE

En signant ce jour l'Accord concernant les relations commerciales et économiques et la coopération technique entre le Gouvernement des Emirats arabes unis et le Gouvernement de l'Australie (dénommé ci-après « l'Accord »), les soussignés souhaitent confirmer que leurs Gouvernements l'interprètent comme suit :

1. L'alinéa *c* de l'article III de l'Accord, et notamment le mot « concession » qui y est employé, ne se réfère pas à des concessions fiscales.

2. Le Gouvernement de l'Australie souhaite préciser qu'il entendra l'expression « droits de douane » au paragraphe 2 de l'article IV de l'Accord comme couvrant la taxe australienne sur les ventes en gros, si bien que les échantillons, etc., qui pourraient être importés des Emirats arabes unis en Australie pour des foires commerciales et autres manifestations du même ordre seront exonérés en Australie des droits de douane et de la taxe sur les ventes en gros. En outre, conformément à la dernière phrase du paragraphe 2 de cet article IV, si de tels marchandises ou articles « sont utilisés à des fins commerciales quelles qu'elles soient », ils seront passibles de droits de douane à plein tarif et de la taxe sur les ventes, sans exemption.

SIGNÉ à Canberra le 6 mars 1985, correspondant au quinzième jour du Jumad Al-Thani (Hijriya).

Pour le Gouvernement
de l'Australie :

[J. DAWKINS]

Pour le Gouvernement
des Emirats arabes unis :

[SAIF ALI-JARWAN]

No. 24241

**AUSTRALIA
and
UNITED STATES OF AMERICA**

**Exchange of notes constitnting an agreement relating to the
use of balloon launbcing facilities for long duration
flighbts beyond Australia for scientific purposes. Can-
berra, 24 January and 24 July 1985**

Authentic text: English.

Registered by Australia on 7 July 1986.

**AUSTRALIE
et
ÉTATS-UNIS D'AMÉRIQUE**

**Échange de notes constituant un accord coucernant l'utilisa-
tion d'installations de lancement d'aérostats pour vols
de longue durée au-delà de l'Australie à des fins
scientifiques. Canberra, 24 janvier et 24 juillet 1985**

Texte authentique : anglais.

Enregistré par l'Australie le 7 juillet 1986.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE GOVERNMENT OF AUSTRALIA AND THE GOVERNMENT OF THE UNITED STATES OF AMERICA RELATING TO THE USE OF BALLOON LAUNCHING FACILITIES FOR LONG DURATION FLIGHTS BEYOND AUSTRALIA FOR SCIENTIFIC PURPOSES

I

EMBASSY OF THE UNITED STATES OF AMERICA

Note No. 13

The Embassy of the United States of America presents its compliments to the Department of Foreign Affairs and has the honor to refer to the Agreement between the Government of the United States and the Government of Australia concerning Space Vehicle Tracking and Communications Facilities dated May 29, 1980,² and amended July 21, 1981.³

In accordance with the spirit of cooperation inherent in that Agreement and with particular reference to paragraph 2(3), a Cooperating Agency Arrangement was signed in Washington on June 27, 1984 and in Canberra on July 9, 1984 and was confirmed by an Exchange of Notes completed October 18, 1984⁴ constituting an Agreement between the two Governments. The Arrangement provided for the use by the National Aeronautics and Space Administration (NASA) of the United States of America of balloon launching facilities located in Australia for flights within Australia of balloons for scientific purposes. That Arrangement foreshadowed the need for consultations to determine the arrangements which would apply to the launching of balloons by NASA when it is planned that the balloons will fly beyond Australia. Having regard to these consultations which have now been held on this matter, the Embassy has the honor to propose that the following apply to the use of those facilities by NASA for such long duration balloon flights beyond Australia for scientific purposes.

1. The allocation of technical and operational responsibility with respect to launchings, the financial arrangements in relation to the programs (which arrangements shall be subject to the respective funding procedures of each Party), the provisions of facilities and services for balloon launching, tracking and telemetering of information from each balloon, the recording and sharing of information from each balloon and the publication of information concerning the program shall be as mutually determined by the National Aeronautics and Space Administration, the cooperating agency of the Government of the United States of America, and the Department of Science, the cooperating agency of the Government of Australia, and set out in an implementing arrangement.

¹ Came into force on 24 July 1985, the date of the note in reply, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 1217, p. 237.

³ *Ibid.*, vol. 1368, p. 317.

⁴ *Ibid.*, vol. 1425, No. 1-24085.

2. The paragraphs 3 to 12 of the Agreement of May 29, 1980 between the two governments shall apply *mutatis mutandis* with respect to activities conducted under this Agreement.

3. The Government of the United States shall coordinate any necessary support activities with other countries and shall comply with the relevant provisions of Article 8 of the Convention on International Civil Aviation¹ (hereinafter referred to as the Convention), in particular the conditions relating to unmanned free balloon flights which are set out in Appendix D, Annex 2 to the Convention.

4. The Australian Department of Science may, on receiving advice from NASA that all steps required by Article 8 of the Convention have been taken, permit each balloon flight in accordance with the program determined by the cooperating agencies.

5. In the event of the premature termination of a flight in another country, the Government of the United States shall be responsible for recovery of the balloon or its payload. Recovery operations shall be conducted according to the laws and regulations of the country concerned.

6. The Government of the United States shall hold harmless the Government of Australia, with respect to meritorious third party claims for all injury or damage beyond Australia's territorial jurisdiction occasioned by balloon flights under this Agreement. The Government of the United States shall deal with all claims arising in this regard.

7. For all injury or damage within Australia's territorial jurisdiction occasioned by balloon flights under this Agreement the provisions relating to liability in the Exchange of Notes constituting an Agreement between the two Governments and completed on October 18, 1984 shall apply.

The Embassy of the United States has the honor to propose that if the foregoing is acceptable to the Government of Australia this Note, together with the Department's confirmatory reply, shall constitute an Agreement between the Government of the United States of America and the Government of Australia on this matter, which shall enter into force on the date of the Department's reply. The Agreement shall remain in force for five years or until terminated by either Government on the expiration of three months notice in writing to the other Government.

The Embassy of the United States of America avails itself of this opportunity to renew to the Department of Foreign Affairs the assurance of its highest consideration.

Embassy of the United States of America
Canberra, January 24, 1985

¹ United Nations, *Treaty Series*, vol. 15, p. 295. For the texts of the Protocols amending this Convention, see vol. 320, pp. 209 and 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213, and vol. 1175, p. 297.

II

1628/30/13
No. M.CH224674

The Department of Foreign Affairs presents its compliments to the Embassy of the United States of America and has the honour to refer to the Embassy's Note No. 13 of 24 January 1985, which reads as follows:

[See note I]

The Department has the honour to inform the Embassy that the foregoing is acceptable to the Government of Australia and to confirm that the Embassy's Note and this confirmatory Note in reply shall together constitute and evidence an Agreement on the matter between the Government of Australia and the Government of the United States of America, which shall enter into force on today's date and shall remain in force for five years or until terminated by either Government on the expiration of three months notice in writing to the other Government.

The Department of Foreign Affairs avails itself of this opportunity to renew to the Embassy of the United States of America the assurances of its highest consideration.

Canberra, A.C.T., 2600, 24 July 1985

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LE
GOUVERNEMENT DE L'AUSTRALIE ET LE GOUVERNE-
MENT DES ÉTATS-UNIS D'AMÉRIQUE CONCERNANT
L'UTILISATION D'INSTALLATIONS DE LANCEMENT
D'AÉROSTATS POUR VOLS DE LONGUE DURÉE AU-DELÀ
DE L'AUSTRALIE À DES FINS SCIENTIFIQUES

I

AMBASSADE DES ÉTATS-UNIS D'AMÉRIQUE

Note n° 13

L'Ambassade des Etats-Unis d'Amérique présente ses compliments au Département des affaires étrangères et a l'honneur de se référer à l'Accord entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis relatif à la localisation des véhicules spatiaux et à des installations de communication en date du 29 mai 1980² qui a été amendé le 21 juillet 1981³.

Dans l'esprit de coopération consacré par ledit Accord et notamment en ce qui concerne l'alinéa 3 de son paragraphe 2, un Arrangement relatif aux organismes de coopération a été signé à Washington le 27 juin 1984 et à Canberra le 9 juillet 1984. Ledit Arrangement a été confirmé par un échange de notes complété le 18 octobre 1984⁴ constituant un Accord entre les deux Gouvernements. L'Arrangement prévoyait l'utilisation par le National Aeronautics and Space Administration (NASA) des Etats-Unis d'Amérique d'installations de lancement d'aérostats situées en Australie pour des vols au-dessus de l'Australie effectués à des fins scientifiques. L'Arrangement prévoyait en outre la nécessité de consultations afin de préciser les dispositions qui s'appliqueraient au lancement des aérostats par la NASA, dans le cas de vols au-delà de l'Australie. Compte tenu des consultations qui viennent d'avoir lieu à ce sujet, l'ambassade a l'honneur de proposer que les dispositions suivantes régissent l'utilisation par la NASA desdites installations dans les cas de vols de longue durée au-delà de l'Australie effectués à des fins scientifiques.

1. L'attribution de la responsabilité technique et opérationnelle en ce qui concerne les lancements, les dispositions financières concernant les programmes (dispositions qui seront soumises aux procédures de financement propres à chaque Partie), la mise à disposition des facilités et des services nécessaires au lancement des aérostats, la localisation et la télémétrie des informations émises par chaque aérostat, l'enregistrement et l'échange desdites informations et la publication d'informations relatives au programme seront déterminés d'un

¹ Entré en vigueur le 24 juillet 1985, date de la note de réponse, conformément aux dispositions desdites notes.

² Nations Unies, *Recueil des Traités*, vol. 1217, p. 237.

³ *Ibid.*, vol. 1368, p. 319.

⁴ *Ibid.*, vol. 1425, n° A-24085.

commun accord par la National Aeronautics and Space Administration, l'organisme de coopération du Gouvernement des Etats-Unis d'Amérique, et le Department of Science and Technology, l'organisme de coopération du Gouvernement de l'Australie, pour ensuite être énoncées dans un document d'exécution.

2. Les dispositions des paragraphes 3 à 12 de l'Accord du 29 mai 1980, conclu entre les deux Gouvernements, s'appliqueront *mutatis mutandis* aux activités entreprises en vertu du présent Accord.

3. Le Gouvernement des Etats-Unis coordonnera avec les autres pays les activités d'appui qui pourraient s'avérer nécessaires et se conformera aux dispositions pertinentes de l'article 8 de la Convention relative à l'aviation civile Internationale¹ (ci-après dénommée « la Convention »), notamment aux conditions relatives aux aérostats circulant en vol libre sans pilote énoncées à l'appendice D, annexe 2 de la Convention.

4. Sur réception d'une notification de la NASA confirmant que toutes les dispositions prévues à l'article 8 de la Convention ont été prises, le Department of Science and Technology de l'Australie pourra autoriser chaque vol d'aérostat conformément au programme établi par les organismes de coopération.

5. Dans le cas d'une interruption prématurée d'un vol dans un autre pays, le Gouvernement des Etats-Unis aura la responsabilité de la récupération de l'aérostat et de sa charge utile. L'entreprise de récupération sera exécutée conformément aux lois et règlements du pays intéressé.

6. Le Gouvernement des Etats-Unis dégagera de toute responsabilité le Gouvernement de l'Australie concernant toute réclamation méritoire de la part d'un tiers relative à toutes blessures ou dommages causés hors de la juridiction territoriale australienne par un vol d'aérostat effectué en vertu du présent Accord. Le Gouvernement des Etats-Unis répondra à toute réclamation à cet égard.

7. Les dispositions relatives à la responsabilité figurant à l'échange de notes constituant un Accord entre les deux Gouvernements complété le 18 octobre 1984 s'appliqueront dans le cas de blessures ou de dommages occasionnés dans les limites de la juridiction territoriale australienne par un vol d'aérostat effectué en vertu du présent Accord.

Si les propositions énoncées ci-avant étaient susceptibles de rencontrer l'agrément du Gouvernement australien, l'Ambassade des Etats-Unis a l'honneur de proposer que la présente note et la réponse affirmative du Département constituent un Accord entre le Gouvernement des Etats-Unis d'Amérique et le Gouvernement de l'Australie en la matière qui entrera en vigueur à la date de la réponse du Département. L'Accord demeurera en vigueur pour une période de cinq ans ou jusqu'à ce qu'il y soit mis fin par l'un des Gouvernements au moyen d'un préavis de trois mois communiqué par écrit à l'autre Gouvernement.

L'Ambassade des Etats-Unis d'Amérique profite de cette occasion, etc.

Ambassade des Etats-Unis d'Amérique
Canberra, le 24 janvier 1985

¹ Nations Unies, *Recueil des Traités*, vol. 15, p. 295. Pour les textes des Protocoles amendant cette Convention, voir vol. 320, p. 209 et 217; vol. 418, p. 161; vol. 514, p. 209; vol. 740, p. 21; vol. 893, p. 117; vol. 958, p. 217; vol. 1008, p. 213 et vol. 1175, p. 297.

II

1628/30/13
N° M.CH224674

Le Département des affaires étrangères présente ses compliments à l'ambassade des États-Unis d'Amérique et a l'honneur de se référer à la note n° 13 de l'ambassade en date du 24 janvier 1985, libellée comme suit :

[Voir note I]

Le Département a l'honneur d'informer l'ambassade que les propositions qui précèdent rencontrent l'agrément du Gouvernement de l'Australie qui accepte que la note de l'ambassade et la présente réponse affirmative constituent en la matière, entre le Gouvernement de l'Australie et le Gouvernement des États-Unis d'Amérique, un Accord qui entrera en vigueur à la date de ce jour et qui le demeurera jusqu'à ce qu'il y soit mis fin par l'un ou l'autre des Gouvernements au moyen d'un préavis de trois mois communiqué par écrit à l'autre Gouvernement.

Le Département des affaires étrangères profite de cette occasion, etc.

Canberra, A.C.T., 2600, le 24 juillet 1985

No. 24242

**AUSTRALIA
and
UNITED STATES OF AMERICA**

**Agreement concerning the furnishing of launch and associated services for Australia's national satellite system.
Signed at Washington on 7 March 1985**

Authentic text: English.

Registered by Australia on 7 July 1986.

**AUSTRALIE
et
ÉTATS-UNIS-D'AMÉRIQUE**

Accord relatif à la fourniture de services de lancement et de services connexes pour le système de satellite national de l'Australie. Signé à Washington le 7 mars 1985

Texte authentique : anglais.

Enregistré par l'Australie le 7 juillet 1986.

AGREEMENT¹ BETWEEN THE GOVERNMENT OF AUSTRALIA
AND THE GOVERNMENT OF THE UNITED STATES OF
AMERICA CONCERNING THE FURNISHING OF LAUNCH
AND ASSOCIATED SERVICES FOR AUSTRALIA'S NA-
TIONAL SATELLITE SYSTEM

The Government of Australia and the Government of the United States of America, through the National Aeronautics and Space Administration (NASA),

Noting the desire of the Government of Australia to establish a National Satellite System to provide national telecommunications for Australia based on the use of geostationary communications satellites;

Desiring to record their responsibilities and the terms and conditions under which NASA shall furnish launch and associated services, utilizing the Space Transportation System, on a reimbursable basis, for the space segment of Australia's National Satellite System, the satellites for which shall be owned and operated by AUSSAT Pty Limited (AUSSAT), a company incorporated in the Australian Capital Territory and which must by law have at least three quarters of its shareholding held by or on behalf of the Government of Australia;

Have agreed:

Article 1. LAUNCH SERVICE AGREEMENTS

The Government of the United States and the Government of Australia intend that, at an appropriate time NASA and AUSSAT shall negotiate and enter into Launch Services Agreement or Agreements (hereinafter called the "Launch Services Agreement") which shall be subject to United States laws and shall express the specific terms and conditions under which NASA shall furnish, consistent with this Agreement, launch and associated services to AUSSAT.

Article 2. UNITED STATES LAUNCH POLICY

The launch and associated services shall be provided in accordance with the United States policy governing the provision of launch assistance, approved by the President on August 6, 1982, for those satellite projects and payloads which are for peaceful purposes and are consistent with obligations of the Government of the United States under relevant international agreements and arrangements binding on the Government of the United States, and with United States laws, regulations and published policy.

Article 3. PAYLOADS

Apogee and perigee propulsive stages and related airborne equipment, if any, shall constitute a portion of the payloads.

Article 4. RESPONSIBILITIES

NASA and AUSSAT shall set out, in the relevant Launch Services Agreement, their responsibilities for exchanging relevant technical, operational

¹ Came into force on 7 March 1985 by signature, in accordance with article 10(1).

and mission-unique data and providing those services appropriate and necessary for the implementation of the missions covered by this Agreement.

Article 5. REIMBURSEMENT PROVISIONS

Reimbursement for launch services shall be specified in the Launch Services Agreement and shall be consistent with the terms of 14 CFR 1214 for the Space Transportation System. Any revisions in reimbursement provisions published after the signature of a Launch Services Agreement shall not be applied retroactively to such Agreement unless such application is agreed to in writing by both parties to the Launch Services Agreement.

Article 6. LIABILITY

The Launch Services Agreement shall allocate any liability that may arise out of the launch and associated services to be provided by NASA and by its contractors and sub-contractors.

Article 7. EXCHANGE AND HANDLING OF DATA

Data to be provided under Article 4 shall be exchanged by NASA and AUSSAT through their respective project managers and shall be used and handled as provided under the relevant Launch Services Agreement. In the event that it is necessary for AUSSAT to furnish data which it has designated as proprietary, NASA shall protect such designated data to the extent permitted under United States law.

Article 8. REGISTRATION OF SPACE OBJECTS

In the event that Australia becomes a party to the Convention on the Registration of Objects Launched Into Outer Space (hereinafter referred to as the Convention), done at New York City, January 14, 1975,¹ the Government of Australia shall ensure that, in accordance with the Convention, each space object separated in earth orbit from its launch vehicle shall be registered and that appropriate information regarding the space object shall be furnished to the Secretary-General of the United Nations. Prior to Australia becoming a party to the Convention, AUSSAT shall furnish to NASA, in a timely manner, all appropriate information regarding the space object or objects to enable the Government of the United States to fulfill its obligations under the Convention. The Government of the United States shall ensure that the launch vehicles shall be registered in accordance with the Convention.

Article 9. JURISDICTION AND CONTROL OVER SPACE OBJECTS

The Government of Australia shall have jurisdiction and control over space objects upon separation in earth orbit from their respective launch vehicles.

Article 10. ENTRY INTO FORCE, DURATION AND AMENDMENTS

1. This Agreement shall enter into force upon signature and shall remain in force until July 1, 1994.

2. In the event that either Government wishes to terminate this Agreement, it shall notify the other Government in writing. The Agreement shall terminate six months after receipt of the notification.

¹ United Nations. *Treaty Series*, vol. 1023, p. 15.

3. This Agreement may be amended only by written agreement of both Governments.

4. Termination of this Agreement under paragraph 2 above shall not affect the obligations of NASA and AUSSAT with respect to launch and associated services provided after that date under a Launch Services Agreement executed on or before that date. In the event of termination, any financial questions arising therefrom shall be resolved in accordance with the Launch Services Agreement or other applicable agreements between NASA and AUSSAT.

IN WITNESS WHEREOF, the undersigned, duly authorized thereto, have signed this Agreement.

DONE at Washington this sixty-sixth day of one thousand, nine hundred and eighty-five.

For the Government
of Australia:

[Signed]

ROBERT C. COTTON
Ambassador for Australia

For the Government of the United
States of America by the National
Aeronautics and Space Administra-
tion:

[Signed]

JAMES M. BEGGS
Administrator

[TRADUCTION — TRANSLATION]

ACCORD' ENTRE LE GOUVERNEMENT DE L'AUSTRALIE ET LE
GOUVERNEMENT DES ÉTATS-UNIS D'AMÉRIQUE RELATIF
À LA FOURNITURE DE SERVICES DE LANCEMENT ET DE
SERVICES CONNEXES POUR LE SYSTÈME DE SATELLITE
NATIONAL DE L'AUSTRALIE

Le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique représenté par la National Aeronautics and Space Agency (NASA),

Prenant acte du désir du Gouvernement de l'Australie d'établir un système de satellite national aux fins de doter l'Australie d'un réseau national de télécommunications au moyen de satellites de communication géostationnaires,

Désireux de consigner leurs responsabilités ainsi que les clauses et conditions en vertu desquelles la NASA fournira, contre remboursement, des services de lancement et des services connexes au moyen du Système de transport spatial, pour le segment spatial du Système de satellite national de l'Australie, ainsi que les satellites dont la propriété sera détenue et qui seraient exploités par AUSSAT Pty Limited (AUSSAT), société enregistrée selon le droit de l'Australian Capital Territory et dont au moins les trois quarts du capital-actions doit obligatoirement être détenu par ou au nom du Gouvernement de l'Australie,

Sont convenus de ce qui suit :

Article premier. ACCORDS DE SERVICES DE LANCEMENT

Le Gouvernement des Etats-Unis et le Gouvernement de l'Australie prévoient qu'au moment opportun la NASA et l'AUSSAT négocieront et concluront un Accord ou plusieurs Accords de services de lancement (ci-après dénommés « Accord de services de lancement ») qui seront régis par la législation des Etats-Unis et qui stipuleront les clauses et conditions en vertu desquelles la NASA fournira à l'AUSSAT, en conformité avec le présent Accord, des services de lancement et des services connexes.

Article 2. POLITIQUE DE LANCEMENT DES ETATS-UNIS

Les services de lancement et les services connexes seront assurés conformément à la politique des Etats-Unis relative à la prestation de tels services, approuvée par le Président le 6 août 1982, en ce qui concerne les projets relatifs aux satellites et aux charges utiles destinés à des fins pacifiques et qui sont conformes aux obligations souscrites par le Gouvernement des Etats-Unis aux termes d'accords internationaux pertinents et d'accords similaires liant les Etats-Unis, à la législation et à la réglementation des Etats-Unis ainsi qu'à la politique énoncée par les Etats-Unis en la matière.

Article 3. CHARGE UTILE

La charge utile comprend les étages propulseurs d'apogée et de périgée et, le cas échéant, l'équipement de vol connexe.

¹ Entré en vigueur le 7 mars 1985 par la signature, conformément au paragraphe 1 de l'article 10.

Article 4. ATTRIBUTIONS

La NASA et l'AUSSAT stipuleront, dans les Accords de services de lancement, leurs responsabilités concernant l'échange de données techniques et opérationnelles propres à la mission ainsi que la prestation des services appropriés et nécessaires à l'exécution des missions prévues au présent Accord.

Article 5. DISPOSITIONS EN MATIÈRE DE REMBOURSEMENT

Les modalités de remboursement des services de lancement seront définies dans l'Accord de services de lancement et seront conformes aux termes du document 14 CFR 1214 concernant le Système de transport spatial. Toute révision des dispositions relatives au remboursement publiée après la signature de l'Accord de services de lancement n'aura aucun effet rétroactif en ce qui concerne ledit Accord, sous réserve d'un accord mutuel des deux Parties communiqué par écrit.

Article 6. RESPONSABILITÉ

L'Accord de service de lancement définira la répartition des responsabilités résultant de la fourniture des services de lancement et des services connexes par la NASA et par ses sous-traitants primaires et secondaires.

Article 7. ECHANGE ET MANIEMENT DES DONNÉES

L'échange des données entre la NASA et l'AUSSAT prévu à l'article 4 se fera par l'entremise des directeurs de projet respectifs. Ces données seront exploitées et maniées conformément aux dispositions pertinentes de l'Accord de services de lancement. Si l'AUSSAT était amenée à fournir des données qu'elle aurait déclarées comme étant sa propriété exclusive, la NASA protégera lesdites données dans les limites autorisées par la législation des Etats-Unis.

Article 8. IMMATRICULATION DES OBJETS SPATIAUX

En cas d'accession par l'Australie à la Convention sur l'immatriculation des objets lancés dans l'espace extra-atmosphérique (ci-après dénommée « la Convention ») faite à New York le 14 janvier 1975¹, le Gouvernement de l'Australie, conformément aux dispositions de ladite Convention, verra à ce que chaque objet spatial lancé sur une orbite terrestre à partir de son véhicule de lancement soit immatriculé et que les informations appropriées concernant ledit objet soient transmises au Secrétaire général de l'Organisation des Nations Unies. Avant l'accession de l'Australie à la Convention, l'AUSSAT fournira à la NASA, en temps opportun, tous renseignements appropriés concernant l'objet spatial de manière à permettre au Gouvernement des Etats-Unis de remplir ses obligations aux termes de la Convention. Le Gouvernement des Etats-Unis verra à l'enregistrement des véhicules de lancement conformément aux dispositions de la Convention.

Article 9. CONTRÔLE DES OBJETS SPATIAUX

Le Gouvernement de l'Australie exerce sa juridiction et son contrôle sur les objets spatiaux lancés sur une orbite terrestre à partir de leurs véhicules de lancement respectifs.

¹ Nations Unies, *Recueil des Traités*, vol. 1023, p. 15.

Article 10. ENTRÉE EN VIGUEUR, DURÉE ET PROCÉDURE D'AMENDEMENT

1. Le présent Accord entrera en vigueur à compter de sa signature et le restera jusqu'au 1^{er} juillet 1994.

2. Au cas où l'un des Gouvernements souhaiterait mettre fin à l'Accord, il notifiera l'autre Gouvernement par écrit de son intention. L'Accord prendra alors fin six mois après la date de réception de ladite notification.

3. Les dispositions du présent Accord ne pourront être modifiées que par accord mutuel et écrit des Parties.

4. L'extinction du présent Accord aux termes du paragraphe 2 du présent article n'affectera en aucune manière les obligations de la NASA et de l'AUSSAT en ce qui concerne les services de lancement et les services connexes fournis postérieurement en vertu d'un Accord de services de lancement conclu à la date ou avant la date d'extinction du présent Accord. En cas d'extinction du présent Accord, les questions financières qui pourraient en découler seront réglées conformément à l'Accord de services de lancement ou à tous autres accords applicables conclus entre la NASA et l'AUSSAT.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Accord.

FAIT à Washington, le 66^e jour de 1985.

Pour le Gouvernement
de l'Australie :

[Signé]

ROBERT C. COTTON
Ambassadeur de l'Australie

Pour le Gouvernement des Etats-Unis
d'Amérique représenté par la Na-
tional Aeronautics and Space Admin-
istration :

[Signé]

JAMES M. BEGGS
Administrateur

No. 24243

**AUSTRALIA
and
UNITED STATES OF AMERICA**

Exchanges of notes constituting an agreement regarding the application of the Agreement concerning peaceful uses of nuclear energy. Washington, 2 August 1985

Authentic text: English.

Registered by Australia on 7 July 1986.

**AUSTRALIE
et
ÉTATS-UNIS D'AMÉRIQUE**

Échanges de notes constituant un accord relatif à l'application de l'Accord concernant l'utilisation de l'énergie nucléaire à des fins pacifiques. Washington, 2 août 1985

Texte authentique : anglais.

Enregistré par l'Australie le 7 juillet 1986.

EXCHANGES OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN AUSTRALIA AND THE UNITED STATES OF AMERICA REGARDING THE APPLICATION OF THE AGREEMENT CONCERNING PEACEFUL USES OF NUCLEAR ENERGY²

I

Note No. 336/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy signed at Canberra on 5 July 1979² (hereinafter referred to as "the Agreement on Peaceful Uses") and in particular to paragraph 2 of Article 1 thereof.

The Embassy has further the honour to refer to consultations that have taken place concerning the application of paragraph 2 of Article 1 of the Agreement on Peaceful Uses. During the course of those consultations the following understandings were reached:

(a) The Government of Australia shall advise the Government of the United States on a case-by-case basis as to whether a person or persons under Australian jurisdiction is authorized to co-operate under the Agreement on Peaceful Uses.

(b) The Government of the United States shall provide the Government of Australia with a complete list of the names and mailing addresses of all persons within the United States that are authorized to receive source material or special nuclear material subject to the Agreement on Peaceful Uses. This list shall be updated and retransmitted annually. However, deletions of persons from the list shall be reported as they occur. Any person in the United States is an authorized recipient of equipment and components.

The Embassy has the honour to propose that if the foregoing is acceptable to the Government of the United States of America this Note and the Department's confirmatory reply shall constitute an agreement between the Government of Australia and the Government of the United States of America which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

¹ Came into force on 2 August 1985, the date of the note in reply, in accordance with the provisions of the said notes.

² United Nations, *Treaty Series*, vol. 1217, p. 211.

II

Note No. 337/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy, signed at Canberra on 5 July 1979 (hereinafter referred to as "the Agreement on Peaceful Uses") and in particular to paragraph 3 of Article 1, Articles 5, 7 and 9 and the Agreed Minute.

The Embassy of Australia has further the honour to propose that when items are to be transferred between the Parties to the Agreement on Peaceful Uses such items shall become subject to the Agreement on Peaceful Uses upon arrival at the port of entry in the territory of the receiving Party, and responsibility in accordance with the Agreement on Peaceful Uses for physical security and safeguards with respect to such items will be assumed by the receiving Party at that time, unless the Parties jointly designate another point with respect to the transfer of a particular item or items.

The Embassy of Australia has further the honour to propose that when items subject to the Agreement on Peaceful Uses are to be retransferred by a Party to the Agreement on Peaceful Uses to a third state, the retransferring Party shall retain responsibility in accordance with the Agreement on Peaceful Uses for assuring physical security and safeguards with respect to such items until they arrive at the point of entry in the territory of the third state. Upon its entry into force for each Party the Convention on the Physical Protection of Nuclear Material, done at Vienna on 26 October 1979,¹ shall regulate for such Party physical protection on international nuclear transport, it being understood that the obligations in the Convention do not derogate from the physical security requirements under Article 7 of the Agreement on Peaceful Uses.

The Embassy has the honour to propose that if the foregoing is acceptable to the Government of the United States of America this Note and the Department's confirmatory reply shall constitute an agreement between the Government of Australia and the Government of the United States of America which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

¹ United Nations, *Treaty Series*, vol. 1456, No. I-24631.

III

Note No. 338/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy, signed at Canberra on July 5, 1979 (hereinafter referred to as "the Agreement on Peaceful Uses").

With reference to discussions between the two Governments on Article 2 of the Agreement on Peaceful Uses the Embassy has the honour to propose that in making a designation pursuant to sub-paragraphs (b), (c) and (h) of Article 2 of the Agreement on Peaceful Uses, the Parties shall take into account International Atomic Energy Agency document INFCIRC/209, Memorandum B, as further clarified in the Annex to INFCIRC/209.

The Embassy has the honour to propose that if the foregoing is acceptable to the Government of the United States of America, this Note and the Department's confirmatory reply shall constitute an agreement between the Government of Australia and the Government of the United States of America which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

IV

Note No. 339/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy signed at Canberra on 5 July 1979 (hereinafter referred to as "the Agreement on Peaceful Uses") and in particular to paragraph 2 of Article 5 thereof.

The Embassy has further the honour to refer to consultations that have taken place concerning the application of paragraph 2 of Article 5 of the Agreement on Peaceful Uses. During the course of those consultations the following understandings were reached.

(A) Retransfer from the United States of America of source material or special nuclear material subject to the Agreement on Peaceful Uses may take place to third countries which have an agreement in force with Australia concerning nuclear transfers in relation to which agreement the Government of Australia has not advised the United States Government that it has found it necessary to suspend, cancel or refrain from making nuclear transfers.

(B) The Government of Australia shall provide the United States Government with and keep updated the list of countries to which retransfers may be made in accordance with Australia's national laws and regulations, the preceding subparagraph and the agreement concerned.

(C) Notwithstanding the provisions of sub-paragraphs (A) and (B) above, the following material which is subject to the Agreement on Peaceful Uses, namely uranium 233, uranium enriched to 20 percent or greater in the isotope 235, plutonium and irradiated source or special nuclear material, shall be retransferred from the United States only in accordance with special conditions agreed upon in writing between the Parties to the Agreement on Peaceful Uses.

(D) The United States Government is prepared to give its advance consent to the retransfer from Australia to a third country of source material or special nuclear material subject to the Agreement on Peaceful Uses in the following manner:

When, based on the export license issued by the United States Nuclear Regulatory Commission and in accordance with the relevant paragraphs of the Administrative Arrangement established pursuant to paragraph 2 of Article 13 of the Agreement on Peaceful Uses, third country consignees are identified to the Government of Australia, such identification shall, unless the Government of Australia is otherwise notified by the United States Government, constitute advance consent of the United States Government to the retransfer of the designated material to that third country consignee.

(E) Each Party shall notify the other Party of any retransfer pursuant to subparagraphs (A) or (D) above, in accordance with the procedures set out in the aforementioned Administrative Arrangement.

The Embassy has the honour to propose that if the foregoing is acceptable to the Government of the United States of America this Note and the Department's confirmatory reply shall constitute an agreement between the Government of Australia and the Government of the United States of America which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

V

Note No. 340/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy, signed at Canberra on 5 July 1979 (hereinafter referred to as "the Agreement on Peaceful Uses").

With reference to discussions between the two Governments on the duration of safeguards the Embassy has the honour to propose the following:

1. Material, equipment or components transferred pursuant to the Agreement on Peaceful Uses and material used in or produced through the use of material, equipment or components so transferred shall no longer be subject to the Agreement on Peaceful Uses if:

- (A) Such material, equipment or components have been transferred beyond the jurisdiction of the recipient Party in accordance with paragraph 2 of Article 5;
- (B) The Parties jointly determine that such material, equipment or components are no longer usable for any nuclear activity relevant from the point of view of safeguards;
- (C) With respect to source or special nuclear material, the Parties jointly determine that such material is no longer practicably recoverable for processing into a form in which it is usable for any nuclear activity relevant from the point of view of safeguards; or
- (D) Otherwise jointly determined by the Parties.

2. In making the judgement whether material is no longer usable for (or is no longer practicably recoverable for processing into a form which is usable for) any nuclear activity relevant from the point of view of safeguards, a determination made by the International Atomic Energy Agency (hereinafter referred to as the "IAEA") in accordance with the provisions for the termination of safeguards contained in the relevant safeguards agreement between the Party concerned and the IAEA shall be accepted unless the other Party disagrees with the IAEA determination. In the latter case, the material shall remain subject to the Agreement on Peaceful Uses until the disagreement is resolved.

The Embassy of Australia has the honour to propose that if the foregoing is acceptable to the Department, this Note and the Department's confirmatory reply shall constitute an agreement between the Government of the United States of America and the Government of Australia which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

VI

Note No. 341/85
113/3/1/1

The Embassy of Australia presents its compliments to the Department of State and has the honour to refer to the Agreement between Australia and the United States of America concerning Peaceful Uses of Nuclear Energy, signed at Canberra on 5 July 1979 (hereinafter referred to as "the Agreement on Peaceful Uses") and in particular to paragraph 3 of Article 4 and paragraph 1 of Article 6 thereof.

1. In accordance with discussions on the subject of reprocessing of certain spent fuels in the United States, the Embassy has the honour to propose that spent fuel from the Australian HIFAR Reactor which is either United States origin material transferred to Australia from the United States subject to the Agreement on Peaceful Uses or United States origin material used in or produced through the use of any material, equipment or components subject to the Agreement on Peaceful uses may be transferred pursuant to the Agreement on Peaceful Uses from Australia to the United States and may be reprocessed there in accordance with the obligations of the United States to the International Atomic Energy Agency and subject to the following conditions:

- (A) The material recovered as a result of reprocessing or a quantity equivalent in terms of the U-235 content derived from the spent fuel shall, as mutually arranged between the two Parties, be made available for peaceful uses designated by the Government of Australia; and
- (B) Administrative arrangements in accordance with paragraph 2 of Article 13 of the Agreement on Peaceful Uses shall be established to provide for the implementation of this agreement.

2. The Embassy further notes that appropriate contractual arrangements shall be established prior to the commencement of the reprocessing.

The Embassy has the honour to propose that if the foregoing is acceptable to the Government of the United States of America this Note and the Department's confirmatory reply shall constitute an agreement between the Government of Australia and the Government of the United States of America which shall enter into force on the date of the Department's reply and shall remain in force for as long as the Agreement on Peaceful Uses remains in force unless otherwise agreed by the two Governments.

The Embassy of Australia avails itself of this opportunity to renew to the Department of State the assurances of its highest consideration.

Washington, D.C., 2 August 1985

VII

The Department of State refers to the Embassy of Australia's Notes number 336, 337, 338, 339, 340 and 341 of August 2, 1985, concerning implementation of the Agreement Between the United States of America and Australia Concerning Peaceful Uses of Nuclear Energy, signed at Canberra on July 5, 1979.

The Department confirms that the proposals and understandings set forth in these Notes are acceptable to the Government of the United States of America and that the Embassy's Notes and this reply shall constitute agreements between the Government of the United States of America and the Government of Australia, which shall enter into force on today's date and shall remain in force for as long as the Agreement for Peaceful Uses remains in force, unless otherwise agreed by the two Governments.

Department of State

Washington, August 2, 1985

[TRADUCTION — TRANSLATION]

ÉCHANGES DE NOTES CONSTITUANT UN ACCORD¹ ENTRE
L'AUSTRALIE ET LES ÉTATS-UNIS D'AMÉRIQUE RELATIF
À L'APPLICATION DE L'ACCORD CONCERNANT L'UTILISA-
TION DE L'ÉNERGIE NUCLÉAIRE À DES FINS PACIFIQUES²

I

Note n° 336/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques signé à Canberra le 5 juillet 1979² (ci-après dénommé « l'Accord sur les utilisations pacifiques »), et notamment au paragraphe 2 de l'article premier dudit Accord.

L'ambassade a en outre l'honneur de se référer aux consultations qui ont eu lieu au sujet de l'application du paragraphe 2 de l'article premier de l'Accord sur les utilisations pacifiques. Durant ces consultations, les Parties sont parvenues à une entente sur les points suivants :

a) Le Gouvernement australien informera les Etats-Unis dans chaque cas d'espèce si une personne ou des personnes relevant de la juridiction de l'Australie sont autorisées à coopérer au titre de l'Accord sur les énergies pacifiques.

b) Le Gouvernement des Etats-Unis fournira au Gouvernement australien une liste complète comprenant les noms et adresses postales de toutes les personnes qui, aux Etats-Unis, sont autorisées à recevoir des matières nucléaires brutes ou des matières nucléaires spéciales, sous réserve de l'Accord sur les utilisations pacifiques. Cette liste, mise à jour, sera transmise à nouveau tous les ans. Les noms des personnes qui seraient rayées de la liste seront toutefois communiqués au fur et à mesure. Toute personne demeurant aux Etats-Unis est autorisée à recevoir du matériel et des composants.

L'ambassade a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

¹ Entré en vigueur le 2 août 1985, date de la note de réponse, conformément aux dispositions desdites notes.

² Nations Unies. *Recueil des Traités*, vol. 1217, p. 211.

II

Note n° 337/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques, signé à Canberra le 5 juillet 1979 (ci-après dénommé « l'Accord sur les utilisations pacifiques »), et notamment au paragraphe 3 de l'article premier, aux articles 5, 7 et 9 et au Memorandum d'accord.

L'ambassade d'Australie a en outre l'honneur de proposer que lorsque des articles sont appelés à être transférés entre les Parties à l'Accord sur les utilisations pacifiques, ils soient soumis aux dispositions de l'Accord lors de leur arrivée au port d'entrée situé sur le territoire de la Partie qui les reçoit et que cette dernière assume dès lors la responsabilité de leur sécurité physique et de l'observation des garanties conformément aux dispositions de l'Accord, à moins que les deux Parties ne désignent ensemble un autre point où s'effectuera le transfert d'un article ou d'articles particuliers.

L'ambassade d'Australie a en outre l'honneur de proposer que lorsque des articles soumis aux dispositions de l'Accord sur les utilisations pacifiques sont appelés à être retransférés à un Etat tiers par une Partie à l'Accord, la Partie opérant le retransfert demeure responsable de la sécurité physique et de l'observation des garanties en ce qui concerne lesdits articles, conformément aux dispositions de l'Accord, jusqu'à ce qu'ils arrivent au point d'entrée situé sur le territoire de l'Etat tiers. Lors de son entrée en vigueur à l'égard de chacune des Parties, la Convention sur la protection physique des matières nucléaires, faite à Vienne le 26 octobre 1979¹, régira à leur égard la protection physique des transports nucléaires internationaux, étant entendu que les obligations posées dans la Convention s'entendent sans préjudice des dispositions relatives à la sécurité physique figurant à l'article 7 de l'Accord sur les utilisations pacifiques.

L'ambassade a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

¹ Nations Unies. *Recueil des Traités*. vol. 1456. n° 1-24631.

III

Note n° 338/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie à des fins pacifiques signé à Canberra le 5 juillet 1979 (ci-après dénommé « l'Accord sur les utilisations pacifiques »).

Se référant aux échanges de vues intervenus entre les deux Gouvernements au sujet de l'article 2 de l'Accord sur les utilisations pacifiques, l'ambassade a l'honneur de proposer qu'en procédant aux désignations prévues aux alinéas *b*, *c* et *h* de l'article 2 de l'Accord, les Parties tiennent compte du document INFCIRC/209, Memorandum B, de l'Agence internationale de l'énergie atomique, tel que précisé dans l'annexe à INFCIRC/209.

L'ambassade a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

IV

Note n° 339/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques signé à Canberra le 5 juillet 1979 (ci-après dénommé « l'Accord sur les utilisations pacifiques »), et notamment au paragraphe 2 de l'article 5 dudit Accord.

L'ambassade a en outre l'honneur de se référer aux consultations qui ont eu lieu au sujet de l'application du paragraphe 2 de l'article 5 de l'Accord sur les utilisations pacifiques. Au cours de ces consultations, les Parties sont parvenues à une entente sur les points suivants :

A) Les Etats-Unis d'Amérique pourront retransférer des matières nucléaires brutes ou des matières nucléaires spéciales soumises à l'Accord sur les utilisations pacifiques vers des pays tiers qui ont avec l'Australie un accord en vigueur au sujet des transferts nucléaires, à condition que le Gouvernement australien n'ait pas avisé le Gouvernement des Etats-Unis à ce propos, qu'il a jugé nécessaire de suspendre ou d'abolir les transferts nucléaires, ou de s'abstenir d'en opérer.

B) Le Gouvernement australien fournira au Gouvernement des Etats-Unis une liste, qu'il tiendra à jour, des pays à destination desquels des retransferts peuvent être opérés conformément aux lois et règlements australiens, de l'alinéa précédent et de l'accord considéré.

C) Nonobstant les dispositions des alinéas A et B ci-dessus, le matériel suivant qui est soumis aux dispositions de l'Accord sur les utilisations pacifiques, à savoir l'uranium 233, l'uranium enrichi à 20 p. 100 ou plus en isotope 235, le plutonium et les matières nucléaires brutes ou les matières nucléaires spéciales irradiées ne pourront être retransférées par les Etats-Unis que dans les conditions spéciales dont il aura été convenu par écrit entre les Parties audit Accord.

D) Le Gouvernement des Etats-Unis est disposé à donner par avance son consentement au retransfert par l'Australie à un pays tiers de matières nucléaires brutes ou de matières nucléaires spéciales, sous réserve des dispositions de l'Accord sur les utilisations pacifiques aux conditions suivantes :

Lorsque, sur la base de la licence d'exportation délivrée par la Commission américaine de réglementation des matières nucléaires et conformément aux paragraphes pertinents de l'Arrangement administratif conclu en application du paragraphe 2 de l'article 13 de l'Accord sur les utilisations pacifiques, les noms de destinataires de pays tiers auront été communiqués au Gouvernement australien, cette identification constituera, sauf avis contraire du Gouvernement des Etats-Unis au Gouvernement australien, le consentement par avance du Gouvernement des Etats-Unis au retransfert des matières désignées auxdits destinataires de pays tiers.

E) Chacune des Parties notifiera à l'autre tout retransfert opéré en application des alinéas A ou D ci-dessus, conformément aux procédures fixées dans l'Arrangement administratif susmentionné.

L'ambassade a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

V

Note n° 340/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques signé à Canberra le 5 juillet 1979 (ci-après dénommé « l'Accord sur les utilisations pacifiques »).

Se référant aux discussions intervenues entre les deux Gouvernements au sujet de la durée des garanties, l'ambassade a l'honneur de proposer ce qui suit :

1. Les matières, le matériel ou les composants transférés en application de l'Accord sur les utilisations pacifiques et les matières utilisées dans toute matière, matériel ou composant ainsi transféré ou produites du fait de l'utilisation de telles matières, matériels ou composants ne seront plus soumis aux dispositions de l'Accord si :

- A) Lesdits matières, matériels ou composants ont été transférés dans des territoires hors de la juridiction de la Partie qui les reçoit, conformément au paragraphe 2 de l'article 5;
- B) Les Parties décident d'un commun accord que ces matières, ce matériel ou ces composants ne peuvent plus être utilisés pour une quelconque activité nucléaire soumise à des garanties;
- C) En ce qui concerne les matières nucléaires brutes ou les matières nucléaires spéciales, les Parties décident d'un commun accord que lesdites matières ne peuvent plus dans la pratique être récupérées aux fins de traitement sous une forme qui se prête à leur utilisation pour une quelconque activité nucléaire soumise à des garanties; ou
- D) Si les Parties en décident autrement d'un commun accord.

2. Pour trancher la question de savoir si des matières ne sont plus utilisables ou récupérables dans la pratique aux fins de traitement sous une forme qui se prête à leur utilisation pour une quelconque activité nucléaire soumise à des garanties, la décision prise à cet égard par l'Agence internationale de l'énergie atomique (ci-après dénommée « l'AIEA »), conformément aux dispositions relatives à la cessation des garanties figurant dans l'Accord pertinent de garantie conclu entre la Partie intéressée et l'AIEA, sera acceptée à moins que l'autre Partie ne conteste la décision de l'AIEA. En ce cas, les matières resteront soumises aux dispositions de l'Accord sur les utilisations pacifiques jusqu'à résolution du désaccord avec l'AIEA.

L'ambassade d'Australie a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

VI

Note n° 341/85
113/3/1/1

L'ambassade d'Australie présente ses compliments au Département d'Etat et a l'honneur de se référer à l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques signé à Canberra le 5 juillet 1979 (ci-après dénommé « l'Accord sur les utilisations pacifiques »), et notamment au paragraphe 3 de l'article 4 et au paragraphe 1 de l'article 6.

1. Comme suite aux discussions qui ont eu lieu au sujet du retraitement de certains combustibles usés aux Etats-Unis, l'ambassade a l'honneur de proposer que le combustible usé du réacteur australien HIFAR qui consiste soit en matières originaires des Etats-Unis transférées par ces derniers à l'Australie sous réserve des dispositions de l'Accord sur les utilisations pacifiques, soit en matières ou en matériel originaires des Etats-Unis utilisés dans toute matière, matériel ou composant soumis aux dispositions de l'Accord sur les utilisations pacifiques, ou produit du fait de l'utilisation de telles matières, matériel ou composants, peut être transféré d'Australie aux Etats-Unis en application de l'Accord sur les utilisations pacifiques et peut être retraité dans ce dernier pays conformément aux obligations assumées par les Etats-Unis à l'égard de l'Agence internationale de l'énergie atomique, aux conditions suivantes :

- A) Les matières récupérées comme suite au retraitement ou une quantité équivalente sur le plan de la teneur en uranium 235 tiré du combustible usé seront, suivant ce qui sera convenu d'un commun accord par les deux Parties, mises à la disposition du Gouvernement australien pour être utilisées aux fins pacifiques désignées par lui; et
- B) Des arrangements administratifs seront conclus, conformément au paragraphe 2 de l'article 13 de l'Accord sur les utilisations pacifiques, pour la mise en œuvre de l'Accord.

2. L'ambassade note, en outre, que des arrangements contractuels appropriés seront conclus avant que le retraitement ne commence.

L'ambassade a l'honneur de proposer que si les arrangements qui précèdent rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique, la présente note et la réponse du Département confirmant son accord constituent entre le Gouvernement de l'Australie et le Gouvernement des Etats-Unis d'Amérique un accord qui entrera en vigueur à la date de la réponse du Département et qui restera en force aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

L'ambassade d'Australie saisit l'occasion, etc.

Washington (D.C.), le 2 août 1985

VII

Le Département d'Etat se réfère aux notes n° 336, 337, 338, 339, 340 et 341 du 2 août 1985 de l'Ambassade d'Australie, relatives à la mise en œuvre de l'Accord entre l'Australie et les Etats-Unis d'Amérique concernant l'utilisation de l'énergie nucléaire à des fins pacifiques, signé à Canberra le 5 juillet 1979.

Le Département confirme que les propositions et interprétations figurant dans ces notes rencontrent l'agrément du Gouvernement des Etats-Unis d'Amérique et que les notes de l'ambassade et la présente réponse constituent des accords entre le Gouvernement des Etats-Unis d'Amérique et le Gouvernement de l'Australie, qui entreront en vigueur à la date de ce jour et resteront en vigueur aussi longtemps que l'Accord sur les utilisations pacifiques, à moins que les deux Gouvernements n'en conviennent autrement.

Département d'Etat
Washington, le 2 août 1985

ANNEX A

*Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 4214. CONVENTION ON THE INTERNATIONAL MARITIME ORGANIZATION. DONE AT GENEVA ON 6 MARCH 1948¹

ACCEPTANCE of the amendments to the above-mentioned Convention, adopted by the Intergovernmental Maritime Consultative Organization Assembly by resolution A.450 (XI) of 15 November 1979²

Instrument deposited on:

30 June 1986

ECUADOR

(The amendments came into force for all States members of the International Maritime Organization, including Ecuador, on 10 November 1984, in accordance with article 62 of the Convention.)

Registered ex officio on 30 June 1986.

ANNEXE A

N° 4214. CONVENTION PORTANT CRÉATION DE L'ORGANISATION MARITIME INTERNATIONALE. FAITE À GENÈVE LE 6 MARS 1948¹

ACCEPTATION des amendements à la Convention susmentionnée adoptés par l'Assemblée de l'Organisation maritime consultative intergouvernementale par la résolution A.450 (XI) du 15 novembre 1979²

Instrument déposé le :

30 juin 1986

EQUATEUR

(Les amendements sont entrés en vigueur pour tous les Etats membres de l'Organisation maritime internationale, y compris l'Equateur, le 10 novembre 1984, conformément à l'article 62 de la Convention.)

Enregistré d'office le 30 juin 1986.

¹ United Nations, *Treaty Series*, vol. 289, p. 3; for the amendments, see vol. 607, p. 276; vol. 649, p. 334; vol. 1080, p. 374; vol. 1276, p. 468; vol. 1285, p. 318; vol. 1380, p. 268; for the rectification of the authentic Spanish text, see vol. 1520, No. A-4214; for other subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, as well as annex A in volumes 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017, 1021, 1023, 1025, 1031, 1042, 1043, 1060, 1080, 1089, 1092, 1106, 1110, 1120, 1122, 1126, 1128, 1130, 1144, 1146, 1153, 1156, 1161, 1162, 1166, 1175, 1181, 1196, 1213, 1216, 1224, 1271, 1276 (adoption of new title), 1285, 1302, 1317, 1325, 1338, 1358, 1380, 1386, 1387, 1397, 1398, 1404, 1405, 1408, 1410, 1412, 1417 and 1423.

² *Ibid.*, vol. 1380, p. 268.

¹ Nations Unies, *Recueil des Traités*, vol. 289, p. 3; pour les modifications, voir vol. 607, p. 276; vol. 649, p. 335; vol. 1080, p. 375; vol. 1276, p. 477; vol. 1285, p. 321; vol. 1380, p. 275; pour la rectification du texte authentique espagnol, voir vol. 1520, n° A-4214; pour les autres faits ultérieurs, voir les références données dans les Index cumulatifs n° 4 à 14, ainsi que l'annexe A des volumes 907, 913, 928, 942, 954, 963, 973, 980, 985, 987, 999, 1001, 1006, 1007, 1017, 1021, 1023, 1025, 1031, 1042, 1043, 1060, 1080, 1089, 1092, 1106, 1110, 1120, 1122, 1126, 1128, 1130, 1144, 1146, 1153, 1156, 1161, 1162, 1166, 1175, 1181, 1196, 1213, 1216, 1224, 1271, 1276 (adoption du nouveau titre), 1285, 1302, 1317, 1325, 1338, 1358, 1380, 1386, 1387, 1397, 1398, 1404, 1405, 1408, 1410, 1412, 1417 et 1423.

² *Ibid.*, vol. 1380, p. 275.

No. 4776. AGREEMENT BETWEEN THE GOVERNMENT OF THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND AND THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA FOR AIR SERVICES BETWEEN AND THROUGH THEIR RESPECTIVE TERRITORIES. SIGNED AT LONDON ON 7 FEBRUARY 1958¹

AMENDMENT to the route schedule annexed to the above-mentioned Agreement

Effected by an agreement in the form of an exchange of notes dated at Canberra on 29 May 1985, which came into force on 29 May 1985, the date of the note in reply, in accordance with the provisions of the said notes.

The schedule to the above-mentioned Agreement of 7 February 1958 was replaced by the following:

SCHEDULE

SECTION A

Routes to be served by the designated airlines of the United Kingdom

<i>Route number</i>	<i>Points of departure</i>	<i>Intermediate points</i>	¹ <i>Points in Australian territory</i>	<i>Points beyond</i>
I	United Kingdom	Europe Middle East Pakistan India Sri Lanka Bangladesh South and South East Asia including Hong Kong and Brunei	Darwin Brisbane Sydney Melbourne Perth Adelaide	New Zealand
II	Hong Kong	Philippines Brunei	Darwin Sydney Melbourne Brisbane	—
III	Hong Kong	Malaysia Indonesia Brunei	Perth Darwin	—
IV	United Kingdom	Nicosia Addis Ababa (Other intermediate points to be agreed) Seychelles	Sydney or Melbourne Perth	—

¹ United Nations. *Treaty Series*. vol. 335, p. 23, and annex A in volumes 497, 590 and 975.

<i>Route number</i>	<i>Points of departure</i>	<i>Intermediate points</i>	<i>Points in Australian territory</i>	<i>Points beyond</i>
V	United Kingdom	Republic of Ireland Azores Bermuda Points in the Caribbean (including the Bahamas) Mexico Tahiti Fiji Auckland	Melbourne or Sydney	—

Notes, Section A

(1) The designated airline or airlines of the United Kingdom may on any or all flights omit calling at any of the above-mentioned points, provided that the agreed services on these routes begin at a point in United Kingdom territory.

(2) Notwithstanding Article 3, paragraph 5, of the Air Services Agreement traffic rights on Routes IV and V of Section A may not be exercised without prior agreement between the aeronautical authorities of the Contracting Parties.

SCHEDULE

SECTION B

Routes to be served by the designated airlines of Australia

<i>Route number</i>	<i>Points of departure</i>	<i>Intermediate points</i>	<i>Points in United Kingdom territory</i>	<i>Points beyond</i>
I	Australia	South and South East Asia including Hong Kong and Brunei Bangladesh Sri Lanka India Pakistan Middle East Europe	London Manchester	—
II	Australia (except via Perth)	Brunei Philippines	Hong Kong	—
III	Australia (via Perth)	Indonesia Malaysia Thailand	Hong Kong	Japan
IV	Australia	Seychelles (Other intermediate points to be agreed) Addis Ababa Nicosia	London	—

<i>Route number</i>	<i>Points of departure</i>	<i>Intermediate points</i>	<i>Points in United Kingdom territory</i>	<i>Points beyond</i>
V	Australia	Auckland Fiji Tahiti Mexico Points in the Caribbean (in- cluding the Ba- hamas) Bermuda Azores Republic of Ire- land	London	—

Notes, Section B

(1) The designated airline or airlines of Australia may on any or all flights omit calling at any of the above-mentioned points, provided that the agreed services on these routes begin at a point in Australian territory.

(2) Notwithstanding Article 3, paragraph 5, of the Air Services Agreement traffic rights on Routes IV and V of Section B may not be exercised without prior agreement between the aeronautical authorities of the Contracting Parties.

Authentic text of the Amendment: English.

Certified statement was registered by Australia on 7 July 1986.

N° 4776. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD ET LE GOUVERNEMENT DU COMMONWEALTH D'AUSTRALIE RELATIF AUX SERVICES AÉRIENS ENTRE LEURS TERRITOIRES RESPECTIFS ET AU-DELÀ. SIGNÉ À LONDRES LE 7 FÉVRIER 1958¹

MODIFICATION du tableau de routes annexé à l'Accord susmentionné

Effectuée par un accord sous forme d'échange de notes en date à Canberra du 29 mai 1985, lequel est entré en vigueur le 29 mai 1985, date de la note de réponse, conformément aux dispositions desdites notes.

Le tableau à l'Accord susmentionné du 7 février 1958 a été remplacé par le suivant :

[TRADUCTION — TRANSLATION]

TABLEAU

SECTION A

Routes que desserviront les entreprises désignées par le Royaume-Uni

<i>Route numéro</i>	<i>Points de départ</i>	<i>Points intermédiaires</i>	<i>Points sur le territoire australien</i>	<i>Points au-delà</i>
I	Royaume-Uni	Europe Moyen-Orient Pakistan Inde Sri Lanka Bangladesh Asie du Sud et du Sud-Est (y compris Hong-Kong et Brunéi)	Darwin Brisbane Sydney Melbourne Perth Adelaïde	Nouvelle-Zélande
II	Hong-Kong	Philippines Brunéi	Darwin Sydney Melbourne Brisbane	—
III	Hong-Kong	Malaisie Indonésie Brunéi	Perth Darwin	—
IV	Royaume-Uni	Nicosie Addis-Abeba (Autres points intermédiaires devant faire l'objet d'un accord) Seychelles	Sydney ou Melbourne Perth	—

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 23, et annexe A des volumes 497, 590 et 975.

<i>Route numéro</i>	<i>Points de départ</i>	<i>Points intermédiaires</i>	<i>Points sur le territoire australien</i>	<i>Points au-delà</i>
V	Royaume-Uni	République d'Irlande Açores Bermudes Points dans les Antilles (y com- pris les Baha- mas) Mexique Tahiti Fidji Auckland	Melbourne ou Sydney	—

Notes, Section A

1) L'entreprise ou les entreprises désignées par le Royaume-Uni pourront ne pas faire escale à tel ou tel point susmentionné, lors de l'un quelconque des vols ou de tous les vols, à condition que le point de départ des services convenus sur ces routes se trouve sur le territoire du Royaume-Uni.

2) Nonobstant le paragraphe 5 de l'article 3 de l'Accord relatif aux services aériens, aucun droit de trafic ne pourra être exercé sur les routes IV et V de la section A en l'absence d'accord préalable entre les autorités aéronautiques des Parties contractantes.

TABLEAU

SECTION B

Routes que desserviront les entreprises désignées par l'Australie

<i>Route numéro</i>	<i>Points de départ</i>	<i>Points intermédiaires</i>	<i>Points sur le territoire du Royaume-Uni</i>	<i>Points au-delà</i>
I	Australie	Asie du Sud et du Sud-Est (y compris Hong-Kong et Brunéi Bangladesh Sri Lanka Inde Pakistan Moyen-Orient Europe	Londres Manchester	—
II	Australie (sauf via Perth)	Brunéi Philippines	Hong-Kong	—
III	Australie (via Perth)	Indonésie Malaisie Thaïlande	Hong-Kong	Japon

<i>Route numéro</i>	<i>Points de départ</i>	<i>Points intermédiaires</i>	<i>Points sur le territoire du Royaume-Uni</i>	<i>Points au-delà</i>
IV	Australie	Seychelles (Autres points intermédiaires devant faire l'objet d'un accord) Addis-Abeba Nicosie Londres	—	
V	Australie	Auckland Fidji Tahiti Mexique Points dans les Antilles (y com- pris les Baha- mas) Bermudes Açores République d'Irlande	Londres	

Notes, Section B

1) L'entreprise ou les entreprises désignées par l'Australie pourront ne pas faire escale à tel ou tel point susmentionné, lors de l'un quelconque des vols ou de tous les vols, à condition que le point de départ des services convenus sur ces routes se trouve sur le territoire du Royaume-Uni.

2) Nonobstant le paragraphe 5 de l'article 3 de l'Accord relatif aux services aériens, aucun droit de trafic ne pourra être exercé sur les routes IV et V de la section B en l'absence d'accord préalable entre les autorités aéronautiques des Parties contractantes.

Texte authentique de la modification : anglais.

La déclaration certifiée a été enregistrée par l'Australie le 7 juillet 1986.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

ENTRY INTO FORCE of amendments to regulation No. 20² annexed to the above-mentioned Agreement

The amendments were proposed by the Government of the Netherlands and circulated by the Secretary-General to the Contracting Parties on 3 February 1986. They came into force on 3 July 1986, in accordance with article 12 (1) of the Agreement.

02 Series of amendments to Regulation No. 20

“UNIFORM PROVISIONS CONCERNING THE APPROVAL OF MOTOR VEHICLE HEADLAMPS EMITTING AN ASYMMETRICAL PASSING BEAM OR A DRIVING BEAM OR BOTH AND EQUIPPED WITH HALOGEN LAMPS (H₄ LAMPS)”

Throughout the text of the Regulation (English only),

for “lamp(s)” read “filament lamp(s)”

for “headlight(s)” read “headlamp(s)”

Title of the Regulation (cover page, pages i and l, delete:

“. . . and of the lamps themselves”

Contents, amend to read:

“
.
.
.”

B. Technical requirements for headlamps

C. Further administrative provisions

Annexes

Annex 1. Communication concerning the approval (or refusal or withdrawal of approval) of a type of H₄ headlamp pursuant to Regulation No. 20

Annex 2. Verification of conformity of production of headlamps equipped with H₄ lamps

Annex 3. Arrangements of approval marks

Annex 4. Measuring screen

¹ United Nations, *Treaty Series*, vol. 335, p. 211; vol. 516, p. 378 (rectification of the authentic English and French texts of article 1 (8)); vol. 609, p. 290 (amendment to article 1 (1)); vol. 1059, p. 404 (rectification of the authentic French text of article 12 (2)); for subsequent actions, see references in Cumulative Indexes Nos. 4 to 14, as well as annex A in volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024, 1026, 1031, 1035, 1037, 1038, 1039, 1040, 1046, 1048, 1050, 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425 and 1428.

² *Ibid.*, vol. 774, p. 174, and vol. 1019, p. 374.

Annex 5. Tests for stability of photometric performance of headlamps in operation”

Paragraph 1, read:

“Headlamps of different ‘types’ means headlamps which differ in such essential respects as:”.

Paragraph 1.1

Delete.

Re-number paragraphs 1.1.1 to 1.1.5 as 1.1 to 1.5.

Paragraph 1.1.3 (old), read:

“... refraction, absorption and/or deformation during operation; the fitting or...”

Paragraphs 1.2, 1.2.1, 1.2.2, 1.2.3, 1.2.4 and 1.2.5

Delete.

Paragraph 2, title, read:

“*Application for approval of a headlamp*”¹. Text of footnote to read:

“¹ Application for approval of a filament lamp: see Regulation No. 37”.

Paragraph 2.2.1, read:

“drawings in triplicate, sufficiently detailed to permit identification of the type (see paragraphs 3.2 and 4.2). The drawings shall show the position intended for the approval number and additional symbols in relation to the circle of the approval mark; they shall show the headlamp in cross (vertical) section and in front elevation, with details of the flutings, if any, of the lens;”.

Paragraphs 2.2.1.1 and 2.2.1.2

Delete.

Paragraph 2.2.3

(Does not affect the English text)

Paragraphs 2.2.3.2 and 2.2.4

Delete.

Paragraph 2.2.3.3

To become paragraph 2.2.3.2.

Paragraph 3, title, read:

“*Markings*”.

Paragraph 3.1

Delete the words “and lamps”.

Paragraph 3.2

Delete: “A space of sufficient size to accommodate the approval mark shall be provided on every lamp;”.

For footnote reference “2” read “3”.

Paragraph 4.1

Delete the words “or lamp”.

¹ In United Nations *Treaty Series*, volume 774, footnote indicators which are part of the authentic text appear as asterisks. * being the first footnote on a page.

Paragraph 4.2, read:

“An approval number shall be assigned to each type approved. Its first two digits (02) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign this number to another type of headlamp covered by this Regulation.⁴ Notice of approval or of refusal of approval of a type of headlamp pursuant to this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation by means of a form conforming to the model shown in annex 1 of the present Regulation and of an attached drawing (supplied by the applicant for approval) in a format not exceeding A4 (210 × 297 mm), or folded to that format and on an appropriate scale.”

Footnotes

Renumber footnotes 1, 2 and 3 as 2, 3 and 4.

Paragraph 4.3

Delete the words “and every lamp”.

Paragraph 4.3.1

Renumber footnote reference 4 as 5.

Paragraph 4.3.1.1

Renumber footnote reference 5 as 6.

Footnotes

Renumber footnotes 4 and 5 as 5 and 6.

In footnote 6 (new numbering) insert after “Finland”: “18 for Denmark, 19 for Romania, 20 for Poland and 21 for Portugal.”

Paragraph 4.3.2.7, replace the text by the following:

“In every case the relevant operating mode used during the test procedure according to paragraph 1.1.1.1. of annex 5 and the allowed voltage(s) according to paragraph 1.1.1.2. of annex 5 shall be stipulated on the approval certificates and on the notice transmitted to the countries which are Contracting Parties to the Agreement and which apply this Regulation.

In the corresponding cases the device shall be marked as follows:

On units meeting the requirements of this Regulation which are so designed that the filament of the passing beam shall not be lit simultaneously with that of any other lighting function with which it may be reciprocally incorporated:

an oblique stroke (/) shall be placed behind the passing lamp symbol in the approval mark.

On units meeting the requirements of annex 5 of this Regulation only when supplied with a voltage of 6 V or 12 V, a symbol consisting of the number 24 crossed out by an oblique cross (~~24~~), shall be placed near the filament lamp holder”.

Section B, title, read:

“B. TECHNICAL REQUIREMENTS FOR HEADLAMPS”.

Add the following footnote 7:

“7 Technical requirements for filament lamps: see Regulation No. 37” and renumber footnote 6 as 8.

Add two new paragraphs 5.2.1 and 5.2.2, to read:

“5.2.1 Headlamps shall be fitted with a device enabling them to be so adjusted on the vehicles as to comply with the rules applicable to them. Such a device need not be fitted on components in which the reflector and the diffusing lens

cannot be separated, provided the use of such components is confined to vehicles on which the headlamp setting can be adjusted by other means.

Where a headlamp providing a driving beam and a headlamp providing a passing beam, each equipped with its own lamp, are assembled to form a composite unit the adjusting device shall enable each optical system individually to be duly adjusted.

- 5.2.2 However, these provisions shall not apply to headlamp assemblies whose reflectors are indivisible. For this type of assembly the requirements of paragraph 6.3. of the present Regulation shall apply. Where more than one light source is used to provide the main beam, the combined functions shall be used to determine the maximum value of the illumination (E_m)."

Paragraph 5.3

Re-number footnote reference 6 as 8 and add the following sentence:

"The filament lamp holder shall conform to the characteristics given on data sheet 7005-39-1 of IEC Publication 61-2, third edition 1969."

Insert a new paragraph 5.5 to read:

"5.5 Complementary tests shall be done according to the requirements of annex 5 to ensure that in use there is no excessive change in photometric performance".

Paragraph 6.1.3

Second sentence, re-number footnote reference 7 as 9.

Paragraph 6.1.4, read:

"The dimensions determining the position of the filaments inside the standard filament lamp are shown in the relevant data sheets of Regulation No. 37".

Footnote

Re-number footnote 7 as 9.

Paragraph 6.2.2.1

Re-number footnote reference 8 as 10.

Paragraph 6.2.2.3

Re-number footnote reference 9 as 11.

Paragraph 6.2.3

Re-number footnote reference 10 as 12.

Footnotes

Re-number footnotes 8, 9 and 10 as 10, 11 and 12.

Paragraph 6.2.4

Re-number footnote reference 11 as 13.

Paragraph 7.1

Last line, for "2854°K", read "2856K", and re-number footnote reference 12 as 14.

Paragraph 8

Re-number footnote reference 13 as 15.

Paragraph 9

Re-number footnote reference 14 as 16.

Footnotes

Re-number footnotes 11, 12, 13 and 14 as 13, 14, 15 and 16.

Section C, paragraphs 11, 11.1, 11.2, 11.3, 12, 12.1, 12.2, 12.3, 12.4, 12.5, 13, 13.1, 13.2, 14 and 15

Delete.

Section D. COMMON PROVISIONS, read:

“C. FURTHER ADMINISTRATIVE PROVISIONS”

Paragraph 16

Renumber as paragraph 11, delete footnote reference 15 and footnote and add at the end:

“. . . and to paragraph 3 of annex 5 of this Regulation”.

Add a new paragraph 12, to read:

“12. *Transitional provisions*

12.1. As from the date of entry into force of the 02 series of amendments to this Regulation no Contracting Party applying it shall refuse to grant approvals under this Regulation as amended by the 02 series of amendments.

12.2. As from 24 months after the date of entry into force mentioned in paragraph 12.1. above, Contracting Parties applying this Regulation shall grant approvals only if the type of headlamp corresponds to the requirements of this Regulation as amended by the 02 series of amendments.

12.3. Existing approvals granted under this Regulation before the date mentioned in paragraph 12.2. above shall remain valid.

However, Contracting Parties applying this Regulation may prohibit the fitting of devices which do not meet the requirements of this Regulation as amended by the 02 series of amendments:

12.3.1. On vehicles for which type approval or individual approval is granted more than 24 months after the date of entry into force mentioned in paragraph 12.1. above.

12.3.2. On vehicles first registered more than 5 years after the date of entry into force mentioned in paragraph 12.1. above.”

Paragraphs 17, 17.1 and 17.2

Renumber as paragraphs 13, 13.1 and 13.2.

Paragraph 18

Renumber as paragraph 14, and delete the words “or lamp”.

Paragraph 19

Renumber as paragraph 15.

Annex 1 (communication form):

Delete the heading “*Model A*”.

Model B, delete entirely.

Item 1, complete with

“. . . HC/R, HC/R, HC/R, HC/, HC/,HC/,*”.

→ ↔ → ↔

Add a new item 2 to read:

“The passing lamp filament may/may not * be lit simultaneously with the driving lamp filament and/or another reciprocally incorporated headlamp”.

Add a new *item 3* to read:

“The headlamp may be used with filament lamp(s) of 6 V, 12 V, 24 * V rated voltage”.

Items 2 to 16 (old) renumber as 4 to 18.

Annex 2

Paragraph 3

Delete footnote reference 1 and footnote 1.

Paragraph 3.2.1

For “H” read “HV”.

Paragraphs 3.2.2

For “H” read “HV”; renumber footnote reference 2 and footnote 2 as 1.

Add new *paragraph 5*, to read:

“5. See also annex 5, paragraph 3 of this Regulation”.

Annex 3

For “2439” read “022439” throughout.

Delete the whole of figure “A. Lamps”.

Delete the headings “B. Headlights” and “B. Headlights (continued)”.

Note

Add a first sentence to read:

“The first two figures of the approval number indicate that the approval was issued in conformity with the requirements of this Regulation as amended by the 02 series of amendments.”

Add new figures 6 and 7 as follows:

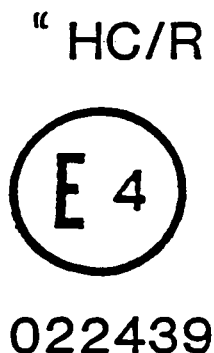


Figure 6

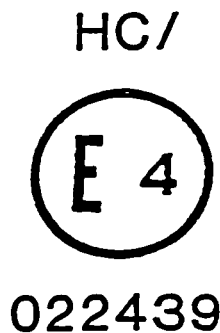


Figure 7

Identification of a headlamp meeting the requirements of Regulation No. 20 with respect to both the passing beam and the driving beam and designed for right-hand traffic only. with respect to the passing beam only and designed for right-hand traffic only.

The passing lamp filament shall not be lit simultaneously with the driving lamp filament and/or another reciprocally incorporated headlamp”.

Annex 5, replace the text by the following:

“ANNEX 5

TESTS FOR STABILITY OF PHOTOMETRIC PERFORMANCE OF HEADLAMPS IN OPERATION

Compliance with the requirements of this annex is not sufficient for the approval of headlamps incorporating lenses of plastic material.

TESTS ON COMPLETE HEADLAMPS

Once the photometric values have been measured according to the prescriptions of this Regulation, in points for E_{\max} for driving beam and HV, 50 R, B 50 L for passing beam (or HV, 50 L, B 50 R for headlamps designed for left-hand traffic) a complete headlamp sample shall be tested for stability of photometric performance in operation. “Complete headlamp” shall be understood to mean the complete lamp itself including those surrounding body parts and lamps which could influence its thermal dissipation.

1. TEST FOR STABILITY OF PHOTOMETRIC PERFORMANCE

The tests shall be carried out in a dry and still atmosphere at an ambient temperature of $23^{\circ}\text{C} \pm 5^{\circ}\text{C}$, the complete headlamps being mounted on a base representing the correct installation on the vehicle.

1.1. *Clean headlamp*

The headlamp shall be operated for twelve hours as described in subparagraph 1.1.1. and checked as prescribed in subparagraph 1.1.2.

1.1.1. *Test procedure*

The headlamp shall be operated for a period according to the specified time, so that:

- 1.1.1.1. (a) In the case where only one lighting function (driving or passing beam) is to be approved, the corresponding filament is lit for the prescribed time **;
- (b) In the case of a reciprocally incorporated passing lamp and driving lamp (dual filament lamp or two filament lamps):

If the applicant declares that the headlamp is to be used with a single filament lit* at a time, the test shall be carried out in accordance with this condition, activating** each specified function successively for half the time specified in paragraph 1.1.;

In all other cases* **, the headlamp, shall be subjected to the following cycle until the time specified is reached:

15 minutes, passing-beam filament lit

5 minutes, all filaments lit;

- (c) In the case of grouped lighting functions all the individual functions shall be lit simultaneously for the time specified for individual lighting functions (a) also taking into account the use of reciprocally incorporated lighting functions (b), according to the manufacturer's specifications.

Note: * Should two or more lamp filaments be simultaneously lit when headlamp flashing is used, this shall not be considered as being normal use of the filaments simultaneously.

** When the tested headlamp is grouped and/or reciprocally incorporated with signalling lamps, the latter shall be lit for the duration of the test. In the case of a direction indicator lamp, it shall be lit in flashing operation mode with an on/off time ratio of approximately one to one.

1.1.1.2. *Test voltage*

The voltage shall be adjusted so as to supply 90 per cent of the maximum wattage specified in the Regulation for filament lamps (Regulation No. 37).

The applied wattage shall in all cases comply with the corresponding value of a filament lamp of 12 V rated voltage, except if the applicant for approval specifies that the headlamp may be used at a different voltage. In the latter case, the test shall be carried out with the filament lamp whose wattage is the highest that can be used.

1.1.2. *Test results*

1.1.2.1. *Visual inspection*

Once the headlamp has been stabilized to the ambient temperature, the headlamp lens and the external lens, if any, shall be cleaned with a clean, damp cotton cloth. It shall then be inspected visually; no distortion, deformation, cracking or change in colour of either the headlamp lens or the external lens, if any, shall be noticeable.

1.1.2.2. *Photometric test*

To comply with the requirements of this Regulation, the photometric values shall be verified in the following points:

Passing beam:

50 R — B 50 L — HV for headlamps designed for right-hand traffic,

50 L — B 50 R — HV for headlamps designed for left-hand traffic.

Driving-beam:

Point of E_{\max}

Another aiming may be carried out to allow for any deformation of the headlamp base due to heat (the change of the position of the cut-off line is covered in paragraph 2).

A 10 per cent discrepancy between the photometric characteristics and the values measured prior to the test is permissible including the tolerances of the photometric procedure.

1.2. *Dirty headlamp*

After being tested as specified in subparagraph 1.1. above, the headlamp shall be operated for one hour as described in subparagraph 1.1.1., after being prepared as prescribed in subparagraph 1.2.1., and checked as prescribed in subparagraph 1.1.2.

1.2.1. *Preparation of the headlamp*

1.2.1.1. *Test mixture*

The mixture of water and a polluting agent to be applied to the headlamp shall be composed of nine parts (by weight) of silica sand with a grain size distributed

between 0 and 100 μm , one part (by weight) of vegetal carbon dust of a grain size distributed between 0 and 100 μm , 0.2 part (by weight) of NaCMC and an appropriate quantity of distilled water, the conductivity of which is lower than 1 mS/m for the purpose of this test.

The mixture must not be more than 14 days old.

1.2.1.2. *Application of the test mixture to the headlamp*

The test mixture shall be uniformly applied to the entire light emitting surface of the headlamp and then left to dry. This procedure shall be repeated until the illumination value has dropped to 15-20 per cent of the values measured for each following point under the conditions described in this annex:

Point of E_{max} in driving beam, photometric distribution for a driving/passing lamp,

Point of E_{max} in driving beam, photometric distribution for a driving lamp only,

50 R and 50 V for passing lamp only, designed for right-hand traffic,

50 L and 50 V for a passing lamp only, designed for left-hand traffic.

1.2.1.3. *Measuring equipment*

The measuring equipment shall be equivalent to that used during headlamp approval tests. A standard (reference) filament lamp shall be used for the photometric verification.

2. TEST FOR CHANGE IN VERTICAL POSITION OF THE CUT-OFF LINE UNDER THE INFLUENCE OF HEAT

This test consists of verifying that the vertical drift of the cut-off line under the influence of heat does not exceed a specified value for an operating passing lamp.

The headlamp tested in accordance with paragraph 1.1., shall be subjected to the test described in 2.1., without being removed from or readjusted in relation to its test fixture.

2.1. *Test*

The test shall be carried out in a dry and still atmosphere at an ambient temperature of $23^{\circ}\text{C} \pm 5^{\circ}\text{C}$.

Using a mass production filament lamp which has been aged for at least one hour the headlamp shall be operated on passing beam without being dismantled from or readjusted in relation to its test fixture. (For the purpose of this test, the voltage shall be adjusted as specified in paragraph 1.1.1.2.). The position of the cut-off line in its horizontal part (between vv and the vertical line passing through point B 50 L for right-hand traffic or B 50 R for left-hand traffic) shall be verified 3 minutes (r_3) and 60 minutes (r_{60}) respectively after operation.

The measurement of the variation in the cut-off line position as described above shall be carried out by any method giving acceptable accuracy and reproducible results.

2.2. *Test results*

2.2.1. The result in milliradians (mrad) shall be considered as acceptable for a passing lamp, only when the absolute value $\Delta r_1 = |r_3 - r_{60}|$ recorded on the headlamp is not more than 1.0 mrad ($\Delta r_1 \leq 1.0$ mrad).

2.2.2. However, if this value is more than 1.0 mrad but not more than 1.5 mrad ($1.0 \text{ mrad} < \Delta r_1 \leq 1.5 \text{ mrad}$) a second headlamp shall be tested as described in 2.1 after being subjected three consecutive times to the cycle as described below,

in order to stabilize the position of mechanical parts of the headlamp on a base representative of the correct installation on the vehicle:

Operation of the passing lamp for one hour (the voltage shall be adjusted as specified in paragraph 1.1.1.2),

Period of rest for one hour.

The headlamp type shall be considered as acceptable if the mean value of the absolute values Δr_I measured on the first sample and Δr_{II} measured on the second sample is not more than 1.0 mrad

$$\left(\frac{\Delta r_I + \Delta r_{II}}{2} \leq 1.0 \text{ mrad} \right)$$

3. CONFORMITY OF PRODUCTION

One of the sample headlamps shall be tested according to the procedure described in paragraph 2.1. after being subjected three consecutive times to the cycle described in paragraph 2.2.2.

The headlamp shall be considered as acceptable if Δr does not exceed 1.5 mrad.

If this value exceeds 1.5 mrad but is not more than 2.0 mrad, a second headlamp shall be subjected to the test after which the mean of the absolute values recorded on both samples shall not exceed 1.5 mrad."

Annex 6, delete.

Authentic texts of the amendments: English and French.

Registered ex officio on 3 July 1986.

ENTRY INTO FORCE of amendments to Regulation No. 8¹ annexed to the Agreement of 20 March 1958 concerning the adoption of uniform conditions of approval and reciprocal recognition of approval for motor vehicle equipment and parts²

The amendments were proposed by the Government of the Netherlands and circulated by the Secretary-General to the Contracting Parties on 6 February 1986. They came into force on 6 July 1986, in accordance with article 12 (1) of the Agreement.

04 Series of amendments to Regulation No. 8

(UNIFORM PROVISIONS CONCERNING THE APPROVAL OF MOTOR VEHICLE HEADLAMPS EMITTING AN ASYMMETRICAL PASSING BEAM OR DRIVING BEAM OR BOTH AND EQUIPPED WITH HALOGEN LAMPS (H₁, H₂, or H₃ LAMPS))

In the text (English version only) of the Regulation:

For "lamp(s)", read "filament lamp(s)", and

For "headlight(s)", read "headlamp(s)"

In the text of the Regulation:

For "glass(es)" read "lens(es)"

Contents, amend to read as follows:

Section B, read:

"B. TECHNICAL REQUIREMENTS FOR HEADLAMPS"

Section C and paragraphs 11, 12, 13, 14 and 15, delete.

Section D, read:

"C. FURTHER ADMINISTRATIVE PROVISIONS"

renumber paragraph 16 as 11,

add a new paragraph 12, to read:

"12. Transitional provisions"

renumber paragraphs 17, 18 and 19 as 13, 14 and 15.

Annex 1, delete "Model A" and the whole sentence concerning Model B.

Annexes 5 to 8, delete.

Add a new Annex 5, to read:

"Annex 5. Tests for stability of photometric performance of headlamps in operation".

From Title of the Regulation No. 8 at the front page and at pages i and l, delete:

". . . and of the lamps themselves".

Regulation No. 8, title:

Delete: "and of the lamps themselves".

Paragraph 1

Delete "or lamp" and "or lamps".

Paragraph 1.1

Delete.

Renumber paragraphs 1.1.1, 1.1.2, 1.1.3, 1.1.4, 1.1.5, and 1.1.6 as 1.1, 1.2, 1.3, 1.4, 1.5 and 1.6.

¹ United Nations, *Treaty Series*, vol. 609, p. 292; vol. 764, p. 388; vol. 932, p. 118, and vol. 1078, p. 358.

² See note 1, p. 329 of this volume.

Paragraphs 1.2, 1.2.1, 1.2.2, 1.2.3, 1.2.4 and 1.2.5

Delete.

Paragraph 1.3 (new), add at the end of the first sentence:

“ . . . refraction, absorption and/or deformation during operation”.

Footnote 1¹

Second paragraph, read:

“This Regulation concerns headlamps using halogen filament lamps (H lamps) of categories H₁, H₂ and H₃. These categories of filament lamps differ essentially in their design and, more particularly, in the cap. They are not interchangeable, but within one filament lamp category there may normally be several types.”

Paragraph 2

Title, read:

“Application for approval of a headlamp” and add the footnote:

“Application for approval of a filament lamp: See Regulation No. 37”.

Paragraph 2.1

Second sentence read:

“The application shall specify: . . .”

Paragraph 2.2.1

At the end, read: “. . . ; they must show the headlamp in vertical (axial) section and in front elevation, with details of the flutings, if any, in the lens;”

Paragraphs 2.2.1.1 and 2.2.1.2

Delete.

Paragraph 2.2.3.2

Delete.

Paragraph 2.2.3.3 to become paragraph 2.2.3.2.

Paragraph 2.2.4

Delete.

Paragraph 3

Re-number footnote reference 2 and footnote 2 as 3.

Paragraph 3.1

Delete “and lamps”.

Paragraph 3.2

Delete the part up to the first semi-colon and begin: “Each headlamp shall. . .”; renumber footnote reference 3 and footnote 3 as 4.

Paragraph 4.1

Delete “or lamp”.

Paragraph 4.2

Read:

“An approval number shall be assigned to each type approved. Its first two digits (at present 04, corresponding to the 04 Series of Amendments which entered into force

¹ In United Nations *Treaty Series* volume 609, footnotes which are part of the authentic text were renumbered, 1 being the first footnote on a page.

on. . .) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party may not assign this number to another type of headlamp coming under. . .”.

Paragraph 4.3

Read:

“Notice of approval or refusal of approval of a type of headlamp in application of this Regulation shall be communicated to the Parties to the Agreement which apply this Regulation, by means of a form conforming to the model shown in annex 1 to this Regulation and of an attached drawing (supplied by the applicant for approval) in a format not larger than A4 (210 × 297 mm), or folded to that format, if possible, on the scale 1:1.”

Paragraph 4.4

Delete “and lamp”.

Paragraph 4.4.1

Renumber footnote reference 4 and footnote 4 as 5.

Paragraph 4.4.1.1

Renumber footnote reference 5 and footnote 5 as 6.

Footnote 6 (new numbering)

After “Norway” add “17 for Finland, 18 for Denmark, 19 for Romania, 20 for Poland and 21 for Portugal”.

Paragraphs 4.4.2.7, 4.4.2.7.1 and 4.4.2.7.2

Delete.

Add a new paragraph 4.4.2.7, to read:

“4.4.2.7 In every case the relevant operating mode used during the test procedure according to paragraph 1.1.1.1. of annex 5 and the allowed voltage(s) according to paragraph 1.1.1.2. of annex 5 shall be stipulated on the approval certificates and on the notice transmitted to the countries which are Contracting Parties to the Agreement and which apply this Regulation.

In the corresponding cases the device shall be marked as follows:

On units meeting the requirements of this Regulation which are so designed that the filament of the passing beam shall not be lit simultaneously with that of any other lighting function with which it may be reciprocally incorporated; an oblique stroke (/) shall be placed behind the passing lamp symbol in the approval mark.

On units meeting the requirements of annex 5 to this Regulation only when supplied with a voltage of 6 V or 12 V, a symbol consisting of the number 24 crossed out by an oblique cross (X), shall be placed near the filament lamp holder.”

Paragraph 4.5

Delete “On headlights”.

Title B:

Read: “B. TECHNICAL REQUIREMENTS FOR HEADLAMPS”

Add footnote 7 to read:

“7 Technical requirements for filament lamps: see Regulation No. 37”.

Insert new paragraph 5.2.1 to read:

“5.2.1 Headlamps shall be fitted with a device enabling them to be so adjusted on the vehicle as to comply with the rules applicable to them. Such a device need not be fitted on components in which the reflector and the lens cannot be separated provided the use of such components is confined to vehicles on which the headlamp setting can be adjusted by other means. Where a headlamp providing a driving beam and a headlamp providing a passing beam, each equipped with its own filament lamp, are assembled to form a composite unit, the adjusting device shall enable each optical system individually to be duly adjusted. However, this shall not apply to headlamp assemblies whose reflectors are indivisible. For this type of assembly, the requirements of paragraph 6 shall apply.”

Paragraph 5.3 amend to read:

“5.3 The components. . . reflector shall conform to the relevant data sheet in Regulation No. 37 and be so made. . .”

Renumber footnote reference 6 and footnote 6 as 8.

Paragraph 5.5

Renumber footnote reference 7 and footnote 7 as 9.

Insert a new paragraph 5.6, to read:

“5.6. Complementary tests shall be done according to the requirements of annex 5 to ensure that in use there is no excessive change in photometric performance.”

Paragraph 6.1.3

First line read: “. . . by means of (a) standard filament lamp(s) designed. . .”

Renumber footnote reference 8 and footnote 8 as 10.

Paragraph 6.1.4

Read:

“The dimensions determining the position of the filament inside the standard lamp are shown on the relevant data sheet of Regulation No. 37.”

Paragraph 6.2.1 replace:

“H H₁ H₄” by “HV H₁ H₄”

“H H₁” by “HV H₁”

“H H₂” by “HV H₂” and

“H H₃” by “HV H₃”.

Paragraph 6.2.2.1

Renumber footnote reference 9 and footnote 9 as 11.

Paragraph 6.2.2.3

Renumber footnote reference 10 and footnote 10 as 12.

Paragraph 6.2.3

Renumber footnote reference 11 and footnote 11 as 13.

Paragraph 6.2.4

Renumber footnote reference 12 and footnote 12 as 14.

Paragraph 6.3.2.1, replace:

“. . . (H)” by “. . . (HV)”.

Paragraph 6.3.2.2, replace:

“. . . point H” by “. . . point HV”.

Paragraph 7.1, replace in the second sentence:

“ICI” by “CIE” as well as in the footnote 3 (old numbering).

After “585”, for “mm” read “nm” in French version only; for “2854 K” read “2856 K”.

Renumber footnote reference 13 and footnote 13 as 15.

Paragraph 8

Renumber footnote reference 14 and footnote 14 as 16.

Paragraph 9

Renumber footnote reference 15 and footnote 15 as 17.

Title C and paragraphs 11, 11.1, 11.2, 11.3, 12, 12.1, 12.2, 12.3, 12.4, 12.5, 13, 13.1, 13.2, 14 and 15

Delete.

Title D

Read:

“C. FURTHER ADMINISTRATIVE PROVISIONS”

Paragraph 16

Renumber paragraph 16 as 11 and read:

“11. *Conformity of production*

Every headlamp bearing an approval mark provided for in this Regulation shall conform to the approved type and meet the photometric requirements set out above. Compliance with this provision shall be verified in accordance with annex 2 and paragraph 3 of annex 5 to this Regulation.”

Footnote 16

Delete.

Add a new paragraph 12, to read:

“12. *Transitional provisions*

12.1. As from the date of entry into force of the 04 series of amendments to this Regulation no Contracting Party applying it shall refuse to grant approvals under this Regulation as amended by the 04 series of amendments.

12.2. As from 24 months after the date of entry into force mentioned in paragraph 12.1. above, Contracting Parties applying this Regulation shall grant approvals only if the type of headlamp corresponds to the requirements of this Regulation as amended by the 04 series of amendments.

12.3. Existing approvals granted under this Regulation before the date mentioned in paragraph 12.2. above shall remain valid.

However, Contracting Parties applying this Regulation may prohibit the fitting of devices which do not meet the requirements of this Regulation as amended by the 04 series of amendments:

12.3.1. On vehicles for which type approval or individual approval is granted more than 24 months after the date of entry into force mentioned in paragraph 12.1. above.

12.3.2. On vehicles first registered more than 5 years after the date of entry into force mentioned in paragraph 12.1. above.

- 12.4. Approvals of H₁, H₂ and H₃ filament lamps already issued in accordance with Regulation No. 8 before the date of entry into force of this series of amendments shall remain valid."

Paragraph 17

Re-number as 13.

Paragraph 17.1

Re-number as 13.1 and delete "or a lamp".

Paragraphs 17.2, 18 and 19

Re-number as 13.2, 14 and 15.

Former paragraph 18

Title should read: "Production definitely discontinued"

Delete "or lamp".

Annex 1 (Communication form)

Delete "Model A". from page 1 and

Delete the entire text of "Model B".

Item 1, complete with:

"... HC/R, HC/R, HC/R, HC/, HC/, HC/,**".

→ ↔ → ↔

Insert a new item 2 to read:

"2. The passing lamp filament may/may not * be lit simultaneously with the driving lamp filament and/or another reciprocally incorporated headlamp"

Insert a new item to read:

"3. The headlamp may be used with filament lamp(s) of 6 V, 12 V, 24 V * rated voltage"

Item 2 to 18 (old) renumber as 4 to 20.

Annex 2

Paragraph 3

Delete footnote reference 1 and footnote 1.

Paragraph 3.2.1

For "H" read "HV".

Paragraph 3.2.2

For "H" read "HV" and renumber footnote reference 2 and footnote 2 as 1.

Annex 3

Delete the entire section "A. Lamps".

Delete "B. Headlamps" and "B. Headlamps (continued)", and in figures 1 to 7, for "2439" read "042439".

Note: Insert a first sentence to read:

"The first two digits of the approval number indicate that approval was granted in conformity with the requirements of this Regulation as amended by the 04 series of amendments".

Figure 1, add the following indication "a \geq 12 mm."

Add new figures 8 and 9 to annex 3 to the Regulation as follows:

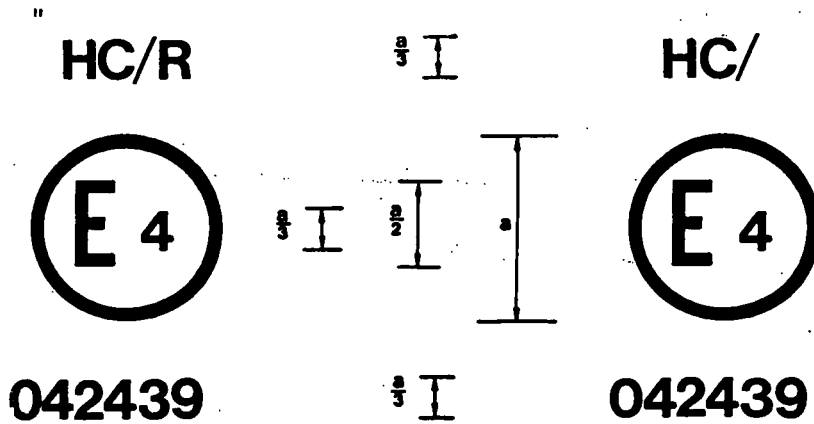


Figure 8

a = 8 mm min.

Figure 9

Identification of a headlamp meeting the requirements of Regulation No. 8
with respect to both the passing beam and the driving beam and designed for right-hand traffic only. with respect to the passing beam only and designed for right-hand traffic only.

The passing lamp filament shall not be lit simultaneously with the driving lamp filament and/or another reciprocally incorporated headlamp."

Annex 5

Delete.

Annex 6

Delete.

Annex 7

Delete.

Annex 8

Delete.

Add a new annex 5, to read:

"ANNEX 5

TESTS FOR STABILITY OF PHOTOMETRIC PERFORMANCE OF HEADLAMPS IN OPERATION

Compliance with the requirements of these amendments is not sufficient for the approval of headlamps incorporating lenses of plastic material.

TESTS ON COMPLETE HEADLAMPS

Once the photometric values have been measured according to the prescriptions of this Regulation, in points for E_{\max} for driving beam and HV, 50 R, B 50 L for passing beam (or HV, 50 L, B 50 R for headlamps designed for left-hand traffic) a complete headlamp sample shall be tested for stability of photometric performance in operation. "Complete headlamp" shall be understood to mean the complete lamp itself including those surrounding body parts and lamps which could influence its thermal dissipation.

1. TEST OF STABILITY OF PHOTOMETRIC PERFORMANCE

The tests shall be carried out in a dry and still atmosphere at an ambient temperature of $23^{\circ}\text{C} \pm 5^{\circ}\text{C}$, the complete headlamp being mounted on a base representing the correct installation on the vehicle.

1.1. *Clean headlamp*

The headlamp shall be operated for 12 hours as described in subparagraph 1.1.1. and checked as prescribed in subparagraph 1.1.2.

1.1.1. *Test procedure*

The headlamp shall be operated for a period according to the specified time, so that:

- 1.1.1.1. (a) In the case where only one lighting function (driving or passing beam) is to be approved, the corresponding filament is lit for the prescribed time,**
- (b) In the case of a reciprocally incorporated passing lamp and driving lamp (dual filament lamp or two filament lamps):

If the applicant declares that the headlamp is to be used with a single filament lit* at a time, the test shall be carried out in accordance with this condition, activating** each specified function successively for half the time specified in paragraph 1.1.;

In all other cases,* ** the headlamp, shall be subjected to the following cycle until the time specified is reached:

15 minutes, passing-beam filament lit

5 minutes, all filaments lit.

- (c) In the case of grouped lighting functions all the individual functions shall be lit simultaneously for the time specified for individual lighting functions (a) also taking into account the use of reciprocally incorporated lighting functions (b), according to the manufacturer's specifications.

1.1.1.2. *Test voltage*

The voltage shall be adjusted so as to supply 90 per cent of the maximum wattage specified in the Regulation for filament lamps (Regulation No. 37).

The applied wattage shall in all cases comply with the corresponding value of a filament lamp of 12 V rated voltage, except if the applicant for approval specifies that the headlamp may be used at a different voltage. In the latter case, the test shall be carried out with the filament lamp whose wattage is the highest that can be used.

* Should two or more lamp filaments be simultaneously lit when headlamp flashing is used, this shall not be considered as being normal use of the filaments simultaneously.

** When the tested headlamp is grouped and/or reciprocally incorporated with signalling lamps, the latter shall be lit for the duration of the test. In the case of a direction indicator lamp, it shall be lit in flashing operation mode with an on/off time ratio of approximately one to one.

1.1.2. *Test results*

1.1.2.1. Visual inspection

Once the headlamp has been stabilized to the ambient temperature, the headlamp lens and the external lens, if any, shall be cleaned with a clean, damp cotton cloth. It shall then be inspected visually; no distortion, deformation, cracking or change in colour of either the headlamp lens or the external lens, if any, shall be noticeable.

1.1.2.2. Photometric test

To comply with the requirements of this Regulation, the photometric values shall be verified in the following points:

Passing-beam:

50 R — B 50 L — HV for headlamps designed for right-hand traffic,

50 L — B 50 R — HV for headlamps designed for left-hand traffic.

Driving-beam:

Point of E_{\max}

Another aiming may be carried out to allow for any deformation of the headlamp base due to heat (the change of the position of the cut-off line is covered in paragraph 2).

A 10 per cent discrepancy between the photometric characteristics and the values measured prior to the test is permissible including the tolerances of the photometric procedure.

1.2. *Dirty headlamp*

After being tested as specified in subparagraph 1.1. above, the headlamp shall be operated for one hour as described in subparagraph 1.1.1., after being prepared as prescribed in subparagraph 1.2.1., and checked as prescribed in subparagraph 1.1.2.

1.2.1. *Preparation of the headlamp*

1.2.1.1. *Test mixture*

The mixture of water and a polluting agent to be applied to the headlamp shall be composed of nine parts (by weight) of silica sand with a grain size distributed between 0 and 100 μm , one part (by weight) of vegetal carbon dust of a grain size distributed between 0 and 100 μm , 0.2 part (by weight) of NaCMC and an appropriate quantity of distilled water, the conductivity of which is lower than 1 mS/m for the purpose of this test.

The mixture must not be more than 14 days old.

1.2.1.2. *Application of the test mixture to the headlamp*

The test mixture shall be uniformly applied to the entire light emitting surface of the headlamp and then left to dry. This procedure shall be repeated until the illumination value has dropped to 15-20 per cent of the values measured for each following point under the conditions described in paragraph 1 above:

Point of E_{\max} in driving beam photometric distribution for a driving/passing lamp,

Point of E_{\max} in driving beam photometric distribution for a driving lamp only.

50 R and 50 V for a passing lamp only, designed for right-hand traffic,

50 L and 50 V for a passing lamp only, designed for left-hand traffic.

1.2.1.3. *Measuring equipment*

The measuring equipment shall be equivalent to that used during headlamp approval tests. A standard (reference) filament lamp shall be used for the photometric verification.

2. TEST FOR CHANGE IN VERTICAL POSITION OF THE CUT-OFF LINE UNDER THE INFLUENCE OF HEAT

This test consists of verifying that the vertical drift of the cut-off line under the influence of heat does not exceed a specified value for an operating passing lamp.

The headlamp tested in accordance with paragraph 1.1., shall be subjected to the test described in paragraph 2.1., without being removed from or readjusted in relation to its test fixture.

2.1. *Test*

The test shall be carried out in a dry and still atmosphere at an ambient temperature of $23^{\circ}\text{C} \pm 5^{\circ}\text{C}$.

Using a mass production filament lamp which has been aged for at least one hour the headlamp shall be operated on passing beam without being dismantled from or readjusted in relation to its test fixture. (For the purpose of this test, the voltage shall be adjusted as specified in paragraph 1.1.1.2.). The position of the cut-off line in its horizontal (between vv and the vertical line passing through point B 50 L for right-hand traffic or B 50 R for left-hand traffic) shall be verified 3 minutes (r_3) and 60 minutes (r_{60}) respectively after operation.

The measurement of the variation in the cut-off line position as described above shall be carried out by any method giving acceptable accuracy and reproducible results.

2.2. *Test results*

2.2.1. The result expressed in milliradians (mrad) shall be considered as acceptable when the absolute value $\Delta r_1 = |r_3 - r_{60}|$ recorded on the headlamp is not more than 1.0 mrad ($\Delta r_1 \leq 1.0$ mrad).

2.2.2. However, if this value is more than 1.0 mrad but not more than 1.5 mrad ($1.0 \text{ mrad} < \Delta r_1 \leq 1.5 \text{ mrad}$) a second headlamp shall be tested as described in paragraph 2.1 after being subjected three consecutive times to the cycle as described below, in order to stabilize the position of mechanical parts of the headlamp on a base representative of the correct installation on the vehicle:

Operation of the passing lamp for one hour, (the voltage shall be adjusted as specified in paragraph 1.1.1.2.).

Period of rest for one hour.

The headlamp type shall be considered as acceptable if the mean value of the absolute values Δr_1 measured on the first sample and Δr_{11} measured on the second sample is not more than 1.0 mrad.

$$\left(\frac{\Delta r_1 + \Delta r_{11}}{2} \leq 1.0 \text{ mrad} \right)$$

3. CONFORMITY OF PRODUCTION

One of the sampled headlamps shall be tested according to the procedure described in paragraph 2.1. after being subjected three consecutive times to the cycle described in paragraph 2.2.2.

The headlamp shall be considered as acceptable if Δr does not exceed 1.5 mrad.

If this value exceeds 1.5 mrad but is not more than 2.0 mrad, a second headlamp shall be subjected to the test after which the mean of the absolute values recorded on both samples shall not exceed 1.5 mrad.”

Authentic texts of the amendments: English and French.

Registered ex officio on 6 July 1986.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

ENTRÉE EN VIGUEUR d'amendements au Règlement n° 20² annexé à l'Accord susmentionné

Les amendements avaient été proposés par le Gouvernement néerlandais et communiqués par le Secrétaire général aux Parties contractantes le 3 février 1986. Ils sont entrés en vigueur le 3 juillet 1986, conformément au paragraphe 1 de l'article 12 de l'Accord.

Série 02 d'amendements au Règlement n° 20

« PRESCRIPTIONS UNIFORMES RELATIVES À L'HOMOLOGATION DES PROJECTEURS POUR VÉHICULES AUTOMOBILES ÉMETTANT UN FAISCEAU-CROISEMENT ASYMÉTRIQUE ET/OU UN FAISCEAU-ROUTE ET ÉQUIPÉS DE LAMPES HALOGÈNES (LAMPES H₄) »

Dans tout le texte du Règlement (anglais seulement),

remplacer « lamp(s) » par « filament lamp(s) »

remplacer « headlight(s) » par « headlamp(s) »

Dans le titre du Règlement page de couverture, pages i et l, supprimer :

« . . . et à l'homologation des lampes elles-mêmes »

Table des matières, modifier comme suit :

« .

.

.

B. Prescriptions techniques pour les projecteurs

C. Autres dispositions administratives

Annexes

Annexe 1. Communication concernant l'homologation (ou le refus ou le retrait d'une homologation) d'un type de projecteur H₄ en application du Règlement n° 20

Annexe 2. Contrôle de la conformité de la production des projecteurs équipés de lampes H₄

¹ Nations Unies, *Recueil des Traités*, vol. 335, p. 211; vol. 516, p. 379 (rectification des textes authentiques anglais et français du paragraphe 8 de l'article 1); vol. 609, p. 291 (amendement du paragraphe 1 de l'article 1); vol. 1059, p. 404 (rectification du texte authentique français du paragraphe 2 de l'article 12; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 4 à 14, ainsi que l'annexe A des volumes 915, 917, 926, 932, 940, 943, 945, 950, 951, 955, 958, 960, 961, 963, 966, 973, 974, 978, 981, 982, 985, 986, 993, 995, 997, 1003, 1006, 1010, 1015, 1019, 1020, 1021, 1024, 1026, 1031, 1035, 1037, 1038, 1039, 1040, 1046, 1048, 1050, 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425 et 1428.

² *Ibid.*, vol. 774, p. 175, and vol. 1019, p. 384.

Annexe 3. Schémas de la marque d'homologation

Annexe 4. Ecran de mesure

Annexe 5. Essais de stabilité de la performance photométrique des projecteurs en fonctionnement »

Paragraphe 1, lire :

« Par projecteurs de 'types' différents, on entend des projecteurs présentant entre eux des différences essentielles, ces différences pouvant notamment porter sur : »

Paragraphe 1.1

A supprimer.

Les paragraphes 1.1.1 à 1.1.5 deviennent les paragraphes 1.1 à 1.5.

Paragraphe 1.1.3, (ancien) lire :

« . . . réfraction, absorption et/ou déformation en cours de fonctionnement; l'adjonction ou. . . »

Paragraphes 1.2, 1.2.1, 1.2.2, 1.2.3, 1.2.4 et 1.2.5

A supprimer.

Paragraphe 2, lire le titre comme suit :

« Demande d'homologation d'un projecteur¹ ». Lire la note de bas de page comme suit : « ¹ Pour la demande d'homologation d'une lampe à incandescence, voir le Règlement n° 37 ».

Paragraphe 2.2.1, lire :

« de dessins, en trois exemplaires, suffisamment détaillés pour permettre l'identification du type (voir paragraphes 3.2 et 4.2). Les dessins doivent montrer la position prévue pour le numéro d'homologation et les symboles additionnels par rapport au cercle de la marque d'homologation et représenter le projecteur en coupe verticale (axiale) et vu de face avec, le cas échéant, le détail des stries de la lentille; »

Paragraphes 2.2.1.1 et 2.2.1.2

A supprimer.

Paragraphe 2.2.3

Supprimer les mots « ou de la lampe. . . »

Paragraphes 2.2.3.2 et 2.2.4

A supprimer.

Paragraphe 2.2.3.3 devient paragraphe 2.2.3.2.

Paragraphe 3, lire le titre comme suit :

« Inscriptions² ».

Paragraphe 3.1

Supprimer les mots « et les lampes. . . ».

Paragraphe 3.2

Supprimer les mots « Chaque lampe comportera un emplacement de grandeur suffisante pour la marque d'homologation; ».

L'appel de la note 2 devient l'appel de note 3.

¹ Dans le volume 774 du *Recueil des Traités* des Nations Unies les appels de notes faisant partie du texte authentique sont des astérisques, * étant le premier appel de note sur une page.

Paragraphe 4.1

Supprimer les mots « ou d'un type de lampe. . . ».

Paragraphe 4.2, lire :

« Chaque homologation comporte l'attribution d'un numéro d'homologation dont les deux premiers chiffres (02) indiquent la série d'amendements correspondant aux plus récentes modifications techniques majeures apportées au Règlement à la date de délivrance de l'homologation; une même Partie contractante ne peut pas attribuer ce numéro à un autre type de projecteur visé par le présent Règlement⁴. L'homologation ou le refus d'homologation d'un type de projecteur en application du présent Règlement est notifié aux Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche conforme au modèle visé à l'annexe 1 du présent Règlement et d'un dessin joint (fourni par le demandeur de l'homologation), au format maximal A 4 (210 × 297 mm) ou plié à ce format et à une échelle appropriée. »

Notes de bas de page

1, 2 et 3 deviennent 2, 3 et 4.

Paragraphe 4.3

Supprimer les mots « et sur toute lampe. . . ».

Paragraphe 4.3.1

L'appel de note 4 devient l'appel de note 5.

Paragraphe 4.3.1.1

L'appel de note 5 devient l'appel de note 6.

Notes de bas de page

4 et 5 deviennent 5 et 6.

Dans la note de bas de page 6 (nouvelle numérotation), insérer après « Finlande; » « 18 pour le Danemark; 19 pour la Roumanie; 20 pour la Pologne; et 21 pour le Portugal. ».

Paragraphe 4.3.2.7, remplacer le texte par ce qui suit :

« dans tous les cas, le mode d'utilisation appliqué pendant la procédure d'essai prévue au paragraphe 1.1.1.1 de l'annexe 5 et la (les) tension(s) autorisée(s) conformément au paragraphe 1.1.1.2 de l'annexe 5 doivent être indiqués sur les certificats d'homologation et sur la fiche communiquée aux pays Parties à l'Accord qui appliquent le présent Règlement.

Dans les cas correspondants, le dispositif doit porter l'inscription suivante :

Sur les projecteurs satisfaisant aux prescriptions du présent Règlement et conçus de façon à exclure tout allumage simultané du filament du faisceau-croisement et de celui de toute autre source lumineuse avec laquelle il peut être mutuellement incorporé, ajouter dans la marque d'homologation une barre oblique (/) après le symbole du feu-croisement.

Sur les projecteurs ne satisfaisant aux prescriptions de l'annexe 5 du présent Règlement que lorsqu'ils sont sous une tension de 6 V ou 12 V, un symbole composé du chiffre 24 barré d'une croix (⊠) doit être apposé à proximité de la douille de la lampe à incandescence. »

Section B, lire le titre comme suit :

« B. PRESCRIPTIONS TECHNIQUES POUR LES PROJECTEURS⁷ ».

Ajouter une note 7 ainsi conçue :

« ⁷ Pour les prescriptions techniques applicables aux lampes à incandescence, voir le règlement n° 37 »

La note 6 devient la note 8.

Ajouter deux nouveaux paragraphes 5.2.1 et 5.2.2 ainsi conçus :

« 5.2.1 Les projecteurs doivent être munis d'un dispositif permettant de les régler sur le véhicule conformément aux prescriptions qui leur sont applicables. Ce dispositif n'est pas obligatoire sur les projecteurs dont le réflecteur et la lentille sont inséparables, si l'utilisation desdits projecteurs est restreinte à des véhicules sur lesquels le réglage des projecteurs est assuré par d'autres moyens.

Si un feu-croisement et un feu-route munis de sa propre lampe sont disposés ensemble dans une même unité, le dispositif doit permettre de les régler séparément de façon correcte.

5.2.2 Toutefois, ces prescriptions ne s'appliquent pas aux projecteurs à réflecteur inséparable qui, eux, sont soumis aux prescriptions du paragraphe 6.3 du présent Règlement. Si le faisceau principal provient de plus d'une source lumineuse, on détermine la valeur maximale de l'éclairement (E_m) en utilisant l'ensemble des sources produisant le faisceau principal. »

Paragraphe 5.3

Remplacer l'appel de note 6 par l'appel de note 8, et ajouter la phrase suivante :

« La douille doit être conforme aux caractéristiques de la feuille de norme 7 005-39-1 de la publication CEI 61-2, troisième édition 1969. »

Ajouter le paragraphe 5.5, ainsi conçu :

« 5.5 On procède à des essais complémentaires conformément aux prescriptions de l'annexe 5 pour s'assurer que la performance photométrique des projecteurs n'a pas subi de variation excessive en cours d'utilisation ».

Paragraphe 6.1.3

Dans la deuxième phrase, l'appel de note 7 devient l'appel de note 9.

Paragraphe 6.1.4, lire comme suit :

« Les dimensions déterminant la position des filaments à l'intérieur de la lampe-étalon à filament figurent à la feuille de caractéristiques correspondante du Règlement n° 37 ».

Note de bas de page

7 devient 9.

Paragraphe 6.2.2.1

L'appel de note 8 devient l'appel de note 10.

Paragraphe 6.2.2.3

9 devient 11.

Paragraphe 6.2.3

10 devient 12.

Notes de bas de page

8, 9 et 10 deviennent 10, 11 et 12.

Paragraphe 6.2.4

11 devient 13.

Paragraphe 7.1, à la dernière ligne, remplacer « 2854°K » par « 2856 K » et 12 par 14.

Paragraphe 8

13 devient 15.

Paragraphe 9

14 devient 16.

Notes de bas de page

12, 15 et 14 deviennent 14, 15 et 16.

Section C, paragraphes 11, 11.1, 11.2, 11.3, 12, 12.1, 12.2, 12.3, 12.4, 12.5, 13, 13.1, 13.2, 14 et 15

A supprimer.

D. DISPOSITIONS COMMUNES, lire :

« C. AUTRES PRESCRIPTIONS ADMINISTRATIVES »

Paragraphe 16

Devient le paragraphe 11, supprimer l'appel de note et la note 15 et ajouter à la fin du paragraphe :

« . . . et au paragraphe 3 de l'annexe 5 du présent Règlement ».

Ajouter le nouveau paragraphe suivant :

« 12. *Dispositions transitoires*

12.1. A compter de la date d'entrée en vigueur de la série 02 d'amendements au présent Règlement, aucune Partie contractante appliquant ledit Règlement ne peut refuser d'accorder une homologation en vertu du présent Règlement tel qu'il a été modifié par la série 02 d'amendements.

12.2. Vingt-quatre mois après la date d'entrée en vigueur mentionnée au paragraphe 12.1 ci-dessus, les Parties contractantes appliquant le présent Règlement n'accordent l'homologation que si le type de projecteur satisfait aux prescriptions du présent Règlement tel qu'il a été modifié par la série 02 d'amendements.

12.3. Les homologations déjà accordées en vertu du présent Règlement avant la date mentionnée au paragraphe 12.2 ci-dessus restent valables. Toutefois, les Parties contractantes appliquant le présent Règlement peuvent interdire le montage de projecteurs non conformes aux prescriptions du présent Règlement tel qu'il a été modifié par la série 02 d'amendements :

12.3.1. Sur les véhicules dont l'homologation de type ou l'homologation individuelle a été accordée plus de 24 mois après la date d'entrée en vigueur mentionnée au paragraphe 12.1 ci-dessus.

12.3.2. Sur les véhicules dont la première immatriculation remonte à plus de 5 ans après la date d'entrée en vigueur mentionnée au paragraphe 12.1 ci-dessus. »

Paragraphes 17, 17.1 et 17.2

Deviennent les paragraphes 13, 13.1 et 13.2.

Paragraphe 18

Devient le paragraphe 14. Supprimer les mots « ou d'une lampe. . . ».

Paragraphe 19

Devient le paragraphe 15.

Annexe 1 (fiche de communication) :

Supprimer les mots « *Modèle A* ».

Supprimer entièrement le modèle B.

Point 1, compléter comme suit :

« . . . HC/R, HC/R, HC/R, HC/, HC/, HC/ *. »

→ ←→ → ←→

Ajouter le *point 2* suivant :

« Le filament du feu-croisement peut/ne peut pas * être allumé en même temps que le filament du feu-route et/ou de tout autre projecteur avec lequel il est mutuellement incorporé. »

Ajouter le *point 3* suivant :

« Le projecteur peut être utilisé avec une (des) lampe(s) à incandescence d'une tension nominale de 6 V, 12 V ou 24 V *. »

Les *points 2 à 16* deviennent les *points 4 à 18*.

Annexe 2

Paragraphe 3

Supprimer l'appel de note et la note 1.

Paragraphe 3.2.1

Remplacer « H » par « HV ».

Paragraphe 3.2.2

Remplacer « H » par « HV » et remplacer l'appel et le numéro de la note « 2 » par « 1 ».

Ajouter le *nouveau paragraphe* suivant :

« 5. Voir aussi le paragraphe 3 de l'annexe 5 du présent Règlement. »

Annexe 3

Dans tout le texte, au lieu de « 2439 » lire « 022439 ».

Supprimer la figure intitulée « A. Lampes ».

Supprimer les titres « B. Projecteurs » et « B. Projecteurs (suite) ».

Note : Ajouter une première phrase ainsi rédigée :

« Les deux premiers chiffres du numéro d'homologation indiquent que l'homologation a été accordée conformément aux prescriptions du présent Règlement tel qu'il a été modifié par la série 02 d'amendements. »

Modifier comme suit les figures 6 et 7 :

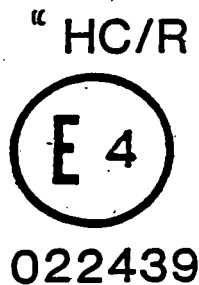


Figure 6

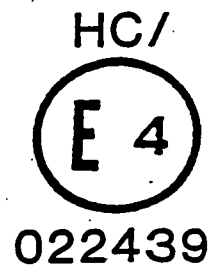


Figure 7

Identification d'un projecteur conforme aux prescriptions du Règlement n° 20 à la fois pour le faisceau-croisement et pour le faisceau-route et conçu pour la circulation à droite seulement.

pour le faisceau-croisement seulement et conçu pour la circulation à droite seulement.

Le filament du feu-croisement ne doit pas être allumé en même temps que celui du feu-route et/ou de tout autre projecteur avec lequel il est mutuellement incorporé. »

Annexe 5, modifier comme suit :

« ANNEXE 5

ESSAIS DE STABILITÉ DU COMPORTEMENT PHOTOMÉTRIQUE DES PROJECTEURS EN FONCTIONNEMENT

La conformité aux prescriptions de la présente annexe n'est pas suffisante pour l'homologation des projecteurs pourvus de lentilles en plastique.

ESSAIS DES PROJECTEURS COMPLETS

Une fois mesurées les valeurs photométriques conformément aux prescriptions du présent Règlement, aux points E_{\max} pour le faisceau-route et HV, 50 R, B 50 L pour le faisceau-croisement (ou HV, 50 L, B 50 R pour les projecteurs conçus pour la circulation à gauche), un échantillon du projecteur complet doit être soumis à un essai de stabilité du comportement photométrique en fonctionnement. Par « projecteur complet », on entend l'ensemble du projecteur lui-même y compris les parties de carrosserie et les feux environnants qui peuvent affecter sa dissipation thermique.

1. ESSAI DE STABILITÉ DU COMPORTEMENT PHOTOMÉTRIQUE

Les essais doivent être faits en atmosphère sèche et calme, à une température ambiante de $23\text{ °C} \pm 5\text{ °C}$, le projecteur complet étant fixé sur un support qui représente l'installation correcte sur le véhicule.

1.1. Projecteur propre

Le projecteur doit rester allumé douze heures comme indiqué au paragraphe 1.1.1. et contrôlé comme prescrit au paragraphe 1.1.2.

1.1.1. Procédure d'essai

Le projecteur reste allumé pendant la durée prescrite :

- 1.1.1.1. a) Dans le cas où une seule source lumineuse (feu-route ou feu-croisement) doit être homologuée, le filament correspondant est allumé pendant la durée prescrite**
- b) Dans le cas d'un feu-croisement et d'un feu-route mutuellement incorporés (une lampe à deux filaments ou deux lampes) :
- Si le demandeur précise que le projecteur est destiné à être utilisé avec un seul filament allumé*, l'essai doit être exécuté en conséquence et chacune des sources lumineuses spécifiées** reste allumée pendant la moitié du temps indiqué au paragraphe 1.1;
 - Dans tous les autres cas* ** , le projecteur doit être soumis au cycle suivant pendant un temps égal à la durée prescrite :
15 minutes, filament de faisceau-croisement allumé
5 minutes, tous filaments allumés;
- c) Dans le cas de sources lumineuses groupées, toutes les sources individuelles doivent être allumées simultanément pendant la durée prescrite pour les sources lumineuses individuelles a) compte tenu également de l'utilisation de sources lumineuses mutuellement incorporées, b) selon les instructions du fabricant.

Note : * Si deux filaments ou plus s'allument simultanément quand le projecteur est utilisé comme avertisseur lumineux, cette utilisation ne doit pas être considérée comme une utilisation simultanée normale des deux filaments.

**Quand le projecteur soumis à l'essai est groupé et/ou mutuellement incorporé avec les feux de position, ces derniers doivent être allumés pendant la durée de l'essai. S'il s'agit d'un feu indicateur de direction, celui-ci doit être allumé en mode clignotant avec des temps d'allumage et d'extinction approximativement égaux.

1.1.1.2. *Tension d'essai*

La tension doit être réglée de manière à fournir 90% de la puissance maximale spécifiée dans le Règlement relatif aux lampes à incandescence (Règlement n° 37).

La puissance d'essai doit dans tous les cas correspondre à la valeur inscrite sur une lampe à incandescence conçue pour être utilisée sous une tension de 12 volts, à moins que le demandeur ne précise qu'elle peut être utilisée sous une tension différente. Si tel est le cas, l'essai est fait avec la lampe la plus puissante pouvant être utilisée.

1.1.2. *Résultats de l'essai*

1.1.2.1. *Inspection visuelle*

Une fois la température du projecteur stabilisée à la température ambiante, on nettoie la lentille du projecteur et la lentille extérieure s'il y en a une, avec un chiffon de coton propre et humide. On les examine alors visuellement; on ne doit pas constater de distorsion, de déformation, de fissure ou de changement de couleur de la glace du projecteur ni de la glace extérieure s'il y en a.

1.1.2.2. *Essai photométrique*

Conformément aux prescriptions du présent Règlement, on contrôle les valeurs photométriques aux points suivants :

Feu-croisement :

50 R — B50 L — HV pour les projecteurs conçus pour la circulation à droite,

50 L — B 50 R — HV pour les projecteurs conçus pour la circulation à gauche.

Feu-route :

Point E_{\max}

Un nouveau réglage peut être effectué pour tenir compte d'éventuelles déformations du support du projecteur causées par la chaleur (pour le déplacement de la ligne de coupure voir le paragraphe 2).

On tolère un écart de 10% y compris les tolérances dues à la procédure de mesure photométrique entre les caractéristiques photométriques et les valeurs mesurées avant l'essai.

1.2. *Projecteur sale*

Une fois essayé comme prescrit au paragraphe 1.1. ci-dessus, le projecteur est préparé de la manière décrite au paragraphe 1.2.1. puis allumé pendant une heure comme prévu au paragraphe 1.1.1. et ensuite vérifié comme prescrit au paragraphe 1.1.2.

1.2.1. *Préparation du projecteur*

1.2.1.1. *Mélange d'essai*

Le mélange d'eau et de polluant à appliquer sur le projecteur est constitué de 9 parties (en poids) de sable siliceux de granulométrie comprise entre 0 et 100 μm ,

d'une partie (en poids) de poussières de charbon végétal de granulométrie comprise entre 0 et 100 μm , de 0,2 partie (en poids) de NaCMC, et d'une quantité appropriée d'eau distillée ayant une conductivité inférieure à 1 mS/m.

Le mélange ne doit pas être vieux de plus de 14 jours.

1.2.1.2. Application du mélange d'essai sur le projecteur

On applique uniformément le mélange d'essai sur toute la surface de sortie de la lumière du projecteur, puis on laisse sécher. On répète cette opération jusqu'à ce que l'éclairement soit tombé à une valeur comprise entre 15 et 20% des valeurs mesurées pour chacun des points suivants, dans les conditions décrites dans la présente annexe :

E_{max} Route pour un feu-croisement-route,

E_{max} Route pour un feu-route seul,

50 R et 50 V pour un feu-croisement seul conçu pour la circulation à droite,

50 L et 50 V pour un feu-croisement seul conçu pour la circulation à gauche.

1.2.1.3. Appareillage de mesure

L'appareillage de mesure doit être équivalent à celui utilisé pour les essais d'homologation des projecteurs. Une lampe à incandescence étalon (lampe de référence) doit être utilisée pour la vérification photométrique.

2. VÉRIFICATION DU DÉPLACEMENT VERTICAL DE LA LIGNE DE COUPURE SOUS L'EFFET DE LA CHALEUR

Il s'agit de vérifier que le déplacement vertical de la ligne de coupure d'un feu-croisement allumé dû à la chaleur ne dépasse pas une valeur prescrite.

Après avoir subi les essais décrits au paragraphe 1.1, le projecteur est soumis à l'essai décrit au paragraphe 2.1 sans être démonté de son support ou réajusté par rapport à celui-ci.

2.1. Essai

L'essai doit être fait en atmosphère sèche et calme, à une température ambiante de $23\text{ }^{\circ}\text{C} \pm 5\text{ }^{\circ}\text{C}$.

Un projecteur SBH de série vieilli pendant au moins une heure est allumé en position feu-croisement sans être démonté de son support ni réajusté par rapport à celui-ci. (Aux fins de cet essai, la tension doit être réglée comme prescrit au paragraphe 1.1.1.2.) La position de la ligne de coupure dans sa partie horizontale (entre vv et la verticale passant par le point B 50 L pour les projecteurs conçus pour la circulation à droite, ou le point B 50 R pour ceux qui sont conçus pour la circulation à gauche) est vérifiée trois minutes (r_3) et 60 minutes (r_{60}) respectivement après l'allumage.

La mesure du déplacement de la ligne de coupure décrite ci-dessus doit être faite par toute méthode donnant une précision suffisante et des résultats reproductibles.

2.2. Résultats de l'essai

2.2.1. Le résultat exprimé en milliradians (mrad) n'est considéré comme acceptable pour un feu-croisement que lorsque la valeur absolue $\Delta r_1 = |r_3 - r_{60}|$ ($\Delta r_1 \leq 1,0$ mrad).

2.2.2. Cependant, si cette valeur est supérieure à 1,0 mrad mais inférieure ou égale à 1,5 mrad ($1,0\text{ mrad} < \Delta r_1 \leq 1,5\text{ mrad}$), un second projecteur est mis à l'essai comme prévu sous 2.1., après avoir été soumis trois fois de suite au cycle décrit ci-dessous, afin de stabiliser la position des parties mécaniques du projecteur sur un rapport représentatif de son installation sur le véhicule :

Une heure de fonctionnement du feu-croisement (la tension d'alimentation étant réglée comme prévu au paragraphe 1.1.1.2.)

Une heure d'arrêt.

Le type du projecteur est considéré comme acceptable si la moyenne des valeurs absolues Δr_I mesurée sur le premier échantillon et Δr_{II} mesurée sur le second échantillon est inférieure ou égale à 1,0 mrad

$$\left(\frac{\Delta r_I + \Delta r_{II}}{2} \leq 1,0 \text{ mrad} \right)$$

3. CONFORMITÉ DE LA PRODUCTION

Un des projecteurs prélevés comme échantillons est mis à l'essai comme prévu au paragraphe 2.1 après avoir été soumis trois fois de suite au cycle décrit au paragraphe 2.2.2.

Le projecteur est considéré comme acceptable si Δr est inférieur ou égal à 1,5 mrad.

Si Δr est supérieur à 1,5 mrad sans toutefois dépasser 2,0 mrad, un second projecteur est mis à l'essai, après quoi la moyenne des valeurs absolues des résultats enregistrés sur les deux projecteurs ne doit pas dépasser 1,5 mrad. »

Annexe 6 à supprimer.

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 3 juillet 1986.

ENTRÉE EN VIGUEUR d'amendements au règlement n° 8¹ annexé à l'Accord du 20 mars 1958 concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur²

Les amendements avaient été proposés par le Gouvernement néerlandais et communiqués par le Secrétaire général aux Parties contractantes le 6 février 1986. Ils sont entrés en vigueur le 6 juillet 1986, conformément au paragraphe 1 de l'article 12 de l'Accord.

Séries 04 d'amendements au Règlement n° 8

(PRESCRIPTIONS UNIFORMES RELATIVES À L'HOMOLOGATION DES PROJECTEURS POUR VÉHICULES AUTOMOBILES ÉMETTANT UN FAISCEAU-CROISEMENT ASYMÉTRIQUE ET/OU UN FAISCEAU-ROUTE ET ÉQUIPÉS DE LAMPES HALOGÈNES (LAMPES H₁, H₂ OU H₃))

Supprimer la *section C* et les paragraphes 11, 12, 13, 14 et 15.

Section D, lire :

« C. AUTRES DISPOSITIONS ADMINISTRATIVES »

Renommer 11 le paragraphe 16.

Ajouter un paragraphe 12 nouveau, du texte suivant :

12. « Dispositions transitoires »

Renommer 13, 14 et 15 les paragraphes 17, 18 et 19.

Annexe 1, supprimer « Modèle A » et toute la phrase concernant le modèle B.

Supprimer les *annexes 5 à 8*.

Ajouter une nouvelle annexe 5, du texte suivant :

« Annexe 5. Essais de stabilité du comportement photométrique des projecteurs en fonctionnement »

Supprimer du *titre du Règlement n° 8*, à la première page et aux pages i et 1, les mots :

« . . . et à l'homologation des lampes elles-mêmes »

Paragraphe 1

Supprimer les mots « ou lampes », « ou des lampes », « ou entre elles » et lire la fin de la phrase « . . . porter sur : »

Paragraphe 1.1

A supprimer.

Renommer les paragraphes 1.1.1, 1.1.2, 1.1.3, 1.1.4, 1.1.5 et 1.1.6 en 1.1, 1.2, 1.3, 1.4, 1.5 et 1.6.

Paragraphes 1.2, 1.2.1, 1.2.2, 1.2.3, 1.2.4 et 1.2.5

A supprimer.

Paragraphe 1.3 (nouveau), ajouter à la fin de la première phrase :

« . . . réfraction, absorption et/ou déformation pendant le fonctionnement ».

¹ Nations Unies, *Recueil des Traités*, vol. 609, p. 293, vol. 764, p. 389; vol. 932, p. 132 et vol. 1078, p. 369.

² Voir note 1, p. 351 du présent volume.

Note de bas de page 1¹

Lire le deuxième paragraphe comme suit :

« Le présent Règlement concerne les projecteurs utilisant les lampes à incandescence halogènes (lampes H) des catégories H₁, H₂ et H₃. Ces diverses catégories de lampes diffèrent essentiellement entre elles par leur conception même et, notamment, par leur culot. Elles ne sont pas interchangeables entre elles, tandis que, pour une même catégorie de lampes à incandescence, peuvent normalement exister divers types. »

Paragraphe 2

Lire :

« Demande d'homologation d'un projecteur² » et ajouter la note de bas de page :

« ² Demande d'homologation d'une lampe à incandescence : voir Règlement n° 37 ».

Paragraphe 2.1

Supprimer les mots « Dans le cas de l'homologation d'un projecteur » et lire la dernière phrase comme suit :

« Elle précisera : . . . ».

Paragraphe 2.2.1

Ajouter après « représenter », le projecteur en coupe verticale (axiale) et vu de face avec, le cas échéant, le détail des stries de la glace; ».

Paragraphes 2.2.1.1 et 2.2.1.2

A supprimer.

Paragraphe 2.2.3.2

A supprimer.

Paragraphe 2.2.3.3

Devient 2.2.3.2.

Paragraphe 2.2.4

A supprimer.

Paragraphe 3

Lire comme suit : « *Inscriptions*³ ».

Paragraphe 3.1

Supprimer les mots « et les lampes ».

Paragraphe 3.2

Lire comme suit :

« Chaque projecteur comportera à la fois sur la glace et sur le corps principal⁴ un emplacement de grandeur suffisante pour la marque d'homologation et pour les symboles additionnels prévus au paragraphe 4.4.2. . . ».

Notes de bas de page

Renommer 2 et 3 en 3 et 4.

Paragraphe 4.1

Supprimer les mots : « ou d'un type de lampe ».

¹ Dans le volume 609 du *Recueil des Traités* des Nations Unies les appels de notes faisant partie du texte authentique ont été renumérotés. 1 étant le premier appel de note sur une page.

Paragraphe 4.2

Lire comme suit :

« Chaque homologation comporte l'attribution d'un numéro d'homologation dont les deux premiers chiffres (à présent 04, correspondant à la série 04 d'amendements, qui sont entrés en vigueur le . . .) indiquent la série d'amendements correspondant aux plus récentes modifications techniques majeures apportées au Règlement à la date de délivrance de l'homologation. Une même Partie contractante ne peut pas attribuer ce numéro à un autre type de projecteur visé. . . »

Paragraphe 4.3

Lire comme suit :

« L'homologation ou le refus d'homologation d'un type de projecteur, en application du Présent Règlement est notifié aux Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche conforme au modèle de l'annexe 1 du présent Règlement et d'un dessin joint (fourni par le demandeur de l'homologation), au format maximal A 4 (210 × 297 mm), ou plié à ce format, si possible à l'échelle 1:1. »

Paragraphe 4.4

Supprimer les mots « et sur toute la lampe ».

Paragraphe 4.4.1

Renommer 4 en 5.

Paragraphe 4.4.1.1

Renommer en 6 l'appel de note 5 et la note de bas de page 5.

Note de bas de page 6 (nouvelle numérotation)

Après « Norvège », ajouter « 17 pour la Finlande, 18 pour le Danemark, 19 pour la Roumanie, 20 pour la Pologne et 21 pour le Portugal ».

Paragraphes 4.4.2.7, 4.4.2.7.1 et 4.4.2.7.2

A supprimer.

Ajouter un nouveau paragraphe 4.4.2.7. du texte suivant :

« 4.4.2.7. Dans tous les cas, le mode d'utilisation appliqué pendant la procédure d'essai prévue au paragraphe 1.1.1.1. de l'annexe 5 et la(les) tension(s) autorisée(s) conformément au paragraphe 1.1.1.2. de l'annexe 5 doivent être indiqués sur le certificat d'homologation et sur la fiche communiquée aux pays parties à l'Accord qui appliquent le présent Règlement.

Dans les cases correspondantes, le dispositif doit porter l'inscription suivante :

Sur les projecteurs satisfaisant aux prescriptions du présent Règlement conçus de façon à exclure tout allumage simultané du filament du faisceau-croisement et de celui de tout autre source lumineuse avec laquelle il peut être intégré, ajouter dans la marque d'homologation une barre oblique (/) après le symbole du feu-croisement.

Sur les projecteurs ne satisfaisant aux prescriptions de l'annexe 5 du présent Règlement que lorsqu'ils sont sous une tension de 6 V ou de 12 V, un symbole composé du chiffre 24 barré d'une croix oblique (×), doit être apposé à proximité du support de la douille de la lampe à incandescence. »

Paragraphe 4.5

Supprimer les mots : « Pour les projecteurs ».

Titre B :

Lire comme suit : « B. PRESCRIPTIONS TECHNIQUES POUR LES PROJECTEURS⁷ ».

Ajouter la note de bas de page 7 suivante :

« ⁷ Prescriptions techniques pour les lampes à incandescence : voir le Règlement n° 37 ».

Ajouter le nouveau paragraphe 5.2.1 du texte suivant :

« 5.2.1. Les projecteurs doivent être munis d'un dispositif permettant leur réglage réglementaire sur le véhicule conformément aux règles y applicables. Un tel dispositif peut faire défaut pour des unités de projecteurs dont le réflecteur et la glace ne peuvent être séparés, si l'utilisation de telles unités est restreinte à des véhicules sur lesquels le réglage des projecteurs est assuré par d'autres moyens.

Si des projecteurs spécialisés pour faisceau-route et des projecteurs spécialisés pour faisceau-croisement dont chacun est muni d'une lampe individuelle sont groupés ou incorporés mutuellement dans un seul dispositif, le dispositif doit permettre le réglage réglementaire de chacun des systèmes optiques de façon individuelle.

Toutefois, ces prescriptions ne s'appliqueront pas aux projecteurs à réflecteurs non séparables. Pour ce type de montage, les prescriptions du paragraphe 6 seront applicables.

Paragraphe 5.3

Lire comme suit :

« 5.3. Les parties. . . réflecteur doivent être conformes à la feuille de caractéristiques pertinente du Règlement n° 37 et construites de façon que. . . ».

Renommer en 8 l'appel de note 6 et la note de bas de page 6.

Paragraphe 5.5

Renommer en 9 l'appel de note 7 et la note de bas de page 7.

Ajouter le nouveau paragraphe 5.6. suivant :

« 5.6. On procédera à des essais complémentaires conformément aux prescriptions de l'annexe 5 pour s'assurer qu'il n'y a pas de variations excessives photométriques de leur performance photométrique en cours d'utilisation. »

Paragraphe 6.1.3

Première ligne, lire : « . . . on se servira d'une(de) lampe(s) — étalon(s) à incandescence construite(s). . . »

Renommer en 10 l'appel de note 8 et la note de bas de page 8.

Paragraphe 6.1.4

Lire comme suit :

« Les dimensions déterminant la position du filament à l'intérieur de la lampe-étalon figurent à la feuille de caractéristiques correspondante du Règlement n° 37. »

Paragraphe 6.2.1, remplacer :

« H H₁ H₄ » par « HV H₁ H₄ »

« H H₁ » par « HV H₁ »

« H H₂ » par « HV H₂ » et

« H H₃ » par « HV H₃ ».

Paragraphe 6.2.2.1

Renommer en 11 l'appel de note 9 et la note de bas de page 9.

Paragraphe 6.2.2.3

Renommer en 12 l'appel de note 10 et la note de bas de page 10.

Paragraphe 6.2.3

Renommer en 13 l'appel de note 11 et la note de bas de page 11.

Paragraphe 6.2.4

Renommer en 14 l'appel de note 12 et la note de bas de page 12.

Paragraphe 6.3.2.1, remplacer :

« . . . (H) » par « . . . (HV) ».

Paragraphe 6.3.2.2, remplacer :

« . . . point H » par « . . . point HV ».

Paragraphe 7.1

Sans objet en français.

Changer après le chiffre 585 « mm » en « nm » et remplacer le chiffre « 2854 K » par « 2856 K ».

Renommer en 15 l'appel de note 13 et la note de bas de page 13.

Paragraphe 8

Renommer en 16 l'appel de note 14 et la note de bas de page 14.

Paragraphe 9

Renommer en 17 l'appel de note 15 et la note de bas de page 15.

Supprimer : Titre C. et paragraphes 11, 11.1, 11.2, 11.3, 12, 12.1, 12.2, 12.3, 12.4, 12.5, 13, 13.1, 13.2, 14 et 15.

Titre D

Lire comme suit :

« C. AUTRES PRESCRIPTIONS ADMINISTRATIVES

Paragraphe 16

Renommer 16 en 11 et lire comme suit :

« 11. *Conformité de la production*

Tout projecteur portant une marque d'homologation prévue au présent Règlement doit être conforme au type homologué et satisfaire aux conditions photométriques indiquées ci-dessus. Le contrôle de cette prescription sera exécuté conformément à l'annexe 2 et au paragraphe 3 de l'annexe 5 au présent Règlement. »

Note de bas de page 16

A supprimer.

Ajouter un nouveau paragraphe 12, du texte suivant :

« 12. *Dispositions transitoires*

12.1. A compter de la date d'entrée en vigueur de la série 04 d'amendements au présent Règlement, aucune Partie contractante qui l'applique ne pourra refuser d'accorder les homologations en vertu du présent Règlement modifié par la série 04 d'amendements.

12.2. Vingt-quatre mois après la date d'entrée en vigueur mentionnée au paragraphe 12.1. ci-dessus, les Parties contractantes appliquant le présent

Règlement n'accorderont plus d'homologation que si le type de projecteur satisfait au présent Règlement modifié par la série 04 d'amendements.

- 12.3. Les homologations existantes accordées en vertu du présent Règlement avant la date mentionnée au paragraphe 12.2. ci-dessus demeurent valides.

Cependant, les Parties contractantes appliquant le présent Règlement peuvent interdire le montage de dispositifs qui ne satisfont pas aux prescriptions du présent Règlement modifié par la série 04 d'amendements :

- 12.3.1. Sur les véhicules pour lesquels l'homologation de type ou l'homologation individuelle est accordée plus de 24 mois après la date d'entrée en vigueur mentionnée au paragraphe 12.1. ci-dessus.
- 12.3.2. Sur les véhicules immatriculés pour la première fois plus de cinq ans après la date d'entrée en vigueur mentionnée au paragraphe 12.1. ci-dessus.
- 12.4. Les homologations de lampes à incandescence H₁, H₂, et H₃ déjà accordées conformément au Règlement n° 8 avant la date d'entrée en vigueur de la présente série d'amendements demeurent valides. »

Paragraphe 17

Le renuméroter en 13.

Paragraphe 17.1

Le renuméroter en 13.1. et supprimer les mots « ou pour une lampe ».

Paragraphes 17.2, 18 et 19

Renumeroter en 13.2, 14. et 15.

Paragraphe 18 (ancien)

Supprimer les mots : « ou d'une lampe ».

Annexe 1 (formule de communication)

Page 1, supprimer les mots « Modèle A ».

Supprimer entièrement la page du « Modèle B ».

Point 1, compléter par :

« . . . HC/R, HC/R, HC/R, HC/, HC/, HC/, * ».

→ ↔ → ↔

Insérer un nouveau point 2, du texte suivant :

« 2. Le filament de croisement peut/peut ne pas * être allumé en même temps que le filament du feu de route et/ou d'un autre projecteur intégré. »

Insérer un nouveau point 3, du texte suivant :

« 3. Le projecteur peut être utilisé avec une (des) lampe(s) à incandescence d'une tension nominale de 6 V, 12 V ou 24 V *. »

Renumeroter 4 à 20 les points 2 à 18 (anciens).

Annexe 2

Paragraphe 3

Supprimer l'appel de note « 1 » ainsi que la note de bas de page correspondante.

Paragraphe 3.2.1

Remplacer « H » par « HV ».

Paragraphe 3.2.2

Remplacer « H » par « HV » et renuméroter l'appel de note « 2 » en « 1 » de même que la note de bas de page correspondante.

Annexe 3

Supprimer entièrement la partie « A. Lampes ».

Supprimer les mots « B. Projecteurs », et « B. Projecteurs (suite) », et remplacer le chiffre sous les figures 1-7 « 2439 » par « 042439 ».

Note : Ajouter une première phrase du texte suivant :

« Les deux premiers chiffres du numéro d'homologation indiquant que l'homologation a été accordée conformément aux prescriptions du présent Règlement modifiées par la série 04 d'amendements. »

Ajouter dans la figure 1 l'indication suivante : « $a \geq 12 \text{ mm}$ ».

Annexe 5

A supprimer.

Annexe 6

A supprimer.

Annexe 7

A supprimer.

Annexe 8

A supprimer.

Ajouter les nouvelles figures 8 et 9 à l'annexe 3 au Règlement, comme suit :

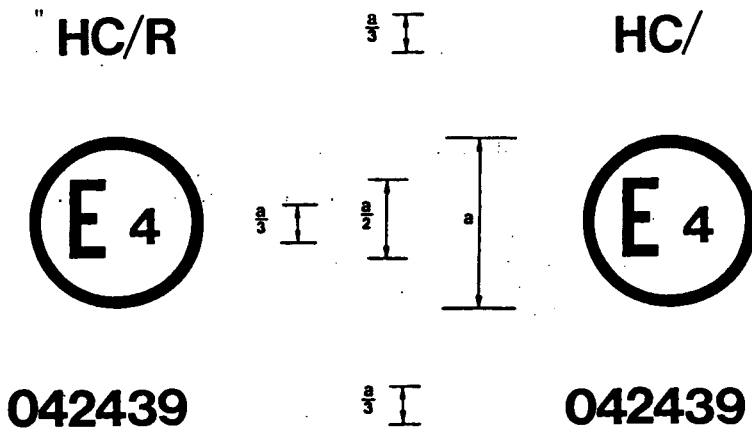


Fig. 8

 $a = 8 \text{ mm min.}$

Fig. 9

Identification d'un projecteur conforme aux prescriptions du Règlement n° 8 à la fois pour le faisceau-croisement et pour le faisceau-route et conçu uniquement pour la circulation à droite.

pour le faisceau-croisement seulement et conçu uniquement pour la circulation à droite.

Le filament du feu-croisement ne doit pas s'allumer en même temps que celui du feu-route et/ou de tout autre projecteur intégré. »

Ajouter une nouvelle annexe 5, du texte suivant :

« ANNEXE 5

ESSAIS DE STABILITÉ DU COMPORTEMENT PHOTOMÉTRIQUE
DES PROJECTEURS EN FONCTIONNEMENT

La conformité aux prescriptions de ces amendements n'est pas un critère suffisant pour l'homologation des projecteurs pourvus de glaces en matière plastique.

ESSAIS DES PROJECTEURS COMPLETS

Une fois exécutées les mesures photométriques conformément aux prescriptions du présent Règlement, aux points E_{\max} pour le faisceau-route et HV, 50 R, B 50 L pour le faisceau-croisement (ou HV, 50 L, B 50 R pour les projecteurs conçus pour la circulation à gauche), un échantillon du projecteur complet doit être soumis à un essai de stabilité du comportement photométrique en fonctionnement. Par « projecteur complet », on entend l'ensemble du projecteur lui-même y compris les parties de carrosserie et les environnants qui peuvent affecter sa dissipation thermique.

1. ESSAI DE STABILITÉ DU COMPORTEMENT PHOTOMÉTRIQUE

Les essais doivent être faits en atmosphère sèche et calme, à une température ambiante de $23\text{ °C} \pm 5\text{ °C}$, le projecteur complet étant fixé sur un support qui représente l'installation correcte sur le véhicule.

1.1. *Projecteur propre*

Le projecteur doit rester allumé pendant douze heures comme il est indiqué au paragraphe 1.1.1. et contrôlé comme il est prescrit au paragraphe 1.1.2.

1.1.1. *Essais*

Le projecteur reste allumé pendant la durée prescrite :

1.1.1.1. a) Dans le cas où une seule source lumineuse (feu-route ou feu-croisement) doit être homologuée, le filament correspondant est allumé pendant la durée prescrite**;

b) Dans le cas d'un feu-croisement et d'un feu-route intégrés (projecteur à filament double ou projecteur à deux filaments) :

Si le demandeur précise que le projecteur est destiné à être utilisé avec un seul filament allumé*, l'essai doit être exécuté en conséquence et chacune des sources lumineuses spécifiées est allumée** pendant la moitié du temps indiqué au paragraphe 1.1.;

Dans tous les autres cas* ** , le projecteur doit être soumis au cycle suivant, pendant un temps égal à la durée prescrite :

15 minutes, filament du faisceau-croisement allumé

5 minutes, tous filaments allumés.

c) Dans le cas de sources lumineuses groupées, toutes les sources individuelles doivent être allumées simultanément pendant la durée prescrite pour les sources lumineuses individuelles, a), compte tenu également de l'utilisation des sources lumineuses intégrées, b) selon les instructions du fabricant.

* Si deux filaments ou plus s'allument simultanément quand le projecteur est utilisé comme avertisseur lumineux, cette utilisation ne doit pas être considérée comme une utilisation simultanée normale des deux filaments.

** Quand le projecteur soumis à l'essai est groupé ou intégré avec les feux de position, ces derniers doivent être allumés pendant la durée de l'essai. S'il s'agit d'un feu indicateur de direction, celui-ci doit être allumé en mode clignotant avec des temps d'allumage et d'extinction approximativement égaux.

1.1.1.2. *Tension d'essai*

La tension doit être réglée de manière à fournir 90% de la puissance maximale spécifiée dans le présent Règlement pour les lampes à incandescence (Règlement n° 37). La puissance appliquée doit dans tous les cas être conforme à la valeur correspondante d'une lampe à incandescence d'une tension nominale de 12 V, sauf si le demandeur d'homologation spécifie que le projecteur peut être utilisé sous une tension différente. Dans ce cas, l'essai doit être effectué avec la lampe à incandescence dont la puissance est la plus élevée qui puisse être utilisée.

1.1.2. *Résultats de l'essai*

1.1.2.1. *Inspection visuelle*

Une fois la température du projecteur stabilisée à la température ambiante, on nettoie la glace du projecteur et la glace extérieure s'il y en a avec un chiffon de coton propre et humide. On les examine alors visuellement; on ne doit pas constater de distorsion, de déformation, de fissure ou de changement de couleur de la glace du projecteur ni de la glace extérieure s'il y en a.

1.1.2.2. *Essai photométrique*

Conformément aux prescriptions du présent Règlement, on contrôle les valeurs photométriques aux points suivants :

Feu-croisement :

50 R — B 50 L — HV pour les projecteurs conçus pour la circulation à droite,

50 L — B 50 R — HV pour les projecteurs conçus pour la circulation à gauche.

Feu-route :

Point de E_{\max}

Un nouveau réglage peut être effectué pour tenir compte d'éventuelles déformations du support du projecteur causées par la chaleur (pour le réglage de la ligne de coupure, voir le paragraphe 2).

On tolère un écart de 10%, y compris les tolérances dues à la procédure de mesure photométrique, entre les caractéristiques photométriques et les valeurs mesurées avant l'essai.

1.2. *Projecteur sale*

Une fois essayé comme il est prescrit au paragraphe 1.1. ci-dessus, le projecteur est préparé de la manière décrite au paragraphe 1.2.1., puis allumé pendant une heure comme prévu au paragraphe 1.1.1., et ensuite vérifié comme il est prescrit au paragraphe 1.1.2.

1.2.1. *Préparation du projecteur*

1.2.1.1. *Mélange d'essai*

Le mélange d'eau et de polluant à appliquer sur le projecteur est constitué de 9 parties (en poids) de sable siliceux de granulométrie comprise entre 0 et 100 μm , d'une partie (en poids) de poussières de charbon végétal de granulométrie comprise entre 0 et 100 μm , de 0,2 partie (en poids) de NaCMC et d'une quantité appropriée d'eau distillée ayant une conductivité inférieure à 1 mS/m.

Le mélange ne doit pas être vieux de plus de 14 jours.

1.2.1.2. *Application du mélange d'essai sur le projecteur*

On applique uniformément le mélange d'essai sur toute la surface de sortie de la lumière du projecteur, puis on laisse sécher. On répète cette opération jusqu'à ce

que l'éclairage soit tombé à une valeur comprise entre 15 et 20% des valeurs mesurées pour chacun des points suivants, dans les conditions décrites au paragraphe 1 ci-dessus :

E_{\max} Route pour un feu-croisement-route,

E_{\max} Route pour un feu-route seul,

50 R et 50 V pour un feu-croisement seul conçu pour la circulation à droite,

50 L et 50 V pour un feu-croisement seul conçu pour la circulation à gauche.

1.2.1.3. *Appareillage de mesure*

L'appareillage de mesure doit être équivalent à celui qui est utilisé pour les essais d'homologation des projecteurs. Pour la vérification photométrique, on utilisera une lampe à incandescence standard (de référence).

2. VÉRIFICATION DU DÉPLACEMENT VERTICAL DE LA LIGNE DE COUPURE SOUS L'EFFET DE LA CHALEUR

Il s'agit de vérifier que le déplacement vertical de la ligne de coupure d'un feu-croisement allumé dû à la chaleur ne dépasse pas une valeur prescrite.

Après avoir subi les essais décrits au paragraphe 1.1., le projecteur est soumis à l'essai décrit au paragraphe 2.1. sans être démonté de son support ni réajusté par rapport à celui-ci.

2.1. *Essai*

L'essai doit être fait en atmosphère sèche et calme, à une température ambiante de $23\text{ }^{\circ}\text{C} \pm 5\text{ }^{\circ}\text{C}$.

Une lampe à incandescence de série vieillie pendant au moins une heure est allumée en position feu-croisement sans être démontée de son support ni réajustée par rapport à celui-ci. (Aux fins de cet essai, la tension doit être réglée comme il est prescrit au paragraphe 1.1.1.2.). La position de la ligne de coupure dans sa partie horizontale (entre vv et la verticale passant par le point B 50 L pour les projecteurs conçus pour la circulation à droite ou le point B 50 R pour ceux conçus pour la circulation à gauche) est vérifiée trois minutes (r_3) et 60 minutes (r_{60}), respectivement, après l'allumage.

La mesure du déplacement de la ligne de coupure décrite ci-dessus doit être faite par toute méthode donnant une précision suffisante et des résultats reproductibles.

2.2. *Résultats de l'essai*

2.2.1. Le résultat en milliradians (mrad) est considéré comme acceptable quand la valeur absolue $\Delta r_1 = |r_3 - r_{60}|$ enregistrée sur le projecteur n'est pas supérieure à 1,0 mrad ($\Delta r_1 \leq 1,0$ mrad).

2.2.2. Cependant, si cette valeur est supérieure à 1,0 mrad mais inférieure ou égale à 1,5 mrad ($1,0\text{ mrad} < \Delta r_1 \leq 1,5\text{ mrad}$), un second projecteur est soumis à l'essai comme il est prévu au paragraphe 2.1. après avoir été soumis trois fois de suite au cycle décrit ci-dessous, afin de stabiliser la position des parties mécaniques du projecteur sur un support représentatif de son installation correcte sur le véhicule :

Feu-croisement allumé pendant une heure (la tension d'alimentation étant réglée comme il est prévu au paragraphe 1.1.1.2.),

Feu-croisement éteint pendant une heure,

Le type du projecteur est considéré comme acceptable si la moyenne des valeurs absolues Δr_I mesurée sur le premier échantillon et Δr_{II} mesurée sur le second échantillon est inférieure ou égale à 1,0 mrad.

$$\left(\frac{\Delta r_I + \Delta r_{II}}{2} \leq 1,0 \text{ mrad} \right)$$

3. CONFORMITÉ DE LA PRODUCTION

Un des projecteurs servant d'échantillons est mis à l'essai comme il est prévu au paragraphe 2.1. après avoir été soumis trois fois de suite au cycle décrit au paragraphe 2.2.2.

Le projecteur est considéré comme acceptable si la valeur Δr est inférieure ou égale à 1,5 mrad.

Si la valeur Δr est supérieure à 1,5 mrad sans toutefois dépasser 2,0 mrad, un second projecteur est soumis à l'essai, après quoi la moyenne des valeurs absolues des résultats enregistrés sur les deux projecteurs échantillons ne devra pas dépasser 1,5 mrad. »

Textes authentiques des amendements : anglais et français.

Enregistré d'office le 6 juillet 1986.

No. 5647. AGREEMENT BETWEEN THE GOVERNMENT OF THE KINGDOM OF THAILAND AND THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA RELATING TO AIR SERVICES. SIGNED AT BANGKOK ON 26 FEBRUARY 1960¹

AMENDMENT to the route schedule annexed to the above-mentioned Agreement

Effected by an agreement in the form of an exchange of notes dated at Bangkok on 3 September 1982 and 17 May 1984, which came into force on 17 May 1984, the date of the note in reply, in accordance with the provisions of the said notes.

The schedule to the above-mentioned Agreement was replaced by the following:

SCHEDULE

Section 1

Routes to be operated by the designated airline of Thailand:

- (i) Thailand via (a) Kuala Lumpur — Singapore — Labuan — Jakarta; and/or (b) Hong Kong — Manila — Biak; to Darwin — Brisbane — Sydney — Melbourne in both directions; and
- (ii) Thailand via (a) Kuala Lumpur — Singapore — Labuan — Jakarta; and/or (b) Hong Kong — Manila — Biak; to Darwin — Perth in both directions.

Section 2

Routes to be operated by the designated airline of Australia:

Australia via (a) Jakarta — Labuan — Singapore — Kuala Lumpur; and/or (b) Biak — Manila — Hong Kong; to Bangkok and optionally beyond

- (i) Via, on any particular flight, Calcutta or Madras — Bombay or Delhi — Karachi, and beyond in both directions
- (ii) To Hong Kong, in both directions.

Section 3

Points on the specified routes may, at the option of the designated airline concerned, be omitted on any or all flights.”

Certified statement was registered by Australia on 7 July 1986.

¹ United Nations, *Treaty Series*, vol. 392, p. 255.

N° 5647. ACCORD ENTRE LE GOUVERNEMENT DU ROYAUME DE THAÏLANDE ET LE GOUVERNEMENT DU COMMONWEALTH D'AUSTRALIE RELATIF AUX SERVICES AÉRIENS. SIGNÉ À BANGKOK LE 26 FÉVRIER 1960¹

MODIFICATION du tableau de routes annexé à l'Accord susmentionné

Effectuée par un accord sous forme d'échange de notes en date à Bangkok des 3 septembre 1982 et 17 mai 1984, lequel est entré en vigueur le 17 mai 1984, date de la note de réponse, conformément aux dispositions desdites notes.

Le tableau à l'Accord susmentionné a été remplacé par le suivant :

[TRADUCTION — TRANSLATION]

TABLEAU

Section 1

Routes confiées à l'entreprise désignée par la Thaïlande :

- i) De la Thaïlande, via a) Kuala Lumpur — Singapour — Labuan — Jakarta; et/ou b) Hong-Kong — Manille — Biak; à Darwin — Brisbane — Sydney — Melbourne, dans les deux sens; et
- ii) De la Thaïlande via a) Kuala Lumpur — Singapour — Labuan — Jakarta; et/ou b) Hong-Kong — Manille — Biak; à Darwin — Perth, dans les deux sens.

Section 2

Routes confiées à l'entreprise désignée par l'Australie :

Australie via a) Jakarta — Labuan — Singapour — Kuala Lumpur; et/ou b) Biak — Manille — Hong-Kong; à Bangkok et, facultativement, au-delà

- i) Via Calcutta ou Madras — Bombay ou New Delhi — Karachi et au-delà dans les deux sens sur tout vol
- ii) Vers Hong-Kong, dans les deux sens.

Section 3

L'entreprise désignée intéressée pourra, lors de tout vol, supprimer des escales sur les routes indiquées.

La déclaration certifiée a été enregistrée par l'Australie le 7 juillet 1986.

¹ Nations Unies, *Recueil des Traités*, vol. 392, p. 255.

No. 7247. INTERNATIONAL CONVENTION FOR THE PROTECTION OF PERFORMERS, PRODUCERS OF PHONOGRAMS AND BROADCASTING ORGANISATIONS. DONE AT ROME, ON 26 OCTOBER 1961¹

N° 7247. CONVENTION INTERNATIONALE SUR LA PROTECTION DES ARTISTES INTERPRÈTES OU EXÉCUTANTS, DES PRODUCTEURS DE PHONOGRAMMES ET DES ORGANISMES DE RADIODIFFUSION. FAITE À ROME, LE 26 OCTOBRE 1961¹

NOTIFICATION under article 18

Received on:

27 June 1986

SWEDEN

(With effect from 1 July 1986.)

NOTIFICATION en vertu de l'article 18

Reçue le :

27 juin 1986

SUÈDE

(Avec effet au 1^{er} juillet 1986.)

[TRADUCTION — TRANSLATION]

“With application of Article 18 of the Convention, Sweden withdraws or amends the notifications deposited with the instrument of ratification on July 13, 1962,² as follows:

1. The notification relating to Article 6, paragraph 2, is withdrawn.

2. The notification under Article 16, paragraph 1 (a) (ii), according to which Sweden will apply Article 12 only in relation to broadcasting is reduced in scope to the effect that Sweden will apply Article 12 to broadcasting and to such communication to the public which is carried out for commercial purposes.

3. The notification relating to Article 17 is withdrawn in so far as reproduction of phonograms is concerned. Sweden will from July 1, 1986, grant protection according to Article 10 of the Convention to all phonograms.

The withdrawals and amendments take effect on July 1, 1986.”

Registered ex officio on 27 June 1986.

En application de l'article 18 de la Convention, la Suède retire ou modifie comme suit les notifications déposées avec l'instrument de ratification le 13 juillet 1962² :

1. La notification relative à l'article 6, paragraphe 2, est retirée.

2. La portée de la notification visée à l'article 16, paragraphe 1 a) ii), selon laquelle la Suède n'appliquera les dispositions de l'article 12 qu'en ce qui concerne la radiodiffusion est réduite, en ce sens que la Suède appliquera les dispositions de l'article 12 à la radiodiffusion et à la communication au public à des fins de commerce.

3. La notification relative à l'article 17 est retirée pour ce qui concerne la reproduction de phonogrammes. A compter du 1^{er} juillet 1986, la Suède accordera à tous les phonogrammes la protection prévue à l'article 10 de la Convention.

Les retraits et amendements prendront effet le 1^{er} juillet 1986.

Enregistré d'office le 27 juin 1986.

¹ United Nations, *Treaty Series*, vol. 496, p. 43; for subsequent actions, see references in Cumulative Indexes Nos. 7, 8, and 10 to 14, as well as annex A in volumes 939, 958, 987, 1009, 1025, 1039, 1080, 1131, 1138, 1316, 1317, 1324, 1360, 1397 and 1406.

² *Ibid.*, vol. 496, p. 94.

¹ Nations Unies, *Recueil des Traités*, vol. 496, p. 43; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 7, 8, et 10 à 14, ainsi que l'annexe A des volumes 939, 958, 987, 1009, 1025, 1039, 1080, 1131, 1138, 1316, 1317, 1324, 1360, 1397 et 1406.

² *Ibid.*, vol. 496, p. 94.

No. 9669. AGREEMENT BETWEEN THE GOVERNMENT OF THE COMMONWEALTH OF AUSTRALIA AND THE GOVERNMENT OF THE REPUBLIC OF SINGAPORE CONCERNING THE PROVISION OF TREATMENT IN SINGAPORE HOSPITALS FOR ASIAN RESIDENTS OF CHRISTMAS ISLAND. SIGNED AT SINGAPORE ON 27 JUNE 1968¹

N° 9669. ACCORD ENTRE LE GOUVERNEMENT DU COMMONWEALTH D'AUSTRALIE ET LE GOUVERNEMENT DE LA RÉPUBLIQUE DE SINGAPOUR RELATIF AUX SOINS ACCORDÉS DANS LES HÔPITAUX DE SINGAPOUR AUX RÉSIDENTS ASIATIQUES DE L'ÎLE CHRISTMAS. SIGNÉ À SINGAPOUR LE 27 JUIN 1968¹

TERMINATION

Effected by an Agreement in the form of an exchange of notes dated at Singapore on 18 and 24 July 1985, by which the above-mentioned Agreement ceased to have effect on 16 October 1985, i.e., the ninetieth day following the date (18 July 1985) on which the Government of Australia had notified the Government of Singapore of its decision to terminate it, in accordance with article I of the Agreement.

Certified statement was registered by Australia on 7 July 1986.

ABROGATION

Effectuée par un accord sous forme d'échange de notes en date à Singapour des 18 et 24 juillet 1985, par lequel l'Accord susmentionné a cessé d'avoir effet le 16 octobre 1985, soit le quatre-vingt-dixième jour ayant suivi la date (18 juillet 1985) à laquelle le Gouvernement australien avait notifié au Gouvernement singapourien sa décision de l'abroger, conformément à l'article I de l'Accord.

La déclaration certifiée a été enregistrée par l'Australie le 7 juillet 1986.

¹ United Nations, *Treaty Series*, vol. 680, p. 13, and annex A in volume 1368.

¹ Nations Unies, *Recueil des Traités*, vol. 680, p. 13, et annexe A du volume 1368.

No. 12343. AGREEMENT ON THE ESTABLISHMENT OF THE "INTER-SPUTNIK" INTERNATIONAL SYSTEM AND ORGANIZATION OF SPACE COMMUNICATIONS. CONCLUDED AT MOSCOW ON 15 NOVEMBER 1971¹

N° 12343. ACCORD SUR LA CRÉATION D'UN SYSTÈME INTERNATIONAL ET DE L'ORGANISATION DES TÉLÉCOMMUNICATIONS SPATIALES « INTERSPOUTNIK ». CONCLU À MOSCOU LE 15 NOVEMBRE 1971¹

RATIFICATION and ACCESSIONS (a)

Instruments deposited with the Government of the Union of Soviet Socialist Republics on:

21 September 1972

ROMANIA

(With effect from 21 September 1972.)

6 May 1980 a

DEMOCRATIC YEMEN

(With effect from 6 May 1980.)

26 October 1981 a

AFGHANISTAN

(With effect from 26 October 1981.)

11 November 1981 a

LAO PEOPLE'S DEMOCRATIC REPUBLIC

(With effect from 11 November 1981.)

25 November 1983 a

DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA

(With effect from 25 November 1983.)

Certified statements were registered by the Union of Soviet Socialist Republics on 27 June 1986.

RATIFICATION et ADHÉSIONS (a)

Instruments déposés auprès du Gouvernement de l'Union des Républiques socialistes soviétiques le :

21 septembre 1972

ROUMANIE

(Avec effet au 21 septembre 1972.)

6 mai 1980 a

YÉMEN DÉMOCRATIQUE

(Avec effet au 6 mai 1980.)

26 octobre 1981 a

AFGHANISTAN

(Avec effet au 26 octobre 1981.)

11 novembre 1981 a

RÉPUBLIQUE DÉMOCRATIQUE POPULAIRE LAO

(Avec effet au 11 novembre 1981.)

25 novembre 1983 a

RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE

(Avec effet au 25 novembre 1983.)

Les déclarations certifiées ont été enregistrées par l'Union des Républiques socialistes soviétiques le 27 juin 1986.

¹ United Nations, *Treaty Series*, vol. 862, p. 3.

¹ Nations Unies, *Recueil des Traités*, vol. 862, p. 3.

No. 14668. INTERNATIONAL COVENANT ON CIVIL AND POLITICAL RIGHTS. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 16 DECEMBER 1966¹

N° 14668. PACTE INTERNATIONAL RELATIF AUX DROITS CIVILS ET POLITIQUES. ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 16 DÉCEMBRE 1966¹

NOTIFICATION under article 4(3)

Received on:

23 June 1986

PERU

NOTIFICATION en vertu du paragraphe 3 de l'article 4

Reçue le :

23 juin 1986

PÉROU

[SPANISH TEXT — TEXTE ESPAGNOL]

“... el Gobierno del Perú en uso de las atribuciones que le confiere el artículo 231 de la Constitución Política del Estado, ha declarado por sesenta días (60) el Estado Emergencia en las provincias de Daniel Alcides Carrión y Pasco del Departamento de Pasco.

Esta medida vigente a partir del 18 de los corrientes ha sido adoptada por Decreto Supremo No. 015-86-IN e impone la suspensión de las garantías individuales comprendidas en los incisos 7, 9, 10 y 20 “G” del Artículo 2 de la Constitución Política del Perú.”

[TRANSLATION]

In exercise of the powers conferred upon it under article 231 of the Political Constitution of the State, the Government of Peru has declared a state of emergency for sixty (60) days in the provinces of Daniel Alcides Carrion and Pasco (department of Pasco).

[TRADUCTION]

Le Gouvernement péruvien, faisant usage des pouvoirs que lui confère l'article 231 de la Constitution politique de l'Etat, a déclaré l'état d'urgence pour une durée de soixante (60) jours dans les provinces de Daniel Alcides Carrión et Pasco du Département de Pasco.

¹ United Nations, Treaty Series, vol. 999, p. 171; vol. 1057, p. 407 (rectification of authentic Spanish text); vol. 1059, p. 451 (corrigendum to vol. 999), and annex A in volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424 and 1427.

¹ Nations Unies, *Recueil des Traités*, vol. 999, p. 171; vol. 1057, p. 407 (rectification du texte authentique espagnol); vol. 1059, p. 451 (corrigendum au vol. 999), et annexe A des volumes 1007, 1008, 1022, 1026, 1031, 1035, 1037, 1038, 1039, 1065, 1066, 1075, 1088, 1092, 1103, 1106, 1120, 1130, 1131, 1132, 1136, 1138, 1141, 1144, 1147, 1150, 1151, 1161, 1181, 1195, 1197, 1199, 1202, 1203, 1205, 1207, 1211, 1213, 1214, 1216, 1218, 1222, 1225, 1249, 1256, 1259, 1261, 1272, 1275, 1276, 1279, 1286, 1289, 1291, 1295, 1296, 1299, 1305, 1308, 1312, 1314, 1316, 1324, 1328, 1329, 1333, 1334, 1338, 1339, 1344, 1347, 1348, 1349, 1351, 1352, 1354, 1356, 1357, 1358, 1360, 1365, 1379, 1387, 1389, 1390, 1392, 1393, 1399, 1403, 1404, 1408, 1409, 1410, 1413, 1417, 1419, 1421, 1422, 1424 et 1427.

This measure, effective as of 18 June 1986, has been adopted by means of Supreme Decree No. 015-86-IN and entails suspension of the individual rights contained in article 2, paragraphs 7, 9, 10 and 20 (G) of the Political Constitution of Peru.

Registered ex officio on 23 June 1986.

Cette mesure qui a pris effet à compter du 18 de ce mois (juin 1986) a été ordonnée par décret suprême n° 015-86-IN et entraîne la suspension des garanties individuelles prévues aux paragraphes 7, 9, 10 et 20, alinéa G, de l'article 2 de la Constitution politique du Pérou.

Enregistré d'office le 23 juin 1986.

No. 14853. PROTOCOL CONCERNING THE AMENDMENT OF THE CHARTER OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE AND OF THE CONVENTION CONCERNING THE JURIDICAL PERSONALITY, PRIVILEGES AND IMMUNITIES OF THE COUNCIL FOR MUTUAL ECONOMIC ASSISTANCE. CONCLUDED AT SOFIA ON 21 JUNE 1974¹

N° 14853. PROTOCOLE PORTANT MODIFICATION DES STATUTS DU CONSEIL D'ASSISTANCE ÉCONOMIQUE MUTUELLE ET DE LA CONVENTION CONCERNANT LA PERSONNALITÉ JURIDIQUE, LES PRIVILÈGES ET LES IMMUNITÉS DU CONSEIL D'ASSISTANCE ÉCONOMIQUE MUTUELLE. CONCLU À SOFIA LE 21 JUIN 1974¹

RATIFICATION

Instrument deposited with the Government of the Union of Soviet Socialist Republics on:

27 October 1978

VIET NAM

(With effect from 27 October 1978.)

Certified statement was registered by the Union of Soviet Socialist Republics on 27 June 1986.

RATIFICATION

Instrument déposé auprès du Gouvernement de l'Union des Républiques socialistes soviétiques le :

27 octobre 1978

VIET NAM

(Avec effet au 27 octobre 1978.)

La déclaration certifiée a été enregistrée par l'Union des Républiques socialistes soviétiques le 27 juin 1986.

¹ United Nations, *Treaty Series*, vol. 1014, p. 283.

¹ Nations Unies, *Recueil des Traités*, vol. 1014, p. 283.

No. 15410. CONVENTION ON THE PREVENTION AND PUNISHMENT OF CRIMES AGAINST INTERNATIONALLY PROTECTED PERSONS, INCLUDING DIPLOMATIC AGENTS, ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS, AT NEW YORK, ON 14 DECEMBER 1973¹

N° 15410. CONVENTION SUR LA PRÉVENTION ET LA RÉPRESSION DES INFRACTIONS CONTRE LES PERSONNES JOUISSANT D'UNE PROTECTION INTERNATIONALE, Y COMPRIS LES AGENTS DIPLOMATIQUES, ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES, À NEW YORK, LE 14 DÉCEMBRE 1973¹

ACCESSION

Instrument deposited on:

25 June 1986

EGYPT

(With effect from 25 July 1986.)

Registered ex officio on 25 June 1986.

ADHÉSION

Instrument déposé le :

25 juin 1986

EGYPTE

(Avec effet au 25 juillet 1986.)

Enregistré d'office le 25 juin 1986.

¹ United Nations. *Treaty Series*, vol. 1035, p. 167, and annex A in volumes 1037, 1046, 1048, 1049, 1050, 1058, 1059, 1060, 1076, 1078, 1080, 1081, 1092, 1095, 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298, 1314, 1333, 1361, 1386, 1390, 1399, 1404, 1406 and 1410.

¹ Nations Unies. *Recueil des Traités*, vol. 1035, p. 167, et annexe A des volumes 1037, 1046, 1048, 1049, 1050, 1058, 1059, 1060, 1076, 1078, 1080, 1081, 1092, 1095, 1102, 1106, 1110, 1120, 1135, 1136, 1137, 1138, 1146, 1147, 1150, 1151, 1155, 1161, 1172, 1177, 1182, 1197, 1207, 1208, 1218, 1234, 1252, 1259, 1263, 1271, 1272, 1281, 1295, 1298, 1314, 1333, 1361, 1386, 1390, 1399, 1404, 1406 et 1410.

No. 17119. CONVENTION ON THE PROHIBITION OF MILITARY OR ANY OTHER HOSTILE USE OF ENVIRONMENTAL MODIFICATION TECHNIQUES. ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 10 DECEMBER 1976¹

N° 17119. CONVENTION SUR L'INTERDICTION D'UTILISER DES TECHNIQUES DE MODIFICATION DE L'ENVIRONNEMENT A DES FINS MILITAIRES OU TOUTES AUTRES FINS HOSTILES. ADOPTÉE PAR L'ASSEMBLÉE GÉNÉRALE DE L'ORGANISATION DES NATIONS UNIES LE 10 DÉCEMBRE 1976¹

RATIFICATION

Instrument deposited on:

30 June 1986

BENIN

(With effect from 30 June 1986.)

Registered ex officio on 30 June 1986.

RATIFICATION

Instrument déposé le :

30 juin 1986

BÉNIN

(Avec effet au 30 juin 1986.)

Enregistré d'office le 30 juin 1986.

No. 19628. AGREEMENT BETWEEN THE GOVERNMENT OF AUSTRALIA AND THE GOVERNMENT OF JAPAN ON CO-OPERATION IN RESEARCH AND DEVELOPMENT IN SCIENCE AND TECHNOLOGY. SIGNED AT CANBERRA ON 27 NOVEMBER 1980²

N° 19628. ACCORD ENTRE LE GOUVERNEMENT AUSTRALIEN ET LE GOUVERNEMENT JAPONAIS RELATIF À LA COOPÉRATION EN MATIÈRE DE RECHERCHE-DÉVELOPPEMENT DANS LE DOMAINE DE LA SCIENCE ET DE LA TECHNIQUE. SIGNÉ À CANBERRA LE 27 NOVEMBRE 1980²

EXTENSION

By an agreement in the form of an exchange of notes dated at Canberra on 26 November 1985, which came into force by the exchange of the said notes, with effect from 27 November 1985, it was agreed to extend the above-mentioned Agreement until 27 November 1987.

Certified statement was registered by Australia on 7 July 1986.

PROROGATION

Aux termes d'un accord conclu sous forme d'échange de notes en date à Canberra du 26 novembre 1985, qui est entré en vigueur par l'échange desdites notes, avec effet au 27 novembre 1985, il a été convenu de proroger l'Accord susmentionné jusqu'au 27 novembre 1987.

La déclaration certifiée a été enregistrée par l'Australie le 7 juillet 1986.

¹ United Nations, *Treaty Series*, vol. 1108, p. 151, and annex A in volumes 1120, 1127, 1138, 1146, 1155, 1197, 1202, 1234, 1235, 1256, 1272, 1279, 1284, 1295, 1310, 1314, 1329, 1342, 1347, 1356, 1361, 1368, 1372, 1379, 1398, 1410, 1412 and 1421.

² *Ibid.*, vol. 1217, p. 53.

¹ Nations Unies, *Recueil des Traités*, vol. 1108, p. 151, et annexe A des volumes 1120, 1127, 1138, 1146, 1155, 1197, 1202, 1234, 1235, 1256, 1272, 1279, 1284, 1295, 1310, 1314, 1329, 1342, 1347, 1356, 1361, 1368, 1372, 1379, 1398, 1410, 1412 et 1421.

² *Ibid.*, vol. 1217, p. 53.

N° 20777. CONVENTION ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE FRANÇAISE ET LE GOUVERNEMENT DU ROYAUME DE NORVÈGE EN VUE D'ÉVITER LES DOUBLES IMPOSITIONS, DE PRÉVENIR L'ÉVASION FISCALE ET D'ÉTABLIR DES RÈGLES D'ASSISTANCE ADMINISTRATIVE RÉCIPROQUE EN MATIÈRE D'IMPÔTS SUR LE REVENU ET SUR LA FORTUNE. SIGNÉE À PARIS LE 19 DÉCEMBRE 1980¹

AVENANT² À LA CONVENTION SUSMENTIONNÉE. SIGNÉ À OSLO LE 14 NOVEMBRE 1984

Textes authentiques : français et norvégien.

Enregistré par la France le 26 juin 1986.

Le Gouvernement de la République française et le Gouvernement du Royaume de Norvège,

Désireux de modifier la Convention fiscale (ensemble un protocole et un protocole additionnel) signée à Paris le 19 décembre 1980¹,

Sont convenus des dispositions suivantes :

Article 1

L'alinéa *a* du paragraphe 3 de l'article 2 est complété comme suit :

« iii) L'impôt sur les grandes fortunes. »

Article 2

Le paragraphe 5 de l'article 8 est modifié comme suit :

« 5. Nonobstant les dispositions de l'article 2, paragraphe 1, les entreprises de navigation maritime et aérienne dont le siège de direction effective se trouve en Norvège et dont les navires ou les aéronefs chargent ou déchargent des voyageurs ou des marchandises en territoire français, n'y seront pas soumises à la taxe professionnelle ou à tout autre impôt qui lui serait substitué.

De même, tout impôt norvégien correspondant à la taxe professionnelle ou tout autre impôt qui lui serait substitué, ne serait pas appliqué aux entreprises françaises de navigation maritime ou aérienne dont les navires ou les aéronefs chargent ou déchargent des voyageurs ou des marchandises en territoire norvégien. »

Article 3

L'article 23 est modifié dans les conditions suivantes :

1. Un nouveau paragraphe 4 est créé, ainsi rédigé :

« 4. La fortune constituée par des actions ou des parts faisant partie d'une participation substantielle dans le capital d'une société qui est un résident d'un Etat est imposable dans cet Etat. On considère qu'une personne détient une participation substantielle lorsqu'elle dispose, seule ou avec des personnes apparentées, directement ou indirectement, d'actions ou de parts dont l'ensemble ouvre droit à 25 pour cent ou plus des bénéfices de la société. »

¹ Nations Unies, *Recueil des Traités*, vol. 1264, p. 359.

² Entré en vigueur le 1^{er} octobre 1985, soit le premier jour du deuxième mois ayant suivi la date de réception de la dernière des notifications par lesquelles les Parties se sont informées (les 11 juillet et 8 août 1985) de l'accomplissement des procédures requises, conformément à l'article 6.

2. Le paragraphe 4 devient le paragraphe 5.

Article 4

L'article 24 est modifié comme suit :

1. Un nouvel alinéa *d* est ajouté au paragraphe 1, rédigé comme suit :

« *d*) La fortune imposable en Norvège en application de l'article 23 est également imposable en France. L'impôt norvégien perçu sur cette fortune ouvre droit au profit des résidents de France à un crédit d'impôt correspondant au montant de l'impôt norvégien perçu mais qui ne peut excéder le montant de l'impôt français afférent à cette fortune. Ce crédit est imputable sur l'impôt sur les grandes fortunes visé à l'alinéa *a* du paragraphe 3 de l'article 2 dans les bases d'imposition duquel la fortune en cause est comprise. »

2. L'alinéa *b* du paragraphe 2 est modifié comme suit :

« *b*) Sous réserve des dispositions de l'alinéa *c*, lorsqu'un résident de la Norvège reçoit des revenus imposables en France en vertu des articles 10, 11, 16 et 17, ou possède de la fortune imposable en France en vertu du paragraphe 4 de l'article 23, la Norvège accorde sur l'impôt qu'elle perçoit sur ces revenus ou cette fortune, une déduction égale à l'impôt payé en France sur ces mêmes revenus ou cette même fortune. Le montant de la déduction accordée en Norvège ne peut pas excéder celui de l'impôt norvégien afférent aux revenus ou à la fortune déjà taxés en France. »

Article 5

L'article 1^{er} du protocole est modifié dans les conditions suivantes :

1. Le paragraphe 5, *a*, est ainsi rédigé :

« *a*) En ce qui concerne l'article 13, les gains provenant de l'aliénation d'actions ou de parts dans une société ou une personne morale dont l'actif est principalement constitué d'immeubles ou de droits portant sur ces biens sont imposables dans l'Etat où ces biens immobiliers sont situés, lorsque, selon la législation de cet Etat, ces gains sont soumis au même régime fiscal que les gains provenant de l'aliénation de biens immobiliers. Pour l'application de cette disposition, ne sont pas pris en considération les immeubles affectés par cette société ou cette personne morale à sa propre exploitation industrielle, commerciale, agricole ou à l'exercice d'une profession non commerciale. »

2. Le paragraphe 7, *b*, est ainsi rédigé :

« *b*) Dans le cas de la Norvège, rien dans les dispositions de cet article ne doit être interprété comme obligeant la Norvège à accorder aux personnes de nationalité française la réduction exceptionnelle d'impôt qui est accordée aux nationaux norvégiens dans les cas prévus par application de la section 22 de la législation fiscale norvégienne. »

Article 6

Chacun des Etats notifiera à l'autre l'accomplissement des procédures requises en ce qui le concerne pour la mise en vigueur du présent Avenant. Celui-ci entrera en vigueur le premier jour du deuxième mois suivant le jour de réception de la dernière de ces notifications. Ses dispositions s'appliqueront pour la première fois à la fortune possédée au 1^{er} janvier 1982.

Article 7

Le présent Avenant demeurera en vigueur aussi longtemps que la Convention fiscale du 19 décembre 1980 entre le Gouvernement de la République française et le Gouver-

nement du Royaume de Norvège (ensemble un protocole et un protocole additionnel) demeurera en vigueur.

EN FOI DE QUOI, les soussignés dûment autorisés à cet effet, ont signé le présent Avenant.

FAIT à Oslo, le 14 novembre 1984 en double exemplaire en langues française et norvégienne, les deux textes faisant également foi.

Pour le Gouvernement
de la République française :
[Signé — Signed]¹

Pour le Gouvernement
du Royaume de Norvège :
[Signé — Signed]²

¹ Signé par Christiane Malichenko — Signed by Christiane Malichenko.

² Signé par Per Tresselt — Signed by Per Tresselt.

[NORWEGIAN TEXT — TEXTE NORVÉGIEN]

No. 20777. TILLEGGSOVERENSKOMST TIL OVERENSKOMSTEN MELLOM DEN FRANSEKE REPUBLIKKS REGJERING OG KONGERIKET NORGES REGJERING TIL UNNGÅELSE AV DOBBELTBESKATNING, FOREBYGGELSE AV SKATTEUNNDRAGELSE OG GJENNOMFØRING AV GJENSIDIG ADMINISTRATIV BISTAND MED HENSYN TIL SKATTER AV INNTEKT OG FORMUE (MED PROTOKOLL OG TILLEGGSPROTOKOLL), UNDERTEGNET DEN 19. DESEMBER 1980

Den Franske Republikks Regjering og Kongeriket Norges Regjering, som ønsker å endre skatteavtalen (med protokoll og tilleggsprotokoll), undertegnet i Paris den 19. desember 1980, er blitt enige om følgende bestemmelser:

Artikkel 1

I punkt 3 underpunkt *a*) i artikkel 2 gjøres følgende tilføyelse:

“(iii) Skatten på store formuer.”

Artikkel 2

Punkt 5 i artikkel 8 endres som følger:

“5. Uansett bestemmelsene i artikkel 2, punkt 1, skal skips- og luftfartsforetagender som har sitt sete for den virkelige ledelse i Norge, og hvis skip eller luftfartøy laster eller lossar passasjerer eller varer på fransk territorium, ikke der være undergitt yrkesskatten (la taxe professionnelle) eller enhver annen skatt som utskrives i stedet for denne.

På samme måte skal enhver norsk skatt som tilsvare yrkesskatten eller enhver annen skatt som måtte tre i stedet for denne, ikke pålegges franske skips- og luftfartsforetagender hvis skip eller luftfartøy laster eller lossar passasjerer eller varer på norsk territorium.”

Artikkel 3

Artikkel 23 endres som følger:

1. Det innføres et nytt punkt 4, som lyder slik:

“4. Formue som består av aksjer eller andeler som utgjør en del av en vesentlig eierandel av kapitalen i et selskap hjemmehørende i en av statene, kan skattlegges i denne stat. En person anses å inneha en vesentlig eierandel dersom han alene eller sammen med tilknyttede personer råder over, direkte eller indirekte, aksjer eller andeler som tilsammen gir rett til 25 pst. eller mer av selskapets utbytte.”

2. Punkt 4 blir punkt 5.

Artikkel 4

Artikkel 24 endres som følger:

1. I punkt 1 tilføyes et nytt underpunkt *d*), som lyder slik:

“*d*) formue som i henhold til artikkel 23 kan skattlegges i Norge kan også skattlegges i Frankrike. Norsk skatt på slik formue skal for personer bosatt i Frankrike innrømmes som fradrag i fransk skatt med et beløp som tilsvare den norske skatt, men dette beløp må ikke overstige den franske skatt på denne formue. Dette skattefradrag kan anvendes mot skatter på store formuer som nevnt i punkt 3 underpunkt *a*) i artikkel 2 når den angjeldende formue er inkludert i beskatningsgrunnlaget for denne skatt.”

2. Underpunkt *b*) i punkt 2 endres og får denne ordlyd:

“*b*) når en person bosatt i Norge mottar inntekter som i henhold til artiklene 10, 11, 16 og 17 kan skattlegges i Frankrike, eller eier formue som kan skattlegges i Frankrike i henhold til artikkel 23 punkt 4, skal Norge med forbehold av bestemmelsene i underpunkt *c*) innrømme som fradrag i den skatt som ilegges der av slike inntekter slik formue et beløp som tilsvarer den skatt som er betalt i Frankrike av samme inntekter eller formue. Det beløp som kommer til fradrag i Norge, skal ikke kunne overstige den norske skatt som kan henføres til de inntekter eller den formue som er skattlagt i Frankrike.”

Artikkel 5

Artikkel I i protokollen endres som følger:

1. Punkt 5 *a*) skal lyde slik:

“Med hensyn til artikkel 13 kan gevinst ved avhendelse av aksjer eller parter i et selskap eller en juridisk person hvis aktiva hovedsaklig består av fast eiendom eller rettigheter vedrørende slik eiendom, skattlegges i den stat hvor den faste eiendom ligger, når slik gevinst i henhold til lovgivningen i denne stat er undergitt samme beskatning som gevinster ved avhendelse av fast eiendom. Ved anvendelsen av denne bestemmelse skal det ikke tas hensyn til fast eiendom som selskapet eller den juridiske person benytter i sin egen industri-, forretnings- eller landbruksvirksomhet eller i utøvelsen av ikke ervervsmessig virksomhet.”

2. Punkt 7 *b*) skal lyde slik:

“*b*) når det gjelder Norge:

intet i bestemmelsene i denne artikkel skal forstås slik at det forplikter Norge til å innrømme franske statsborgere den særskilte skattelettelse som tilstås norske statsborgere og personer med norsk innfødsrett i tilfeller hvor § 22 i den norske skattelov får anvendelse.”

Artikkel 6

Hver stat skal gi den annen meddelelse om at de nødvendige skritt er tatt i henhold til intern lovgivning for at denne tilleggsoverenskomst skal kunne tre i kraft. Tilleggsoverenskomsten trer i kraft på den første dag i den annen måned etter den dag da den siste av disse meddelelser er mottatt. Dens bestemmelser får for første gang virkning på formue som eides den 1. januar 1982.

Artikkel 7

Denne tilleggsoverenskomst skal forbli i kraft så lenge som skatteavtalen (med protokoll og tilleggsprotokoll) av 19. desember 1980 mellom Den Franske Republikks Regjering og Kongeriket Norges Regjering er i kraft.

TIL BEKREFTELSE av foranstående har de undertegnede, som er behørig bemyndiget til det, underskrevet denne tilleggsoverenskomst.

UTFERDIGET i Oslo den 14 november 1984, i to eksemplarer på fransk og norsk, i det begge tekster har samme gyldighet.

For Den Franske
Republikks Regjering:
[Signed — Signé]¹

For Kongeriket
Norges Regjering:
[Signed — Signé]²

¹ Signed by Christiane Malichenko — Signé par Christiane Malichenko.

² Signed by Per Tresselt — Signé par Per Tresselt.

[TRANSLATION — TRADUCTION]

No. 20777. CONVENTION BETWEEN THE GOVERNMENT OF THE FRENCH REPUBLIC AND THE GOVERNMENT OF THE KINGDOM OF NORWAY FOR THE AVOIDANCE OF DOUBLE TAXATION, THE PREVENTION OF FISCAL EVASION AND THE ESTABLISHMENT OF RULES ON RECIPROCAL ADMINISTRATIVE ASSISTANCE WITH RESPECT TO TAXES ON INCOME AND CAPITAL. SIGNED AT PARIS ON 19 DECEMBER 1980¹

AMENDMENT² TO THE ABOVE-MENTIONED CONVENTION. SIGNED AT OSLO ON 14 NOVEMBER 1984

Authentic texts: French and Norwegian.

Registered by France on 26 June 1986.

The Government of the French Republic and the Government of the Kingdom of Norway,

Wishing to amend the fiscal Convention (together with a Protocol and an Additional Protocol) signed at Paris on 19 December 1980,¹

Have agreed on the following provisions:

Article 1

Article 2, paragraph 3 (a), shall be supplemented as follows:

“(iii) The wealth tax”.

Article 2

Article 8, paragraph 5, shall be amended as follows:

“(5) Notwithstanding the provisions of article 2, paragraph 1, the shipping and air transport enterprises whose place of effective management is in Norway and whose ships or aircraft load or unload passengers or cargo in French territory shall not be subject in French territory to the professional tax or to any other tax which may replace it.

Similarly, any Norwegian tax corresponding to the professional tax or any other tax which may replace it shall not be applied to French shipping or air transport enterprises whose ships or aircraft load or unload passengers or cargo in Norwegian territory.”

Article 3

Article 23 shall be amended as follows:

(1) A new paragraph 4 shall be added, to read as follows:

“4. Capital represented by stock or shares forming part of a substantial holding in the capital of a company which is resident in a State shall be taxable in that State. A person shall be deemed to possess a substantial holding when that person's aggregate holding of stock or shares, alone or together with directly or indirectly related parties, creates an entitlement to 25 per cent or more of the company's profits.”

¹ United Nations, *Treaty Series*, vol. 1264, p. 359.

² Came into force on 1 October 1985, i.e., the first day of the second month following the date of receipt of the last of the notifications by which the Parties informed each other (on 11 July and 8 August 1985) of the completion of the required procedures, in accordance with article 6.

- (2) Paragraph 4 shall be renumbered as paragraph 5.

Article 4

Article 24 shall be amended as follows:

1. A new subparagraph (d) shall be added to paragraph 1, to read as follows:

“(d) Capital which is taxable in Norway under article 23 shall also be taxable in France. The Norwegian tax levied on such capital shall create an entitlement for residents of France to a tax credit equal in amount to the Norwegian tax levied, but which may not exceed the amount of French tax corresponding to such capital. This credit is attributable to the wealth tax referred to in article 2, paragraph 3 (a), within the tax bases in which the capital in question is included.”

2. Paragraph 2 (b) shall be amended as follows:

“(b) Subject to the provisions of subparagraph (c), where a resident of Norway receives income taxable in France under articles 10, 11, 16 and 17, or owns capital taxable in France under article 23, paragraph 4, Norway shall grant on the tax it levies on this income or capital a deduction equal to the tax paid in France on this same income or capital. The amount of the deduction granted in Norway may not exceed the amount of the Norwegian tax relating to the income or capital already taxed in France.”

Article 5

Article I of the Protocol shall be amended as follows:

1. Paragraph 5 (a) shall read as follows:

“(a) In respect of article 13, the gains arising from the alienation of stock or shares in a company or a body corporate whose assets consist mainly of real property or rights relating to such property shall be taxable in the State in which such immovable property is located, where, under the legislation of that State, such gains are subject to the same taxation treatment as the gains derived from the alienation of immovable property. In the application of this provision, no account shall be taken of real property used by such a company or body corporate for its own industrial, commercial or agricultural operations or in the exercise of a non-commercial profession.”

2. Paragraph 7 (b) shall read as follows:

“(b) In the case of Norway, nothing in the provisions of this article shall be interpreted as requiring Norway to grant to persons of French nationality the exceptional tax abatement granted to Norwegian nationals, in the cases provided for in the application of section 22 of Norwegian fiscal legislation.

Article 6

Each State shall inform the other of the completion of the procedures required in its territory for the entry into force of this Amendment. The Amendment shall enter into force on the first day of the second month following the date on which the last of these notifications is received. Its provisions shall be applied for the first time to capital owned on 1 January 1982.

Article 7

This Amendment shall remain in force as long as the fiscal Convention of 19 December 1980 between the Government of the French Republic and the Government of the Kingdom of Norway (together with a Protocol and an Additional Protocol) remains in force.

IN WITNESS WHEREOF the undersigned, being duly authorized for that purpose, have signed this Amendment.

DONE at Oslo, on 14 November 1984, in two copies in the French and Norwegian languages, both texts being equally authentic.

For the Government
of the French Republic:
[CHRISTIANE MALICHENKO]

For the Government
of the Kingdom of Norway:
[PER TRESSELT]

No. 23002. AGREEMENT GOVERNING THE ACTIVITIES OF STATES ON THE MOON AND OTHER CELESTIAL BODIES, ADOPTED BY THE GENERAL ASSEMBLY OF THE UNITED NATIONS ON 5 DECEMBER 1979¹

N° 23002. ACCORD RÉGISSANT LES ACTIVITÉS DES ÉTATS SUR LA LUNE ET LES AUTRES CORPS CÉLESTES, ADOPTÉ PAR L'ASSEMBLÉE GÉNÉRALE DES NATIONS UNIES LE 5 DÉCEMBRE 1979¹

ACCESSION

Instrument deposited on:
7 July 1986
AUSTRALIA
(With effect from 6 August 1986.)
Registered ex officio on 7 July 1986.

ADHÉSION

Instrument déposé le :
7 juillet 1986
AUSTRALIE
(Avec effet au 6 août 1986.)
Enregistré d'office le 7 juillet 1986.

No. 23225. INTERNATIONAL SUGAR AGREEMENT, 1984. CONCLUDED AT GENEVA ON 5 JULY 1984²

N° 23225. ACCORD INTERNATIONAL DE 1984 SUR LE SUCRE. CONCLU À GENÈVE LE 5 JUILLET 1984²

RATIFICATION

Instrument deposited on:
19 June 1986
ECUADOR
(With effect from 19 June 1986. The Agreement came into force provisionally on 21 January 1985 for Ecuador which, on that date, had notified its intention to apply it, in accordance with article 37 (1).)
Registered ex officio on 19 June 1986.

RATIFICATION

Instrument déposé le :
19 juin 1986
EQUATEUR
(Avec effet au 19 juin 1986. L'Accord est entré en vigueur à titre provisoire le 21 janvier 1985 pour l'Équateur qui, à cette date, avait notifié son intention de l'appliquer, conformément au paragraphe 1 de l'article 37.)
Enregistré d'office le 19 juin 1986.

¹ United Nations, *Treaty Series*, vol. 1363, p. 3, and annex A in volume 1421.

² *Ibid.*, vol. 1388, p. 3, and annex A in volumes 1389, 1390, 1392, 1393, 1394, 1397, 1404, 1410, 1413, 1417, 1422 and 1427.

¹ Nations Unies, *Recueil des Traités*, vol. 1363, p. 3, et annexe A du volume 1421.

² *Ibid.*, vol. 1388, p. 3, et annexe A des volumes 1389, 1390, 1392, 1393, 1394, 1397, 1404, 1410, 1413, 1417, 1422 et 1427.

No. 23317. INTERNATIONAL TROPICAL TIMBER AGREEMENT, 1983. CONCLUDED AT GENEVA ON 18 NOVEMBER 1983¹

N° 23317. ACCORD INTERNATIONAL DE 1983 SUR LES BOIS TROPICAUX. CONCLU À GENÈVE LE 18 NOVEMBRE 1983¹

ACCESSION

Instrument deposited on:

2 July 1986

CHINA

(With provisional effect from 2 July 1986.)

Registered ex officio on 2 July 1986.

ADHÉSION

Instrument déposé le :

2 juillet 1986

CHINE

(Avec effet à titre provisoire au 2 juillet 1986.)

Enregistré d'office le 2 juillet 1986.

¹ United Nations. *Treaty Series*, vol. 1393, No. I-23317, and annex A in volumes 1394, 1397, 1399, 1401, 1404, 1408, 1411, 1417, 1419, 1421, 1422, 1423, 1426 and 1427.

¹ Nations Unies. *Recueil des Traités*, vol. 1393, n° I-23317, et annexe A des volumes 1394, 1397, 1399, 1401, 1404, 1408, 1411, 1417, 1419, 1421, 1422, 1423, 1426 et 1427.

No. 24237. INTERNATIONAL WHEAT
AGREEMENT, 1986¹

(a) WHEAT TRADE CONVENTION,
1986. CONCLUDED AT LONDON
ON 14 MARCH 1986

N° 24237. ACCORD INTERNATIONAL
SUR LE BLÉ DE 1986¹

a) CONVENTION SUR LE COMMERCE
DU BLÉ DE 1986. CONCLUE À LON-
DRES LE 14 MARS 1986

RATIFICATION

Instrument deposited on:

2 July 1986

BARBADOS

(With effect from 2 July 1986.)

PROVISIONAL APPLICATIONS

Notifications received on:

2 July 1986

EGYPT

(With effect from 2 July 1986.)

Registered ex officio on 2 July 1986.

3 July 1986

PANAMA

(With effect from 3 July 1986.)

Registered ex officio on 3 July 1986.

RATIFICATION

Instrument déposé le :

2 juillet 1986

BARBADE

(Avec effet au 2 juillet 1986.)

APPLICATIONS PROVISOIRES

Notifications reçues les :

2 juillet 1986

EGYPTE

(Avec effet au 2 juillet 1986.)

Enregistré d'office le 2 juillet 1986.

3 juillet 1986

PANAMA

(Avec effet au 3 juillet 1986.)

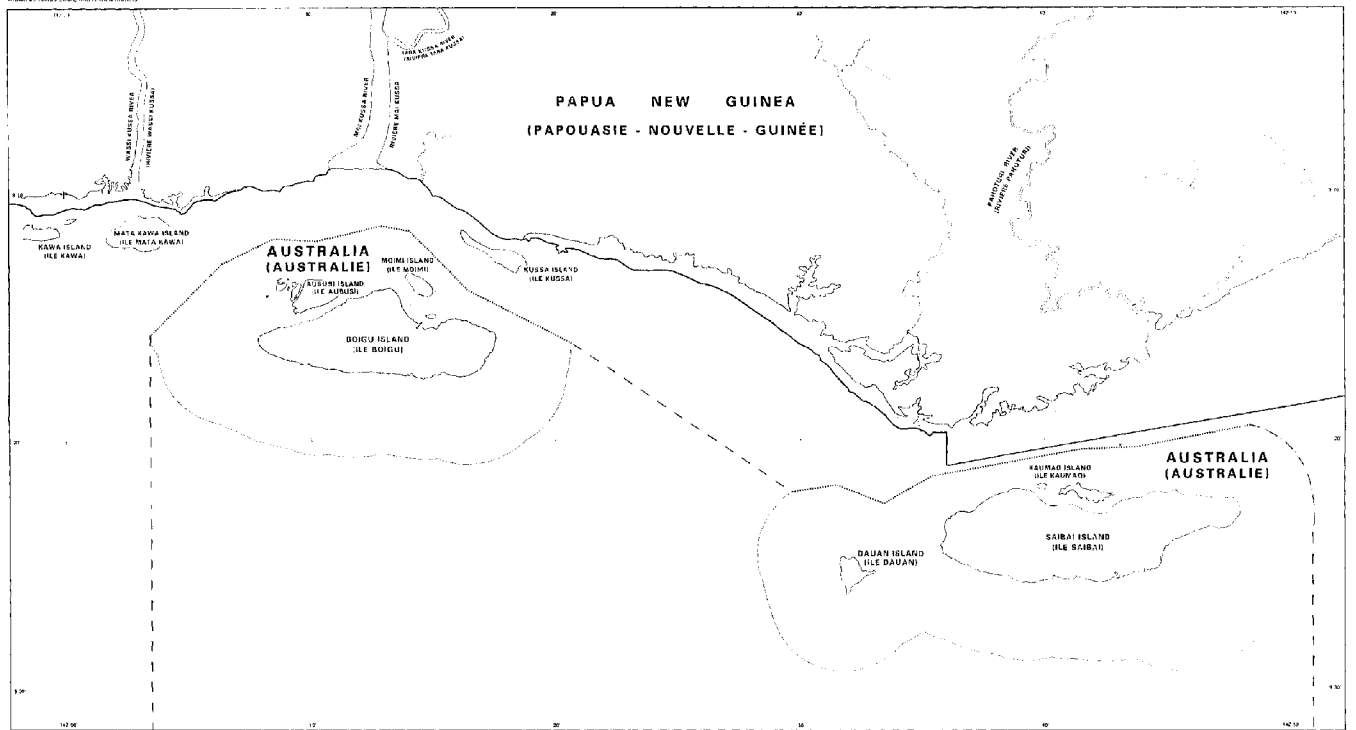
Enregistré d'office le 3 juillet 1986.

¹ See p. 71 of this volume.

¹ Voir p. 71 du présent volume.

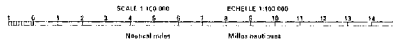
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ANNEXE 2 au Traité entre le Royaume de Nouvelle-Zélande et le Gouvernement de la Papouasie-Nouvelle-Guinée, signé à Port Moresby le 22 octobre 1975, et le Protocole signé à Port Moresby le 22 octobre 1975, et le Protocole signé à Port Moresby le 22 octobre 1975.



Prepared by
The National Mapping Bureau, The Islands
the Division of National Mapping, Canberra

Préparé par
le Bureau national de la cartographie, Port Moresby,
et
par la Division de la cartographie nationale, Canberra



Unsettled boundaries of the outer limits
shown on paragraph 2 of Article 2 of the
Treaty of the Territory of Papua and
New Guinea

Part of the waters referred to in paragraph 1
of Article 2 of the Treaty of the Territory of
Papua and New Guinea

Part of the waters referred to in paragraph 1
of Article 2 of the Treaty of the Territory of
Papua and New Guinea

Part of the waters referred to in paragraph 1
of Article 2 of the Treaty of the Territory of
Papua and New Guinea

Unsettled boundaries of the outer limits
shown on paragraph 2 of Article 2 of the
Treaty of the Territory of Papua and
New Guinea

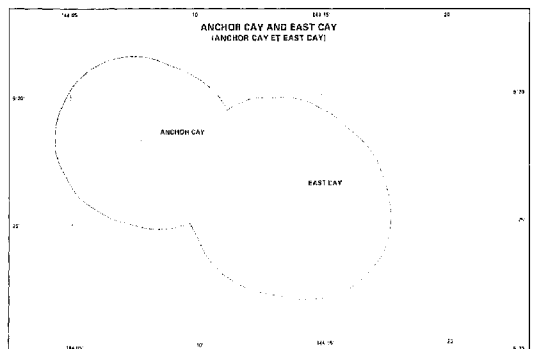
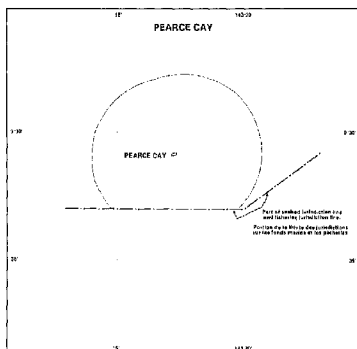
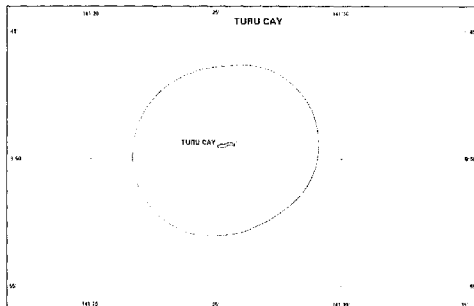
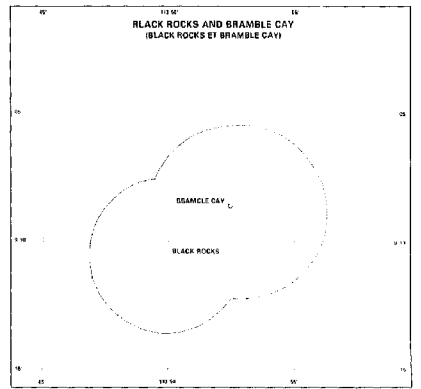
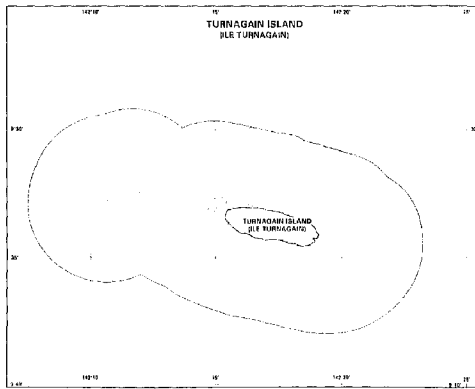
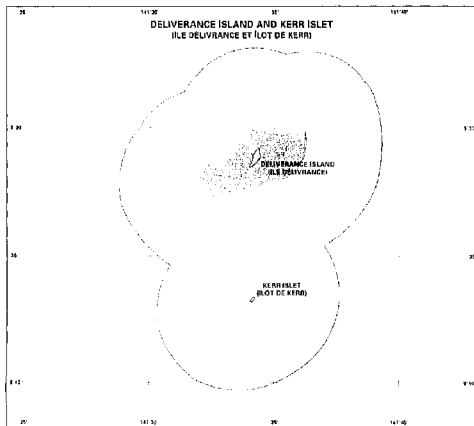
Part of the waters referred to in paragraph 1
of Article 2 of the Treaty of the Territory of
Papua and New Guinea

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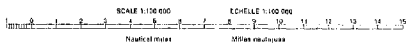
ANNEX 4 to the Treaty between the Independent State of Papua New Guinea and Australia containing coverage and contour boundaries in the area between the two countries, including the area between Torres Strait and 11°40'00" S.

ANNEXE 4 au Traité entre le Gouvernement de la République de Papoua-Néou-Guinée et l'Australie relatif à la délimitation et aux frontières nationales entre les deux pays, y compris dans la région délimitée comprise entre le détroit de Torres et 11°40'00" S.



Prepared by
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Préparé par
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The dotted lines, referred to in paragraph 4
of Annex 3 of the Treaty, set the 'outer' of
the maritime boundary between the two countries.

Les lignes pointillées, visées au paragraphe 4
de l'annexe 3 du Traité, sont une limite maritime
extérieure des deux pays.

ANNEX 6 to the Treaty between Australia and the Independent State of Papua New Guinea concerning maritime and maritime boundaries in the area between the two countries, excluding the area known as Torres Strait, and related matters.

ANNEXE 6 au Traité entre l'Australie et l'État indépendant de Papouasie Nouvelle Guinée relatif à la souveraineté et aux frontières maritimes entre les deux pays, y compris dans la région délimitée autour de Torès, et à des questions connexes.

